CONTINUED FROM PART- 1

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(12) PATENT APPLICATION PUBLICATION

(21) Application No.202517133619 A

(19) INDIA

(22) Date of filing of Application :30/12/2025

(43) Publication Date : 23/01/2026

(54) Title of the invention : WEATHER MODEL-BASED AUTOMATED PARAMETRISATION OF GATED CAMERA APPARATUS

(51) International classification	:G01S 7/48, G01S 7/4863, G01S 7/497, G01S 17/18, G01S 17/87
(31) Priority Document No	:20235925
(32) Priority Date	:18/08/2023
(33) Name of priority country	:Finland
(86) International Application No Filing Date	:PCT/FI2024/050373 :04/07/2024
(87) International Publication No	:WO 2025/040835
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)KUTILA, Matti
3)JOKELA, Maria

(57) Abstract :
The disclosure relates to a method for determining operation parameter values of a gated camera apparatus configured to obtain image data at a plurality of different distance ranges, and to a system performing the method. A portion of obtained LiDAR data associated with identified landmarks is compared with a plurality of weather models associated with the respective identified landmark, and based on said comparing, a current weather condition is determined. Operation parameter values of the gated camera apparatus are determined for each of the plurality of different distance ranges based on the determined current weather condition.

No. of Pages : 15 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025
(21) Application No.202517133754 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : METHODS AND SYSTEMS FOR PROMOTING PLANT GROWTH

(51) International classification :C05F 17/20, A01N 63/20
(31) Priority Document No :63/509263
(32) Priority Date :20/06/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/034792
Filing Date :20/06/2024
(87) International Publication No :WO 2024/263759
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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6)STEWARD, Wendy Loretta
7)WRIGHTSON HINCHEE, Maud Ann
8)WELSH, Allana Kay
9)RAJBANSHI, Shashi Shankar

(57) Abstract :
The present disclosure provides methods and systems for production of biostimulants that promote growth in plants. Embodiments described include methods of making a biostimulant composition in a bioreactor system that includes two or more containers arranged in series. The bioreactor system may include an established population of a microbial strain. The method may include operating the bioreactor system by transferring into the system an aqueous feedstock that comprises a microbial consortium, transferring working fluid between containers of the system, and collecting a product. The method may further include maintaining a concentration of a microbial strain in the system.

No. of Pages : 336 No. of Claims : 183

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025
(21) Application No.202517133756 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : TRACE CACHE WITH FILTER FOR INTERNAL CONTROL TRANSFER INCLUSION

(51) International classification	:G06F 12/0802, G06F 3/06
(31) Priority Document No	:18/352309
(32) Priority Date	:14/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/037046 :08/07/2024
(87) International Publication No	:WO 2025/019178
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)AL-OTOOM, Muawya M.
4)VUYYURU, Pruthivi
5)HALL, Ronald P.
6)LIN, Andrew H.
7)HOLMAN, Douglas C.
8)DUTT, Samir

(57) Abstract :
Disclosed techniques relate to trace caches. Trace cache circuitry may identify traces that satisfy one or more criteria. Generally, internal branches of a trace should satisfy a threshold bias level in a particular direction. To achieve this goal, the processor may initially assume that branches meet the threshold, track their usefulness in the trace context over time, and prevent inclusion of branches that fall below a usefulness threshold (which indicates that those branches are not sufficiently biased). Branches that do not meet the threshold may be added to a Bloom filter, for example. Usefulness may be tracked during trace training, when valid in a trace cache, or both.

No. of Pages : 47 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025
(21) Application No.202517133757 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : SYSTEMS FOR PRODUCTION OF PRODUCTS TO PROMOTE NITROGEN USE EFFICIENCY IN PLANTS

(51) International classification :A01N 63/20, C05C 5/00
(31) Priority Document No :63/509263
(32) Priority Date :20/06/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/034839
Filing Date :20/06/2024
(87) International Publication No :WO 2024/263793
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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7)PERRY, Leslie Michelle
8)RAJBANSHI, Shashi Shankar
9)MCELHANY WILLIAMS, Katherine

(57) Abstract :
The present disclosure provides methods and systems for production of biostimulants that promote nitrogen use efficiency in plants. Embodiments described include methods of making a biostimulant composition in a bioreactor system that includes two or more containers arranged in series. The bioreactor system may include an established population of a nitrogen use efficiency-promoting microbial strain. The method may include operating the bioreactor system by transferring into the system an aqueous feedstock that comprises a microbial consortium, transferring working fluid between containers of the system, and collecting a product. The method may further include maintaining a concentration of a nitrogen use efficiency-promoting microbial strain in the system.

No. of Pages : 421 No. of Claims : 318

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025
(21) Application No.202517133758 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : ALTERNATING RECIRCULATING TANGENTIAL FLOW (ARTF) FILTRATION FOR CELL CULTURE MEDIA PERFUSION AND BIOREACTOR HARVESTING

(51) International classification :C12M 1/00
(31) Priority Document No :63/526163
(32) Priority Date :11/07/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/037382
Filing Date :10/07/2024
(87) International Publication No :WO 2025/015044
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)STIMPFL, Gregory S.
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4)ROSELAND, John C.

(57) Abstract :
The present invention relates to a combination of Alternating Tangential Flow (ATF) filtration and Recirculating Tangential Flow (RTF) filtration as an Alternating Recirculating Tangential Flow (ARTF) filtration that overcomes processing challenges observed with either ATF or FTF filtration alone. ARTF filtration is sued to achieve a means of media perfusion or harvesting of desired product as part of a cell culture bioreactor process development.

No. of Pages : 43 No. of Claims : 24

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/12/2025
(21) Application No.202517134570 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : TREATMENT OF CHRONIC PAIN OR GASTROINTESTINAL DISORDERS USING BUPRENORPHINE DIMER

(51) International classification	:C07D 519/00, A61K 31/445, A61K 31/485, A61K 9/20, A61P 1/12
(31) Priority Document No	:63/512783
(32) Priority Date	:10/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/037128 :09/07/2024
(87) International Publication No	:WO 2025/014912
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)SINGH, Nikhilesh

(57) Abstract :
The present disclosure provides a method of treating a disease, e.g. chronic pain or IBS-D, in a subject in need thereof by orally administering: i) a therapeutically effective amount of a buprenorphine dimer; or ii) a pharmaceutical composition including a therapeutically effective amount of the buprenorphine dimer, wherein the buprenorphine dimer is represented by formula (I) or a pharmaceutically acceptable salt thereof. In particular, the buprenorphine dimer of formula (I) administered is in a neutral form. A process for preparing the buprenorphine dimer in the neutral form is also described.

No. of Pages : 83 No. of Claims : 50

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/12/2025
(21) Application No.202517134575 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : REACTOR SYSTEMS FOR GAS SYNTHESIS

(51) International classification	:C01C 1/02, C01C 1/04, B01J 19/24
(31) Priority Document No	:63/506815
(32) Priority Date	:07/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/032967 :07/06/2024
(87) International Publication No	:WO 2024/254424
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)EDWARDS, Garth Otway Ross

(57) Abstract :
Chemical reactor systems for gas synthesis with batch, pseudo-batch or dynamic reactor of one or more individual catalytic reactors for gas synthesis, one or more fluid control mechanisms of shared pipe and manifolds for delivery of reactants to and collection of reaction product from the chemical reactor system, and a control system capable of opening the one or more fluid control mechanisms to control entry of reactants to and exit of reaction products from the chemical reactor system are provided. Methods for use of these systems in gas synthesis, and in particular, ammonia synthesis, and to retrofit ammonia synthesis plants are also provided. The disclosed chemical reactor systems are particularly suitable for use in ammonia (NH_3) synthesis and enable the well established gas catalytic chemistry as used in most Haber-Bosch processes to be adapted to variable or intermittent renewable energy power sources.

No. of Pages : 76 No. of Claims : 31

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/01/2026
(21) Application No.202617000352 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : SUN-PROTECTION MULTIPLE GLAZING COMPRISING A COATING WITH INFRARED REFLECTION PROPERTIES AND AN ANTI-REFLECTIVE COATING

(51) International classification	:C03C 17/00, C03C 17/36
(31) Priority Document No	:FR2307841
(32) Priority Date	:21/07/2023
(33) Name of priority country	:France
(86) International Application No	:PCT/EP2024/069805
Filing Date	:12/07/2024
(87) International Publication No	:WO 2025/021552
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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1)WILMET, Maxence
2)BARRES, Thomas

(57) Abstract :
Multiple glazing with thermal insulation properties, having a first coating (12) with an infrared-reflection property and a second coating (13) with an anti-reflective property, wherein the first coating is present on face 2 of the first substrate, and wherein the second coating (13) is deposited on face 2 of the first substrate between the glass surface and the first coating.

No. of Pages : 19 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/01/2026
(21) Application No.202617000365 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : COVER FOR FOLD-UP VEHICLE SEATS

(51) International classification	:B60N 2/60, B60N 2/90, B60R 13/02, A01K 1/02
(31) Priority Document No	:18/331028
(32) Priority Date	:07/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/030969 :24/05/2024
(87) International Publication No	:WO 2024/253873
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)HIMMEL, Brandon

(57) Abstract :
A cover for a seating and/or cargo area and doors of a vehicle includes front, middle and rear panels or portions. Door panels are attached to an upper portion of left and right sides of the front panel. Left and right front straps are spaced apart and attached to the front panel. Rear straps are attached to the rear panel. Window inserts are attachable to the left and right side door panels. For vehicles having fold-up seats, the cover may include a rear panel having independently foldable first, second, and optionally third sections attached by a zipper, and split seat top clips on opposite sides of the zipper. First and second top seats straps are attached on opposite sides of the rear panel. The fold-up seats, which may be split or un-split seats, may be folded up or down, without displacing or removing the cover.

No. of Pages : 14 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/01/2026
(21) Application No.202617000367 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : LEARNING SYSTEM, METHOD, AND PROGRAM, AND REGION ESTIMATION SYSTEM

(51) International classification	:G08G 1/00, G06T 7/00, G06V 10/70
(31) Priority Document No	:2023-119198
(32) Priority Date	:21/07/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/025134 :11/07/2024
(87) International Publication No	:WO 2025/023046
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)TANAKA Kazuhito

(57) Abstract :
The present invention accurately estimates a passable region including a region behind an object in a captured image by efficiently generating a training data set to be used for machine learning of an estimation model. A learning system (1) comprises: a generation unit (143) that, by using arrangement information (41) of an object (31) arranged at an arbitrary position in a virtual space (3), generates a correct answer label image (1513) including information relating to whether a moving body can pass through a site behind the object in the perspective from an arbitrary imaging position; and a training unit (144) that trains an estimation model (160) for estimating, from within an imaging region including the object, a passable region through which the moving body can pass, and that carries out said training by using a color information image (1511) obtained by imaging the imaging region from an imaging position, a depth image (1512) representing the depths between the imaging position and the imaging region, and the correct answer label image (1513).

No. of Pages : 33 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/01/2026
(21) Application No.202617001090 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : SURFACE ACOUSTIC WAVE RESONATOR AND MANUFACTURING METHOD THEREFOR

(51) International classification	:H03H 9/25, H03H 9/145, H03H 9/13, H03H 9/02, H03H 3/08
(31) Priority Document No	:202310844732.8
(32) Priority Date	:11/07/2023
(33) Name of priority country	:China
(86) International Application No Filing Date	:PCT/CN2024/104131 :08/07/2024
(87) International Publication No	:WO 2025/011505
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)WU, Ziying
3)LIANG, Qi

(57) Abstract :
Provided in the present invention are a surface acoustic wave resonator and a manufacturing method therefor. An interdigital transducer comprises a plurality of interdigital electrodes and two busbar groups connected to the interdigital electrodes. In each busbar group, a busbar close to an interdigital electrode is arranged at an angle relative to the normal direction of the interdigital electrode, thereby enabling the lateral mode to be inhibited. Furthermore, one end of the interdigital electrode is provided with a mass block, thereby enabling the sound velocity at the end of the interdigital electrode to be reduced. Furthermore, each busbar group comprises at least two busbars, and adjacent busbars are connected, so that energy can be limited in a resonant cavity, inhibiting energy leakage, ultimately resulting in a significant increase in the quality factor.

No. of Pages : 21 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/01/2026
(21) Application No.202617001131 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : SYNCHRONIZATION METHOD AND SYSTEM TO ENABLE COHERENT COMBINING FOR PHYSICALLY DISTRIBUTED ASSEMBLIES

(51) International classification	:H04L 27/26, H04B 7/0408, H04B 7/06, H04B 7/08
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:PCT/US2023/024884 :08/06/2023
(87) International Publication No	:WO 2024/253660
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)SAUNDERS, David R.

(57) Abstract :
A synchronization method involves operations at a timing source and at distant timing circuits each communicatively coupled to the timing source. At the timing source, a reference signal having a reference frequency is generated; a multi-tone waveform is generated; and the reference signal and the waveform are combined to generate a synchronization signal having first temporal portions including the reference signal without the waveform, interspersed with second temporal portions including the waveform. The synchronization signal is transmitted to the timing circuits over each of plural signal paths having different respective propagation delays. Each of the timing circuits determines a phase difference between the received tones to determine a propagation delay of the connected signal path. Each reference signal is individually delayed at the timing circuits based at least on the propagation delay such that the timing circuits provide phase aligned output reference signals.

No. of Pages : 17 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/01/2026

(21) Application No.202617001206 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : HEAT DISSIPATION STRUCTURE AND ELECTRONIC DEVICE COMPRISING SAME

(51) International classification :H05K 7/20
(31) Priority Document No :202310800766.7
(32) Priority Date :30/06/2023
(33) Name of priority country :China
(86) International Application No :PCT/KR2024/006039
Filing Date :03/05/2024
(87) International Publication No :WO 2025/005440
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)ZHAO, Guangxin

(57) Abstract :
According to embodiments of the present disclosure, an electronic device is provided, and may comprise: a housing including a plurality of first fins; a vapor chamber including a plurality of second fins, a first cover, a second cover, and a plurality of pillars; an electronic component; and a printed circuit board (PCB). The housing may include at least one heatsink portion forming an opening area. The vapor chamber may be disposed such that at least a part of the first surface of the first cover of the vapor chamber is exposed through the opening area. The plurality of second fins may be disposed on the exposed at least part of the first surface of the first cover. The electronic component may be disposed on one surface of the printed circuit board, and may be disposed in a space between the first surface of the second cover facing the one surface of the printed circuit board and the one surface of the printed circuit board.

No. of Pages : 24 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/01/2026
(21) Application No.202617001208 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : FOLDABLE ELECTRONIC DEVICE COMPRISING FLEXIBLE PRINTED CIRCUIT BOARD

(51) International classification :H04M 1/02, H05K 1/14
(31) Priority Document No :10-2023-0089165
(32) Priority Date :10/07/2023
(33) Name of priority country :Republic of Korea
(86) International Application No :PCT/KR2024/009870
Filing Date :10/07/2024
(87) International Publication No :WO 2025/014283
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)KIM, Yongwon
3)JUNG, Youngjin

(57) Abstract :
According to an exemplary embodiment of the present disclosure, the provided foldable electronic device comprises: a foldable housing including a first housing, a second housing and a hinge portion for connecting the first housing and the second housing; a flexible printed circuit board extending across the hinge portion; a first support member for connecting the flexible printed circuit board to the first housing; and a second support member for connecting the flexible printed circuit board to the second housing, wherein: the hinge portion includes a first plate and a second plate, and is formed such that the first plate and the second plate face each other when the foldable housing is switched from an unfolded state to a folded state; the first support member is positioned between the first plate and the first housing, and is arranged in a first recess formed in the first housing; a first fixing region of the flexible printed circuit board is arranged between the first support member and the first housing so as to surround the first support member in the first recess; the second support member is arranged between the second plate and the second housing, and is arranged in a second recess formed in the second housing; and a second fixing region of the flexible printed circuit board is arranged between the second support member and the second housing so as to surround the second support member in the second recess.

No. of Pages : 102 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :07/01/2026
(21) Application No.202617001737 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : CENTRIFUGAL FAN

(51) International classification	:F04D 29/30, F04D 29/02, F04D 29/66
(31) Priority Document No	:2023-108410
(32) Priority Date	:30/06/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/023426 :27/06/2024
(87) International Publication No	:WO 2025/005200
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)CHEN Zuozhou
4)TAKADA Anan

(57) Abstract :
A centrifugal fan (11) is provided with: a first member (13) attached to a rotating shaft (12); a second member (14) provided at a position facing the first member (13); and a blade (21) disposed between the first member (13) and the second member (14). The blade (21) includes a solid part (22) and a pressure fluctuation suppression part (31). The pressure fluctuation suppression part (31) is provided on the pressure surface or the suction surface of the blade (21). The blade (21) has a front edge (21a) positioned on the radially inner side and a rear edge (21b) positioned on the radially outer side. The position of the center of gravity of the surface of the pressure fluctuation suppression part (31) is closer to the front edge (21a) than to the rear edge (21b).

No. of Pages : 20 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :07/01/2026
(21) Application No.202617001738 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : BLAST FURNACE OPERATION METHOD

(51) International classification :C21B 5/00
(31) Priority Document No :2023-101584
(32) Priority Date :21/06/2023
(33) Name of priority country :Japan
(86) International Application No :PCT/JP2024/022266
Filing Date :19/06/2024
(87) International Publication No :WO 2024/262547
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)NAKANO Kaoru

(57) Abstract :
This blast furnace operation method is characterized by comprising: a step for heating a hydrogen-based reducing gas supplied from outside the blast furnace system; a step for blowing the heated hydrogen-based reducing gas into the blast furnace; a step for separating the reducing gas from the furnace top exhaust gas; a step for heating the separated reducing gas; and a step for blowing the reducing gas into the blast furnace.

No. of Pages : 41 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :07/01/2026
(21) Application No.202617001743 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : APPARATUS AND METHOD FOR USER PLANE FUNCTION (UPF) BASED PDU SET HANDLING DATA CHANNEL (PDC) OPERATION

(51) International classification	:H04W 76/12, H04W 76/11, H04W 88/14
(31) Priority Document No	:63/525599
(32) Priority Date	:07/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/036810 :03/07/2024
(87) International Publication No	:WO 2025/014781
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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4)STARSINIC, Michael
5)METHENNI, Achref
6)ROY, Michel
7)DI GIROLAMO, Rocco
8)SARATHCHANDRA, Magurawalage Chathura Madhusanka
9)DI LALLO, Kevin

(57) Abstract :
Systems, methods, devices, and instrumentalities are described herein related to wireless transmit/receive unit based PDC creation. A device (e.g., an enabler server) may include a processor configured to perform one or more actions. The device may receive a first message from a second network node. The first message may be associated with a protocol data unit (PDU) session and include a PDU set handling data channel (PDC) setup information element (IE). The device may send a second message to a third network node, wherein the second message indicates a request to create a PDC and include the PDC setup IE. The device may receive a third message from the third network node. The third message may indicate the PDC has been established. The device may determine that the PDC is associated with the PDU session based on the PDC setup IE.

No. of Pages : 61 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :07/01/2026
(21) Application No.202617001754 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : WIRELESS COMMUNICATION METHOD AND COMMUNICATION DEVICE

(51) International classification	:H04L 25/02, H04W 24/02, G06N 20/00
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:PCT/CN2023/113640
Filing Date	:17/08/2023
(87) International Publication No	:WO 2025/035479
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
1)XIAO, Han

(57) Abstract :
Provided are a wireless communication method and a communication device. The method comprises: a first device sends first information to a second device, the first information being used for managing a first model, and the first model being used for receiving a target signal. In embodiments of the present application, the first model can be managed by means of the first information, thereby avoiding the problem that a model at a sending end does not match a model at a receiving end.

No. of Pages : 49 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :07/01/2026
(21) Application No.202617001755 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : CONDUIT FOR CONVEYING A FIBER STREAM

(51) International classification	:F16L 43/00, B65G 53/52, F16L 45/00, F16L 57/06, C12M 1/00
(31) Priority Document No	:2330320-9
(32) Priority Date	:07/07/2023
(33) Name of priority country	:Sweden
(86) International Application No Filing Date	:PCT/SE2024/050603 :19/06/2024
(87) International Publication No	:WO 2025/014412
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)WAHLBERG, Robert
2)HÄGGLUND, Christer

(57) Abstract :
A conduit (1) for conveying a stream comprising fibers, - said conduit being provided with solely two openings (2, 3) for connecting the conduit to one or more additional conduits and/or to one or more apparatuses for providing and/or treating said stream; - said conduit comprising a curved portion (4); - said conduit being provided with a releasably connected wall portion (5) along at least a portion of said curved portion (4), said wall portion being at least partly provided at an outer radius of the curved portion, said wall portion forming at least part of an inner surface of the curved portion, said wall portion (5) being curved solely along a lengthwise direction of said curved portion (4), wherein said wall portion (5) comprises a wear-resistant coating, such as a ceramic coating, at an inner surface thereof.

No. of Pages : 9 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/01/2026
(21) Application No.202617001409 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : ATOMIC LAYER DEPOSITION METHODS FOR MAKING OMNIDIRECTIONAL STRUCTURAL COLOR MULTILAYER STRUCTURES

(51) International classification	:C23C 16/06, C23C 16/30, C23C 16/34, C23C 16/40, C23C 16/44
(31) Priority Document No	:18/219368
(32) Priority Date	:07/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/IB2024/000350 :08/07/2024
(87) International Publication No	:WO 2025/012698
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)WU, Songtao
2)BANERJEE, Debasish
3)ZHANG, Minjuan

(57) Abstract :
A method of forming a multilayer structure that reflects an omnidirectional structural color by atomic layer deposition (ALD) includes introducing at least one reflective core particle into a reaction chamber and depositing a conformal dielectric layer encapsulating the at least one reflective core particle in a dielectric-layer ALD cycle. Subsequently, a conformal barrier layer encapsulating the conformal dielectric layer is deposited in a barrier-layer ALD cycle, and a conformal absorber layer encapsulating the conformal barrier layer is deposited in an absorber-layer ALD cycle.

No. of Pages : 44 No. of Claims : 21

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/01/2026
(21) Application No.202617001462 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : PROCESSES TO PRODUCE 1,1-DIFLUOROPROPENE (HFO-1252ZC), COMPOSITIONS AND INTERMEDIATES THEREOF

(51) International classification	:C07C 21/18, C07C 17/20, C07C 17/23, C07C 17/25, C07C 17/269
(31) Priority Document No	:63/527096
(32) Priority Date	:17/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/037131 :09/07/2024
(87) International Publication No	:WO 2025/019192
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)SUN, Xuehui
2)JACKSON, Andrew

(57) Abstract :
Provided herein are processes for producing difluoroolefins, particularly difluoropropenes such as 1,1-difluoropropene, as well as intermediates, compositions and uses thereof.

No. of Pages : 86 No. of Claims : 110

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/01/2026
(21) Application No.202617001464 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : METHODS AND EQUIPMENT FOR TRANSPORTING, TRANSFERRING, STORING AND USING REFRIGERANTS

(51) International classification :C09K 5/04
(31) Priority Document No :63/527134
(32) Priority Date :17/07/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/037125
Filing Date :09/07/2024
(87) International Publication No :WO 2025/019188
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)SUN, Xuehui
3)KRAUSE, Karl Robert
4)KONTOMARIS, Konstantinos
5)KOBAN, Mary E.
6)LOUSENBERG, Robert Daniel
7)HUGHES, Joshua
8)JUHASZ, Jason R.
9)STASIO, Anthony F.

(57) Abstract :
Stabilized difluoropropene compositions are provided. Also provided are systems and methods for stably storing such difluoropropene compositions.

No. of Pages : 59 No. of Claims : 47

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/01/2026
(21) Application No.202617001468 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : A PROCESS TO PRODUCE 1252ZC FROM 1230XA OR 252DC AND COMPOSITIONS THEREOF

(51) International classification	:C07C 21/18, C09K 5/04, C07C 19/08, C07C 17/23, C09K 3/30
(31) Priority Document No	:63/527144
(32) Priority Date	:17/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/037130 :09/07/2024
(87) International Publication No	:WO 2025/019191
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)SUN, Xuehui
2)JACKSON, Andrew
3)LOUSENBERG, Robert Daniel

(57) Abstract :
Provided herein are processes for producing difluoroolefins, compositions and uses thereof, such difluoroolefins including HFO-1252zc.

No. of Pages : 71 No. of Claims : 66

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/01/2026
(21) Application No.202617001472 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : PROCESS TO MAKE FLUOROOLEFINS BY CATALYTIC HYDROFLUORINATION OF HYDROCHLOROCARBONS OR HYDROCHLOROOLEFINS

(51) International classification	:C07C 21/18, C07C 17/25, C07C 17/23, C07C 17/20, B01J 27/138
(31) Priority Document No	:63/565058
(32) Priority Date	:14/03/2024
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/037169 :09/07/2024
(87) International Publication No	:WO 2025/193252
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)JACKSON, Andrew

(57) Abstract :
Processes for making 2-chloro-3,3,3-trifluoropropene (HCFO-1233xf) by contacting 1,1,2,3-tetrachloro-1-propene (HCO-1230xa) and HF at suitable temperatures and suitable HCO-1230xa:HF mole ratios in the presence of a zinc doped alumina catalyst are provided. Also provided herein are processes for making 3,3,3-trifluoropropene (HFO-1243zf) by contacting 1,1,1,3-tetrachloropropane (HCC-250fb) and HF at suitable temperatures and suitable HCC-250fb:HF mole ratios in the presence of a zinc doped alumina catalyst.

No. of Pages : 23 No. of Claims : 31

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :07/01/2026
(21) Application No.202617001541 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : DEVICE FOR DISPENSING A FLUID PRODUCT

(51) International classification	:B65D 83/54, B65D 83/14, G01F 11/02, B65D 83/56, G01F 11/26
(31) Priority Document No	:FR2307317
(32) Priority Date	:07/07/2023
(33) Name of priority country	:France
(86) International Application No Filing Date	:PCT/FR2024/050922 :06/07/2024
(87) International Publication No	:WO 2025/012559
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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2)PEYRON, Isabelle
3)DUHEM-DUVILLA, Clémence

(57) Abstract :
Device for dispensing a fluid product comprising a metering valve mounted on a reservoir (1) containing at least one active principle suspended in a pressurized propellant gas whose liquid density at 21°C is less than or equal to 1.20 g/cm3, said metering valve comprising a valve body (10) containing a metering chamber (20), and a valve closure member (30) sliding axially in said valve body (10) between a rest position and a dispensing position, for dispensing the contents of said metering chamber (20), said metering chamber (20) being, when the valve closure member (30) is in the rest position, substantially isolated from said reservoir (1), said valve body (10) comprising at least one fluid passage opening (11), said metering valve defining a sedimentation volume V arranged under said at least one passage opening (11) in the inverted position of use, with said metering chamber (20) arranged below said reservoir (1), said sedimentation volume V being greater than or equal to 500 mm3 and less than or equal to 1000 mm3.

No. of Pages : 13 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/01/2026
(21) Application No.202617002202 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : OPTICAL INTERFERENCE TOMOGRAPHIC IMAGE FORMING APPARATUS

(51) International classification	:G01N 21/17, A61B 1/00, A61B 1/313, G01B 9/02004
(31) Priority Document No	:2023-114035
(32) Priority Date	:11/07/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/023592 :28/06/2024
(87) International Publication No	:WO 2025/013662
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)UEHARA Ryo

(57) Abstract :
This optical interference tomographic image forming apparatus includes: a light source that outputs output light while periodically changing a wavelength; an optical splitter that splits the output light output from the light source into measurement light and reference light; a photoelectric converter that converts interference light into an electric signal, the interference light being obtained by interference between the reference light and reflected light of the measurement light emitted to an object to be measured through a first optical path in which the measurement light from the optical splitter propagates to the object to be measured; a signal processing unit that performs computational processing of the electric signal on the basis of a correction parameter stored in a storage unit and acquires a tomographic image of the object to be measured; and a switching unit that is provided in the first optical path and switches the propagation destination of the measurement light between the object to be measured and a second optical path provided with a reflector at one end, wherein the signal processing unit updates the correction parameter stored in the storage unit on the basis of interference light obtained by interference between the reference light and the reflected light of the measurement light emitted to the reflector through the second optical path in a state in which the measurement light propagates to the reflector through the second optical path.

No. of Pages : 64 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/01/2026
(21) Application No.202617002216 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : VACUUM PUMP AND METHOD FOR CONTROLLING HEATING

(51) International classification :F04D 19/04, F04D 29/58
(31) Priority Document No :FR2307346
(32) Priority Date :10/07/2023
(33) Name of priority country :France
(86) International Application No :PCT/EP2024/065004
Filing Date :31/05/2024
(87) International Publication No :WO 2025/011819
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)PAGET, Jean-Marc
3)FRAPPEZ, François

(57) Abstract :
The invention relates to a vacuum pump (1) comprising: - a heating module (5) comprising at least one electrical heating element (6) which is configured to heat the stator (4) of the vacuum pump (1) when it is electrically powered, characterised in that the heating module (5) further includes a heating control unit (8) which is configured to: - measure the value of a parameter representative of the voltage of the electrical network to which the vacuum pump (1) is electrically connected, - supply a supply voltage (U) to the at least one heating element (6) by adapting the electrical power of the electrical network by taking into account the measured value of the parameter representative of the voltage of the electrical network (Ures) in order to reach a predetermined setpoint temperature.

No. of Pages : 19 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/01/2026
(21) Application No.202617002218 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : A METHOD OF PRODUCING REGENERATED CELLULOSIC MATERIAL

(51) International classification :D21H 13/08
(31) Priority Document No :20235731
(32) Priority Date :22/06/2023
(33) Name of priority country :Finland
(86) International Application No :PCT/FI2024/050291
Filing Date :05/06/2024
(87) International Publication No :WO 2024/261386
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)RICO DEL CERRO, Daniel

(57) Abstract :
This specification relates to a method of producing regenerated cellulosic material for example for use in textile industry. The method enables utilization of a residue or side stream of a pulp mill. The method comprises providing cellulose material (1), dissolving (2) the cellulose material (1) in an alkaline solution at a temperature of 5 degrees C or lower so as to form a suspension, providing sodium sesquisulfate (6) produced as a waste stream in a chlorine dioxide plant of a pulp mill (4) for use in a regeneration solution (7) and extruding (3) the suspension into a regeneration solution (7) comprising sodium sesquisulfate (6) so as to form regenerated cellulosic material (8).

No. of Pages : 11 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/01/2026

(21) Application No.202617002220 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : ENCODER APPARATUS

(51) International classification :G01D 5/244, G01D 5/38
(31) Priority Document No :23275096.8
(32) Priority Date :29/06/2023
(33) Name of priority country :EPO
(86) International Application No :PCT/GB2024/051620
Filing Date :26/06/2024
(87) International Publication No :WO 2025/003649
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)GORDON-INGRAM, Iain, Robert
3)REEVE, Theodore, Richard
4)CLUFF, Julian, Alexander

(57) Abstract :
A position encoder apparatus comprising a scale and a readhead comprising at least one scale-signal sensor configured to detect a scale signal from which at least one position signal indicative of the relative position of the scale and readhead along the scale's measuring direction is generated and output, in which the encoder apparatus is configured to compensate for a change in the relative pitch of the readhead and scale so as to reduce pitch-induced position-displacement error in the at least one position signal.

No. of Pages : 45 No. of Claims : 19

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/12/2025
(21) Application No.202517133993 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : SECONDARY BATTERY

(51) International classification	:H01M 10/42, H01M 10/04, H01M 50/107, H01M 50/152, H01M 50/179
(31) Priority Document No	:10-2023-0095641
(32) Priority Date	:21/07/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/009817 :10/07/2024
(87) International Publication No	:WO 2025/023570
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)KANG, Gyung Soo
2)HONG, Eui Jin

(57) Abstract :
A secondary battery according to an embodiment of the present invention may comprise: a battery can which is open at the top thereof and within which an accommodation space is formed; a top cap which covers the open top of the battery can; an electrode assembly in which anode and cathode plates with separators interposed therebetween are wound so that the anode and cathode plates and the separators are successively stacked and which is disposed in the accommodation space; an electrode lead which electrically connects at least one of the battery can or the top cap to the electrode assembly; and a first fire-extinguishing part which contains a fire-extinguishing component and is disposed between the electrode assembly and the battery can.

No. of Pages : 29 No. of Claims : 18

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/12/2025
(21) Application No.202517134120 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : DEVICE FOR HEATING ELECTRODES

(51) International classification :H01M 4/04, H05B 3/00, H05B 3/03
(31) Priority Document No :10-2023-0105889
(32) Priority Date :11/08/2023
(33) Name of priority country :Republic of Korea
(86) International Application No :PCT/KR2024/009996
Filing Date :12/07/2024
(87) International Publication No :WO 2025/037765
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(72)**Name of Inventor :**
1)KIM, Suk
2)KIM, Tae-Woo
3)KIM, Sung-Yong
4)KIM, Ye-Hyeon

(57) Abstract :
A heating device according to an embodiment of the present invention is a heating device for heating an electrode, the heating device comprising: at least one heating lamp arranged to face the electrode; a heating chamber having an inner accommodation space in which the heating lamp is accommodated, and configured to allow the electrode to pass therethrough; and a control module configured to be able to control the temperature of the electrode.

No. of Pages : 20 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/01/2026
(21) Application No.202617002604 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : VIDEO COMPRESSION USING AN IMPLICIT NEURAL REPRESENTATION NETWORK

(51) International classification	:H04N 19/105, H04N 19/134, H04N 19/182, H04N 19/90
(31) Priority Document No	:23306179.5
(32) Priority Date	:10/07/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/067757 :25/06/2024
(87) International Publication No	:WO 2025/011945
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)HELLIER, Pierre
4)SCHNITZLER, Francois

(57) Abstract :
Apparatuses and methods are disclosed including techniques for encoding and decoding image regions of a video using implicit neural representations (INRs). Techniques disclosed provide forthe coding of an image region, including training an INR network using a cosine mapping. The INR network is trained to predict a pixel value of the image region based on respective pixel coordinates, where the training determines parameters of the INR network. The determined parameters of the INR network are then coded into a bitstream. Techniques disclosed also provide for the decoding of the image region from the bitstream. The decoding of the image region includes decoding from the bitstream the parameters of the INR network and reconstructing the image region by evaluating the INR network using the decoded parameters of the INR network and the cosine mapping.

No. of Pages : 19 No. of Claims : 27

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/01/2026
(21) Application No.202617002605 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : IMAGE PROCESSING DEVICE, IMAGE PROCESSING METHOD, AND PROGRAM

(51) International classification :G06T 7/00
(31) Priority Document No :2023-106062
(32) Priority Date :28/06/2023
(33) Name of priority country :Japan
(86) International Application No :PCT/JP2024/020474
Filing Date :05/06/2024
(87) International Publication No :WO 2025/004719
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(72)**Name of Inventor :**
1)KOSHIZEN Takamasa

(57) Abstract :
Provided is an image processing device comprising: a detection unit that detects another vehicle present in an image captured by an image sensor mounted to an own vehicle; and a correction unit that corrects a vanishing point of the image. The correction unit corrects the vanishing point on the basis of a comparison result between a first width of the detected other vehicle and a second width of the other vehicle estimated using the vanishing point.

No. of Pages : 21 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/01/2026
(21) Application No.202617002607 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : HEAT-INSULATING CONTAINER BOX

(51) International classification :B62D 33/04, B65D 88/12
(31) Priority Document No :2023-110372
(32) Priority Date :05/07/2023
(33) Name of priority country :Japan
(86) International Application No :PCT/JP2024/023381
Filing Date :27/06/2024
(87) International Publication No :WO 2025/009465
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)SAKATA Tomoaki
3)SUDA Takashi
4)KOMATSU Hidekazu
5)KIMURA Takashi

(57) Abstract :
The present invention provides a heat-insulating container box which, by having a simple structure, being lightweight, having an inner surface which does not get dirty, and being equipped with a door-opening/closing structure which is easily operable via wing doors and side flaps, solves the problems inherent to conventional heat-insulating container boxes of having a complicated structure, entailing a burdensome opening/closing operation, and having an inner surface which gets dirty. Specifically, the provided heat-insulating container box 100 is provided with two side flaps 17, 18 and two wing doors 15, 16 which are rotatably attached at both end sections of an upper plate 14 of a body 10. Thus, the heat-insulating container box 100 is configured so as to comprise opening/closing doors (wing doors and side flaps) which are split into two parts, and the side flaps 17, 18 each have a structure which opens by moving below a bottom plate 11 while keeping the outer surface of the heat-insulating container box 100 closed.

No. of Pages : 58 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :07/01/2026
(21) Application No.202617001763 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : EDGEBREAKER MESH CODING WITH ALTERNATIVE VERTEX TRAVERSALS

(51) International classification :G06T 9/00, H04N 19/597
(31) Priority Document No :23306154.8
(32) Priority Date :07/07/2023
(33) Name of priority country :EPO
(86) International Application No :PCT/EP2024/067733
Filing Date :25/06/2024
(87) International Publication No :WO 2025/011943
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(72)**Name of Inventor :**
1)MARVIE, Jean-Eudes
2)MOCQUARD, Olivier

(57) Abstract :
Example embodiments provide encoding and decoding methods and apparatus for coding of mesh data. In example embodiments of a mesh encoding method, input information is obtained defining at least one connected component of a mesh, the connected component having a plurality of vertices including a plurality of dummy vertices. During a first traversal of the connected component to encode a topology of the connected component, an index is assigned to each vertex representing an order in which the vertex is visited in the first traversal. At least one attribute of the connected component is encoded using a second traversal of the connected component, the second traversal using a different traversal order than the first traversal. A table is encoded identifying the dummy vertices, each dummy vertex being identified by its associated index. The table of dummy vertices may be sorted in an ascending order of indices.

No. of Pages : 32 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :07/01/2026
(21) Application No.202617001797 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : BLENDED LIQUID FORMULATION FOR CONTINUOUS PRODUCTION OF BIODEGRADABLE POLYMERS

(51) International classification :D01F8/04,D01F8/14,D01F8/18
(31) Priority Document No :63/472093
(32) Priority Date :09/06/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/032722
Filing Date :06/06/2024
(87) International Publication No :WO 2024/254252
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)LOGAN, Julia Renee

(57) Abstract :
Embodiments of the present disclosure are directed to a blended liquid biodegradable textile additive. The additive includes caprolactone monomer, polyethylene glycol, calcium carbonate, and an antioxidant. The blended liquid biodegradable textile additive is formulated to be transported in a liquid additive container.

No. of Pages : 38 No. of Claims : 41

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :07/01/2026
(21) Application No.202617001812 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : DRAPE TESTING APPARATUS

(51) International classification :D06H 3/08
(31) Priority Document No :10-2023-0077228
(32) Priority Date :16/06/2023
(33) Name of priority country :Republic of Korea
(86) International Application No :PCT/KR2024/008294
Filing Date :17/06/2024
(87) International Publication No :WO 2024/258249
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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3)YOON, Sung Jin

(57) Abstract :
This drape testing apparatus comprises: a fixing body; a first moving body configured to support a central region of a fabric, to move in a direction opposite to a gravity direction, and to be fixed to the fixing body; and a second moving body configured to support a peripheral region different from the central region of the fabric, to move in the direction opposite to the gravity direction, and to move in the gravity direction while the first moving body is fixed to the fixing body.

No. of Pages : 22 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :07/01/2026

(21) Application No.202617001815 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : COMPUTING SERVICE IN NETWORKS

(51) International classification :H04W 4/12
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/CN2023/113909
Filing Date :18/08/2023
(87) International Publication No :WO 2024/146146
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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1)ZHANG, Congchi
2)DAI, Mingzeng
3)ZHENG, Lizhuo

(57) Abstract :
Various aspects of the present disclosure relate to methods and apparatuses to support a computing service in a network, for example, a computing power network. In an aspect, a first apparatus receives a first message for requesting a computing service and transmits a second message comprising address information for the computing service from a second apparatus capable of the computing service. The second apparatus may be selected from a network comprising a radio access network (RAN), a core network (CN), mobile edge computing (MEC), or Cloud. In this way, a unified framework can fully utilize the computing resources within the computing power network and can provide a dynamic computing service based on a request.

No. of Pages : 48 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :07/01/2026
(21) Application No.202617001834 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : METHODS AND APPARATUSES FOR VARIABLE LENGTH CHANNEL STATE INFORMATION FEEDBACK OBTAINED THROUGH COMPRESSION WITH AN ENCODER AND OUTPUT MASKS

(51) International classification :H04L1/00,G06N3/0455,G06N3/082
(31) Priority Document No :63/525413
(32) Priority Date :07/07/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/036339
Filing Date :01/07/2024
(87) International Publication No :WO 2025/014678
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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3)IBRAHIM, Mohamed Salah
4)HAMIDI-RAD, Shahab
5)DINESHA, Ujwal

(57) Abstract :
In an embodiment, a method, implemented in a WTRU for CSI comprises: receiving, from a network node, a first message comprising information for compression configuration indicating AIML model to generate a CSI feedback, wherein the AIML model outputs a latent vector with N parts that satisfy a preconfigured property; receiving, from the network node, a second message comprising information indicating a masking configuration and a post processing configuration; generating a latent vector with N parts; determining k parts out of the N parts of the latent vector for CSI feedback; performing post processing for the k parts according to the preconfigured association between each of the k parts and the corresponding post processing configuration; and transmitting, to the network node, a third message comprising the CSI feedback with k selected parts of the latent vector.

No. of Pages : 47 No. of Claims : 22

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/01/2026
(21) Application No.202617002221 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : ROLLER ARRANGEMENT AND OPTIMISATION METHOD

(51) International classification	:B22D 11/12, B22D 11/128, B21B 1/02
(31) Priority Document No	:23189133.4
(32) Priority Date	:02/08/2023
(33) Name of priority country	:EPO
(86) International Application No	:PCT/EP2024/069782
Filing Date	:12/07/2024
(87) International Publication No	:WO 2025/026694
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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3)WATZINGER, Josef

(57) Abstract :
The invention relates to a roller arrangement (10, 10a, 10b) for the horizontal section (20) of a casting plant (30), in particular a thin slabbing plant, a horizontal section (20) with such a roller arrangement (10, 10a, 10b), a casting plant (30) with such a horizontal section (20) and a method (100) for optimising a roller arrangement (10, 10a, 10b). The roller arrangement (10, 10a, 10b) has a plurality of pairs of rollers (12, 12a) arranged one behind the other in a transport direction (T). Each pair of rollers (12, 12a) comprises two rollers (14, 14a) arranged opposite each other. According to the invention, the distance (d1, d2) between two identical pairs of rollers (12) varies within the roller arrangement (10, 10a, 10b).

No. of Pages : 24 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/01/2026
(21) Application No.202617002222 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : SYSTEM AND METHODS FOR PROCESSING PLANT MATERIAL

(51) International classification	:A01G 9/08, A01H 4/00, B25J 15/00
(31) Priority Document No	:2035082
(32) Priority Date	:13/06/2023
(33) Name of priority country	:Netherlands
(86) International Application No	:PCT/EP2024/066453
Filing Date	:13/06/2024
(87) International Publication No	:WO 2024/256585
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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2)STRUIJK, Wim
3)VAN OOIJEN, Henk-Jan

(57) Abstract :
The present invention discloses a system (100) for processing plant material, such as sprouts and explants, and comprises a plant supply unit (140) which comprises a platform (204) that supports supplied plant material. The system further comprises a container supply unit (141) for supply containers preferably having a bottom with walls and an open top. The system further comprises a pick-and- place robot (150) for picking individual plant material, the pick and place robot comprising a grasping element for grasping the plant material, wherein the grasping element has elongated rods for grasping individual plant material between ends of the rods. In this system, the pick-and-place robot is arranged to pick supplied individual plant material from the platform and to place the individual plant material in the container. In this system, the pick-and-place robot is also arranged to place the individual plant material having a predetermined orientation, preferably root downwards, in the container.

No. of Pages : 34 No. of Claims : 23

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :08/01/2026

(21) Application No.202617002252 A

(43) Publication Date : 23/01/2026

(54) Title of the invention : INSPECTION DEVICE CONFIGURED TO PROVIDE ENHANCED INSPECTION OFFIBER COLOR ORDER IN RIBBONIZED FIBER OPTIC CABLE

(51) International classification	:G02B 6/44, G02B 6/46
(31) Priority Document No	:63/523558
(32) Priority Date	:27/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No	:PCT/IB2024/000358
Filing Date	:27/06/2024
(87) International Publication No	:WO 2025/003762
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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1)TAMEH, Tahereh, Ahmadi

(57) Abstract :
An inspection device may include an illumination portion configured to illuminate a fiber optic ribbon cable to be inspected, an imaging portion configured to image an illuminated fiber optic ribbon cable to be inspected, and a controller configured to inspect a fiber optic ribbon cable. The controller may be configured to control the imaging portion to generate an image of the fiber optic ribbon cable being inspected, to generate first image values from the image of the inspected fiber optic ribbon cable, and to compare the first image values with stored second image values of a selected fiber optic ribbon cable comprising colored fibers arranged in a selected color order. The controller may be configured to determine whether the fibers of the inspected fiber optic ribbon cable are arranged in a same color order as the fibers of the selected fiber optic ribbon cable so as to enhance accuracy of determining that the fibers of the inspected fiber optic ribbon cable are in a correct order before termination of the inspected fiber optic ribbon cable with a connector.

No. of Pages : 10 No. of Claims : 25

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/01/2026
(21) Application No.202617002273 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : COUPLING DEVICE CONFIGURED TO PROVIDE BALANCED COUPLING FOR SINGLE PAIR ETHERNET CABLE

(51) International classification	:H01R 24/00, H01R 9/24, H01R 13/6461, H04L 12/44
(31) Priority Document No	:63/522782
(32) Priority Date	:23/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/IB2024/000323 :24/06/2024
(87) International Publication No	:WO 2024/261530
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)SIEV, Virak
2)BODZAY, Michael

(57) Abstract :
A coupling device configured to balance electrical coupling of a single pair ethernet cable to a data conductor portion connected with a terminal block connector portion and reduce alien crosstalk. The coupling device includes a connecting portion structurally configured to connect to a shield portion of the single pair ethernet cable and an extension portion configured to extend from the connecting portion. The extension portion includes a first extension portion and a second extension portion. The first extension portion is connected within a first terminal block connector portion that is adjacent to a second terminal block connector portion that is to be connected with a first data conductor portion of the single pair ethernet cable. The second extension portion is connected within a third terminal block connector portion that is adjacent to a fourth terminal block connector portion that is connected with a second data conductor of the single pair ethernet cable.

No. of Pages : 14 No. of Claims : 26

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/01/2026
(21) Application No.202617002610 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : INHIBITORY RNA TARGETING HUNTINGTIN EXPRESSION

(51) International classification :C12N 15/113, A61K 31/7105, A61P 25/14
(31) Priority Document No :63/511187
(32) Priority Date :30/06/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/036090
Filing Date :28/06/2024
(87) International Publication No :WO 2025/006937
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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4)SAVOLA, Juha
5)LI, Quanyi
6)LI, Mathew, Maoxiang
7)PRICE, Philip, Lee
8)RAMSBURG, Elizabeth

(57) Abstract :
The present invention features RNA polynucleotide constructs comprising sequences targeting Huntingtin mRNA, polynucleotide constructs comprising a sequence encoding for such RNA constructs, and primary microRNA scaffolds. Constructs comprising sequences targeting Huntingtin mRNA and/or encoding for sequences targeting Huntingtin mRNA can be used, for example, for inhibiting mutant HTT expression and/or treating Huntington disease.

No. of Pages : 122 No. of Claims : 69

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/01/2026
(21) Application No.202617002619 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : INFORMATION PROCESSING DEVICE, INFORMATION PROCESSING METHOD, AND PROGRAM

(51) International classification	:H04W 72/0457, H04W 76/15, H04W 84/12
(31) Priority Document No	:2023-124983
(32) Priority Date	:31/07/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/024532 :08/07/2024
(87) International Publication No	:WO 2025/028164
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)TANAKA Yusuke
2)AIO Kosuke

(57) Abstract :
[PROBLEM] To enable effective utilization of a frequency band. [Solution] This wireless communication control device comprises a control unit that controls a communication unit that performs communication through a first channel used for wireless communication and/or a second channel used bundled with the first channel in order to extend the band of the wireless communication. In a situation in which first channel transmission rights acquired by a first wireless communication device that acquires transmission rights for the first channel and the second channel are shared with a second wireless communication device, the control unit performs control for performing wireless communication using the second channel with the first wireless communication device, in response to receiving first information instructing communication based on the transmission rights for the second channel.

No. of Pages : 92 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/01/2026
(21) Application No.202617002624 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : ELECTROCHEMICAL APPARATUS AND ELECTRONIC APPARATUS

(51) International classification	:H01M 50/417, H01M 50/491, H01M 10/0525
(31) Priority Document No	:202310685198.0
(32) Priority Date	:09/06/2023
(33) Name of priority country	:China
(86) International Application No Filing Date	:PCT/CN2024/090301 :28/04/2024
(87) International Publication No	:WO 2024/250875
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)KONG, Gengjin
2)WEI, Zengbin
3)TAO, Xinghua

(57) Abstract :
An electrochemical apparatus and an electronic apparatus; the electrochemical apparatus comprises a positive electrode sheet, a negative electrode sheet, a separator and an electrolyte, the separator being disposed between the positive electrode sheet and the negative electrode sheet; the separator comprises a porous substrate, and the porous substrate comprises a first polyethylene resin material and a second polyethylene resin material, the melting enthalpy of the first polyethylene resin material being 110 J/g to 160 J/g, the melting enthalpy of the second polyethylene resin material being 170 J/g to 205 J/g, and the pore closing rate of the separator being 10 kO/min to 80 kO/min. On the basis of the mass of the porous substrate, the mass percentage content of the first polyethylene resin material is 10% to 40%, and the mass percentage content of the second polyethylene resin material is 45% to 88%. The separator has a high pore closing rate, can rapidly close pores at a low temperature and has a good pore closing effect, thereby improving the high-temperature safety performance and electrochemical performance of the electrochemical apparatus.

No. of Pages : 35 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/01/2026
(21) Application No.202617002649 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : IMAGE ENCODING/DECODING METHOD AND DEVICE, AND RECORDING MEDIUM ON WHICH BITSTREAM IS STORED

(51) International classification	:H04N 19/122, H04N 19/60, H04N 19/176
(31) Priority Document No	:63/521862
(32) Priority Date	:19/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/KR2024/008462 :19/06/2024
(87) International Publication No	:WO 2024/262931
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)LIM, Jaehyun
3)KIM, Seunghwan

(57) Abstract :
This image decoding method and device according to the present disclosure can: acquire residual information from a bitstream; derive transform coefficients of the current block on the basis of the residual information; derive residual samples of the current block by performing inverse transform on transform coefficients of the current block; and reconstruct the current block on the basis of the residual samples of the current block. Here, the inverse transform is performed on the basis of at least one from among a non-split primary transform, a non-split secondary transform and a split primary transform, and the non-split primary transform can be applied on the basis of the size of the current block.

No. of Pages : 154 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :07/01/2026
(21) Application No.202617001598 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : METHOD FOR PRODUCING CARBON BLACK AND REACTION FURNACE FOR PRODUCING CARBON BLACK

(51) International classification :C09C1/48
(31) Priority Document No :2023-126375
(32) Priority Date :02/08/2023
(33) Name of priority country :Japan
(86) International Application No :PCT/JP2024/023851
Filing Date :02/07/2024
(87) International Publication No :WO 2025/028122
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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1)OSAMURA Keisuke
2)KURISU Kengo
3)KIRIYAMA Daishi

(57) Abstract :
In order to provide a method for producing carbon black having desired characteristics at a high yield while reducing the amount of carbon dioxide (CO2) discharged in a furnace method in which a secondary raw material is used as a raw material hydrocarbon, this method for producing carbon black is characterized in that, using a reaction furnace for carbon black production in which a fuel combustion zone, a primary raw material introduction zone, a heating zone, and a secondary raw material introduction zone are provided sequentially from the upstream side toward the downstream direction of a gas flow path: an oxygen-containing gas and fuel are introduced into the fuel combustion zone, mixed, and combusted to generate a fuel combustion gas flow; a hydrocarbon that serves as the primary raw material is introduced while the fuel combustion gas is introduced into the primary raw material introduction zone, and a primary-reactant-containing gas is generated; the primary-reactant-containing gas is then electrically heated in the heating zone; and a hydrocarbon that serves as the secondary raw material is then introduced while the electrically heated primary-reactant-containing gas is introduced into the secondary raw material introduction zone to carry out a secondary reaction.

No. of Pages : 46 No. of Claims : 3

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :07/01/2026
(21) Application No.202617001633 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : ELECTRONIC DEVICE COMPRISING ACOUSTIC CONDUIT

(51) International classification :H04R 1/28
(31) Priority Document No :10-2023-0091405
(32) Priority Date :13/07/2023
(33) Name of priority country :Republic of Korea
(86) International Application No :PCT/KR2024/006715
Filing Date :17/05/2024
(87) International Publication No :WO 2025/014078
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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1)JIN, Myoungdae
2)SEO, Soohyun
3)LEE, Wonho
4)JANG, Seokmin
5)CHO, Sujeong
6)HEO, Hun
7)HONG, Hyunju

(57) Abstract :
An electronic device according to an embodiment comprises: a frame including a first frame part and a second frame part which is coupled to the first frame part and includes an audio hole; a display including a first portion supported by the first frame part and a second portion which extends from the first portion in a first direction and is covered by the second frame part; a speaker arranged on the frame; and an acoustic conduit which connects the space in front of the speaker and the audio hole, penetrates at least a portion of the frame, and is separated, by at least a portion of the first frame part, from the space in which the second portion is positioned. Various other embodiments may also be possible.

No. of Pages : 51 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :07/01/2026
(21) Application No.202617001636 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : COMPOUND FOR TREATING AND PREVENTING RESPIRATORY SYNCYTIAL VIRUS INFECTION DISEASES

(51) International classification :C07D417/14,C07D417/04,A61K31/551
(31) Priority Document No :202310837957.0
(32) Priority Date :10/07/2023
(33) Name of priority country :China
(86) International Application No :PCT/CN2024/104752
Filing Date :10/07/2024
(87) International Publication No :WO 2025/011580
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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1)WANG, Chen
2)YANG, Jinlu
3)ZHAO, Chuanwu
4)ZHANG, Chaozai
5)WU, Bin
6)SONG, Yunlong
7)ZHANG, Xuejiao
8)GUO, Wenmin
9)GAO, Na
10)YANG, Hanyu

(57) Abstract :
Provided are a compound represented by formula (I) or a tautomer, a stereoisomer, an isotope derivative or a pharmaceutically acceptable salt thereof. The compound has a good inhibitory effect on RSV viruses.

No. of Pages : 129 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :07/01/2026
(21) Application No.202617001705 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : POWER CONVERSION DEVICE, REMOTE MONITORING SYSTEM FOR POWER CONVERSION DEVICE, AND LIFE ESTIMATION METHOD FOR POWER CONVERSION DEVICE

(51) International classification :H02M 7/48
(31) Priority Document No :2023-151632
(32) Priority Date :19/09/2023
(33) Name of priority country :Japan
(86) International Application No :PCT/JP2024/017741
Filing Date :14/05/2024
(87) International Publication No :WO 2025/062727
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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1)MATSUMOTO Daisuke
2)WATANABE Masayuki
3)MOURI Koumei
4)MATSUNAGA Shunsuke

(57) Abstract :
There is a problem in that the accuracy of a calculated loss and the accuracy of subsequent calculations of temperature and degree of degradation are low. A power conversion device includes: a junction-fin temperature calculator capable of calculating a junction-fin temperature; and a fin temperature sensor capable of detecting a fin temperature. A junction temperature is calculated from the sum of the junction-fin temperature and the fin temperature. A loss characteristic based on the junction temperature at that time is called from the calculated junction temperature, and a more accurate loss is calculated. The temperature is estimated from the calculated loss and a transient thermal characteristics table, and then the degree of degradation is calculated.

No. of Pages : 26 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :07/01/2026
(21) Application No.202617001706 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : DYNAMICALLY ADJUSTABLE COMPLIANT LAP RESTRAINT DEVICE

(51) International classification :B60R 22/02
(31) Priority Document No :18/216997
(32) Priority Date :30/06/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/030090
Filing Date :17/05/2024
(87) International Publication No :WO 2025/006085
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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Address of Applicant :100 Universal City Plaza Universal City, California 91608 U.S.A.
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1)MCVEEN, Keith Michael
2)HABIAK, Gregory Paul
3)MAJDALI, David Gerard

(57) Abstract :
A restraint system is used to provide a dynamically adjustable compliance for an occupant in a ride system. The restraint system includes a strap (118) with adjustable extension length to wrap around the occupant. A tension on the strap (118) is measured and used to adjust the length of the strap (118) to provide different restraint levels. The restraint level is associated with the condition of the occupant (e.g., height, weight, age, shape, size), a property of the ride system (e.g., configuration of the ride vehicle), an operating parameter of the ride vehicle (e.g., velocity, acceleration, moving direction), a feature of the environment that the ride vehicle rides in, or any combination thereof.

No. of Pages : 26 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :07/01/2026

(21) Application No.202617001839 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : LOCK STRIKER FOR A MOTOR VEHICLE DOOR LOCK

(51) International classification	:E05B 17/00, E05B 85/04
(31) Priority Document No	:10 2023 116 245.4
(32) Priority Date	:21/06/2023
(33) Name of priority country	:Germany
(86) International Application No Filing Date	:PCT/DE2024/100455 :16/05/2024
(87) International Publication No	:WO 2024/260485
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)BASAVARAJAPPA, Madhu

(57) Abstract :
The invention relates to a lock striker (1) for a motor vehicle door lock, comprising a lock striker plate (6) and a lock striker bracket (2) which consists of a locking pin (3), a central piece (4) and a connecting pin (5), wherein the lock striker bracket (2) has free ends (10, 11), and the free ends (10, 11) extend through the lock striker plate (6) and are connected to the lock striker plate (6) by means of a forming operation, wherein the free ends (10, 12) are connected to the lock striker plate (6) by means of a bending operation.

No. of Pages : 15 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :07/01/2026
(21) Application No.202617001856 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : DELIVERY OF RNA THERAPEUTICS USING RING-SHAPED NUCLEIC ACIDS

(51) International classification	:C12N 15/113, A61K 31/7105, A61K 31/711, A61K 31/7115, A61K 31/712
(31) Priority Document No	:63/522878
(32) Priority Date	:23/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/034985 :21/06/2024
(87) International Publication No	:WO 2024/263891
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)AGRAWAL, Sudhir

(57) Abstract :
The present invention provides oligonucleotides referred to as ring-shaped oligonucleotides ("RSO") as described herein, compositions comprising same, and methods of using same. In certain embodiments, it comprises two oligonucleotides, wherein the first oligonucleotide comprises a functional oligonucleotide and the second oligonucleotide comprises a complementary oligonucleotide, wherein the first oligonucleotide and the second oligonucleotide hybridize to form two double-stranded sections, and wherein the 5' end of the first oligonucleotide is brought into proximity with the 3' end of the first oligonucleotide thereby creating a ring-shape.

No. of Pages : 91 No. of Claims : 22

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :07/01/2026
(21) Application No.202617001862 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : PROCESSES TO PRODUCE HFO-1252ZC FROM HCFO-1233XF AND HBFO-1233XFB

(51) International classification :C07C 17/25, C07C 17/354
(31) Priority Document No :63/527160
(32) Priority Date :17/07/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/037137
Filing Date :09/07/2024
(87) International Publication No :WO 2025/019193
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)THE CHEMOURS COMPANY FC, LLC
Address of Applicant :1007 Market Street Wilmington, Delaware 19801 U.S.A.
(72)**Name of Inventor :**
1)SUN, Xuehui
2)LOUSENBERG, Robert D.

(57) Abstract :
Processes for producing 1,1-difluoropropene (HFO-1252zc, CF2=CHCH3) through at least one intermediate selected from 2-chloro-1,1,1-trifluoropropane (HCFC-253db), 2-bromo-3,3,3-trifluoropropene (HBFO-1233xfB) and 2-bromo-1,1,1-trifluoropropane (HBFC-253dbB) are provided herein.

No. of Pages : 57 No. of Claims : 81

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :07/01/2026
(21) Application No.202617001865 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : PROCESS OF PRODUCING FLUOROOLEFIN COMPOSITIONS BY CATALYTIC HYDRODECHLORINATION OF HYDROCHLOROFLUOROCARBONS AND COMPOSITIONS THEREOF

(51) International classification	:C07C 17/25, C07C 21/18
(31) Priority Document No	:63/565052
(32) Priority Date	:14/03/2024
(33) Name of priority country	:U.S.A.
(86) International Application No	:PCT/US2024/037163
Filing Date	:09/07/2024
(87) International Publication No	:WO 2025/193251
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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Address of Applicant :1007 Market Street Wilmington, Delaware 19801 U.S.A.
(72)**Name of Inventor :**
1)SUN, Xuehui
2)LOUSENBERG, Robert D.

(57) Abstract :
Provided herein are processes for producing fluoroolefins, and more particularly difluoroolefins such as 1,1-difluoropropene, particularly HFO-1252zc, or E/Z-1,2-difluoroethylene, by catalytic hydrodechlorination of hydrochlorofluorocarbons. Also provided herein are compositions produced by these processes.

No. of Pages : 28 No. of Claims : 23

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :07/01/2026
(21) Application No.202617001866 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : AZEOTROPES OF HF AND WATER WITH 1252ZC AND KEY INTERMEDIATES AND SEPARATION PROCESSES

(51) International classification :C09K 5/04
(31) Priority Document No :63/527178
(32) Priority Date :17/07/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/037142
Filing Date :09/07/2024
(87) International Publication No :WO 2025/019195
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)THE CHEMOURS COMPANY FC, LLC
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(72)**Name of Inventor :**
1)KRAUSE, Karl Robert

(57) Abstract :
Azeotrope and azeotrope-like compositions amongst HFO-1252zc, HFC-263fb, HF, and H2O which are present in the process of making or purifying HFO-1252zc are provided. Also provided are processes of forming and using the azeotrope and azeotrope-like compositions.

No. of Pages : 23 No. of Claims : 21

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :07/01/2026
(21) Application No.202617001906 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : THREE-WAY CATALYSTS COMPRISING MULTIPLE OXYGEN STORAGE COMPONENTS

(51) International classification	:B01J 23/63, B01J 23/42, B01J 35/56, B01D 53/94
(31) Priority Document No	:63/512382
(32) Priority Date	:07/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/036480 :02/07/2024
(87) International Publication No	:WO 2025/014688
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)ZHENG, Xiaolai
2)LI, Yuejin
3)SUNDERMANN, Andreas

(57) Abstract :
This disclosure relates to a three-way conversion (TWC) catalyst effective to abate NOx, hydrocarbons and carbon monoxide from a gasoline engine exhaust gas, the catalyst including a substrate having a first platinum group metal (PGM) component and, optionally, a second PGM component disposed thereon, wherein a) the first PGM component includes Pt at least partially deposited onto a first oxygen storage component (OSC) which is substantially free of lanthana, and b) the second PGM component is at least partially deposited onto a second OSC which is doped with lanthana.

No. of Pages : 22 No. of Claims : 21

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/01/2026
(21) Application No.202617001976 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : STAINING DYE-COATED COVER SLIP

(51) International classification :G01N 1/30, G01N 33/483
(31) Priority Document No :63/521866
(32) Priority Date :19/06/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/034356
Filing Date :17/06/2024
(87) International Publication No :WO 2024/263525
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)HSU, Cheng-Teng
2)CHANG, Hui-Chen

(57) Abstract :
The present invention relates to staining dye-coated cover slips and methods of using them. The present invention provides an improved method where a test is carried out on a carrier slide. The method uses a cover slip wherein one side of the cover slip is coated with one or more dyes to stain the final reaction product after one or more reactions occurred on a carrier slide. The cover slip is placed on top the carrier slide with coated side facing the carrier slide, to stain the product after one or more reactions on a carrier slide are complete. The present invention simplifies and accelerates the staining procedures on a carrier slide after the reaction is completed on the carrier slide.

No. of Pages : 17 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/01/2026
(21) Application No.202617002296 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : CABLE ENTRY TRANSITION TO A CASSETTE FOR A FIBER OPTIC CABLE CONFIGURED TO REDUCE STRESS ON AN OPTICAL FIBER AND REDUCE SIGNAL LOSS

(51) International classification :G02B 6/38
(31) Priority Document No :63/472394
(32) Priority Date :12/06/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/IB2024/000302
Filing Date :07/06/2024
(87) International Publication No :WO 2024/256869
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(72)**Name of Inventor :**
1)LEVY, Moses

(57) Abstract :
A cable entry transition to a cassette for a fiber optic cable that is configured to reduce stress on an optical fiber and reduce signal loss includes: a body that is configured to receive a cable; a retaining portion that is configured to engage a receiving portion of a cassette; a strength member securing portion; and a guide configured to connect to the body. The strength member securing portion is configured to secure a strength member of the cable to the body; and the cable entry transition portion is structurally configured to mechanically secure the strength member of the cable to a cassette such that a pulling force exerted on the cable is prevented from being transmitted to an optical fiber in the cable and the optical fiber is permitted to pass through the cassette so as to reduce signal loss of the system.

No. of Pages : 17 No. of Claims : 25

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/01/2026

(21) Application No.202617002300 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : MULTIPLE PUSCHS AND MULTIPLE PDSCHS BUNDLE TRANSMSSION

(51) International classification :H04W72/044
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/CN2023/113882
Filing Date :18/08/2023
(87) International Publication No :WO 2024/119886
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)MA, Ruixiang
2)LEI, Haipeng

(57) Abstract :
Various aspects of the present disclosure relate to a UE, a processor for wireless communication, a base station, methods, and a computer readable medium for multiple PUSCHs and multiple PDSCHs bundle transmission. In an aspect, a UE receives, from a base station, one or more CG configurations for PUSCH transmission and one or more SPS configurations for PUSCH reception. The UE determines a bundle of resources for PUSCH transmission and/or for SPS PDSCH reception. The UE performs the CG PUSCH transmission and/or the SPS PDSCH reception in the bundle of resources. In this way, multiple resources are bundled for PUSCH and/or PDSCH for transmission and transmission performances of correlated flows are guaranteed jointly.

No. of Pages : 36 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/01/2026

(21) Application No.202617002302 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : LOW POWER WUS ACTIVATION AND DEACTIVATION CONFIGURATION

(51) International classification :H04W52/02
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/CN2023/114321
Filing Date :22/08/2023
(87) International Publication No :WO 2024/146147
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)YAN, Zhi
2)LIU, Hongmei
3)ZHANG, Yuantao
4)MA, Ruixiang

(57) Abstract :
Various aspects of the present disclosure relate to methods, apparatuses, and systems that support WUS activation and deactivation configuration. Some implementations of the method and apparatuses described herein may further include a user equipment (UE) for wireless communication, comprising: at least one memory; and at least one processor coupled with the at least one memory and configured to cause the UE to: receive, in main radio (MR), aconfiguration of lower power wake-up signal (LP-WUS) to be transmitted in lower power wake-up radio (LP-WUR); and switch between operation in MR and operation in LP-WUR, according to an explicit indication or pre-configured condition (s).

No. of Pages : 35 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/01/2026
(21) Application No.202617002321 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : METHOD AND SYSTEM ARRANGEMENT FOR THE HARDWARE-EFFICIENT CONTROLLING OF A DEVICE

(51) International classification	:G06F 15/177, G06F 12/00, G06F 9/54, G06F 12/02
(31) Priority Document No	:23185772.3
(32) Priority Date	:17/07/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/069473 :10/07/2024
(87) International Publication No	:WO 2025/016827
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)DETTMER, Michael

(57) Abstract :
The present invention is directed to a method which enables a device to be configured particularly efficiently and control commands to be selected particularly efficiently. The present invention allows for the selection options to have to be assigned only once in the two-dimensional storage structure, and thus an efficient method is provided which consumes less processing power and memory. The advantage is that parameters do not have to be repeatedly read out or selected and redundantly stored. As a result, errors are avoided and far less memory is required than in the prior art. The invention is also directed to a correspondingly designed system arrangement, which is designed to carry out the method. A computer program is also proposed, which provides commands suitable for implementing the method and operating the system arrangement.

No. of Pages : 16 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/01/2026

(21) Application No.202617002358 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : METHODS OF TREATING DIFLUOROPROPENE COMPOSITIONS

(51) International classification	:C07C 21/18, C07C 17/25, C07C 17/383, C09K 5/04, C07C 17/23
(31) Priority Document No	:63/527140
(32) Priority Date	:17/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/037146 :09/07/2024
(87) International Publication No	:WO 2025/019197
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)SUN, Xuehui
2)KRAUSE, Karl Robert
3)SHA, Xue

(57) Abstract :
Processes for treating compositions containing a difluoropropene, and more particularly 1,1-difluoropropene, are provided. The processes involve contacting such difluoropropene-containing compositions with an aluminum containing adsorbent, such as molecular sieves having specific pore sizes for removal of water and impurities from the compositions.

No. of Pages : 65 No. of Claims : 48

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :07/01/2026
(21) Application No.202617001708 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : POWER CONVERSION DEVICE AND CONTROL METHOD FOR POWER CONVERSION DEVICE

(51) International classification :H02M 7/48, H02J 3/32, H02J 3/38
(31) Priority Document No :2023-116555
(32) Priority Date :18/07/2023
(33) Name of priority country :Japan
(86) International Application No :PCT/JP2024/018510
Filing Date :20/05/2024
(87) International Publication No :WO 2025/018019
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)KIKUCHI Akira
3)MATSUNAGA Shunsuke
4)TAKEDA Kenji

(57) Abstract :
The present invention reduces power loss during autonomous operation of a power conversion device provided with a power storage device. This power conversion device is provided with a power storage device. The power conversion device comprises: an operation determination unit that determines whether the power conversion device is in an autonomous operation state or not; a power calculation unit that calculates power stored or output by the power storage device and determines whether or not power is stored in the power storage device; an active power command value setting unit that receives an active power value and determines an active power command value from the received value and the active power calculated by the power calculation unit; and a main circuit that outputs power on the basis of the active power command value determined by the active power command value setting unit. When the operation determination unit determines that the power conversion device is in the autonomous operation state, the active power command value setting unit changes the active power command value to an active power command value that does not store power in the power storage device when the power calculation unit detects power stored in the power storage device.

No. of Pages : 49 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :07/01/2026
(21) Application No.202617001710 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : ELECTRIC POWER CONTROL APPARATUS AND ELECTRIC POWER CONTROL METHOD

(51) International classification :H02J 3/38
(31) Priority Document No :2023-130843
(32) Priority Date :10/08/2023
(33) Name of priority country :Japan
(86) International Application No :PCT/JP2024/018951
Filing Date :23/05/2024
(87) International Publication No :WO 2025/032924
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)ISHIMARU Tetsuya
2)MATSUNAGA Shunsuke
3)WATANABE Masayuki

(57) Abstract :
Provided is an electric power control apparatus that avoids destabilization caused by a sudden change in electric power generated with renewable energy. This electric power control apparatus is capable of controlling a plurality of electric power conversion devices for supplying, to an electric power grid, electric power generated by using renewable energy, and comprises: electric power conversion devices that each perform first control to use a portion of the generated electric power for inertial supply, and second control to not use the generated electric power for inertial supply; a surplus inertia calculation unit that calculates a surplus of inertia to be supplied to the electric power grid; a control determination unit that determines the first control and the second control for each of the electric power conversion devices, on the basis of the surplus of inertia calculated by the surplus inertia calculation unit; and a control transmission unit that transmits the operation control determined by the control determination unit to each of the electric power conversion devices.

No. of Pages : 30 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :07/01/2026
(21) Application No.202617001715 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : CORNER COVER

(51) International classification :B65D 81/05, B65D 85/30
(31) Priority Document No :10-2023-0074326
(32) Priority Date :09/06/2023
(33) Name of priority country :Republic of Korea
(86) International Application No :PCT/KR2024/007444
Filing Date :31/05/2024
(87) International Publication No :WO 2024/253388
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)CHOI, Jin Uk
2)KIM, Hee Tae

(57) Abstract :
A corner cover is provided. A corner cover according to an aspect of the present invention is for covering one corner of a panel assembly including a flat-shaped panel and a frame provided along the boundary of the panel, and comprises: a cover body which has an insertion space corresponding to one corner of the panel assembly and has one open side so that the insertion space can be in communication with the outside; and a stopper body which is folded into the insertion space and is connected to the cover body so as to be hooked by the frame, wherein a connection folding line portion is provided between the stopper body and the cover body so that the stopper body can be foldably connected to one side of the cover body, and the stopper body can be provided with an inner folding line portion across the stopper body, the inner folding line portion being spaced apart from the connection folding line portion, so that the stopper body can be folded while bending in one direction.

No. of Pages : 29 No. of Claims : 19

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :07/01/2026
(21) Application No.202617001717 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : SUBSTRATE CONVEYING SYSTEM AND COATING SYSTEM IMPLEMENTING THE SUBSTRATE CONVEYING SYSTEM

(51) International classification	:B65H 20/02, B65H 20/34
(31) Priority Document No	:202321583388.3
(32) Priority Date	:20/06/2023
(33) Name of priority country	:China
(86) International Application No	:PCT/US2024/034420
Filing Date	:18/06/2024
(87) International Publication No	:WO 2024/263538
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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1)QIU, Peter
2)JIANG, Kevin
3)REN, Neil
4)SHAO, Mikky

(57) Abstract :
A substrate conveying system includes a driving roller (1) that can drive a substrate (S) to move in a substrate conveying direction; a first set of auxiliary rollers (2, 3) that includes a first roller (2) and a second roller (3); a second set of auxiliary rollers (7, 10) that includes a third roller (10) and a fourth roller (7); a buffering dual-roller component (6) that includes a first buffering roller (61) and a second buffering roller (62). Additionally, the buffering dual-roller component (6) can move relative to an original position, so that a part of the substrate (S) between the first roller (2) and the fourth roller (7) can move back and forth in the substrate conveying direction.

No. of Pages : 26 No. of Claims : 33

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/01/2026
(21) Application No.202617002653 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : METHODS FOR FABRICATING LIGHT-GUIDE OPTICAL ELEMENTS

(51) International classification	:G02B 6/122, G02B 6/00, G02B 6/24
(31) Priority Document No	:63/521409
(32) Priority Date	:16/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No	:PCT/IL2024/050577
Filing Date	:10/06/2024
(87) International Publication No	:WO 2024/257096
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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4)DANZIGER, Yochay
5)CHRIKI, Ronen
6)SHAPIRA, Amir
7)RONEN, Eitan

(57) Abstract :
An optical device is fabricated by obtaining at least one optical element and a frame. The at least one optical element is arranged within the frame according to a spatial configuration that defines a position of the at least one optical element in the frame and an orientation of the at least one optical element relative to the frame. The at least one optical element is bonded to the frame to fix the spatial configuration, and regions of the frame unoccupied by the at least one optical element are filled with a transparent optical material.

No. of Pages : 28 No. of Claims : 36

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/01/2026
(21) Application No.202617002655 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : COMPOSITIONS OF PLANT-BASED FLOUR DELIVERY PARTICLES

(51) International classification :C08L 3/00, C08L 5/00, C08L 99/00
(31) Priority Document No :63/510720
(32) Priority Date :28/06/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/035513
Filing Date :26/06/2024
(87) International Publication No :WO 2025/006526
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)SCHWANTES, Todd Arlin
2)MARQUARDT, Terri Anne

(57) Abstract :
A population of core/shell delivery particles, where the shell is made, at least in part, of a polymeric material that is the reaction product of a plant-based flour material crosslinking an isocyanate monomer, oligomer, or prepolymer. Related methods of making and using such compositions are described.

No. of Pages : 33 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/01/2026
(21) Application No.202617002657 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : IMAGING DEVICE AND ELECTRONIC DEVICE INCLUDING SAME

(51) International classification	:G03B 17/12, G03B 5/06, G03B 13/36, G03B 11/00, H04N 23/55
(31) Priority Document No	:10-2023-0075777
(32) Priority Date	:13/06/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/006485 :13/05/2024
(87) International Publication No	:WO 2024/258064
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)BAE, Jaecheol

(57) Abstract :
An imaging device, according to one embodiment of the present disclosure, includes: a lens assembly comprising at least four lenses sequentially arranged in the optical axis direction, the at least four lenses including a first lens disposed first in the incident direction of light and having positive refractive power, a second lens disposed second in the incident direction of light and having positive refractive power, a third lens disposed third in the incident direction of light, and a fourth lens disposed fourth in the incident direction of light; and an optical member configured to reflect, at least once, the light focused or guided by the lens assembly, so as to guide the light in a direction crossing the optical axis, and satisfies the conditions presented in the disclosed embodiment(s). Other various embodiments may also be possible.

No. of Pages : 61 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/01/2026
(21) Application No.202617002671 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : METHOD AND APPARATUS TO ENABLE FEDERATED LEARNING JOB MANAGEMENT SERVICES

(51) International classification	:G06N 3/098, G06N 20/20, G06F 16/955
(31) Priority Document No	:63/507131
(32) Priority Date	:09/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/032934 :07/06/2024
(87) International Publication No	:WO 2024/254397
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)SEED, Dale
2)FLYNN, IV, William Robert
3)LY, Quang
4)LIU, Lu

(57) Abstract :
Federated learning (FL) may be deployed as a service via the definition of FL job management functionality. An FL service may have the capability to receive FL job specifications from FL users, process and manage these FL jobs on behalf of FL users via interaction with FL clients, and update FL users with the status of FL jobs as they are being processed.

No. of Pages : 53 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/01/2026
(21) Application No.202617002672 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : MULTI-BLOCK COPOLYMER, METHOD FOR PRODUCING SAME, COMPOSITION FOR ELECTROLYTES, COMPOSITION FOR BINDERS, COMPOSITION FOR BUFFERS, AND LITHIUM ION BATTERY

(51) International classification	:C08G 18/48, C08G 18/10, C08G 65/06, H01B 1/06, H01M 4/62
(31) Priority Document No	:2023-104549
(32) Priority Date	:26/06/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/023005 :25/06/2024
(87) International Publication No	:WO 2025/005086
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)SHIBASAKI Yuji

(57) Abstract :
[Problem] To provide a novel polymer (multi-block copolymer) which has an ability equivalent to the conductivity of a liquid electrolyte and achieves excellent adhesion between an inorganic electrolyte and an electrode, while being safe and excellently stable. [Solution] Provided is a multi-block copolymer in which two or more unit structures, in each of which a soft segment that is composed of a polyglycidol (PGLYD) and a hard segment that is composed of a polyethylene glycol (PEG) are bonded with each other, are connected.

No. of Pages : 27 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/01/2026
(21) Application No.202617002688 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : THERAPY FOR ALPHA-1 ANTITRYPSIN DEFICIENCY

(51) International classification	:C12N 15/113, C12N 15/861, A61K 48/00, C07K 14/47
(31) Priority Document No	:63/512773
(32) Priority Date	:10/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/037285 :10/07/2024
(87) International Publication No	:WO 2025/014986
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)BOLINGER, Cheryl G.

(57) Abstract :
A therapeutic genetic construct for addressing alpha-1 antitrypsin deficiency (AATD) and associated disorders. The genetic construct encodes: (a) a first pre-miRNA; (b) a second pre-miRNA; and (c) a transgene encoding AAT(M). The pre-miRNAs inhibit the expression of alleles encoding mutant variants of AAT, such as AAT(Z), AAT(S), AAT(I), AAT(Siiyama), and AAT(Mmalton). The construct may further comprise a liver-specific promoter. A vector, such as a gorilla adenoviral vector, comprising the genetic construct. A method of treating a disease or disorder, such as COPD, bronchiectasis, neonatal cholestasis, cirrhosis, fibrosis, and hepatocellular carcinoma, comprising administering a therapeutically effective amount of the aforementioned vector. A use of the genetic construct in the manufacture of a medicament for use in treating a disease or disorder. A composition comprising the genetic construct. A kit comprising the genetic construct.

No. of Pages : 156 No. of Claims : 47

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :07/01/2026
(21) Application No.202618001646 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : AIR-CONDITIONING SYSTEM, AIR-CONDITIONING CONTROL METHOD, AND AIR-CONDITIONING CONTROL PROGRAM

(51) International classification	:F25D 11/00, F25D 23/00, B60P 3/20
(31) Priority Document No	:2020-021748
(32) Priority Date	:12/02/2020
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2020/048189 :23/12/2020
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filed on	:202217045742 :10/08/2022

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(72)**Name of Inventor :**
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3)MIZUMA Ikuo

(57) Abstract :
An air-conditioning system includes: an air conditioner mounted on a mobile body having a cold storage; an internal temperature sensor configured to measure an internal temperature which is a temperature inside the cold storage; a notification device configured to notify an error of the air conditioner; and a control unit configured to control an air conditioning operation. The control unit includes an acquisition unit configured to acquire the internal temperature, a setting unit configured to set an appropriate temperature range of the cold storage, a determination unit configured to determine whether the internal temperature is within the appropriate temperature range, and a notification control unit configured to control an error notification using the notification device. The notification control unit is configured to perform a temperature error notification when the internal temperature is out of the appropriate temperature range after a pre-cooling by the air conditioner is completed, and does not perform the temperature error notification before the pre-cooling by the air conditioner is completed. Therefore, it is possible to obtain an air-conditioning system that can effectively notify an error.

No. of Pages : 71 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :07/01/2026
(21) Application No.202618001750 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : AFFINE MOTION ESTIMATION FOR AFFINE MODEL-BASED VIDEO CODING

(51) International classification :H04N 19/52, H04N 19/56
(31) Priority Document No :62/734,783
(32) Priority Date :21/09/2018
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2019/052101
Filing Date :20/09/2019
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :202117011676
Filed on :19/03/2021

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2)XIU, Xiaoyu
3)YE, Yan
4)LUO, Jiancong

(57) Abstract :
A method comprising: determining a motion vector (MV) set comprising one or more MVs and an MV predictor (MVP) set comprising one or more MVPs; determining whether a first MV of the MV set is equal to a first MVP of the MVP set; on a condition that the first MV is not equal to the first MVP, replacing the first MV in the MV set with the first MVP to generate a first MV-MVP combined set; determining a cost of the first MVMVP combined set; and selecting one of the MV set or the first MV-MVP combined set to be a best MV set based on the cost of the first MV-MVP combined set.

No. of Pages : 57 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :07/01/2026
(21) Application No.202618001769 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : CLOSED-LOOP EXTENDED REALITY STIMULUS PRESENTATION AND PERCEPTION FEEDBACK USING MULTI-CHANNEL PHYSIOLOGICAL SIGNALS

(51) International classification	:G06F 3/01, G06Q 10/10, H04W 4/14
(31) Priority Document No	:63/052,313
(32) Priority Date	:15/07/2020
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2021/041316 :12/07/2021
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filed on	:202317003651 :18/01/2023

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2)COOPERSTOCK, Jeremy
3)KIM, Sanghoon

(57) Abstract :
A method comprising: using a microphone to detect an audible alert; obtaining at least a first signal representing a difference between (i) a first value representing a first physiological parameter of a user during a time before the audible alert and (ii) a second value representing the first physiological parameter of the user during a time after the audible alert; based at least on the first signal, determining whether the user perceived the audible alert.

No. of Pages : 42 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/01/2026
(21) Application No.202618002363 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : SHARED CONTROL BUS FOR GRAPHICS PROCESSORS

(51) International classification	:G06F 9/50, G06F 13/36, G06F 13/37, G06F 13/40
(31) Priority Document No	:17/158,943
(32) Priority Date	:26/01/2021
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2022/013461 :24/01/2022
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filed on	:202317043129 :27/06/2023

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2)REDSHAW, Jonathan M.
3)RAO, Ji
4)RABBANI RANKOUHI, Ali

(57) Abstract :
Techniques are disclosed relating to a shared control bus for communicating between primary control circuitry and multiple distributed graphics processor units. In some embodiments, a set of multiple processor units includes first and second graphics processors, where the first and 5 second graphics processors are coupled to access graphics data via respective memory interfaces. A shared workload distribution bus is used to transmit control data that specifies graphics work distribution to the multiple graphics processing units. The shared workload distribution bus may be arranged in a chain topology, e.g., to connect the workload distribution circuitry to the first graphics processor and connect the first graphics processor to the second 10 graphics processor such that the workload distribution circuitry communicates with the second graphics processor via the shared workload distribution bus connection to the first graphics processor. Disclosed techniques may facilitate graphics work distribution for a scalable number of processors. 15 42

No. of Pages : 56 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/01/2026
(21) Application No.202617002070 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : FOLDABLE ELECTRONIC DEVICE COMPRISING PRINTED CIRCUIT BOARD

(51) International classification :G06F 1/16, H05K 1/14, H05K 5/02
(31) Priority Document No :10-2023-0094231
(32) Priority Date :20/07/2023
(33) Name of priority country :Republic of Korea
(86) International Application No :PCT/KR2024/095819
Filing Date :17/05/2024
(87) International Publication No :WO 2025/018868
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)CHO, Sujin
3)KIM, Youngseok
4)LEE, Jaewoo
5)CHUN, Woosung

(57) Abstract :
A foldable electronic device, according to various embodiments of the present invention, includes: a hinge module; a first housing at least partially coupled to a first side of the hinge module and including a first support member and a first printed circuit board; a first through-hole formed in the first support member; a second housing at least partially coupled to a second side of the hinge module and including a second support member and a second printed circuit board; a second through-hole formed in the second support member; and a conductive connection member electrically connecting the first printed circuit board and the second printed circuit board through the first through-hole and the second through-hole, wherein the first support member includes a recess, and a portion of the first printed circuit board is disposed in the recess.

No. of Pages : 48 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/01/2026
(21) Application No.202617002130 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : CARRIAGE POSITION CONTROL FOR BELT CASTING MACHINES

(51) International classification :B22D 11/06, B22D 46/00
(31) Priority Document No :63/510190
(32) Priority Date :26/06/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/034895
Filing Date :21/06/2024
(87) International Publication No :WO 2025/006321
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)CHADWICK, Dennis P.
2)BECKER, Heinz

(57) Abstract :
A belt casting system for casting metal such as aluminum and aluminum alloys includes a first carriage and a second carriage that together define a casting cavity. The second carriage may be supported by the first carriage. In some embodiments, the first carriage may include a support that engages the second carriage and controls a distance between the first carriage and the second carriage.

No. of Pages : 13 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/01/2026
(21) Application No.202617002131 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : BELT CASTING SYSTEMS AND METHODS WITH PARTING AGENT CONTROL

(51) International classification :B22D 11/06, B22D 11/16
(31) Priority Document No :63/510185
(32) Priority Date :26/06/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/035323
Filing Date :25/06/2024
(87) International Publication No :WO 2025/006410
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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3)GAENSBAUER, David Anthony

(57) Abstract :
A continuous belt casting system may control heat flux during casting by controlling an application of a parting agent on an elongated belt surface of a casting belt. A method of casting a metal slab includes introducing molten metal into a casting cavity defined by two casting belts, advancing the molten metal through the casting cavity by advancing the casting belts and such that the molten metal solidifies and while controlling heat flux by controlling an application of a parting agent on at least one of the two casting belts, causing the solidified metal to emerge from an exit of the casting cavity as a metal slab.

No. of Pages : 16 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/01/2026
(21) Application No.202617002135 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : COMPOUND, METHOD FOR PRODUCING COMPOUND, COMPOSITION, SURFACE TREATMENT AGENT, ARTICLE, AND METHOD FOR PRODUCING ARTICLE

(51) International classification	:C08G 77/48, C07F 7/18, C08G 77/50, C08L 83/04, C09K 3/18
(31) Priority Document No	:2023-103355
(32) Priority Date	:23/06/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/022675 :21/06/2024
(87) International Publication No	:WO 2024/262627
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)TAKEDA Yosuke
3)MORITA Shimpei
4)SUWA Kumiko
5)YAMAGUCHI Ryohei

(57) Abstract :
Provided are a new compound capable of forming a surface treatment layer having excellent abrasion resistance, a method for producing the same, a composition and a surface treatment agent which contain said new compound, an article that has a surface treatment layer having excellent abrasion resistance, and a method for producing the same. This compound is represented by formula (1) or formula (2). (1): [R1-Q1-(SiR22-O)p1]q1-SiR2q2-Q2-Z1-Si(R3)nL13-n (2): L13-n(R3)nSi-Z1-Q2-SiR22-O-(SiR42-O)p2-SiR22-Q2-Z1-Si(R3)nL13-n Wherein, R1 represents (R11)3Si- or the like, R11 represents a hydrocarbon group or the like, Q1 represents an oxygen atom or the like, R2 represents a hydrocarbon group, R3 represents a hydrocarbon group, R4 represents a hydrocarbon group or the like, p1 represents a number of 0-500, p2 represents a number of 0-500, q1 represents 1-3, q2 represents 0-2, q1+q2 equals 3, Q2 represents a single bond or the like, Z1 represents an alkylene group having 7-100 carbon atoms, L1 represents a hydrolyzable group or the like, and n represents 0-2.

No. of Pages : 102 No. of Claims : 18

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/01/2026
(21) Application No.202617002136 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : DYNAMIC ILLUSION EFFECT FOR A MOVING RIDE VEHICLE

(51) International classification	:A63G 31/00, A63G 31/16
(31) Priority Document No	:63/525335
(32) Priority Date	:06/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/035398 :25/06/2024
(87) International Publication No	:WO 2025/010161
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)BENDER, Josiah Logan
3)PAGLIUCA, Angelo

(57) Abstract :
A show effect system for an amusement park may include a display system coupled with a ride vehicle and configured to transition between an extended configuration and a retracted configuration, a screen coupled to the display system, a controller in communication with an actuator, where the actuator may adjust an angle between the screen and the display system. The screen may move with the display system between the extended configuration and the retracted configuration and reflect imagery from the display system in the extended configuration.

No. of Pages : 24 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/01/2026
(21) Application No.202617002359 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : PROCESS FOR THE PRODUCTION OF NON-ALCOHOLIC FERMENTED MALT BEVERAGES

(51) International classification	:C12C 1/00, C12C 7/00, C12C 7/14, C12C 12/04, C12C 11/00
(31) Priority Document No	:23185676.6
(32) Priority Date	:14/07/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/069512 :10/07/2024
(87) International Publication No	:WO 2025/016835
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)BEKKERS, Augustinus Cornelius Aldegonde Petrus Albert
2)HOEKMAN, Christine Lidian

(57) Abstract :
The invention relates to a process of producing a fermented malt beverage having an ethanol content of less than 1% ABV, said process comprising the following steps: a) preparing an aqueous malt mixture comprising water and malt; b) preparing a mash by mashing the aqueous malt mixture; c) separating the mash into wort and spent grain; d) holding the wort at a temperature of at least 70°C for at least 5 minutes to produce a heated wort; e) cooling the heated wort to a temperature of less than 30°C to produce a cooled wort; and f) contacting the cooled wort with live yeast at a temperature of less than 7°C for at least 8 hours to produce a fermented wort; wherein the temperature of the wort is maintained below 90 °C between steps c) and f); and wherein boiling of the wort is avoided. The invention further relates to a beer having an ethanol content of less than 1% ABV, said beer having a free dimethyl sulphide content of less than 100 µg/L and a total dimethyl sulphide content of at least 10 µg/L, wherein free dimethyl sulphide represents at most 35% of the total dimethyl sulphide content.

No. of Pages : 18 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/01/2026

(21) Application No.202617002360 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : METHODS AND SYSTEMS USING 1,1-DIFLUOROPROPENE

(51) International classification :C09K 5/04
(31) Priority Document No :63/527179
(32) Priority Date :17/07/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/037147
Filing Date :09/07/2024
(87) International Publication No :WO 2025/019198
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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3)SIMONI, Luke David
4)SNYDER, David Matthew
5)KONTOMARIS, Konstantinos

(57) Abstract :
Compositions containing HFO-1252zc for use in hybrid, mild hybrid, plug-in hybrid, or full electric vehicles for thermal management are provided. The compositions provide excellent performance for cooling and heating of the passenger compartment of these vehicles as compared to HFO-1234yf. Also included are methods of cooling and heating and heat pump systems.

No. of Pages : 40 No. of Claims : 55

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/01/2026

(21) Application No.202617002361 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : POWER CONVERSION DEVICE

(51) International classification :H02M 7/48
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/JP2024/023333
Filing Date :27/06/2024
(87) International Publication No :WO 2026/004043
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)TANAKA, Tomohiro

(57) Abstract :
An inverter (10) includes a multilevel circuit having a plurality of switching elements (Q1 to Q4), converts first to third DC voltages supplied from a DC positive bus (L1), a DC neutral point bus (L2), and a DC negative bus (L3) into AC voltages, and supplies the AC voltages to a load. A control device superimposes, on a sinusoidal voltage command value, a third harmonic of the voltage command value to generate a reference AC voltage. The control device compares the reference AC voltage with a carrier signal having a peak-peak value corresponding to the DC voltage between the DC positive bus and the DC negative bus and generates a gate signal for turning on and off the plurality of switching elements (Q1-Q4). The control device detects the load factor of the power conversion device from the detection value of output current by a current detector (11). In a first case where the load factor is larger than a predetermined threshold value, the control device increases the amount of superimposition of the third harmonic wave with respect to the voltage command value as compared with a second case where the load factor is equal to or less than the threshold value.

No. of Pages : 30 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/01/2026
(21) Application No.202617002362 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : NICOTINAMIDE RIBOSIDE AND DERIVATIVES THEREOF IN INTRAVENOUS FORMULATIONS AND METHODS OF USE THEREOF

(51) International classification	:A61K 31/395, A61K 31/7052, A61K 9/00
(31) Priority Document No	:63/508151
(32) Priority Date	:14/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/034183 :14/06/2024
(87) International Publication No	:WO 2024/259359
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)REDPATH, Philip
3)NKRUMAH-ELIE, Yasmeen Maisha
4)SHAO, Andrew Earl

(57) Abstract :
A stable intravenous (I.V.) composition includes nicotinamide riboside (NR) as described, or other nicotinyl riboside compounds which are NAD+ precursors, in said intravenous form. NR chloride may be provided in an intravenous (I.V.) formulation for administration to a human subject.

No. of Pages : 61 No. of Claims : 36

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/01/2026
(21) Application No.202617002364 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : METHODS AND APPARATUS USING DIFLUOROPROPENE

(51) International classification	:C09K 5/04, F25B 13/00, C07C 21/18, F25B 30/06, C09K 5/10
(31) Priority Document No	:63/527151
(32) Priority Date	:17/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/037123 :09/07/2024
(87) International Publication No	:WO 2025/019186
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)SIMONI, Luke, David
3)KONTOMARIS, Konstantinos
4)KOBAN, Mary, E.

(57) Abstract :
The present disclosure relates to use of 1,1-difluoropropene (HFOf-1252zc) in methods of cooling and heating, and systems for cooling and heating. In particular, the composition is useful in air-conditioning and heat pumps. The properties of HFO-1252z make it uniquely useful in high temperature heat pumps, hot water heat pumps and air-conditioning for high ambient temperature regions.

No. of Pages : 27 No. of Claims : 67

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/01/2026
(21) Application No.202617002691 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : METHOD AND DEVICE FOR DIAGNOSING KIDNEY DISEASE

(51) International classification	:A61B 3/00, A61B 3/12, A61B 3/14, G16H 50/20, G16H 30/20
(31) Priority Document No	:10-2023-0074433
(32) Priority Date	:09/06/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2023/017322 :01/11/2023
(87) International Publication No	:WO 2024/253266
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)RIM, Hyung Taek
4)PARK, Jungtak
5)JOO, Young Su

(57) Abstract :
Disclosed are a method and a device for diagnosing kidney disease. A method for controlling the diagnostic device according to an embodiment may comprise the steps of: acquiring a retinal image of a subject; and acquiring kidney disease diagnosis information for the subject by using a machine learning model on the basis of the retinal image, wherein the machine learning model includes a first model and a second model, the first model being a neural network model, the second model being a regression-based machine learning model.

No. of Pages : 72 No. of Claims : 19

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/01/2026
(21) Application No.202617002692 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : VIDEO VARIATION EFFECTS

(51) International classification	:G11B 27/031, G06F 3/048, G06V 20/40, G06F 3/14, H04N 21/85
(31) Priority Document No	:63/472556
(32) Priority Date	:12/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/033456 :11/06/2024
(87) International Publication No	:WO 2024/258878
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)FIELDER, Arthur Jafa
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4)BULOS, Jose Manuel Solis

(57) Abstract :
Provided are, among other things, systems, methods and techniques for introducing variation into a video clip, e.g., by (a) accessing an input video clip that includes a sequence of input video frames; and (b) providing a user interface through which a user is able to design an output video clip by specifying attributes for a set of output video frames, with such attributes: (i) being specified in reference to the input video frames, and (ii) including identification of which of the input video frames is to be used for individual ones of the output video frames.

No. of Pages : 44 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/01/2026
(21) Application No.202617002693 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : METHODS FOR DOWN-REGULATION AND UP-REGULATION OF PATHWAYS

(51) International classification	:A61K 31/395, A61K 31/436, A61P 17/02, A61P 29/00, A61K 31/4427
(31) Priority Document No	:63/512767
(32) Priority Date	:10/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/037351 :10/07/2024
(87) International Publication No	:WO 2025/015027
(61) Patent of Addition to Application Number Filing Date	:NA :NA
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2)AHMADI, Ali, Reza

(57) Abstract :
The present disclosure provides methods for treating various diseases or disorders, down-regulating and up-regulating various pathways and mobilizing stem and/or immune cells in a patient, comprising administering a pharmaceutical composition to a subject. In certain embodiments, the pharmaceutical composition comprises (a) a stem cell mobilizer and (b) an immunosuppressive agent or non-immunosuppressive FK binding protein ligand in a low or sub-immunosuppressive dose. The methods of the disclosure can comprise administering the pharmaceutical composition by routes and dosing regimens, as disclosed herein.

No. of Pages : 76 No. of Claims : 61

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/01/2026
(21) Application No.202617002696 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : ENCODING METHOD AND APPARATUS, DECODING METHOD AND APPARATUS, AND STORAGE MEDIUM

(51) International classification :H03M 13/11
(31) Priority Document No :202310709637.7
(32) Priority Date :14/06/2023
(33) Name of priority country :China
(86) International Application No :PCT/CN2024/086664
Filing Date :08/04/2024
(87) International Publication No :WO 2024/255404
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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4)ZHAO, Wei
5)YU, Guanghui
6)FU, Qiang
7)KANG, Jian

(57) Abstract :
The embodiments of the present application relate to the technical field of communications. Provided are an encoding method and apparatus, a decoding method and apparatus, and a storage medium, which can support higher data transmission rates. The encoding method comprises: acquiring a first bit sequence to be encoded; on the basis of a basic matrix of a spatial coupling low-density parity-check code (LDPC) and a lifting value, encoding the first bit sequence to obtain a second bit sequence, wherein the basic matrix comprises L sub-basic matrix groups which are the same and are arranged diagonally, each sub-basic matrix group comprises M first sub-basic matrixes, and L and M are both positive integers; and sending all or part of bits of the second bit sequence. The present application can be used in wireless communication processes.

No. of Pages : 47 No. of Claims : 29

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/01/2026
(21) Application No.202617002698 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : METHOD AND APPARATUS FOR DETERMINING COMMUNICATION AND SENSING DETECTION RESULT, AND STORAGE MEDIUM

(51) International classification :H04L25/02
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/CN2023/099979
Filing Date :13/06/2023
(87) International Publication No :WO 2024/254763
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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4)HUANG, Yixuan
5)YE, Qibin
6)HU, Zelin
7)HU, Su

(57) Abstract :
Embodiments of the present disclosure relate to the field of communications, and provide a method and apparatus for determining a communication and sensing detection result, a communication device, and a storage medium. The method comprises: determining, within at least one operation cycle, an uplink channel estimation result in an uplink stage and a communication and sensing frequency domain sending signal and a communication and sensing frequency domain receiving signal in a downlink stage; and on the basis of the uplink channel estimation result, the communication and sensing frequency domain sending signal and the communication and sensing frequency domain receiving signal within the at least one operation cycle, determining a communication and sensing detection result, wherein one operation cycle comprises the uplink stage and the downlink stage, the communication and sensing frequency domain receiving signal is determined by demodulating an echo signal, the echo signal is a signal obtained after an integration signal sent by a network device in the downlink stage is reflected by a terminal, and the integration signal is determined by modulating the communication and sensing frequency domain sending signal. According to the embodiments of the present disclosure, the inherent radar multipath interference of a terminal can be effectively eliminated.

No. of Pages : 26 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/01/2026
(21) Application No.202617002711 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : METHOD AND APPARATUS OF SUPPORTING BEAM FAILURE RECOVERY

(51) International classification :H04L 5/00, H04W 24/04
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/CN2023/120076
Filing Date :20/09/2023
(87) International Publication No :WO 2024/152593
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)LIU, Bingchao
3)ZHANG, Yi
4)ZHU, Chenxi

(57) Abstract :
Various aspects of the present disclosure relate to a method and apparatus of supporting beam failure recovery (BFR). An exemplary method performed by a UE may include: receiving first configuration information indicating a serving cell PCI and a plurality of additional PCIs, wherein the plurality of additional PCIs includes an activated additional PCI associated with at least one activated TCI state and one or more non-activated additional PCIs; receiving second configuration information indicating a first BFD-RS set associated with the serving cell PCI and a second BFD-RS set associated with the activated additional PCI, wherein the second BFD-RS set is further associated with RSs associated with at least one of the one or more non-activated additional PCIs; and performing uplink transmission based on the first configuration information and the second configuration information.

No. of Pages : 38 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/01/2026
(21) Application No.202617002714 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : A POWER-GENERATING TURBOMACHINE USING COOLANT EXTRACTED FROM ROTOR CAVITY

(51) International classification	:F01D 5/08, F01D 5/02, F01D 5/06, F01D 11/00, F02C 3/34
(31) Priority Document No	:102023000014751
(32) Priority Date	:13/07/2023
(33) Name of priority country	:Italy
(86) International Application No Filing Date	:PCT/EP2024/025204 :08/07/2024
(87) International Publication No	:WO 2025/011778
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)GIUSTI, Enrico
4)GIREZZI, Gabriele
5)MARIOTTI, Massimiliano

(57) Abstract :
The turbomachine comprises a casing (51) and a rotor (43) housed for rotation in the casing. A high-pressure region (71) and a low-pressure region (73) are provided adjacent the rotor shaft and separated by a high-pressure package seal (75) around the rotor shaft. The high-pressure package seal separates the high-pressure region and the low-pressure region from one another; and the high-pressure region is positioned at the forward-facing side of the high-pressure package seal, and the low-pressure region is positioned at the aft-facing side of the high-pressure package seal. A first rotor cavity (77) is fluidly coupled with the high-pressure region and adapted to provide a coolant flow to an upstream section of the rotor. A second rotor cavity (83) is fluidly coupled with the low-pressure region and adapted to provide a coolant flow to a downstream section of the rotor. A sealing member (85) separates the first rotor cavity and the second rotor cavity from one another.

No. of Pages : 22 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/01/2026
(21) Application No.202617002726 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : RETAINING ELEMENT

(51) International classification	:E04D 3/362, E04D 3/361
(31) Priority Document No	:10 2023 118 872.0
(32) Priority Date	:17/07/2023
(33) Name of priority country	:Germany
(86) International Application No Filing Date	:PCT/EP2024/065717 :07/06/2024
(87) International Publication No	:WO 2025/016612
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)SAUERBREI, Volker
2)METZDORFF, Bernhard

(57) Abstract :
The invention relates to a retaining element for use in a roof or facade structure, in particular for reducing the total number of retaining elements required for construction, having a head portion (1) for engaging in a metal construction sheet, a foot portion (2) for fastening to a carrier structure and a connection portion (3) connecting the head portion (1) and the foot portion (2). An outer plastic material is provided for suppressing potentially disruptive sound development which can be caused by metal parts sliding over each other, and for ensuring thermal insulation, while a reinforcing core (10) with a single-piece central part (13) is provided for particularly good resistance to tensile forces. End pieces (11, 12) of the reinforcing core are designed for particularly good flexural strength of the retaining element.

No. of Pages : 21 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/01/2026
(21) Application No.202617002757 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : RECOMBINANT FUNGAL CELLS AND METHODS THEREOF FOR INDUSTRIAL SCALE PRODUCTION OF LECTINS

(51) International classification :C07K 14/47, C12N 1/14, C12N 15/62
(31) Priority Document No :PCT/CN2023/104906
(32) Priority Date :30/06/2023
(33) Name of priority country :China
(86) International Application No :PCT/US2024/036329
Filing Date :01/07/2024
(87) International Publication No :WO 2025/007098
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)ESTELL, David A.
2)HENG, Meng Hong
3)HUANG, Lixuan
4)BHATE, Manasi
5)ZHAO, Qiang
6)LEI, Chunli

(57) Abstract :
The present disclosure is generally related to methods and compositions for producing heterologous lectin proteins of interest in recombinant filamentous fungal cells. Certain embodiments are therefore, directed to compositions and methods for the production of lectin proteins, recombinant filamentous fungal strains comprising enhanced lectin protein productivity phenotypes, polynucleotides (e.g., expression constructs) encoding one or more lectin proteins, industrial scale fermentation, lectin protein recovery processes and the like.

No. of Pages : 73 No. of Claims : 28

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :07/01/2026
(21) Application No.202617001719 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : ARTICLE, METHOD FOR PRODUCING ARTICLE, FOAMING ADHESIVE SHEET, AND ADHESIVE COMPOSITION

(51) International classification	:B32B 5/20, B32B 27/00, C09J 7/35, C09J 11/08, C09J 163/00
(31) Priority Document No	:2023-114269
(32) Priority Date	:12/07/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2023/034060 :20/09/2023
(87) International Publication No	:WO 2025/013306
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)SHIMADA, Shinya
3)NAMATAME, Shingo
4)HASEGAWA, Izumi
5)KODANI, Junko
6)KANDA, Nobuyuki

(57) Abstract :
The present disclosure provides an article having a first member, a second member, and an adhesive member disposed between the first member and the second member, the adhesive member has at least a curing adhesive layer, the curing adhesive layer is a foam layer containing a foaming curing agent of an adhesive composition containing a curing adhesive and a foaming agent, the curing adhesive is a thermosetting adhesive, the foaming agent is thermally expandable microcapsules, and, in a cross-section parallel to the thickness direction of the foam layer, the number of bubbles having a length in the thickness direction of the foam layer longer than or equal to a value obtained by subtracting 6 μm from the thickness of the foam layer is less than 7 per 4 mm-length in the direction perpendicular to the thickness direction of the foam layer.

No. of Pages : 160 No. of Claims : 27

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :07/01/2026
(21) Application No.202617001721 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : FLUID DELIVERY SYSTEM

(51) International classification :F16J 15/02, F16L 23/18, H01L 21/67
(31) Priority Document No :63/524461
(32) Priority Date :30/06/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/035336
Filing Date :25/06/2024
(87) International Publication No :WO 2025/006418
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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2)BARROS, Philip Ryan
3)CARSON, Stephen
4)VOGTMANN, Michael
5)KUBOTA, Haruyuki

(57) Abstract :
Fluid delivery systems are important component assemblies used for semiconductor fabrication. These fluid delivery systems rely on assemblies of components, requiring seals which must be installed and replaced during assembly and maintenance of the fluid delivery systems. Seals may be arranged as seal rings which engage substrate blocks and active components. The seal rings may incorporate an interior sleeve and an outer ring, the interior sleeve having a sleeve fluid passageway. In some implementations, the sleeve fluid passageway may have a constant or varying diameter and the outer ring may incorporate features to improve seal retention within seal cavities in the substrate blocks and active components.

No. of Pages : 25 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :07/01/2026
(21) Application No.202617001724 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : DIALOGUE-SYSTEM, METHOD TO OPERATE SUCH A SYSTEM, A SOFTWARE SERVICE SYSTEM, COMPUTER SOFTWARE AND A COMPUTER READABLE MEDIUM

(51) International classification	:G06F 40/253, G06F 40/35
(31) Priority Document No	:23184998.5
(32) Priority Date	:12/07/2023
(33) Name of priority country	:EPO
(86) International Application No	:PCT/EP2024/069583
Filing Date	:11/07/2024
(87) International Publication No	:WO 2025/012352
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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1)JOHNSON, Rebecca
2)VILLA, Iva
3)ZABIGAILO, Maryna

(57) Abstract :
The invention relates to a dialogue-system, e.g., an avatar-based-system, a method to operate the system, a software service system, computer software and a computer readable medium with an improved user experience. This invention shows for the first time means to enable machines like dialogue-systems, especially avatar-based systems, to cover their lacks and/or inabilities and to hide their technical insufficiencies. The object is to keep users and/or clients on track in the virtual and/or augmented world while waiting for the end of processing of data and/or response of an avatar-based system. The application of a progress bar is not always helpful in that regard because more and more it is rather causing impatience than patience. According to the present invention, the dialogue-system behaves as if it would be completely busy with conversation with the user, while the dialogue-system indeed works and processes data and the output module gives out a so called "filler" only.

No. of Pages : 14 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :07/01/2026
(21) Application No.202617001726 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : MULTI-COATING SYSTEM FOR COMPOSITE VESSELS

(51) International classification	:C08G 18/48, C08G 18/50, C09D 5/18, C09D 175/08
(31) Priority Document No	:23181639.8
(32) Priority Date	:27/06/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/068010 :26/06/2024
(87) International Publication No	:WO 2025/003265
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)PRIEMEN, Stefan
2)PRATELLI, Daniele
3)LEROY, Dimitri

(57) Abstract :
The present disclosure provides a multi-coating system operable to provide an impact protective coating and a fire protective coating to various substrates, such as a composite vessel. The multi-coating system generally includes an impact protective coating composition including a polyisocyanate component and a polyisocyanate reactive composition and a fire protective coating composition including an isocyanate component, an isocyanate-reactive hydrogen composition and an intumescent component.

No. of Pages : 34 No. of Claims : 19

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :07/01/2026
(21) Application No.202617001732 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : ELECTRONIC DEVICE AND METHOD

(51) International classification	:H04S 7/00, G10L 13/08
(31) Priority Document No	:23184194.1
(32) Priority Date	:07/07/2023
(33) Name of priority country	:EPO
(86) International Application No	:PCT/EP2024/068112
Filing Date	:27/06/2024
(87) International Publication No	:WO 2025/011971
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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1)CARDINAUX, Fabien
2)NGUYEN CONG, Bac
3)GIRON, Franck

(57) Abstract :
An electronic device comprising circuitry configured for generating an output spatial audio signal corresponding to an input text, based on a spatial trajectory; and generating the spatial trajectory based on the input text by a second artificial neural network, ANN, system.

No. of Pages : 22 No. of Claims : 18

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/01/2026
(21) Application No.202618002449 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : METHOD AND SYSTEM FOR TRANSACTION PROCESSING WITH COMPLETE CRYPTOGRAPHIC AUDITABILITY

(51) International classification :G06Q 20/02, G06Q 20/38
(31) Priority Document No :15/658,573
(32) Priority Date :25/07/2017
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2018/035318
Filing Date :31/05/2018
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :202017002701
Filed on :21/01/2020

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(72)**Name of Inventor :**
1)DAVIS, Steven, Charles

(57) Abstract :
A method for processing of a cryptographically auditable transaction includes: receiving payment data, wherein the payment data includes at least a primary account number; transmitting the primary account number to a computing system; receiving a confirmation associated with the primary account number from the computing system; transmitting a payment request to the computing system, wherein the payment request includes at least a reference value associated with a payment transaction; receiving an acceptance request from the computing system, wherein the acceptance request includes at least the reference value, an acceptance address, one or o more fee values, and a first digital signature generated by a third party; generating a second digital signature using at least the acceptance address; and transmitting at least the second digital signature to the computing system

No. of Pages : 54 No. of Claims : 19

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/01/2026
(21) Application No.202618002674 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : Methods For Using In-Carrier Guard Bands

(51) International classification :H04W 28/00
(31) Priority Document No :62/908,809
(32) Priority Date :01/10/2019
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2020/053466
Filing Date :30/09/2020
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :202217013495
Filed on :11/03/2022

(71)**Name of Applicant :**
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1)TOOHER, Patrick
2)EL HAMSS, Aata
3)MARINIER, Paul

(57) Abstract :
A method, performed by a wireless transmit receive unit (WTRU) (102) for of activating or deactivating at least one in-carrier guard band in a bandwidth part includes receiving a configuration of a set of in-carrier guard bands, receiving a channel resource configuration associated with a guard band of the set of in-carrier guard bands, and receiving an indication that the guard band is activated or deactivated. On condition that the guard band of the set of in-carrier guard bands is deactivated, performing a measurement on at least one received reference signal in resources of the channel resource configuration including resources in the deactivated guard band. On condition that the guard band is activated, performing a measurement on at least one received reference signal in resources of the channel resource configuration excluding resources in the

No. of Pages : 56 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/01/2026
(21) Application No.202618002786 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : METHOD AND APPARATUS FOR ENCODING/DECODING IMAGE

(51) International classification	:H04N 19/59, H04N 19/174, H04N 19/182, H04N 19/11, H04N 19/593
(31) Priority Document No	:10-2018-0072560
(32) Priority Date	:25/06/2018
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2019/007653 :25/06/2019
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filed on	:202218034649 :16/06/2022

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1)KIM, Ki Baek

(57) Abstract :
A method and apparatus for encoding/decoding images according to the present invention may configure a prediction mode candidate group on a screen of a target block, determine a reference pixel 5 for a prediction mode on the screen of the target block, perform at least one of filtering and interpolation on the reference pixel, and perform prediction on the screen of the target block on the basis of the prediction mode candidate group on the screen and the reference pixel. 10 To be Published with Figure 13 165

No. of Pages : 180 No. of Claims : 3

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/01/2026
(21) Application No.202618002787 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : METHOD AND APPARATUS FOR ENCODING/DECODING IMAGE

(51) International classification	:H04N 19/59, H04N 19/174, H04N 19/182, H04N 19/11, H04N 19/593
(31) Priority Document No	:10-2018-0072560
(32) Priority Date	:25/06/2018
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2019/007653 :25/06/2019
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filed on	:202218034649 :16/06/2022

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)KIM, Ki Baek

(57) Abstract :
A method and apparatus for encoding/decoding images according to the present invention may configure a prediction mode candidate group on a screen of a target block, determine a reference pixel for a prediction mode on the screen of the target block, perform at least one of filtering and interpolation on the reference pixel, and perform prediction on the screen of the target block on the basis of the prediction mode candidate group on the screen and the reference pixel. To be Published with Figure 13

No. of Pages : 180 No. of Claims : 3

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/01/2026
(21) Application No.202618002788 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : METHOD AND APPARATUS FOR ENCODING/DECODING IMAGE

(51) International classification	:H04N 19/59, H04N 19/174, H04N 19/182, H04N 19/11, H04N 19/593
(31) Priority Document No	:10-2018-0072560
(32) Priority Date	:25/06/2018
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2019/007653 :25/06/2019
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filed on	:202218034649 :16/06/2022

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(72)**Name of Inventor :**
1)KIM, Ki Baek

(57) Abstract :
A method and apparatus for encoding/decoding images according to the present invention may configure a prediction mode candidate group on a screen of a target block, determine a reference pixel 5 for a prediction mode on the screen of the target block, perform at least one of filtering and interpolation on the reference pixel, and perform prediction on the screen of the target block on the basis of the prediction mode candidate group on the screen and the reference pixel.

No. of Pages : 180 No. of Claims : 3

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/01/2026
(21) Application No.202617002374 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : WASTE MANAGEMENT USING BIOTIC AND ABIOTIC COMPOSITIONS

(51) International classification :B09B 3/60, C12N 1/14, B09B 101/75, B09B 101/67
(31) Priority Document No :63/507180
(32) Priority Date :09/06/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/033176
Filing Date :09/06/2024
(87) International Publication No :WO 2024/254577
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)ISOKAUPPILA, Tero
3)STEVENSON, Danielle
4)BOWMAN, Elizabeth
5)LAROCCA, Sarah
6)MAYS, Lowry
7)RICCIARDI, Eric
8)HUBBARD, Wade
9)GONZALEZ, David
10)ROMANO, Nicholas

(57) Abstract :
An inoculant composition has a first fungal species or strain and a different second fungal species or strain. At least one of the first fungal species or strain is a saprophytic fungi. Each of the first and second fungal species or strain is present in a relative concentration that within the composition to allow inoculation on one or more polymer materials at an inoculation ratio of no greater than 1:1 fungal biomass to polymer material mass. Additionally, an inoculant can include a first engineered fungal species or strain that recognizes plastic products as a food source and digest recalcitrant long-chain carbons more efficiently than a naturally occurring counterpart of the same species or strain. The first engineered fungal species or strain may be immobilized rendering it dormant from metabolism. A method for transforming long chain carbon materials in plastic waste includes adding an inoculum to a plastic substrate.

No. of Pages : 66 No. of Claims : 32

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/01/2026
(21) Application No.202617002375 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : COMPOUND, COMPOSITION, SURFACE TREATMENT AGENT, ARTICLE, AND METHOD FOR PRODUCING ARTICLE

(51) International classification	:C07F 7/08, C07F 7/18, C09K 3/18, C07F 7/10, C09K 3/00
(31) Priority Document No	:2023-103355
(32) Priority Date	:23/06/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/022682 :21/06/2024
(87) International Publication No	:WO 2024/262632
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)WATANABE Koki

(57) Abstract :
The present invention provides: a novel compound that is useful as a surface treatment agent that can from, on a base material, a surface treatment layer having excellent fingerprint removal properties; a composition; a surface treatment agent; an article; and a method for producing an article. Provided is a compound represented by formula (1): \{T-L1-(Si(R2)2-O)m-Si(R2)2-L2\}p-X. T is (R1)3Si- or the like. R1 is a hydrocarbon group or the like. L1 is -O- or the like. R2 is a hydrocarbon group. L2 is a single bond or the like. X is -L3-A-(Si(R)nL3-n)q or the like. L3 is -C(R4)3-p- or the like. R4 and R5 are each a hydrogen atom or the like. A is a (q+1)-valent linking group. L4 is a (p+q)-valent aromatic ring group or the like. L5 is a single bond or the like. R is a hydrocarbon group. L is a hydrolyzable group or the like. m is number of 1 or greater. n is an integer of 0-2. p is 2 or 3. q is an integer of 1 or greater.

No. of Pages : 116 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :08/01/2026

(21) Application No.202617002376 A

(43) Publication Date : 23/01/2026

(54) Title of the invention : IMAGE ENCODING/DECODING METHOD, METHOD FOR TRANSMITTING BITSTREAM, AND RECORDING MEDIUM HAVING STORED BITSTREAM THEREIN

(51) International classification	:H04N 19/117, H04N 19/82, H04N 19/70, H04N 19/176, H04N 19/80
(31) Priority Document No	:63/523373
(32) Priority Date	:27/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/KR2024/008958 :27/06/2024
(87) International Publication No	:WO 2025/005681
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)TAN, Hendry

(57) Abstract :
Provided are an image encoding/decoding method, a bitstream transmission method, and a computer-readable recording medium storing a bitstream. The image decoding method according to the present disclosure comprises the steps of: acquiring post-filter-based output picture information for an input picture from a neural-network post-filter (NNPF)-related supplemental enhancement information (SEI) message; and on the basis of the output picture information, acquiring an output picture for the input picture, wherein the output picture information may include output picture output information which is information indicating whether or not the output picture for the input picture is output.

No. of Pages : 58 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/01/2026
(21) Application No.202617002382 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : SYSTEM AND METHOD FOR TIDAL CHANGE SIMULATION

(51) International classification :A63J 5/02, A63G 31/00
(31) Priority Document No :63/525299
(32) Priority Date :06/07/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/035404
Filing Date :25/06/2024
(87) International Publication No :WO 2025/010162
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)VANCE, Eric Allan
3)KELLEY, Sarah Anne

(57) Abstract :
A show effect system of an amusement park may include a platform positioned within a reservoir and configured transition between configurations to control submersion and extraction of at least a portion of the platform with respect to a liquid disposed within the reservoir, a fluid source coupled to one or more inflatables and configured to control fluid flow into and out of the one or more inflatables, one or more hinges coupling the first side of the platform to a structure of the reservoir, and a controller communicatively coupled to the fluid source and configured to instruct the fluid source to inject fluid into or extract the fluid from the one or more inflatables to lift or lower the second side and rotate the platform about the one or more hinges such that the platform transitions from a first configuration to a second configuration.

No. of Pages : 23 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/01/2026
(21) Application No.202617002767 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : COMPOSITION COMPRISING A UV-SCREENING AGENT, A SEMI-CRYSTALLINE POLYMER CONTAINING AT LEAST ONE ALKYL ACRYLATE CHAIN AND A SCLEROGLUCAN GUM

(51) International classification	:A61K 8/06, A61K 8/34, A61K 8/37, A61K 8/44, A61K 8/73
(31) Priority Document No	:FR2306171
(32) Priority Date	:16/06/2023
(33) Name of priority country	:France
(86) International Application No Filing Date	:PCT/EP2024/066106 :11/06/2024
(87) International Publication No	:WO 2024/256404
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)CALCAVECCHIA, Alexandra
3)AJILI, Widad
4)ABEYSEKERA, Nideka
5)SAFOUANE-RAJEMAN, Mahassine

(57) Abstract :
The present invention relates to a composition, in particular a cosmetic or dermatological composition, preferably in the form of an oil-in-water emulsion, comprising: - at least one UV-screening agent; - at least one semi-crystalline polymer containing at least one alkyl acrylate chain; and - at least one scleroglucan gum. The present invention makes it possible to obtain a composition with a strong anti-UV protective power, which is stabilised over time, and which exhibits moreover good cosmetic properties, such as a refreshing capacity and a non-greasy and non-tacky texture.

No. of Pages : 39 No. of Claims : 21

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/01/2026
(21) Application No.202617002770 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : PROCESS AND COMPOSITIONS TO REMOVE 1243ZF FROM 1252ZC USING A SOLUTION OF A METAL-HYDRIDE CATALYST IN A LIQUID HYDROSILANE

(51) International classification	:C07C 17/23, C07C 17/395, C07C 21/18, B01J 31/02
(31) Priority Document No	:63/527217
(32) Priority Date	:17/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/037145 :09/07/2024
(87) International Publication No	:WO 2025/019196
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)LOUSENBERG, Robert D.
2)SUN, Xuehui

(57) Abstract :
Disclosed herein are a process to prepare and a composition for a solution of a metal-hydride catalyst that includes 50% of a liquid hydrosilane that is both a solvent component for the metal-hydride catalyst and a reactant in a process to convert HFO-1243zf in a composition or product stream to HFO-1252zc.

No. of Pages : 21 No. of Claims : 27

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/01/2026
(21) Application No.202617002778 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : GENERIC CONDITIONAL TRIGGER IN VIRTUAL ENVIRONMENTS

(51) International classification	:G06F 3/01, H04N 21/234, H04N 21/81, H04N 21/84
(31) Priority Document No	:23306182.9
(32) Priority Date	:11/07/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/069322 :09/07/2024
(87) International Publication No	:WO 2025/012259
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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2)HIRTZLIN, Patrice
3)GALVANE, Quentin
4)LECUYER, Gurvan

(57) Abstract :
Some embodiments of an example method may include: obtaining scene description data for a three- dimensional (3D) scene, wherein the scene description data includes behavior information including: trigger information describing at least one trigger condition, and action information describing an action to perform on a scene element in the 3D scene, wherein the at least one trigger condition includes a conditional trigger; and responsive to determining that the at least one trigger condition has occurred, performing the action on the scene element.

No. of Pages : 33 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/01/2026
(21) Application No.202617002783 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : TRACK JOINT ASSEMBLY RETAINER PLATE

(51) International classification :B62D 55/21
(31) Priority Document No :18/334746
(32) Priority Date :14/06/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/030928
Filing Date :24/05/2024
(87) International Publication No :WO 2024/258581
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)ELLMANN, Thomas
2)LOEFFLER, Brian Konrad
3)PITMAN, Jacob John

(57) Abstract :
A track joint assembly (100) may include a first track shoe (102) including at least one forward pin lug (146), a second track shoe (104) including at least one back pin lug (144), a pin (120) extending through a pin bore (106) coupling the first track shoe (102) to the second track shoe (104), a retainer plate (110) positioned within the pin bore (106) and including an interior surface (152) adjacent the pin (120), an exterior surface (154) opposite the interior surface (152), and a recess (114) extending at least partially along an outer circumferential edge of the exterior surface (154), a stop ring (108) positioned within a stop groove (116) formed in an inner circumferential surface of the pin bore (106), the stop ring (108) positioned adjacent the exterior surface (154) of the retainer and extending radially inward from the inner circumferential surface such that the stop ring (108) blocks the retainer plate (110) from withdrawing from the pin bore (106).

No. of Pages : 14 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/01/2026
(21) Application No.202617002784 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : COATING FOR HYDRAULIC RODS AND OTHER SLIDING COMPONENTS AND METHOD OF PRODUCING THE SAME

(51) International classification	:C23C 4/067, C23C 4/073, C23C 4/08, C23C 4/10, C23C 4/123
(31) Priority Document No	:18/334782
(32) Priority Date	:14/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/030508 :22/05/2024
(87) International Publication No	:WO 2024/258571
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)SMITH, Adam, J.
3)WANG, Daming
4)VON BOKEL, Levi, J.

(57) Abstract :
An optimized metallic thermal spray coating able to achieve a suitable surface finish such that it slides against a hydraulic seal without damaging the surface of the hydraulic seal or causing hydraulic fluid to leak between the two sliding surfaces. The optimized metallic thermal spray coating can achieve a surface finish which has a combination of roughness characteristics consisting of an arithmetical mean roughness, a maximum profile peak height, a mean roughness depth designated, skewness, and a roughness relative material ratio, each of which is within well-defined upper limits and/or ranges.

No. of Pages : 17 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/01/2026
(21) Application No.202617002793 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : ELECTRONIC DEVICE, METHOD, AND COMPUTER-READABLE STORAGE MEDIUM FOR CHANGING SCREEN DISPLAYED ON DISPLAY

(51) International classification :G06F 3/04842, G06F 3/04817, G06F 1/16, G06F 9/451
(31) Priority Document No :10-2023-0092078
(32) Priority Date :14/07/2023
(33) Name of priority country :Republic of Korea
(86) International Application No :PCT/KR2024/007013
Filing Date :23/05/2024
(87) International Publication No :WO 2025/018558
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)KIM, Wankyu
2)OH, Boa
3)YIM, Soeyoun
4)SHIN, Jongwoo
5)YOO, Hyunwoo
6)HAN, Yonggil

(57) Abstract :
A processor of an electronic device according to one embodiment may be configured to display a first wallpaper screen on a display. The processor may be configured to identify a first input on the first wallpaper screen while the first wallpaper screen is displayed. The processor may be configured to display, in response to the first input, a first user interface screen on the display in place of the first wallpaper screen that has been displayed, wherein the first user interface screen is changeable along a first direction and includes a plurality of visual objects including a first visual object corresponding to the first wallpaper screen and a second visual object corresponding to a second wallpaper screen different from the first wallpaper screen.

No. of Pages : 71 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :10/01/2026
(21) Application No.202617002859 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : INSERT FOR COMPRESSION MOULD PUNCH

(51) International classification :B29C 33/30, B29C 43/02, B29C 43/08, B29C 43/36, B29L 31/56
(31) Priority Document No :102023000015960
(32) Priority Date :28/07/2023
(33) Name of priority country :Italy
(86) International Application No :PCT/IB2024/055492
Filing Date :05/06/2024
(87) International Publication No :WO 2025/027403
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)BOATTINI, Marco
3)MONDINI, Roberto

(57) Abstract :
A punch is disclosed for a compression moulding unit for compression-moulding plastics for forming capsules, in which the punch comprises a stem and an insert, the insert comprises a head portion and a stem portion, the head portion comprises a front surface intended to come into compression contact with the plastics, the stem portion has an inner cavity into which an end portion of the stem is inserted which is cylindrical in shape coupling, the stem portion is fixed to the end portion by two removable locking pins; the insert is interchangeable and the axis of the assembled punch is centred with precision with respect to the compression axis of the moulding unit without finishing machining subsequent to fitting the insert in the stem.

No. of Pages : 13 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :10/01/2026
(21) Application No.202617002869 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : PUMP ASSEMBLY

(51) International classification	:F04D 13/02, F04D 13/06, F04D 29/02, F04D 29/42
(31) Priority Document No	:10 2023 119 073.3
(32) Priority Date	:19/07/2023
(33) Name of priority country	:Germany
(86) International Application No Filing Date	:PCT/EP2024/069330 :09/07/2024
(87) International Publication No	:WO 2025/016803
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)BUTHMANN, Lukas

(57) Abstract :
The invention relates to a pump assembly (1), in particular a magnetic clutch pump assembly, comprising an inner chamber (11) formed by a pump housing (2) of the pump assembly (1), a slotted pot (10) which hermetically seals off a chamber (12) enclosed by the slotted pot from the inner chamber (11) formed by the pump housing (2), a connection flange (27), which is formed on the slotted pot (10), for securing the slotted pot to the pump housing (2) or to a component paired with the pump housing (2), in particular a housing cover (4), an impeller shaft (13) which can be rotated about a rotational axis (A), an impeller (16) mounted on one end of the impeller shaft (13), an inner rotor (17) mounted on the other end of the impeller shaft (13), and an outer rotor (24) which interacts with the inner rotor (17). The connection flange (27) has a tarnish protection (35). To be published with figure 1.

No. of Pages : 15 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :10/01/2026
(21) Application No.202617002875 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : ZEOLITE BETA PARTICLES WITH CENTER-RADIAL CONFIGURED MESOPORES AND METHODS OF MAKING THE SAME

(51) International classification	:C01B 39/02, B01J 29/70, B01J 35/61, B01J 35/63, C01B 39/46
(31) Priority Document No	:18/336625
(32) Priority Date	:16/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/028337 :08/05/2024
(87) International Publication No	:WO 2024/258526
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)HODGKINS, Robert Peter
3)KOSEOGLU, Omer Refa
4)HUANG, Kuo-Wei
5)SEDJERARI, Anissa Bendjeriou

(57) Abstract :
Described herein are zeolite Beta particles with radially arranged mesopores and methods of making the same. In one or more embodiments, a zeolite Beta particle may include a Beta zeolitic framework including a plurality of micropores having diameters of less than or equal to 2 nm. In embodiments, the Beta zeolitic framework may include alumina and silica. In embodiments, the zeolite Beta particles disclosed herein may include a plurality of mesopores having diameters of greater than 2 nm and less than or equal to 50 nm. In embodiments, the plurality of mesopores may be arranged in a center-radial configuration, such that mesopores run from a central region of the zeolite Beta particle towards the edge of the zeolite Beta particle.

No. of Pages : 16 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/01/2026
(21) Application No.202617002383 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : PROCESS FOR THE PREPARATION OF PYROXASULFONE

(51) International classification	:C07D 413/04, C07B 61/00, C07D 231/12, C07D 231/20, C07D 231/14
(31) Priority Document No	:23181049.0
(32) Priority Date	:22/06/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/IL2024/050604 :20/06/2024
(87) International Publication No	:WO 2024/261759
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)FRONTON, Sveta
3)ASHUSH, Natali

(57) Abstract :
The present application relates to a process for the preparation of pyroxasulfone comprising reacting 3-[(5-difluoromethoxy-l-methyl-3-trifluoromethylpyrazol-4-yl)methylthio]-4,5-dihydro- 5,5-dimethylisoxazole with hydrogen peroxide in the presence of a metal catalyst, wherein the solvent comprises at least one carbonate and water.

No. of Pages : 24 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/01/2026
(21) Application No.202617002385 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : SOLAR TABLE MOBILE TRANSPORT WITH SIDESHIFT

(51) International classification	:B25J 5/00, B25J 9/16, H02S 20/30, B60P 3/00, H02S 20/10
(31) Priority Document No	:18/214245
(32) Priority Date	:26/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/035487 :25/06/2024
(87) International Publication No	:WO 2025/006512
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)GRUSHKOWITZ, Tyler
3)COLEMAN, Brian
4)JENSEN, Soren

(57) Abstract :
A solar table mobile transport with sideshift capability is described that moves a solar table to a point of installation. The solar table mobile transport comprises multiple motors that allow movement within a three-dimensional coordinate system as well as provide angular controls of pitch, yaw and roll. Extended horizontal movement of the solar table is provided by a sideshift element that extends the solar table beyond an edge of a transport component of the solar table mobile transport.

No. of Pages : 13 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/01/2026
(21) Application No.202617002399 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : 3D VIDEO ENDOSCOPE

(51) International classification	:A61B 1/00, G02B 23/24
(31) Priority Document No	:10 2023 115 389.7
(32) Priority Date	:13/06/2023
(33) Name of priority country	:Germany
(86) International Application No Filing Date	:PCT/DE2024/100504 :04/06/2024
(87) International Publication No	:WO 2024/255958
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)BLAZEJEWSKI, Reinhold

(57) Abstract :
The invention relates to a 3D video endoscope having a flexible or rigid endoscope shaft (2) formed as an elongate hollow body which has a distal end section (5) with a geometric end section longitudinal axis (8). The endoscope comprises a left optical channel, which has a left lens (9), a left optical image-guiding system with a left deflection prism (11) and a left image sensor (13), and a right optical channel, which has a right lens (10), a right optical image-guiding system with a right deflection prism (12) and a right image sensor (14). The deflection prisms (11, 12) are each equipped with two deflection surfaces (16, 17, 21, 22), on which a light beam incident parallel to the geometric end section longitudinal axis (8) is deflected by 90° in each case, in such a way that the light beam extends towards the second deflection perpendicular to the geometric end section longitudinal axis (8). The deflection prisms (11, 12) are joined together with a deflection prism unit at their respective second deflection surfaces (17, 22). Said deflection prism unit is arranged between the left image sensor (13) and the right image sensor (14).

No. of Pages : 16 No. of Claims : 22

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/01/2026
(21) Application No.202617002498 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : APPARATUS AND METHOD FOR MANAGING TERMINAL CONFIGURATION INFORMATION IN WIRELESS COMMUNICATION SYSTEM

(51) International classification	:H04W 48/18, H04W 60/00, H04L 41/0894, H04W 8/18, H04W 8/24
(31) Priority Document No	:10-2023-0090649
(32) Priority Date	:12/07/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/009835 :10/07/2024
(87) International Publication No	:WO 2025/014270
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)SUH, Dongeun

(57) Abstract :
The disclosure relates to a fifth generation (5G) or sixth generation (6G) communication system for supporting a higher data transmission rate. A method performed by an access and mobility management function (AMF) in a wireless communication system is provided. The method includes receiving, from a user equipment (UE), a requested network slice selection assistance information (NSSAI), receiving, from a unified data management (UDM), a subscribed single - NSSAI (S-NSSAI), determining whether an S-NSSAI in the requested NSSAI is either the subscribed S-NSSAI or an alternative S-NSSAI in a UE context, and determining whether to update the UE configuration in case that the S-NSSAI in the requested NSSAI is neither the subscribed S-NSSAI nor the alternative S-NSSAI in the UE context.

No. of Pages : 26 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/01/2026
(21) Application No.202617002517 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : INFORMATION ACQUISITION METHOD, INFORMATION TRANSMISSION METHOD, APPARATUS, TERMINAL, AND NETWORK DEVICE

(51) International classification :H04W 72/25
(31) Priority Document No :202311006175.9
(32) Priority Date :10/08/2023
(33) Name of priority country :China
(86) International Application No :PCT/CN2024/100607
Filing Date :21/06/2024
(87) International Publication No :WO 2025/031031
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)ZHAO, Yali

(57) Abstract :
The present invention relates to the technical field of communications, and provides an information acquisition method, an information transmission method, an apparatus, a terminal, and a network device. The information acquisition method is performed by a first terminal and comprises: acquiring target indication information, the target indication information being used for indicating whether to use sidelink carrier aggregation and/or a sidelink carrier aggregation transmission mode.

No. of Pages : 56 No. of Claims : 21

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/01/2026
(21) Application No.202617002185 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : TIME SYNCHRONIZATION FOR OFFLINE DEVICES

(51) International classification	:H04L 67/12, H04W 4/80, H04J 3/06
(31) Priority Document No	:202311039388
(32) Priority Date	:08/06/2023
(33) Name of priority country	:India
(86) International Application No Filing Date	:PCT/IB2024/055462 :04/06/2024
(87) International Publication No	:WO 2024/252285
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)LONDHE, Sonali Sameer
3)GUNDAWAR, Abhijit Dattatray

(57) Abstract :
A method of time synchronization in an offline environment is provided. The method includes connecting an electronic device in a mesh network of electronic devices so that the mesh network includes the electronic device and other electronic devices, wherein the electronic devices each includes a clock set to a time and comparing, by the electronic device, the time on the clock to a time range to determine that the time is within a time range indicating an invalid time. Responsive to the determination that the time is within the time range indicating an invalid time, communicating, by the electronic device, a time request message to the other electronic devices in the mesh network, receiving, by the electronic device, a valid time from one of the other electronic devices in the mesh network, and synchronizing, by the electronic device, the clock with the valid time.

No. of Pages : 8 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/01/2026
(21) Application No.202617002198 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : VACUUM PUMP AND PRODUCTION METHOD THEREOF

(51) International classification	:B22C 9/10, B22C 9/22, F01C 21/10, F04C 23/00, F04C 25/02
(31) Priority Document No	:FR2306675
(32) Priority Date	:26/06/2023
(33) Name of priority country	:France
(86) International Application No Filing Date	:PCT/EP2024/063797 :17/05/2024
(87) International Publication No	:WO 2025/002664
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)DAL PONT, Kévin

(57) Abstract :
The invention relates to a method for producing a vacuum pump stator part obtained by casting cast iron or steel, the vacuum pump comprising a stator (2) and two rotors (3) accommodated in at least one pumping chamber of the stator (2), the rotors (3) being configured to rotate in the pumping chamber in order to drive a gas to be pumped between a suction port (4) and a discharge port (5) of the vacuum pump, the stator part being made in a mould that accommodates at least one sand core (15, 16) comprising a majority of sand selected from one or more of the following sands: - artificial globular ceramic sand; - chromite sand; - bauxite sand; - zircon sand; - kerphalite sand; - olivine sand, wherein the surfaces of the stator part (2) produced by casting that are to be exposed to the pumped gases are coated with a coating based on nickel alloy, such as a nickel-phosphorus coating.

No. of Pages : 12 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/01/2026
(21) Application No.202617002201 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : TAPE FOR MANUFACTURING BATTERY MODULE, BATTERY MODULE COMPRISING BATTERY CELLS TO WHICH TAPE FOR MANUFACTURING BATTERY MODULE IS ATTACHED, AND METHOD FOR MANUFACTURING BATTERY MODULE

(51) International classification :H01M 10/04, B65H 35/00, C09J 7/40
(31) Priority Document No :10-2023-0108630
(32) Priority Date :18/08/2023
(33) Name of priority country :Republic of Korea
(86) International Application No :PCT/KR2024/008003
Filing Date :11/06/2024
(87) International Publication No :WO 2025/041992
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)KWON, Hee Yong
3)KIM, Seok Hee
4)AHN, Kwan Hyeuk
5)HER, Pill Jun
6)AN, Seong Woo

(57) Abstract :
The present invention relates to a method for manufacturing a battery module, which comprises a step of attaching an adhesive to a battery cell, the method comprising: a tape providing step in which a tape, having been laminated in such a way that a release liner is placed on one surface thereof and an adhesive in a sheet-form is placed on the other surface thereof, is continuously supplied to pass through a roller in such a way that the release liner comes into contact with the roller; a bonding step in which a gripper gripping a battery cell slides over the roller in such a way that the adhesive comes in contact with one surface of the battery cell, so that the adhesive is separated from the release liner and bonds to the battery cell; and a cutting step in which the adhesive is cut as the gripper is lifted, wherein the adhesive has recessed portions arranged to be recessed from the surface in contact with the release liner, so as to reduce the thickness thereof compared to other portions.

No. of Pages : 18 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/01/2026
(21) Application No.202617001308 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : WELDED JOINT AND JOINING STRUCTURE OF AUTOMOBILE MEMBER

(51) International classification	:C22C 38/00, B23K 11/16, C21D 9/46, C22C 38/58
(31) Priority Document No	:2023-116972
(32) Priority Date	:18/07/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/025325 :12/07/2024
(87) International Publication No	:WO 2025/018310
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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1)FURUKAWA, Noriyuki
2)MITSUNOBU, Takuya
3)OKE, Takashi

(57) Abstract :
The present invention addresses the problem of providing a welded joint in which LME during production is suppressed. A welded joint according to the present invention comprises a plurality of steel sheets and a spot-welded part, wherein at least one of the plurality of steel sheets is a plated steel sheet, and at least one of the plurality of steel sheets is a high-strength steel sheet having a prescribed chemical component. In a first region (non-heat-affected part) of the high-strength steel sheet, the surface roughness Ra is greater than 3.0 μm, and the depth from the surface having a C concentration of 0.02% or less is 8 μm or more. In oblique incidence X-ray diffraction at an incidence angle of 1° with respect to the surface of the high-strength steel sheet, when the diffraction intensity corresponding to a (110) plane is I(110), the diffraction intensity corresponding to a (200) plane is I(200), and the diffraction intensity corresponding to a (211) plane is I(211), 0.45 = I(110)/(I(110) + I(200) + I(211)) = 0.90 is satisfied. In a second region (heat-affected part), the thickness of a surface layer having an area ratio of ferrite of 90% or more is 15 μm or more.

No. of Pages : 34 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :07/01/2026
(21) Application No.202617001736 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : WELDED JOINT, AND JOINING STRUCTURE FOR AUTOMOBILE MEMBER

(51) International classification	:C22C 38/00, B23K 11/16, C21D 9/46, C22C 38/58
(31) Priority Document No	:2023-116867
(32) Priority Date	:18/07/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/025320 :12/07/2024
(87) International Publication No	:WO 2025/018308
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)FURUKAWA, Noriyuki
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4)TAKEBAYASHI, Hiroshi

(57) Abstract :
The present invention addresses the problem of providing a welded joint in which LME during manufacture is inhibited. In this welded joint, which comprises a plurality of steel plates and a spot-welded part, one or more of the plurality of steel plates is a plated steel plate, and at least one of the plurality of steel plates is a high-strength steel plate having a prescribed chemical component. In a first region (non-heat-affected zone) of the high-strength steel plate, the surface roughness Ra is 3.0 μm or below, the depth from the surface at which the C concentration is 0.02% or lower is 3 μm or above, and the relationship $0.45 = I(110)/(I(110) + I(200) + I(211)) = 0.90$ maintains in oblique incidence X-ray diffraction with an incidence angle of 1° on the surface of the high-strength steel plate, where I(110) is the diffraction intensity corresponding to the (110) plane, I(200) is the diffraction intensity corresponding to the (200) plane, and I(211) is the diffraction intensity corresponding to the (211) plane. In a second region (heat-affected zone) of the high-strength steel plate, the thickness of the surface layer having a ferrite area ratio of 90% or above is 3 μm or greater.

No. of Pages : 34 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/01/2026

(21) Application No.202618002815 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : POLYOLEFIN MICROPOROUS MEMBRANE

(51) International classification	:B29K 23/00, B29K 105/04, B29L 7/00, C08J 9/26, C08J 9/36
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:PCT/JP2021/040160 :29/10/2021
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filed on	:202317031428 :03/05/2023

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4)MATSUBAYASHI, Takeshi

(57) Abstract :
A polyolefin porous film is provided which has a film thickness of 1-30 μm and an air permeability of at most 500 sec/100 cm3, and which has a 30% or higher porosity after compression, measured in a compression test under the conditions in which the temperature is 70°C, the pressure is 8 MPa and the compression time is 3 minutes.

No. of Pages : 92 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/01/2026

(21) Application No.202617002535 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : PEROVSKITE MATERIAL AND USES THEREOF

(51) International classification	:H10K 30/50, C07F 7/22, C09K 11/06, C09K 11/66, H01L 31/0248
(31) Priority Document No	:2023901888
(32) Priority Date	:15/06/2023
(33) Name of priority country	:Australia
(86) International Application No Filing Date	:PCT/NZ2024/050070 :14/06/2024
(87) International Publication No	:WO 2024/258297
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)HARDY, Jake James

(57) Abstract :
The present invention relates to a hybrid material comprising a perovskite and a singlet fission compound. The hybrid material comprises layers of the perovskite in which the singlet fission compound occupies an interlayer space of the perovskite structure. The hybrid material may be useful as a semiconductor, e.g., in a photovoltaic cell. Also disclosed are processes for preparing the hybrid material and components comprising the hybrid material, such as a photovoltaic cell.

No. of Pages : 22 No. of Claims : 26

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/01/2026

(21) Application No.202617002540 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : PI3K INHIBITORS AND USE THEREOF

(51) International classification	:C07D 471/14, C07D 487/04, C07D 495/14, C07D 498/14, C07D 513/14
(31) Priority Document No	:PCT/CN2023/101669
(32) Priority Date	:21/06/2023
(33) Name of priority country	:China
(86) International Application No Filing Date	:PCT/CN2024/100794 :21/06/2024
(87) International Publication No	:WO 2024/260464
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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4)WU, Tianlun
5)YU, Bo
6)ZHAO, Feng
7)WANG, Kailiang
8)ZHONG, Wenge

(57) Abstract :
The present disclosure provides a compound represented by structural Formula (I') : or a pharmaceutically acceptable salt, or a stereoisomer thereof and their use in, e.g. treating a disease or disorder associated with PI3K. This disclosure also features compositions containing the same as well as methods of using and making the same.

No. of Pages : 251 No. of Claims : 37

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025
(21) Application No.202517133791 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : A FRAMEWORK FOR PRESERVING USER EQUIPMENT (UE) AND AVATAR PRIVACY IN EXTENDED REALITY (XR) APPLICATIONS

(51) International classification :H04L 67/306, G06F 3/01, H04W 12/02
(31) Priority Document No :202311046524
(32) Priority Date :11/07/2023
(33) Name of priority country :India
(86) International Application No :PCT/IB2024/056736
Filing Date :10/07/2024
(87) International Publication No :WO 2025/012839
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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2)KHARE, Saurabh
3)AGGARWAL, Chaitanya

(57) Abstract :
An apparatus includes at least one processor and at least one memory. The at least one memory stores instructions which, when executed by the at least one processor, cause the user equipment at least to perform: receiving, from an extended reality (XR) application component, a registration request comprising a user data requirement of the XR application component when a user equipment (UE) accesses the XR application component; receiving a user consent and a privacy requirement of the UE; transmitting, to the UE based at least in part on a comparison of the user data requirement of the XR application component and the user consent of the UE, an indication of at least the XR application component; and transmitting, to the XR application component, an avatar profile respecting the user consent and the privacy requirement of the UE.

No. of Pages : 40 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/01/2026
(21) Application No.202617000220 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : ROLLING ROLL AND RELATED DISMOUNTING METHOD

(51) International classification :B21B 27/03
(31) Priority Document No :102023000011334
(32) Priority Date :05/06/2023
(33) Name of priority country :Italy
(86) International Application No :PCT/IB2024/055195
Filing Date :29/05/2024
(87) International Publication No :WO 2024/252224
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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2)DELLA BIANCA, Mattia
3)TOMAT, Claudio

(57) Abstract :
A rolling roll (10), in particular for long products, comprising a shaft (1) and one or more rolling rings (2a, 2b) mounted on the shaft (1), wherein the shaft (1) and the one or more rolling rings (2a, 2b) are coupled to one another with interference, in particular without mechanical clearances between the shaft (1) and the one or more rolling rings (2a, 2b), and wherein the internal surface (21 a, 21 b) of the one or more rolling rings (2a, 2b) is glued to a surface (11) of the shaft (1); and a method for dismounting the one or more rolling rings (2a, 2b) of the shaft (1) of this rolling roll (10), in which the steps of: a) cooling the shaft (1) by means of a cryogenic fluid, preferably liquid nitrogen, in particular so as to reduce the diameter of the shaft (1); b) removing the one or more rolling rings from the shaft (2a, 2b) are provided.

No. of Pages : 9 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/01/2026
(21) Application No.202617002991 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : SCHEDULING METHOD AND APPARATUS, DEVICE, AND STORAGE MEDIUM

(51) International classification :H04W 72/232
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/CN2023/100818
Filing Date :16/06/2023
(87) International Publication No :WO 2024/254874
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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3)XU, Jing

(57) Abstract :
The present application relates to the field of communications, and discloses a scheduling method and apparatus, a device, and a storage medium. The method comprises: receiving a first signaling, information indicated by the first signaling comprising a first number; and receiving the first number of a second signaling. The first signaling and the second signaling are used to schedule a second number of physical channels or cells. The first number is an integer greater than or equal to 0, and the second number is a positive integer. Simultaneous scheduling of more physical channels or cells is supported, thus scheduling efficiency is improved, reliability is increased, power consumption waste caused by meaningless blind detection is prevented, and the utilization efficiency of transmission resources is improved.

No. of Pages : 64 No. of Claims : 22

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/07/2024
(21) Application No.202421054353 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : A METHOD FOR CONTROLLING WEEDS

(51) International classification	:A01N0043540000, C12N0009880000, A01N0025220000, B05B0009040000, A01M0021020000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
The present disclosure relates to a method for controlling weeds of Rottboellia genus with herbicidal combinations/compositions comprising chloroacetamide herbicides and dinitroaniline herbicide. The present disclosure further provides a method for controlling weeds using the herbicidal combination possessing enhanced efficacy over the individual herbicides.

No. of Pages : 25 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/07/2024
(21) Application No.202421054391 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : HETEROPHASIC POLYPROPYLENE IMPACT CO-POLYMER COMPOSITIONS WITH HIGH MELT FLOW RATE AND HIGH IMPACT STRENGTH

(51) International classification :C08L23/14, C08F210/06
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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2)AMBASKAR, Sudhir Sudhakar
3)PODDAR, Raja
4)BASU, Sumit

(57) Abstract :
The present invention relates to a heterophasic polypropylene impact co-polymer composition. Particularly, the present invention relates to a heterophasic polypropylene impact co-polymer composition with high impact strength and high melt flow rate (MFR). The present invention also describes a “post-reactor ex-plant” process for preparing a heterophasic polypropylene impact co-polymer composition.

No. of Pages : 32 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/07/2024
(21) Application No.202421054404 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : A SYSTEM AND A METHOD FOR ANALYSING DYNAMIC DATA OF ADAS-EQUIPPED VEHICLES

(51) International classification	:G06Q0020320000, G08G0001000000, H04L0012437000, G06Q0050300000, H04N0021454000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
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2)Sai Ganesh Nela
3)Muppa Manasa Reddy
4)Hemanth Ippili

(57) Abstract :
ABSTRACT A SYSTEM AND A METHOD FOR ANALYSING DYNAMIC DATA OF ADAS-EQUIPPED VEHICLES The present disclosure discloses system (100) and method (300) for analyzing dynamic data in Advanced Driver Assistance Systems (ADAS)-equipped vehicles to enhance vehicle safety by leveraging real-time sensor data and machine learning techniques. It integrates multiple sensors to monitor both vehicle dynamics and surrounding environments. It includes internal sensors (105a–105n) to monitor vehicle behaviour and external sensors (110a–110n) to detect obstacles. Data is stored in a buffer (115), where potential risks are flagged and categorized based on location (125a) and abnormality scores (125b). An identifier (120) detects vulnerabilities, while a processor (130) calculates vulnerability scores, considering severity and context. The refined data is transmitted to the cloud (140) for aggregation across multiple vehicles, enabling trend identification and rule refinement. Over-the-air updates (145) ensure continuous optimization. This system enhances vehicle safety by detecting hazards, improving response times, and adapting to evolving road conditions through dynamic updates.

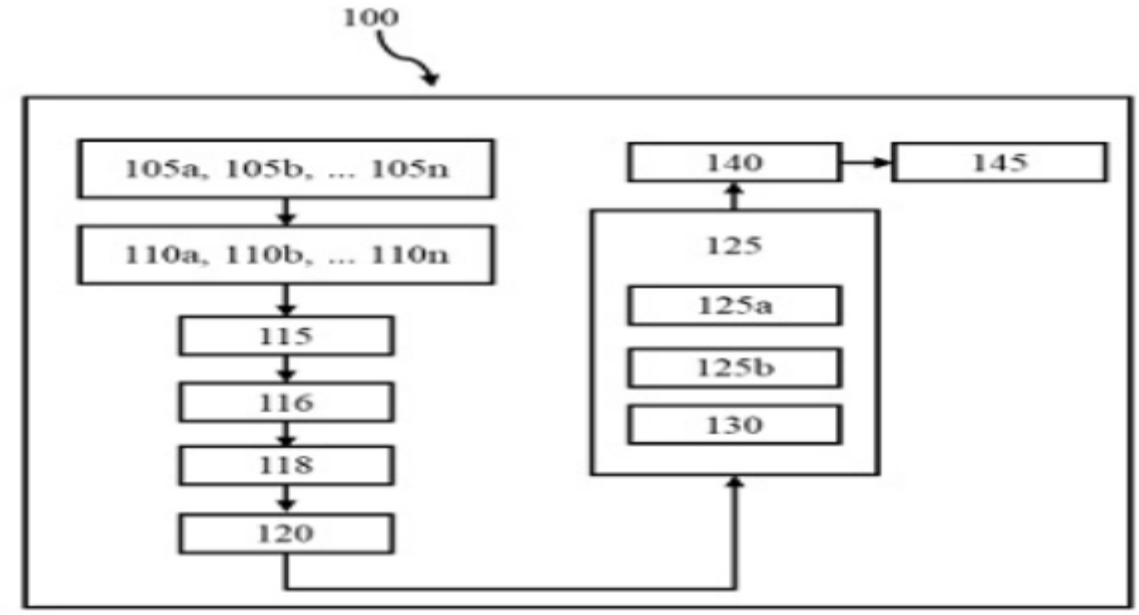


FIGURE 1

No. of Pages : 36 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/07/2024
(21) Application No.202421054416 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : INTEGRATED LINEAR AND ANGULAR POSITION SENSOR ON GEAR SHIFTER FOR SELECTION AND SHIFT IN VEHICLE

(51) International classification	:G01D0005140000, G01D0005200000, G01D0011240000, G01K0013000000, E05B0047000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)Vinay Kumbhar
3)Rahul Bangad
4)Aditya Daphal

(57) Abstract :
INTEGRATED LINEAR AND ANGULAR POSITION SENSOR ON GEAR SHIFTER FOR SELECTION AND SHIFT IN VEHICLE A gearbox topper (10) is disclosed. The gearbox topper (10) comprises an angular target (21). The angular target (21) accommodates a linear target (24). Further a shaft (15) having a second slot on an internal surface of the shaft (15). The shaft (15) is inserted into the angular target (21). An angular position sensor body (16) configured to enclose the angular target (21). Further a linear sensor mounting bracket (18) mounted on the angular position sensor body (16) and a linear sensor (19) mounted on the linear sensor mounting bracket (18). At least one first PCB is mounted within the angular target (21), and at least one second PCB is mounted on the angular position sensor body (16). The linear motion within the linear sensor (19) is detected by determining the change of position of Linear Target (24) within the linear sensor (19).

No. of Pages : 20 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/07/2024
(21) Application No.202421054452 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : A PROCESS OF PREPARATION OF ESTER DERIVATIVE OF ALPHA LINOLENIC ACID WITH MENTHOL

(51) International classification	:A61K0031045000, A61L0031140000, A61L0031160000, H01L0029780000, A61L0027580000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)Akshay Prabhune
4)Dr. Atmaram Pawar
5)Dr. Mugdha Suryawanshi
6)Dr. Bapu Gawade

(57) Abstract :
A process of preparation of ester derivative of Alpha Linolenic acid with menthol represented by the formula I, , Wherein the compound of formula I is 2-isopropyl-5-methylcyclohexyl (9Z,12Z,15Z)-octadeca-9,12,15-trienoate. The ester derivative of Alpha Linolenic acid with Menthol of the present invention helps in significant reduction of oxidation hence showing antioxidant effect compared to ALA.

No. of Pages : 13 No. of Claims : 3

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/07/2024
(21) Application No.202421054522 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : SOLID ORAL FORMULATION FOR COLON CLEANSING

(51) International classification	:A61K0009000000, A61P0001000000, A61K0009200000, A61P0001100000, A61K0047020000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)TALLAM, Satyanarayana
3)SANDAL, Roshan
4)BAHETI, Sagar Jugalkishor
5)AWARI, Nilesh Govind

(57) Abstract :
The present invention relates to solid oral compositions comprising Sodium sulfate, magnesium sulfate, and potassium chloride. The present invention more particularly relates to an improved solid oral formulation for colon cleansing prior to colonoscopy.

No. of Pages : 18 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/07/2024
(21) Application No.202421054566 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : A PROCESS FOR THE PREPARATION OF PROTECTED LYSINE ESTERS

(51) International classification	:A23K0020142000, C12P0013080000, C07K0001060000, C07K0001080000, C10L0001190000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)Mr. Sheth Abhijeet Prakash
4)Mr. Chaugule Suryabhan Baban
5)Mr. Haldankar Siddhesh Suresh

(57) Abstract :
A process for the preparation of protected lysine esters [0043] The present invention discloses a process (100) for synthesis and purification of the protected amino acid esters comprises the steps of combining L-Lysine hydrochloride, Boc anhydride in presence of water and Tetrahydrofuran under alkaline conditions, in step (101). The extraction and distillation process are carried out in step (102) in the presence of isopropyl acetate, potassium hydrogen sulphate, sodium chloride and a coupling agent to produce an amino acid derivative, wherein the amino acid derivative filtered and distilled in step (104) in the presence of water, sodium bicarbonate and sodium chloride to produce crude protected lysine ester. The crude protected lysine ester is treated with a solvent mixture of ethyl acetate: Diisopropyl ether or Cyclopentyl methyl ether in the ratio of 3:17, in step (105), at a reaction temperature of 40-45 °C to produce 99.80% pure protected lysine ester.

No. of Pages : 23 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/07/2024
(21) Application No.202421054614 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : PROCESS FOR PREPARATION OF MEPHENTERMINE OR PHARMACEUTICALLY ACCEPTABLE SALT THEREOF

(51) International classification	:C07C0045680000, A61P0011020000, A61P0001020000, A61K0009240000, A61K0009200000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)Akshay Kaushik kumar Vyas
4)Ganesh Bharatsing Girase
5)Andiappan Murugan

(57) Abstract :
The present invention provides a process for preparation of mephentermine or pharmaceutically acceptable salt thereof. The present invention specifically provides a cost effective and commercially viable process for preparation of mephentermine or pharmaceutically acceptable salt thereof that avoids use of genotoxic reagents

No. of Pages : 22 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :17/07/2024

(21) Application No.202421054639 A

(43) Publication Date : 23/01/2026

(54) Title of the invention : AN AUTONOMOUS UNMANNED GROUND VEHICLE FOR FOREIGN OBJECT DEBRIS DETECTION, IDENTIFICATION, CLASSIFICATION AND COLLECTION

(51) International classification	:G06K0009620000, G05D0001020000, H02J0007000000, B25J0005000000, H02J0050900000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)CHAUDHARI ATUL NARAYAN
3)KUMAR MANOJ
(72)**Name of Inventor :**
1)CHAUDHARI ATUL NARAYAN
2)KUMAR MANOJ

(57) Abstract :
ABSTRACT AN AUTONOMOUS UNMANNED GROUND VEHICLE FOR FOREIGN OBJECT DEBRIS DETECTION, IDENTIFICATION, CLASSIFICATION AND COLLECTION An autonomous unmanned ground vehicle (UGV) system (100) for detecting, classifying, and collecting foreign object debris (FOD) in designated areas is disclosed. The system (100) comprises a chassis equipped with radar, LiDAR (106), GNSS (108), RGB (112) and thermal cameras (116), and a navigation camera for real-time environmental sensing. An edge computing module fuses sensor data and applies AI-based models to detect and classify FOD based on spatial, spectral, and thermal features. A planning module (132) enables autonomous path planning and swarm coordination with other UGVs. The system (100) integrates multiple FOD collection mechanisms including a robotic arm, vacuum system, magnetic bar, purging system, and a collection mat. A wireless communication module (128) facilitates peer-to-peer networking, while a geo-tagging and logging module (130) records debris metadata with positional data. The system (100) operates autonomously across varied terrains to perform continuous FOD management without human intervention.

No. of Pages : 50 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/07/2024
(21) Application No.202421054714 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : "AN AGRICULTURE FLEXIBLE PIPE WITHOUT REVERSING METHOD"

(51) International classification	:B32B0027080000, B32B0027320000, G01M0005000000, A01G0025160000, F16L0011080000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)MEHTA, RAM SAMIR
2)MEHTA, SAMIR DEVENDRA

(57) Abstract :
ABSTRACT An agriculture flexible pipe and system therefore comprising utility model relates to a kind of high density polyethylene (HDPE) environment protection pipeline well, and it belongs to water irrigation system in agriculture, also the present invention auto sealing system in pipeline device with containing 4 inch to 15 inch diameter of the pipeline. Also the present invention pipe for transporting fluids having advanced resistance to longitudinal stress generated with the aid of strain of the fluids it carries. In which pipelines diameter vary as per model and category is different, also few embodiments of the invention, the material contains a move-laminated film comprising a primary orientated optionally polymer film layer having a primary orientation path optionally laminated to a second optionally polymer movie layer having a second orientation route circled from the primary orientation route by way of an angle appreciably identical to twice the impartial bias attitude of present invention.

No. of Pages : 41 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/07/2024
(21) Application No.202421055035 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : FAN MOTOR

(51) International classification	:F01P0007040000, H02K0001140000, A47L0005240000, A47L0011300000, A47L0005280000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)ELLE, Vidya Prakash
2)SHINDE, Tejas Sunil

(57) Abstract :
The present disclosure provides a motor (100) with an improved rotor laminate (108). The rotor laminate (108) is disposed circumferentially around a stator laminate (102). The rotor laminate (108) comprises a plurality of rotor slots (110), wherein each rotor slot (110-1) has a rotor slot height (H) that is greater than a rotor slot width (W). The construction of the rotor laminate (108) results in improved torque and efficiency of the motor (100). FIG. 2

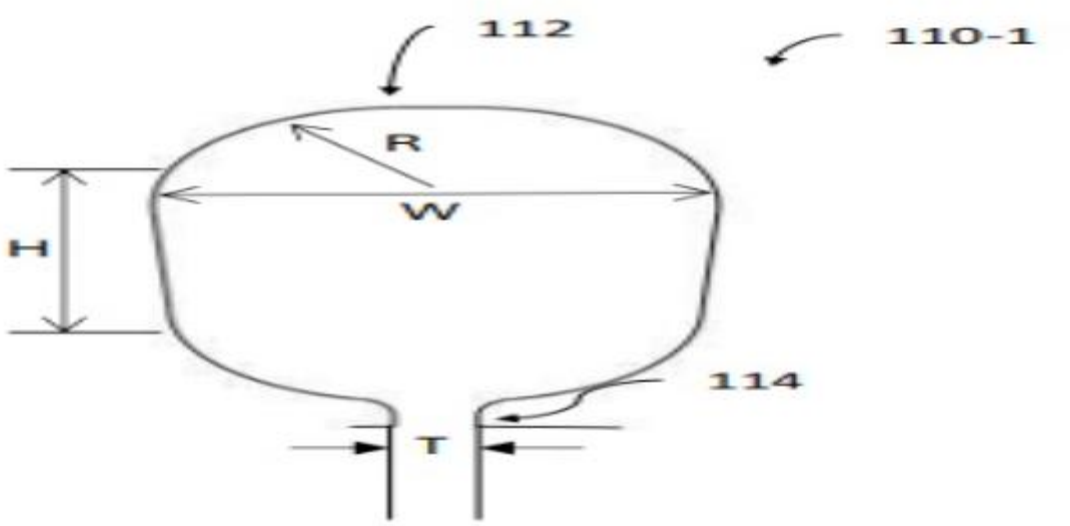


FIGURE 2

No. of Pages : 17 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/07/2024
(21) Application No.202421055039 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : A MASK FOR ANIMALS

(51) International classification	:A61M0016060000, G03F0007200000, A01K0011000000, A62B0023020000, B23K0026066000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)Parag Vijay Jain
(72)**Name of Inventor :**
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2)Parag Vijay Jain

(57) Abstract :
ABSTRACT A MASK FOR ANIMALS The present invention discloses a mask for animals (100). The mask (100) comprises a first structure (102), a second structure (104) and a diaphragm (114). The first structure (102) is a hollow frustrum cone. The first structure (102) comprises a lateral surface (103). The lateral surface (103) comprises a curve surface (105) and a flat surface (106). The flat surface (106) is configured to increase a contact area (126) with the ground. The second structure (104) is a hollow cylindrical structure. An outer surface (124) of the second structure (104) and the flat surface (106) are inline. The diaphragm (114) is a flexible structure disposed on a one end (111) of the first structure (102). The shape of the diaphragm (114) is consistence with the first structure (102).

No. of Pages : 19 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/07/2024
(21) Application No.202421055140 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : "The method of generation of more electricity in day time and generation of electricity in night time by solar cell"

(51) International classification	:H01L0031022400, H01L0031023600, H01L0031054000, B60L0008000000, B60R0001080000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)AWADHOOT RAMCHANDRA AMRUTE

(57) Abstract :
Abstract The present invention related to a renewable energy, which related to photovoltaic cell technology. The present invented design generates more (double or more) electricity (power) than the energy generated by the photo voltaic cell during the daytime. Furthermore, it generates electrical energy (electricity) during the night by using photo voltaic cell. The present design minimizes the environmental limitation for example cloud, rain, night and so on. This design generates electricity efficiently day and night, without emission of hazards. The present invention generates two to six times more electricity than the resent solar cell (solar panel). The present invention reduces the dependency on coal and fossil fuel.

No. of Pages : 19 No. of Claims : 25

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/07/2024
(21) Application No.202421055149 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : Continuously Varying Rate Suspension

(51) International classification	:B60G0011040000, A47C0027060000, F21Y0115100000, A47C0027140000, B60G0011113000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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4)Sudhanshu Kailash Shukla

(57) Abstract :
Title: Continuously Varying Rate Suspension The continuously varying rate suspension (100), in accordance with the disclosed invention, comprises a foam spring (10), U-bolts (20), leaf spring assembly (30), an asymmetric straddle mounting bracket with u-slots (40), a frame support bracket (50), a frame bottom cup bracket (60), a mounting cup bracket (70), a shackle (80), and a suspension pin (90), and it provides better ride comfort and handling, it provides improvement in durability of the suspension system, it provides higher payload carrying capacity with uptime increments, it ensures low noise, vibration and harshness levels, it is lighter in weight, and it is eco-friendly and has a lower carbon footprint than other leaf spring suspensions. Refer figure 1 for the invention.

No. of Pages : 16 No. of Claims : 3

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/07/2024
(21) Application No.202421055150 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : DRAIN WATER SPRAY COOLING ARRANGEMENT FOR FRONT END COOLING MODULE (FECM) AND TYRE

(51) International classification	:B05B0001040000, A47J0037060000, B60K0011040000, B60K0011080000, B62D0025080000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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4)Yogendra Aniya

(57) Abstract :
Title: DRAIN WATER SPRAY COOLING ARRANGEMENT FOR FRONT END COOLING MODULE (FECM) AND TYRE The drain water spray cooling arrangement for front end cooling module (FECM) and tyre (100) in accordance with the disclosed invention is comprised of, an upper grill (1), a lower grill (2), a twin orifice flat fan nozzle for upper grill (3), a twin orifice flat fan nozzle for lower grill (4), a twin orifice flat fan nozzle for tires (5), a non-return valve (NRV) (6), an ECU (7), an ambient temperature sensor (ATS) (8), an air tank (9), a water tank (10), a solenoid valve (11), and a front end cooling module (FECM) (12). The disclosed invention can help in passing radiator/vehicle cooling tests as the effective ambient temperature itself is lower for radiator, extended use of generally available ambient temperature sensor to detect the surrounding temperature and send signal to ECU and improve the performance of the condenser, allowing said condenser to work more effectively. Refer set of figures, 2 & 3 for the invention.



Figure 2

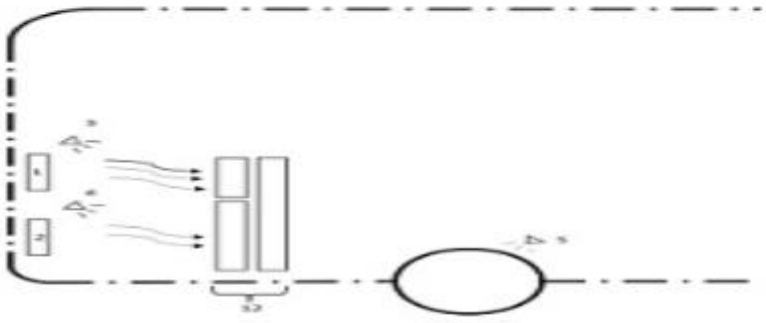


Figure 3

No. of Pages : 19 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/07/2024

(21) Application No.202421019689 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : Agitated flow reactor for continuous processing of viscous fluids

(51) International classification :B01F27/96, B01J19/18
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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5)GAIKWAD, Ganesh
6)TIWARI, Chandankumar
7)KALE, Vishal
8)KORPALE, Vikramsinha
9)LONE, Amol
10)CHHEDA, Darshan
11)SHAH, Karan

(57) Abstract :
Provided is device that can act as an actively agitated multiphase contacting and heat-transfer system capable of handling a wide variety of fluids.

No. of Pages : 13 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/07/2024
(21) Application No.202421055373 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : AN EFFICIENT HEAT EXCHANGER COIL FOR THE OUTDOOR UNIT OF A SPLIT TYPE AIR CONDITIONING SYSTEM

(51) International classification	:F25B0039040000, F25B0049020000, F28D0001053000, F24F0001380000, F24F0001060000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
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2)Srinivasu Moturi
3)Deep Chandra
4)Priya Singh

(57) Abstract :
The present invention relates to an efficient heat exchanger coil for the outdoor unit of a split type air conditioning system(100). The system includes a compressor(114), an evaporator(106), an indoor side blower(110), an efficient discharge tube structure(104), a heat exchanger(108) and an expansion valve(116). The heat exchanger(108) includes an efficient condenser coil(102) and an outdoor side fan(112). The design of the efficient condenser coil(102) is modified to enhance efficiency. The length of the efficient condenser coil(102) is increased to [805–805]mm from [760–490]mm. The efficient condenser coil(102) row arrangement is increased to 2-row configuration from 1.7-row. The efficient condenser coil(102) diameter is decreased from 7mm to 5mm. The shape of the efficient discharge tube structure(104) is modified such that the number of bends decreases, the length decreases. Efficient condenser coil(102) arrangement directly contributes to an increase in the Indian Seasonal Energy Efficiency Ratio (ISEER) value from 4.51 to 5.0.

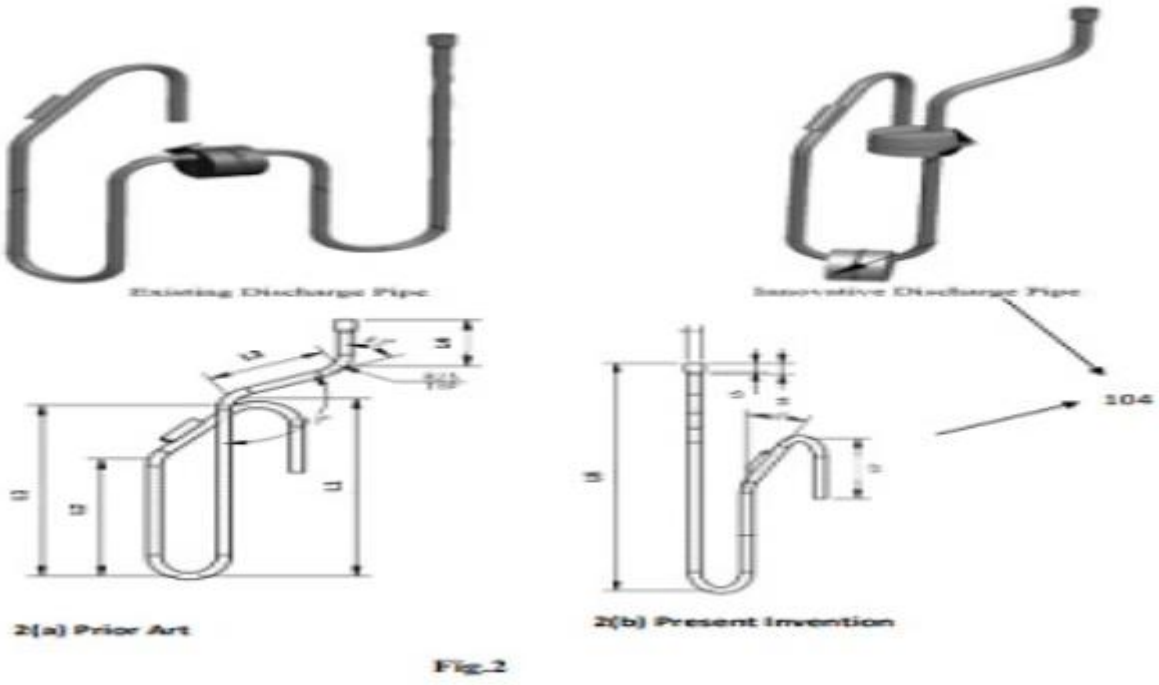


Fig.2

No. of Pages : 24 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/07/2024
(21) Application No.202421055374 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : AN EFFICIENT REFRIGERANT FLOW CIRCUIT OF THE HEAT EXCHANGER OF A WINDOW AIR CONDITIONING SYSTEM

(51) International classification	:F25B0039040000, F24F0001027000, F25B0049020000, F28F0009020000, F28F0001120000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)Srinivasu Moturi
3)Deep Chandra
4)Priya Singh

(57) Abstract :
The present invention relates to an efficient refrigerant flow circuit of the heat exchanger of a window air conditioning system(100). The system of the present invention includes an efficient evaporator(106), an efficient discharge tube structure(104), a heat exchanger(108) and an expansion valve(116). The heat exchanger(108) includes an improved condenser coil(102). The efficient evaporator(106) design uses an efficient 3 IN 3 OUT configuration for the inlet and outlet temperature configuration. The shape of the efficient discharge tube structure(104) is modified such that the number of bends and length decreases. The improved condenser coil(102) row arrangement is re-arranged from a 1.7-row arrangement to a single-row configuration for optimum efficiency. The improved condenser coil(102) diameter is decreased from 7 mm to a more 5 mm. These design changes directly contribute to an increase in the Indian Seasonal Energy Efficiency Ratio (ISEER) value from 3.03 to 3.18.

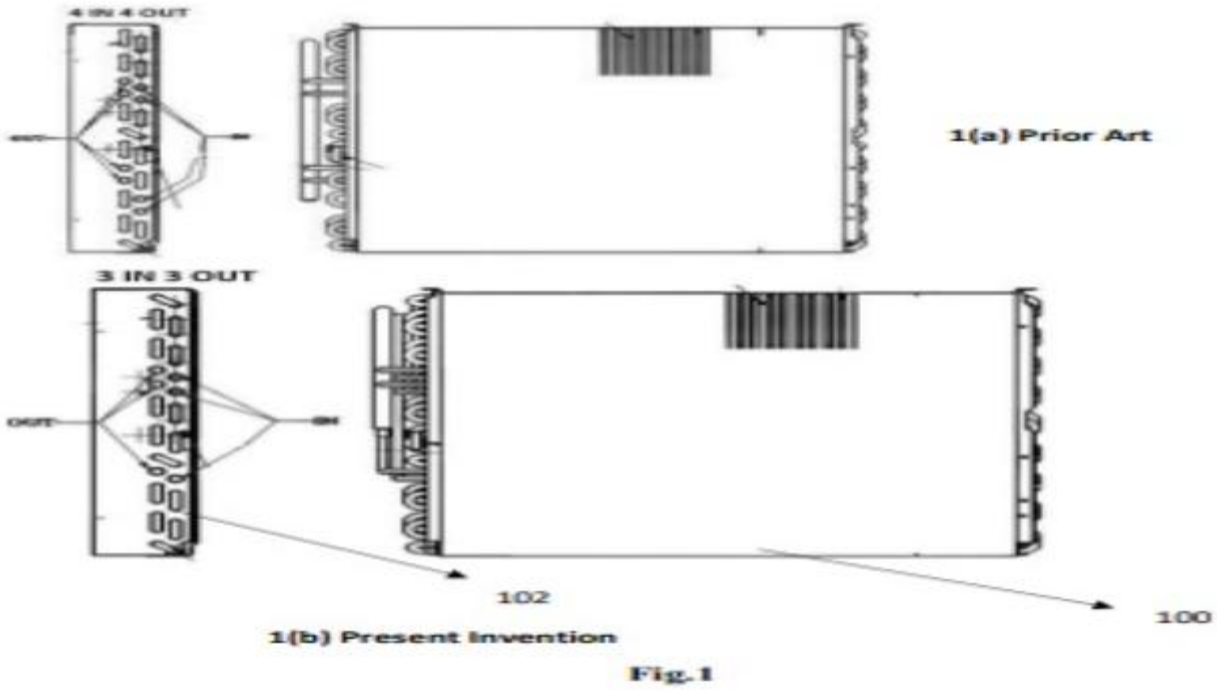


Fig. 1

No. of Pages : 26 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/07/2024
(21) Application No.202421055504 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : DEVELOPMENT OF ROBUST AND LIGHT WEIGHT CRYPTOGRAPHIC SCHEMES FOR CLOUD ASSISTED WIRELESS BODY AREA NETWORKS

(51) International classification	:A61B0005000000, A61B0005110000, G16H0040630000, H04W0084180000, G16H0040670000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)Vitteshkumar Dattatray Gaikwad

(57) Abstract :
Wireless sensor networks (WSN) are now being used in a variety of industries, including military, building monitoring, health monitoring, surveillance, industrial process security, control and monitoring, and habitat monitoring. Among them, WSN application has happened in health monitoring as body sensor networks (BSNs), resulting in a significant change in people's daily lives. The main advantage of BSN is consistent physiological monitoring of humans, which means that humans are not subjected to any needless noises. Some benefits of BSN-assisted monitoring include disease prevention or activity analysis for detection, integration of BSN data with environmental data, and rehabilitation after a medical operation. Several projects have recently been completed to protect and improve the world's ageing population from chronic diseases. This analysis focuses on security and privacy in wireless body area networks (WBANs) for healthcare applications. BAN technology creates a way for monitoring a patient's health state in or around the human body using tiny wireless sensor devices that assist medical experts. However, because it retains information, it has various implementation and design challenges, such as security and privacy for everyone. Data should maintain data consistency, power failure, high secrecy, sensor versus system compatibility validation, and so on. Furthermore, the assessment communicates the ideal strategy to preserve and improve WBAN dependability.

No. of Pages : 11 No. of Claims : 3

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/07/2024
(21) Application No.202421054715 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : "AN AGRICULTURE FLEXIBLE PIPE WITH REVERSING METHOD."

(51) International classification	:B32B0027080000, B32B0027320000, G01M0005000000, A01G0025160000, F16L0011080000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)MEHTA, SAMIR DEVENDRA

(57) Abstract :
ABSTRACT An agriculture flexible pipe and system therefore comprising utility model relates to a kind of high density polyethylene (HDPE) environment protection pipeline well, and it belongs to water irrigation system in agriculture, also the present invention auto sealing system in pipeline device with containing 4 inch to 15 inch diameter of the pipeline. Also the present invention pipe for transporting fluids having advanced resistance to longitudinal stress generated with the aid of strain of the fluids it carries. In which pipelines diameter vary as per model and category is different, also few embodiments of the invention, the material contains a move-laminated film comprising a primary orientated optionally polymer film layer having a primary orientation path optionally laminated to a second optionally polymer movie layer having a second orientation route circled from the primary orientation route by way of an angle appreciably identical to twice the impartial bias attitude of present invention.

No. of Pages : 40 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/07/2024
(21) Application No.202421054725 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : HYBRID EVAPORATIVE AIR CONDITIONER

(51) International classification	:F25B0013000000, F24F0005000000, B60H0001000000, F25B0021040000, F02B0029040000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
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2)SNEHAPRABHA JANAKRAO RAYATE

(57) Abstract :
According to the present disclosure, an equipment for hybrid space air cooling, heating or humidification with reversible heat pump is disclosed. The equipment comprises three modes of operation as air cooler, heater or humidifier according to the requirement. The equipment performs the operations as air cooling, heating or humidification using either evaporating or cooling/heating effect or both. This equipment comprises of evaporating modules; wherein evaporating module comprises at least one round or obround shaped evaporating chamber formed by heat and mass transferring element and heat exchanger of heat pump for cooling or heating of air. The pressuring element acts as extracting element and induces the fresh air flow over wet evaporating element and then over heat exchanger of reversible heat pump for further air cooling, heating or humidification.

No. of Pages : 12 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/07/2024
(21) Application No.202421054728 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : "SOFT SEAMLESS CAPSULE SHELL FORMULATION AND METHOD OF PREPARATION THEREOF"

(51) International classification	:A61K0009480000, A61K0031137000, A23P0010300000, C08L0027060000, A61P0003060000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)SCITECH CENTRE
(72)**Name of Inventor :**
1)Karan Singh
2)Dr. Jnanadeva Bhat
3)Dr. Surya Narayan Singh
4)Atulendra Pal Singh Rajpoot
5)Ishan Mathurvaishya

(57) Abstract :
The present disclosure pertains to the field of soft seamless capsules. The present disclosure relates to a soft seamless capsule shell composition comprising at least one gelling agent, at least one plasticizer, at least one hardening agent, at least one surface tension modifier, at least one disintegrating agent, and water. The 10 composition forms a seamless vegetarian capsule shell with rapid disintegration and defined gel strength. The invention further provides a method for producing seamless soft capsules by co-extruding a heated gel solution and a fill formulation through a concentric nozzle to form a floating hollow gel cylinder, which is shaped into capsules by a dripping and cutting mechanism within a cooled transporter oil. 15 The resulting capsules are spherical or oval, seamless, and rapidly disintegrating, suitable for encapsulating pharmaceutical or nutraceutical actives. The invention also encompasses the soft seamless capsule as a product formed by the described composition and method.

No. of Pages : 15 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :18/07/2024

(21) Application No.202421054756 A

(43) Publication Date : 23/01/2026

(54) Title of the invention : INTER-STACKABLE LID FOR CORE TRAY

(51) International classification	:C12M0001000000, F01D0025160000, B65D0001020000, F01D0005280000, H01L0023367000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)Rudresh Agarwal

(57) Abstract :
The present invention provides a removable inter-stackable lid (100) comprising: a side wall (102), a first base (104), a first intermediate wall (106), a second base (108) having plurality of protrusion (110) with indentation (120) to assist in maintaining an air gap between the mating surfaces, plurality of extended raisers (112) along the major axis, strap indentations (114) for receiving and holding a strap in position, plurality of holes (116) to engage vertical and lateral locking system and cut outs (118) to engage locks around minor axis, wherein , wherein the support provided by the first base (104) and the second base (108) extends weight bearing capacity and load distribution, the strap indentations (114) and the second base (108) ensures that a continuous open-air way (122) is maintained and the engagement of the extended raisers (112) prevents slippage of core trays (200, 300) in both major and minor axis.

No. of Pages : 19 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/07/2024
(21) Application No.202421055151 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : Mixer for a Box Muffler of a BSVI SCR System Design with Improved UI

(51) International classification	:F01N0003200000, B01D0053940000, F01N0003280000, F01N0013000000, F01N0003035000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)Vikas C
2)Ramesh K
3)Hardik L
4)P Kumar
5)Akhilesh Shukla
6)Sachin Agarwal

(57) Abstract :
Title: A mixer for box muffler of a BSVI SCR System Design with Improved UI A mixer for box muffler of a BSVI SCR System Design with Improved UI (100) in accordance with an embodiment of the disclosed invention comprises of, a Diesel exhaust and reductant solution mixture entry port (10), Perforated Plates (20A, 20B), Entry ports for SCR bricks (30SCR1, 30SCR2), A flow deflector (40A), A profiled Diesel exhaust and reductant solution mixture flow path (50), Diesel exhaust entry chamber (110), and a cover (120). Constructional features of the disclosed invention ensure uniform exhaust flow and distribution in both SCR bricks provided within box muffler of a Diesel exhaust treatment system, and lowers urea consumption within box muffler of a Diesel exhaust treatment system, and enable achievement of a lower system out NOx values of a Diesel exhaust treatment system. Refer figure, 1 for the invention.

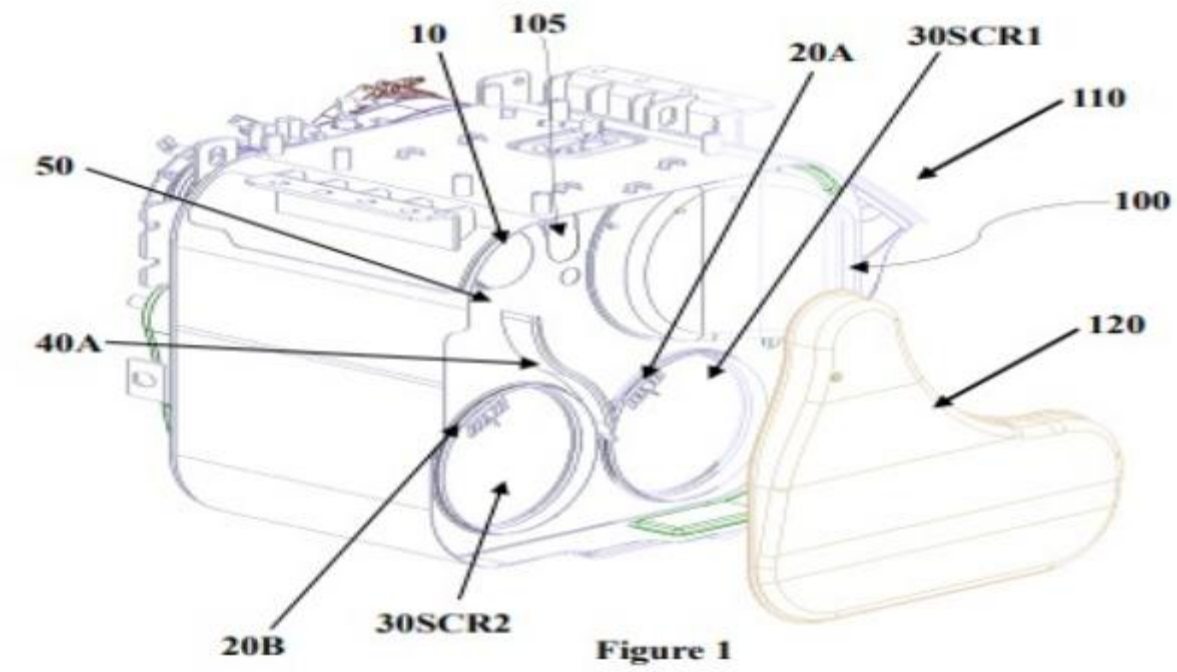


Figure 1

No. of Pages : 25 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/07/2024
(21) Application No.202421055152 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : A SUSPENSION SYSTEM FOR A COMMERCIAL VEHICLE

(51) International classification	:B60G0011040000, B60G0009000000, F16F0001368000, B60G0011460000, B60G0011100000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
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2)Sanket Prakash Kadale
3)Sudhanshu Kailash Shukla

(57) Abstract :
Title: A SUSPENSION SYSTEM FOR A COMMERCIAL VEHICLE The suspension system for a commercial vehicle (300) in accordance with the disclosed invention comprises of, a front leaf spring suspension (100), and a rear leaf spring suspension (200). The auxiliary foam springs (20F and 20R) have been provided in the front and rear leaf spring suspension (100, 200) respectively. The suspension system for a commercial vehicle (300), so disclosed, improves ride comfort, increases the fatigue life of the leaf spring, has lower total component cost and is lighter in weight, it has better NVH behaviour and lower leaf spring peak loads. Refer figure 1 for the invention.

No. of Pages : 30 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/07/2024
(21) Application No.202421055153 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : Intelligent ECU-Based Active Crank Case Ventilation System and itsMethod of Operation

(51) International classification	:F01M0013040000, F01M0013020000, F02M0025060000, F01M0013000000, B60T0013740000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)Akshay Sharma
2)Hardik Lakhlani
3)Hemant Rathi
4)Akhilesh Shukla
5)Sachin Agarwal

(57) Abstract :
Title: Intelligent ECU-Based Active Crank Case Ventilation System and its Method of Operation The Intelligent ECU-Based Active Crank Case Ventilation System (100), in accordance with the disclosed invention, comprises a sensor module (10), an Electronic Control Unit (ECU) (20), and an Electrically actuated ventilation valve (30). The sensor module (10) is linked with the ECU (20); the ECU (20) is linked with the electrically actuated ventilation valve (30); and the link between the ECU (20) and the Electrically actuated ventilation valve (30) allows the feedback from said electrically actuated ventilation valve (30) to be transmitted back to the ECU (20). The disclosed invention prevents engine oil contamination due to blow-by gases, prevents moisture accumulation and sludge formation in the crankcase of Hydrogen burning internal engines, and also addresses the problem of pressure fluctuations affecting mechanical stress in Hydrogen burning internal combustion engines. Refer figure, 1 for the invention.

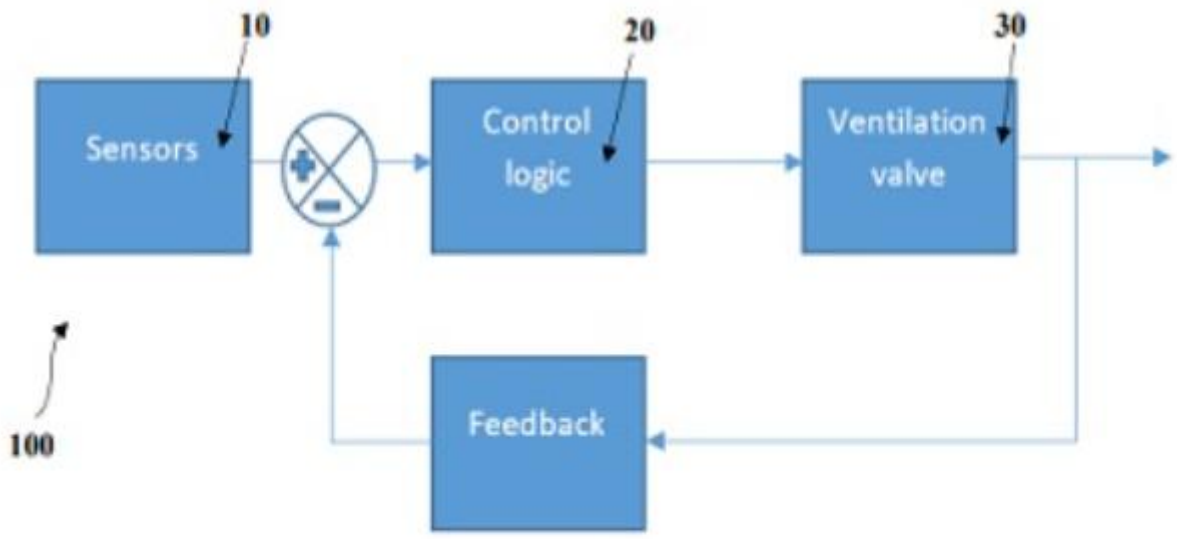


Figure 1

No. of Pages : 30 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/07/2024
(21) Application No.202421055154 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : Auto Parking Brake Activation System and its Method of Operation

(51) International classification	:B60T0007100000, B60T0007120000, B60T0015040000, B60T0013260000, B60W0030060000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)Vikas Vasant Jagtap
2)Ashish Kumar Paroha
3)Supal Singh Solanki
4)Mandar Ashok Shinde

(57) Abstract :
Title: Auto Parking Brake Activation System and its Method of Operation The Auto Parking Brake Activation System (100), in accordance with the disclosed invention, comprises an ignition switch (5), a 3/2 Solenoid valve (10), a power supply (15), a hand brake valve (20), a parking air tank (25), a parking relay valve (30), a set of brake chambers R1 and R2 LH and R1 and R2 RH (35), electric lines (40A, 40B, and 40C), and pneumatic lines (45A, 45B, 45C and 45D). The automatic parking brake activation system (100) reliably activates itself when the ignition switch (5) of the vehicle is turned off by the user; it is also durable and, hence, can last the entire rated life of the heavy commercial vehicle, and its method of operation permits such a system to operate predictably. Refer set of figures 1 & 2 for the invention.

No. of Pages : 16 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/07/2024
(21) Application No.202421054771 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : A PROCESS FOR THE PREPARATION OF PROTECTED LYSINE ESTERS

(51) International classification	:A23K0020142000, C12P0013080000, C07K0001060000, C07K0001080000, C10L0001190000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)Mr. Sheth Abhijeet Prakash
4)Mr. Chaugule Suryabhan Baban
5)Mr. Haldankar Siddhesh Suresh

(57) Abstract :
A process for the preparation of protected lysine esters [0043] The present invention discloses a process (100) for synthesis and purification of the protected amino acid esters comprises the steps of combining L-Lysine hydrochloride, Boc anhydride in presence of water and Tetrahydrofuran under alkaline conditions, in step (101). The extraction and distillation process are carried out in step (102) in the presence of isopropyl acetate, potassium hydrogen sulphate, sodium chloride and a coupling agent to produce an amino acid derivative, wherein the amino acid derivative filtered and distilled in step (104) in the presence of water, sodium bicarbonate and sodium chloride to produce crude protected lysine ester. The crude protected lysine ester is treated with a solvent mixture of ethyl acetate: Diisopropyl ether or Cyclopentyl methyl ether in the ratio of 3:17, in step (105), at a reaction temperature of 40-45 °C to produce 99.80% pure protected lysine ester.

No. of Pages : 23 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/07/2024
(21) Application No.202421054813 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : SYSTEMS AND METHODS FOR MULTI-MODAL CONTENT SUMMARIZATION

(51) International classification	:G06F0016340000, G06F0016783000, G06N0003040000, G09G0003340000, H04N0019179000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
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2)JINIT SANGHVI
3)SIMRAN KUCHERIA
4)SHRUTI MATHEWS

(57) Abstract :
ABSTRACT SYSTEMS AND METHODS FOR MULTI-MODAL CONTENT SUMMARIZATION A computer-implemented system generates temporally aligned, multi-modal summaries of long-format audio-visual content. An input acquisition module (10) ingests audio, video, and text data. An automatic speech recognition engine (20) transcribes audio into timestamped text segments. A transformer-based textual encoder (22) generates token embeddings using aggregated final hidden layer outputs weighted by TF-IDF scores. A spatio-temporal visual encoder (12), employing a 3D-CNN with split-transform-aggregate architecture, extracts feature vectors from temporally chunked video frames. A dynamic clustering module (14) determines content-dependent textual and visual clusters, assigns embeddings, and extracts cluster centroids as key sentences and keyframes. Redundancy suppression module (16) filters facial regions using Haar cascade classifiers and eliminates similar frames via grayscale histogram analysis. A contextual enrichment module (26) adds auxiliary sentences based on cosine similarity thresholds. A temporal alignment engine (30) synchronizes keyframes with corresponding key sentences. An output rendering module compiles a chronologically ordered, human-readable frame-text paired summary artifact. FIGURE 2

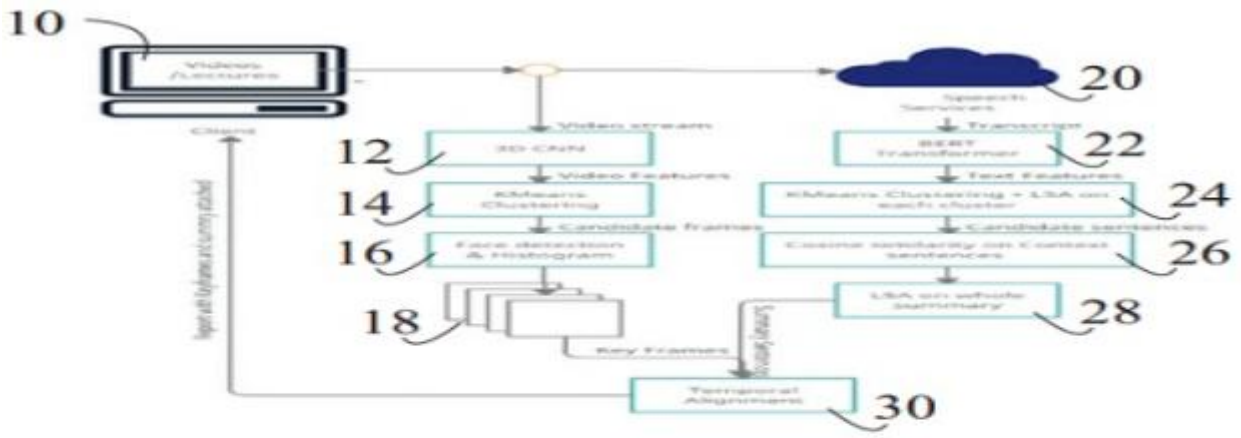


FIGURE 2

No. of Pages : 31 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/07/2024
(21) Application No.202421054866 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : A SEAT ASSEMBLY OF A VEHICLE

(51) International classification	:B60N2/20, B60N2/22
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
1)Shashank Honnali
2)Saurabh Shahapurkar
3)Amit Kulkarni
4)Prashant Patil

(57) Abstract :
TITLE: “A SEAT ASSEMBLY OF A VEHICLE” ABSTRACT Present disclosure discloses a seat assembly (100) of a vehicle. The assembly includes a pair of side members (1) supporting a base component (10) and a bracket (3) movably coupled to an end of each of the pair of side members (1) and pivotally supporting a backrest component (9). The 5 bracket (3) displaces linearly between a first position (FP) and a second position (SP) relative to the end of the pair of side members (1). A connecting member (4) is disposed between the pair of side members (1) and coupled to the brackets. An actuator (5) is coupled to the connecting member (4) to operate the connecting member (4) for displacing the bracket (3) between the first and the second position (SP) relative to the pair of side members (1). The bracket (3) in the second position 10 (SP) allows pivoting of the backrest component substantially parallel to the base component. Figs. 3 and 4 are the representative figures.

No. of Pages : 25 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/07/2024
(21) Application No.202421054945 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : SYSTEM, METHOD AND COMPOSITION FOR AEROBIC COMPOSTING OF MUNICIPAL SOLID WASTE

(51) International classification	:B09B0003000000, C12R0001010000, C12N0001200000, B03B0009060000, A01N0063200000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)Susanta Kundu
2)NirmlaDevi Thakur
3)Yogesh Shivram Mahadik

(57) Abstract :
The present invention relates to a composting plant and method of composting municipal solid waste (MSW). The method includes removal of non-biodegradable components, segregation of MSW based on size, processing of municipal waste and converting the said waste to environment friendly useful compost in an efficient way. The invention also provides a composition comprising microbial consortia used for conversion of MSW. The method also refers to screening of microbial consortia for optimizing the degradation of complex biopolymers of MW in high throughput manner.

No. of Pages : 22 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/07/2024
(21) Application No.202421055156 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : Steerable Hub for Small Commercial Vehicle

(51) International classification :B60B0027000000, B62D0007150000, B60K0017040000, A61G0005100000, B60B0035180000
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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4)Satish Kumar
5)Atul Chourasia
6)Siddhant Sharma
7)Ankit Tripathi
8)Raghunandan Panda

(57) Abstract :
Title: Steerable Hub for Small Commercial Vehicle The steerable hub for small commercial vehicles, in accordance with the present invention, comprises of a universal joint (5), a steering knuckle (10) provided with an arm (10A) and the hub (10H), a housing knuckle (15), suspension ball joints (20), and a rear axle housing (70). These components are provided in conjunction with features provided on the rear axle and the wheels to achieve the beneficial results attributable to the present invention. The steerable hub for small commercial vehicles (100), in accordance with the present invention, facilitates the necessary turning of the hub required for steering of rear wheels, facilitates transmission of power to the wheels while also allowing it to be steered, and enhances the manoeuvrability and stability of small commercial vehicles. Refer to Figure 5 for the invention.

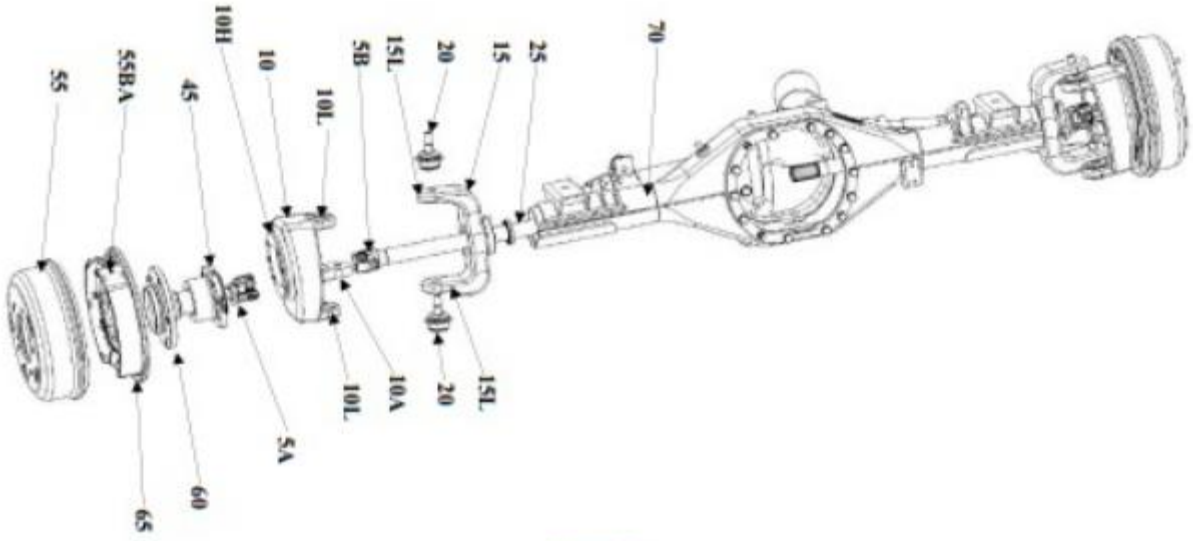


Figure 5

No. of Pages : 15 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/07/2024
(21) Application No.202421055157 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : Dual Phase Bogie Suspension System

(51) International classification	:B60G0005053000, B61F0005300000, B60G0021055000, B60G0005047000, B63B0039000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)Krishna Srikanth Achanta
2)Srinivas Kurna
3)Ashutosh Dubey
4)Ajit Kumar Sahoo
5)Sanjay Tiwari

(57) Abstract :
Title: Dual Phase Bogie Suspension System The dual phase bogie suspension (100) in accordance with the disclosed invention comprises of bump stops (4), lock mechanism (6), anti-roll bars (7), Shackles (8), rubber bolsters (9), a set of leaf springs (10), sliding plates (11), conventional fasteners and spacers (12), bracket (13), a trunnion (15), torque rods (20), axle holding brackets (25), a set of straps or clamps (30) for holding the set of leaf springs (10), and U-bolts (35) for linking the set of leaf springs (10) with the trunnion (15). The dual phase bogie suspension (100) provides improved ride comfort in the unladen condition of the vehicle, it reduces vibrations experienced by the operator/driver when the vehicle is operated in its unladen condition, and it is capable of exhibiting different operating stiffness in different loading conditions i.e. laden and unladen. Refer figure 1 for the invention.

No. of Pages : 16 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/07/2024
(21) Application No.202421055158 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : AUTOMATED DIFFERENTIAL LOCK DISENGAGEMENT SYSTEM AND ITS METHOD OF OPERATION

(51) International classification	:B60K0023080000, F16H0048240000, F16H0048320000, F16H0048200000, B60W0050000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)Vikas Vasant Jagtap
2)Ashish Kumar Paroha
3)Supal Singh Solanki
4)Mandar Ashok Shinde

(57) Abstract :
Title: THE AUTOMATED DIFFERENTIAL LOCK DISENGAGEMENT SYSTEM AND ITS METHOD OF OPERATION The automated differential lock disengagement system in accordance with the present invention comprises of an accelerator pedal, speed sensor, a relay circuit, a steering angle sensor, a IAD IWD switch, a solenoid valve, an air tank, and an FDR. The automated differential lock disengagement system and its method of operation, disengages the differential lock when cruising speed is achieved, without needing driver's intervention, it also considers steering input to cause differential lock to be disengaged, it helps in prevention of FDR failure, it is compatibility with features already provided on existing heavy commercial vehicles, and it can be fitted in any heavy-duty tipping segment vehicle that is already on the road, with minimal hardware changes and therefore minimal installation costs. Refer to Figure 1 for the invention.

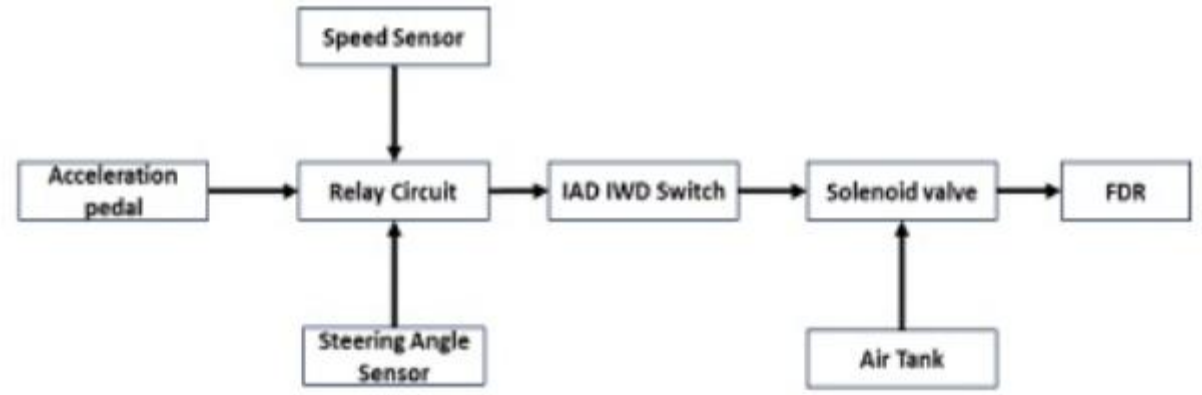


Figure 1

No. of Pages : 14 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/07/2024
(21) Application No.202421055211 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : PROCESS FOR THE SYNTHESIS OF VONOPRAZAN INTERMEDIATES

(51) International classification	:A61K0031443900, A61P0025180000, A61P0001040000, A61P0027060000, C07D0401120000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)Patel Atulkumar Bhagvandas
2)Taliya Yogen Hasmukhbhai
3)Jain Amit Kumar Chandra shekhar
4)Shaikh Sharif Kasam

(57) Abstract :
ABSTRACT Process For The Synthesis Of Vonoprazan Intermediates This invention relates to the improved and cost effective industrial process for the manufacturing of intermediate of Vonoprazan fumarate of the structural Formula VI, namely 5-(2-fluorophenyl)-1-(pyridin-3-ylsulfonyl)-1H-pyrrole-3-carbaldehyde using a compound of general structural Formula VA as an intermediate. This invention further relates to the good purity and yield of an above compound of structural Formula VI.

No. of Pages : 15 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :19/07/2024

(21) Application No.202421055212 A

(43) Publication Date : 23/01/2026

(54) Title of the invention : HIGH VOLTAGE CONTROLLED TEMPERATURE (HVCT) DRYER.

(51) International classification	:F26B9/02, A24B3/04, F26B21/12, F26B23/00, F26B25/00
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)SHAH, MONARCH J.
2)SRIVASTAVA, SHIVAMURTI

(57) Abstract :
ABSTRACT The present invention relates to an advanced High Voltage Controlled Temperature (HVCT) drying apparatus designed to enhance the efficiency and uniformity of the drying process while reducing energy consumption. The apparatus includes a high-voltage power supply that generates an electric field between strategically positioned electrodes within a drying chamber. This field induces High Voltage Controlled Temperature forces that accelerate the evaporation of moisture from the material being dried. The drying chamber is equipped with a heater, fan, air inlet, and air outlet to control the temperature and airflow, ensuring optimal drying conditions. A control panel allows for precise adjustments of the electric field strength, air temperature, and airflow rate. Real-time monitoring is facilitated by sensors and an acrylic window. The invention is versatile, suitable for drying a wide range of materials, including those sensitive to heat, making it ideal for applications in industries such as food processing, pharmaceuticals, and textiles. The innovative use of High Voltage Controlled Temperature forces offers significant improvements in drying speed, uniformity, and energy efficiency.

No. of Pages : 11 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :19/07/2024

(21) Application No.202421055231 A

(43) Publication Date : 23/01/2026

(54) Title of the invention : DEVELOPMENT OF MOLECULAR IMPRINTED FLUORESCENT NANOPROBE FOR SELECTIVE DETERMINATION OF NICLOSAMIDE.

(51) International classification	:A61K0031167000, G01N0033543000, G01N0021640000, A61K0031609000, C09K0011020000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)ZAMIR KHAN GAFFAR KHAN
3)PRAVIN ONKAR PATIL
4)SANJAYKUMAR BABURAO BARI

(57) Abstract :
Abstract DEVELOPMENT OF MOLECULAR IMPRINTED FLUORESCENT NANOPROBE FOR SELECTIVE DETERMINATION OF NICLOSAMIDE Niclosamide, a widely used anthelmintic medication, is crucial for public health, veterinary, and aquaculture sectors. It also treats metabolic disorders, malignancies, and viral infections. However, niclosamide can cause potential DNA damage and vasodilation-related side effects when absorbed in-vivo. Current detection methods, such as spectrophotometry, liquid chromatography, HPLC, GC, electrochemistry, and deep eutectic techniques, face challenges including lengthy analysis times, high costs, cross-reactions, and selectivity issues. To address these limitations, we developed a novel S,N-CD@MIP-based fluorescent nanoprobe for niclosamide detection. Uniquely, we utilized the green material Turbo bruneus to synthesize carbon dots, marking a novel invention. This "Turn Off sensor indicates a decrease in fluorescence intensity upon niclosamide binding, functioning effectively within a concentration range of 1 to 10 jxM. The calibration curve demonstrates a strong linear correlation between niclosamide concentration and fluorescence intensity (Y = 0.0612x + 0.0689, R2 = 0.9996), with a limit of detection (LOD) of 15.1 nM, showcasing satisfactory sensitivity. The proposed nano-sensor is selective, user-friendly, and cost-effective, demonstrating high practical utility in detecting niclosamide in real food samples. Analytical results show niclosamide recoveries in food samples ranging from 83.33 to 101.29% with low relative standard deviation (RSD) levels between 0.96 and 2.93%. This S,N-CD@MIP-based fluorescent nano-sensor offers a selective, easy-to-use, and affordable solution for niclosamide detection.

No. of Pages : 26 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/07/2024
(21) Application No.202421055291 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : A REINFORCEMENT MEMBER FOR A VEHICLE DOOR AND A METHOD THEREOF

(51) International classification	:B62D0025040000, A43B0013120000, B62D0025080000, B60J0005040000, B62D0027020000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)Jithin Govind
4)Kanishk Singh
5)Ragunathan Amarnath
6)R Aravindhan

(57) Abstract :
A REINFORCEMENT MEMBER FOR A VEHICLE DOOR AND A METHOD THEREOF A reinforcement member (100) for a vehicle door (D). The reinforcement member (100) includes a plurality of first reinforcing portions (102), at least one second reinforcing portion (104), a plurality of intermediate portions (106), and at least one third reinforcing portion (108). The reinforcement member is affixed between a frame reinforcement member (14) and a waist reinforcement member (10) of the vehicle door (D). The reinforcement member (100) is affixed to the frame reinforcement member (14) by the first reinforcing portion (102). The reinforcement member (100) is secured to the waist reinforcement member (10) by the second reinforcing portion (104). Each of the intermediate portions (106) connects each of the first reinforcing portion (102) with the second reinforcing portion (104). The reinforcement member (100) provides torsional stiffness and lateral stiffness to the vehicle door (D). Further, the reinforcement member (100) provides structural rigidity to the vehicle door (D). Fig. 2

No. of Pages : 27 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/07/2024
(21) Application No.202421054453 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : A PROCESS OF PREPARATION OF ESTER DERIVATIVE OF KETOROLAC WITH BORNEOL

(51) International classification	:A61K0031045000, A61K0031407000, A61P0029000000, C07D0487040000, A61P0025000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)Dr. Rajesh Rane
2)Dr. Dileep Kumar
3)Akshay Prabhune
4)Dr. Atmaram Pawar
5)Dr. Mugdha Suryawanshi
6)Dr. Bapu Gawade

(57) Abstract :
A PROCESS OF PREPARATION OF ESTER DERIVATIVE OF KETOROLAC WITH BORNEOL ABSTRACT Disclosed is ester derivative of ketorolac with borneol represented by the formula I, Wherein the compound of formula I is 1,7,7-trimethylbicyclo[2.2.1]heptan-2-yl 5-benzoyl-2,3-dihydro-1H-pyrrolizine-1-carboxylate. The ester derivative of ketorolac with borneol of the present invention helps in significant reduction of inflammation. further, the ester derivative of provides synergistic effect in lowering inflammation level. Figure 1

No. of Pages : 16 No. of Claims : 3

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/07/2024
(21) Application No.202421054467 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : BODY WEIGHT SUPPORT SYSTEM HAVING MAGNETIC ASSEMBLY AND A METHOD FOR REHABILITATION

(51) International classification	:A61H0003000000, A63B0021000000, B25J0009000000, B60K0001040000, G16H0020300000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)SATISH BILLA

(57) Abstract :
ABSTRACT BODY WEIGHT SUPPORT SYSTEM HAVING MAGNETIC ASSEMBLY AND A METHOD FOR REHABILITATION A body weight support system (100) for rehabilitation is disclosed. The system (100) includes a metallic plate (104) and a body weight support apparatus (102) supported in the metallic plate (104). The apparatus (102) includes a support member (108) and a plurality of magnets (110) configured to be attached to the metallic plate (104). A plurality of rollers (116) is positioned on an upper portion (126) of the support member (108) and configured to create a predetermined gap between the metallic plate (104) and the portion of the support member (108). The predetermined gap is set based on the load to be acted on the at least one body part of the user (114). At least one connecting bar (112) is configured to hold at one body part of a user (114) and at least one driving unit (120) generates driving force to the at least one connecting bar (112). (To be published with FIG. 1)

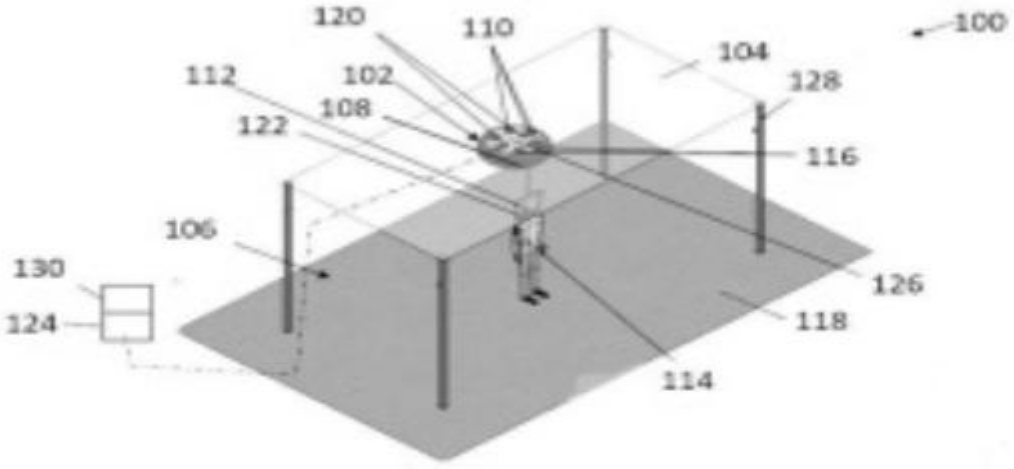


FIG. 1

No. of Pages : 27 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/07/2024
(21) Application No.202421054514 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : “SOLID FORMS OF RESMETIROM”

(51) International classification	:B01J0029068000, C07C0047580000, C07K0016260000, C30B0029580000, C07C0213100000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)Dr. Tushar Bharatkumar Mehta
3)Dr. Suresh Kuthuru
4)Mr. Raju Ghewardas Sharma
5)Mr. Hardik Dipak Vyas

(57) Abstract :
ABSTRACT “SOLID FORMS OF RESMETIROM” The present invention provides solid forms of Resmetirom namely Crystalline forms AL1, AL2, and AL3 and process for the preparation thereof. The present invention also provides solvates of Resmetirom, co-crystal of Resmetirom with Vanillin and process thereof. Dated this 16th day of July 2025 Mr. Raju Sharma, Head-IPR, Ami Lifesciences Pvt. Ltd.

No. of Pages : 33 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/06/2025
(21) Application No.202524060033 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : INDOOR AIR CLEANING NETWORK MECHANISM SYSTEM

(51) International classification	:G01N0033000000, B01D0046000000, F24F0008100000, F24F0110640000, F24F0013280000
(31) Priority Document No	:113126632
(32) Priority Date	:16/07/2024
(33) Name of priority country	:Taiwan
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
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3)Chi-Feng HUANG

(57) Abstract :
An indoor air cleaning system with networking mechanism is provided for detecting and purifying air pollution in indoor field (A) to a level close to zero. Through arranging plural gas detectors (1), at least one gas molecule controlling hardware apparatus (2) and a networking cloud computing server (3), and communicating the gas detectors (1) arranged in indoor field (A) and outdoor field (B) and the gas detector (1) installed inside each gas molecule controlling hardware apparatus (2) with the cloud to form an intelligent linking system, the gas guider (21) in the gas molecule controlling hardware apparatus (2) can be enabled in real time for monitoring the air quality of the indoor field (A) anytime and anywhere. Each gas molecule controlling hardware apparatus (2) includes at least one gas guider (21), at least one filter element (22) and at least one driving controller (23) for detecting, filtering and purifying air pollution through networking control, thereby achieving a cleanness of cleanroom class.

No. of Pages : 74 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :01/07/2025
(21) Application No.202524062616 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : MOUNTABLE GAS EXCHANGE DEVICE

(51) International classification	:F24F0013280000, F24F0007080000, F24F0008100000, F24F0008108000, B01D0063020000
(31) Priority Document No	:TW 113126976
(32) Priority Date	:18/07/2024
(33) Name of priority country	:Taiwan
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
1)Hao-Jan Mou
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3)Chi-Feng Huang

(57) Abstract :
ABSTRACT OF THE DISCLOSURE MOUNTABLE GAS EXCHANGE DEVICE A mountable gas exchange device used in an indoor air cleaning network mechanism is provided and includes a detector (1) and a gas exchange main part (2). The gas exchange main part (2) is built-in and suspended in the indoor field (A) and comprises an air guiding fan (21), a filter component (22), a driving controller (23) and a flow guiding pathway (24). The flow guiding pathway (24) has a gas introducing entrance (24a), a gas exchange fan (25) is arranged at the gas circulation entrance (24a). The gas detector (1) controls the actuation operation of the air guiding fan (21) and the gas exchange fan (25) through the Internet of Things communication. Consequently, air in the outdoor field (B) is introduced into the indoor field (A) through the filter duct (24c), and air in the indoor field (A) enters the filter duct (24c) through the circulating return air port (24b) for multiple cycles of filtration to air pollution purification.

No. of Pages : 54 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/07/2024
(21) Application No.202421055356 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : A WOVEN TEXTILE FABRIC

(51) International classification	:D03D15/47, D03D15/217, D03D15/283
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(57) Abstract :
The present disclosure relates to a woven textile fabric comprising a warp yarn and a weft yarn, wherein the warp yarn is made from any or a combination of natural or man-made fiber such that the warp yarn has 5-50% recycled fiber and the remaining fiber is generic, and wherein the warp yarn has a count ranging from 36-64s, and wherein the warp yarn comprises number of ends ranging from 130-198.

No. of Pages : 14 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/07/2024
(21) Application No.202421054963 A
(43) Publication Date : 23/01/2026

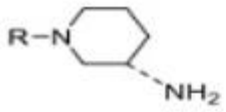
(54) Title of the invention : Process for preparation of substantially pure DPP-4 Inhibitors

(51) International classification	:A61K0031522000, A61P0003100000, A61P0043000000, C12R0001010000, A61P0007020000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)TOMER, Sanjiv
3)KANZARIYA, Kamlesh
4)PANCHAL, Jay

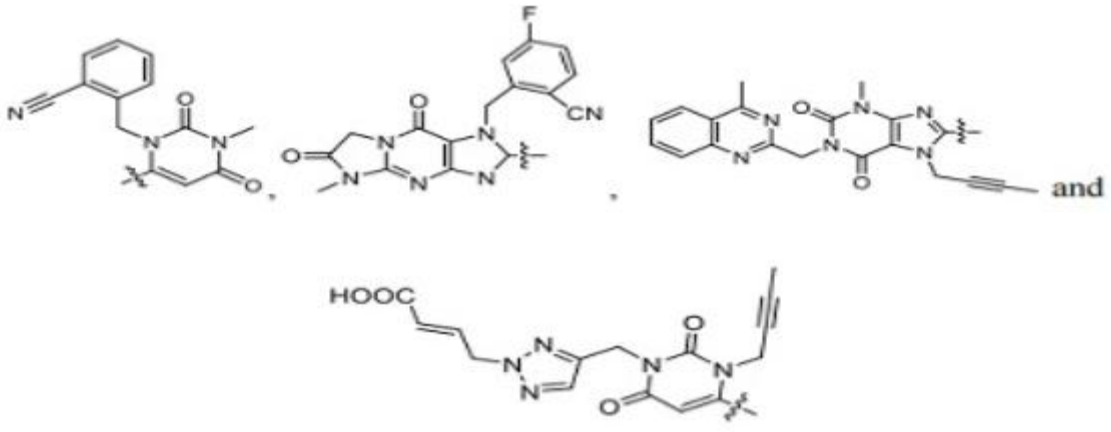
(57) Abstract :
Abstract: Title – Process for preparation of substantially pure DPP-4 Inhibitors The present invention relates to process for the preparation of substantially pure DPP-4 Inhibitors of compound of Formula (I). More, particularly present invention relates to a process for preparation of 3-amino substituted piperidines of general Formula (I). wherein R is selected from, , , and Dated this 10th day of Jul. 2025 Dr. S. Ganesan

Formula (I).



Formula (I)

wherein R is selected from,



No. of Pages : 14 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/07/2024
(21) Application No.202421054977 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : SUBSTRATE – COATED NOVEL COMBUSTIBLE COMPOSITION

(51) International classification :A61M0025000000, A61P0009100000, A61P0009080000, A61K0009000000, A61P0007000000
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)PENDOTA, Bhargava
3)K Marisamy
4)CHOUGHULE, Uday
5)BIBALS, Reena

(57) Abstract :
Described herein is a novel substrate coated vapour emitting composition for delivery of combustible substance, which integrates active ingredient emanation with burning-aided materials coated on to the surface of a paper in which the coated portion will undergo smouldering to release active ingredient

No. of Pages : 31 No. of Claims : 34

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/04/2025
(21) Application No.202524036051 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : ELECTROMAGNETIC SHIELDING RESIN COMPOSITION AND AUTOMOBILE PARTS INCLUDING THE SAME

(51) International classification	:C08L0077000000, C08L0077020000, C08L0077060000, H04N0025621000, H05K0009000000
(31) Priority Document No	:KR 10-2024-0094730
(32) Priority Date	:18/07/2024
(33) Name of priority country	:Republic of Korea
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)HANWHA COMPOUND CORPORATION
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2)KIM, Min Gyu
3)CHANG, Jae Joon
4)PARK, Byoung Chul
5)KIM, Min Jae
6)OH, Beom Jin

(57) Abstract :
ABSTRACT ELECTROMAGNETIC SHIELDING RESIN COMPOSITION AND AUTOMOBILE PARTS INCLUDING THE SAME The electromagnetic shielding resin composition includes: 5 to 40 parts by weight of a carbon-based filler, 10 to 30 parts by weight of a non-halogenated flame retardant, and 0.1 to 5 parts by weight of an anti-blooming agent based on 100 parts by weight of a polyamide resin.

No. of Pages : 24 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/05/2025
(21) Application No.202524045622 A
(43) Publication Date : 23/01/2026

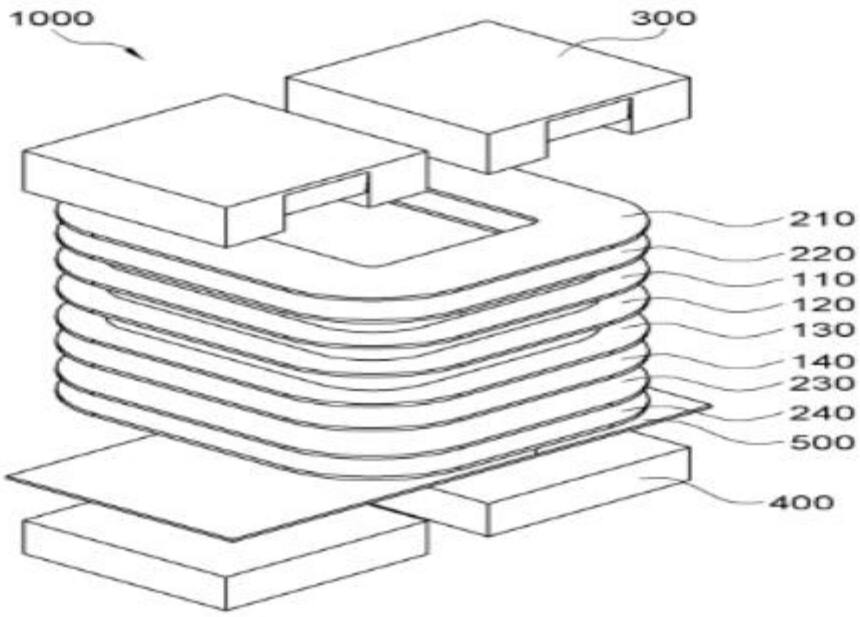
(54) Title of the invention : PLANAR TRANSFORMER

(51) International classification	:H01F27/28, H01F27/32
(31) Priority Document No	:KR 10-2024-0093825
(32) Priority Date	:16/07/2024
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)HONG, Ye Jin
3)KEUM, Moon Hwan

(57) Abstract :
ABSTRACT PLANAR TRANSFORMER Provided is a planar transformer, and more particularly, a planar transformer including: a plurality of primary coil elements included on a flat plate and laminated together; and a plurality of secondary coil elements included on the flat plate and having an induced current generated by the primary coil elements, wherein the plurality of secondary coil elements are respectively disposed above and below the primary coil element.

[FIG. 3]



No. of Pages : 24 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :20/07/2024

(21) Application No.202421055510 A

(43) Publication Date : 23/01/2026

(54) Title of the invention : A SOCKET FOR PLUG AND PLAY ROUTER

(51) International classification	:H01R13/652, H01R13/627, H01R13/655, H01R13/74
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
1)PATEL MAHARSHI KINJAL

(57) Abstract :
The present invention relates to a socket for plug and play router. More particular the present invention relates to a socket with Ethernet port for plug and play router. A socket for plug and play router comprises; a) socket transitions placed between a standard socket and an Ethernet socket; b) a transition have the ground pin hole with the Ethernet pin hole ; c) a transition exchanging the ground pin hole with Ethernet pin hole using either mechanical linkages or electrical signals, facilitated by a push button switch; d) the main body of the socket is face outside the wall and acts as the surface; e) the edges of the main body of the socket feature four small T-shaped extrusions; f) the ground pin housing is connected to the Ethernet pin housing; g) a small L-shaped extrusion is provide at one end of the rectangular housing; h) a small hollow rectangular box on one side of the ground pin housing; i) at the end of Ethernet seat there is a 2 mm thick and 60 mm long perpendicular body which is cutouts for both the ground port and the Ethernet port. The present invention is to provide economic efficiency by incorporating pre-set access points during construction, the need for additional connections and devices is significantly reduced.

No. of Pages : 25 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/07/2025
(21) Application No.202524063144 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : MOUNTABLE FAN FILTER ASSEMBLY

(51) International classification	:F24F0013280000, B01D0046000000, C02F0001000000, F24F0008108000, F24F0008100000
(31) Priority Document No	:113126977
(32) Priority Date	:18/07/2024
(33) Name of priority country	:Taiwan
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
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2)Chin-Chuan WU
3)Chi-Feng HUANG

(57) Abstract :
A mountable fan filter assembly used in an indoor air cleaning network mechanism is provided and includes a detector (1) and a unit main part (2). The unit main part (2) is built-in and suspended in the indoor field (A) and comprises an air guiding fan (21), a filter component (22), a driving controller (23) and a flow guiding pathway (24). The flow guiding pathway (24) is horizontally parallel to and separated from the filter duct (24b), and the air guiding fan (21) and the filter component (22) are arranged under the filter duct (24b). The gas detector (1) controls the actuation operation of the air guiding fan (21) through the Internet of Things communication. Consequently, air in the indoor field (A) is introduced into the filter duct through the circulating return air port (24a), and air pollution is filtered and purified for multiple cycles to implement circulation filtration and purification treatment in real time and prevent the backflow of the filtered gas.

No. of Pages : 52 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/07/2025
(21) Application No.202524068293 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : INJECTION MOLDING DEVICE, INJECTION MOLDING METHOD AND ARTICLE FORMED THEREOF

(51) International classification	:B29C0045160000, B29L0031000000, B29C0044040000, H01L0021310500, A46B0005020000
(31) Priority Document No	:63/673,187
(32) Priority Date	:19/07/2024
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)CHEN, CHING-HAO
2)LEE, YI-CHUNG

(57) Abstract :
An injection molding method is provided. A molding device is provided and includes a first mold, a second mold over the first mold and a mold cavity defined by the first mold and the second mold. A first mixture is injected into the mold cavity through a first feeding port. A first component is formed from the first mixture. A second mixture is injected into the mold cavity through a second feeding port. A second component is formed from the second mixture. The second component is at least partially contact with the first component, and the first component and the second component have different physical properties. Reference Figure : Figure 8

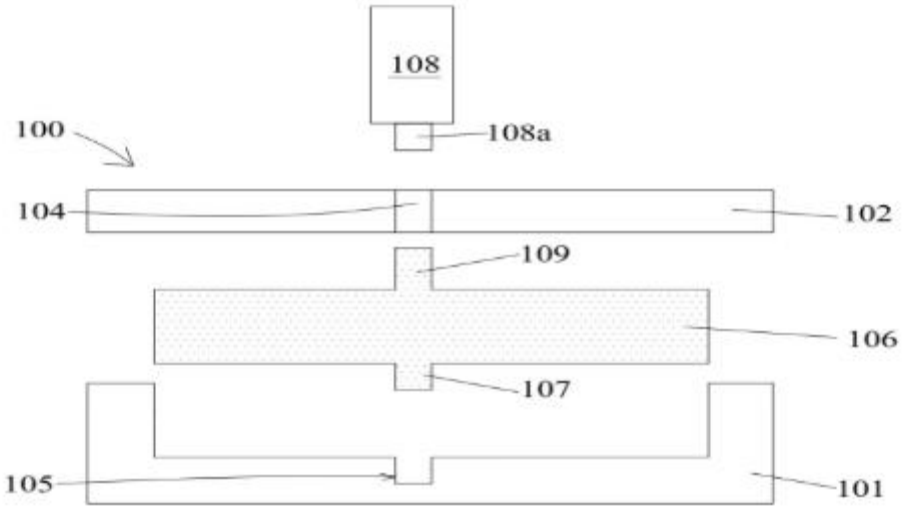


FIG. 8

No. of Pages : 99 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/07/2024
(21) Application No.202441054157 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : TREATMENTS FOR EYE DISORDERS

(51) International classification	:A61P0027020000, A61K0009000000, A61P0017000000, A61P0001160000, A61K0031661000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)Siddharth Narendran

(57) Abstract :
The present invention is directed to compositions for oral administration comprising two or more active ingredients selected from the group consisting of quercetin, metabolites, derivatives and salts and hydrates thereof, a kaempferol rutinoside and salts and hydrates thereof, indole-3-carbinol and derivatives and metabolites and salts and hydrates thereof and gallic acid and salts and hydrates thereof. The present invention is further directed to methods for treating dry eye disease, treating age-related macular degeneration, increasing Bruch's membrane stiffness, modulating expression of a gene selected from the group consisting of YAP, TAZ, integrin a5, integrin ß5, interferon ß1, interleukin-6, C-X-C motif chemokine ligand 1, C-X-C motif chemokine ligand 10, and combinations thereof, increasing adhesion of retinal pigment epithelium cells to a Bruch's membrane, and methods of modulating a secretory profile of senescent cells exhibiting the senescence-associated secretory phenotype comprising administering an effective amount of one or more active ingredients selected from the group consisting of kaempferol derivatives and salts thereof and hydrates thereof, quercetin metabolites, derivatives and salts and hydrates thereof, indole-3-carbinol and derivatives and metabolites and salts and hydrates thereof and gallic acid and salts and hydrates thereof to a subject in need thereof.

No. of Pages : 53 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/07/2024
(21) Application No.202441054230 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : METHOD AND SYSTEM FOR CONFIGURING CONTROL DEVICES USING A PIPING AND INSTRUMENTATION DIAGRAM

(51) International classification	:G06F0016901000, G06N0003040000, G06N0003080000, G06F0021560000, G05B0015020000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
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2)Akhil M
3)Nagaraj Hiremath
4)Ajaz Hameed

(57) Abstract :
METHOD AND SYSTEM FOR CONFIGURING CONTROL DEVICES USING A PIPING AND INSTRUMENTATION DIAGRAM ABSTRACT The present disclosure relates to system and method for configuring control devices using Piping and Instrumentation Diagram(P&ID). The method comprises of importing P&ID file; digitizing P&ID file; digitizing P&ID file comprises: identifying using Artificial Intelligence model, one or more symbols in P&ID file, indicating one or more Input-Output (I/O) devices, identifying one or more texts associated with one or more symbols by comparing coordinates of one or more texts with coordinates of one or more symbols, identifying one or more connections between one or more symbols using graph search, generating an I/O-list comprising of one or more I/O-devices based on identified one or more symbols, identified one or more texts and identified one or more connections; and generating recommendation list comprising one or more control devices to add to P&ID file to arrive at functionality achieved by configuration of I/O-devices in P&ID file, based on I/O-list. To be published with Fig. 1

No. of Pages : 36 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/07/2024
(21) Application No.202441054244 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : KNOWLEDGE GRAPH COMPLETION USING PRETRAINED LARGE LANGUAGE MODELS

(51) International classification	:G06F0016360000, G06F0040300000, G06N0005020000, G06F0011070000, G06F0016110000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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5)Koomthanam, Annmary Justine
6)Kumar, Tarun
7)Foltin, Martin
8)Shah, Arpit

(57) Abstract :
Systems and methods are provided for completing a knowledge graph associated with an artificial intelligence pipeline. For example, the system may determine a missing data element in a knowledge graph, initiate an extraction process from a manuscript file associated with identifying the missing data element in the knowledge graph, initiate an intent identification process of the manuscript file that generates a label for a cluster of terms of the manuscript file, provide the cluster of terms from the manuscript file and the label as input to a large language model (LLM), and iteratively update the knowledge graph with output from the LLM. Fig. 1

No. of Pages : 38 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/07/2024
(21) Application No.202441054250 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : ENHANCEMENTS FOR BEYOND 5G COMMUNICATION SYSTEMS

(51) International classification	:H04L0005000000, H04L0001000000, H04W0004900000, H04W0012080000, H04L0047193000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
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(57) Abstract :
ABSTRACT The present disclosure relates to enhancements in communications for beyond 5G (e.g., 6G) communication system. In one embodiment, the present disclosure discloses a method which comprises for each logical network entity providing a service and involved in a communication procedure within a communication system that comprises a plurality of logical network entities, facilitating, by at least one anchor logical network entity of the plurality of logical network entities, retrieving of state data associated with a user equipment (UE). The retrieving of the state data is performed at a beginning of the communication procedure from a viewpoint of the logical network entity. The method further comprises facilitating, by the at least one anchor logical network entity, storing of the state data at an end of the communication procedure from the viewpoint of the logical network entity. Figure 6

No. of Pages : 60 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/07/2024
(21) Application No.202441054258 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : "CONFIGURATION OF REINFORCEMENT LEARNING ENVIRONMENT IN A TELECOMMUNICATION NETWORK SYSTEM"

(51) International classification	:G06N0020000000, G06F0009451000, G06N0003080000, G09B0019000000, G06K0009620000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
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2)Narendranath Durga Tangudu
3)Ashoutosh Kaushik

(57) Abstract :
ABSTRACT "CONFIGURATION OF REINFORCEMENT LEARNING ENVIRONMENT IN A TELECOMMUNICATION NETWORK SYSTEM" Embodiments of the present invention relates to a method and MnS producer device (105) for configuring a reinforcement learning (RL) environment for model training in a telecommunication network system. The method involves receiving (301), by a MnS producer device (105), RL information from an RL MnS consumer device (100). The RL information includes at least one of: a learning type indicating online or offline RL, a geographical location, a time duration, network node identifiers, and a target network load. Based on the received information, the MnS producer device (105) determines (302) the RL environment, which may comprise live network nodes or simulated networks, geo-coordinate tracking areas, specific training or inference times, selected network nodes, and target load levels. The MnS producer device (105) then configures (303) the RL environment accordingly for model training. The invention enables automated and adaptive configuration of RL environments to support intelligent training of models in telecom networks.

No. of Pages : 27 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :16/07/2024

(21) Application No.202441054388 A

(43) Publication Date : 23/01/2026

(54) Title of the invention : ERGOMONITOR

(51) International classification	:A61B0005000000, A61B0005110000, H02J0007000000, G05B0019042000, G01G0019440000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)DR MATHAN RAJAN

4)DR SOMASUNDARAM R

5)MR NIDHISHESHWIN M C

6)MR ARUN KRISHNA B V

(57) Abstract :

TITLE: ERGOMONITOR APPLICANT: SRI RAMACHANDRA INSTITUTE OF HIGHER EDUCATION & RESEARCH ABSTRACT The present invention discloses a wearable suit[1] for correcting posture of dentist thereby preventing from development of occupational health risks. The wearable suit[1] of the present invention comprises of a wearable coat[2] characterized in the coat[2] a. a motion tracking sensor[3] adapted to sense contact of neck to the coat[2] and configured to transmit signals to a microcontroller unit[4]; b. the microcontroller unit[4] configured to receive and process the input signals from the sensor[3] to compare with preset values and when the input signals cross the preset values, the microcontroller unit[4] activate alarm[5] to produce beep sound and to send a report/summary of the dentist's postural changes to an output device[7] through wireless communication; c. a rechargeable compact 12V battery[6] supplies power to the microcontroller unit[2], the sensor[3] and the alarm[5]; d. a restricting strap[8] adapted to hold the sensor[3], the microcontroller unit[4], the alarm[5] and the battery[6].

No. of Pages : 16 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/07/2024
(21) Application No.202441054390 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : A LEVEL SHIFTER CIRCUIT

(51) International classification	:H03K0019018500, H03K0003356000, G11C0008080000, H03G0001000000, H03K0019017500
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)Jaggarapu Sudhakar
3)Tammineedi Akhila

(57) Abstract :
ABSTRACT A VOLTAGE LEVEL SHIFTER CIRCUIT A single stage level shifter includes a first MOS device which bypasses a high resistance path generated by a p-type transistor at a left branch of a voltage level shifter block. A second MOS device reduces resistance created by the n-type transistor at the left branch of the level shifter block, so that the single stage level shifter is able to perform over a wide range of high core (input) voltages. A p-type transistor block pulls down an n-side of an N-side final output 326 of a level shifter block at a right branch of the single stage level shifter. Also, an n-type transistor block assists in changing a final output block of the single stage level shifter 324 to a level high. FIG. 3A

No. of Pages : 36 No. of Claims : 18

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/07/2024
(21) Application No.202441054400 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : IMPROVED ISOMETRIC HAND GRIPPER DEVICE

(51) International classification	:A63B0021002000, B60N0002750000, A63B0021000000, A61F0002580000, A47C0007540000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)DR. PORKODI ARJUNAN
3)DR. ABRAHAM ITTYACHEN MAZHUVANCHERYPARAMBATH
4)DR. MANI RAJKUMAR

(57) Abstract :
TITLE: IMPROVED ISOMETRIC HAND GRIPPER DEVICE APPLICANT: SRI RAMACHANDRA INSTITUTE OF HIGHER EDUCATION AND RESEARCH ABSTRACT The present invention discloses an improved isometric hand gripper device for strengthening elbow joint and surrounding muscles. The device of the present invention comprises of • an oval shaped handle[2] padded on either side of major axis of the oval ring for placing both hands during isometric contractions; • a pair of rectangular adjustable padded armrests(3&4) on either side of major axis of the oval ring for proper wrist and elbow-joint alignment and to minimize strain during contractions; characterized in that • a rectangular damper arm[5] having fixed end and free end secured at lower end of the armrest[3] by the fixed end and to position the free end of the damper[5] in orifice[9] at various intervals disposed in the arm rest[4] and • a strain gauge sensor[6] to measure force applied by user upon squeezing the armrests(3&4) during isometric contractions and to transmit the measurements to a registered device[7] through a microcontroller[8].

No. of Pages : 13 No. of Claims : 3

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :16/07/2024

(21) Application No.202441054401 A

(43) Publication Date : 23/01/2026

(54) Title of the invention : A NOVEL ASSAY FOR QUANTIFICATION OF NF-KAPPA B P65 EXPRESSION TO DETERMINE PHYSIOLOGICAL AND PATHOLOGICAL CONDITIONS

(51) International classification	:C12Q0001700000, G01N0033680000, C12Q0001685100, C12Q0001687600, C12Q0001688600
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**

1)DR. PADMA SRIKANTH

2)G. SIVASUBRAMANIYAN

(57) Abstract :

TITLE: A NOVEL ASSAY FOR QUANTIFICATION OF NF-KAPPA B p65 EXPRESSION TO DETERMINE PHYSIOLOGICAL AND PATHOLOGICAL CONDITIONS APPLICANT: SRI RAMACHANDRA INSTITUTE OF HIGHER EDUCATION & RESEARCH ABSTRACT The present invention discloses a primer-probe sets for precise and reliable quantification of NF-kappa B p65 expression level through amplification by a real-time reverse transcriptase-polymerase chain reaction (RT-PCR) method. The primer-probe sets of the present invention comprising of a. NF-kBp65 forward primer consisting of a sequence of 5'-ACGAGCTTGTAGGAAAGGAC-3' (SEQ ID NO: 1); b. NF-kBp65 reverse primer consisting of a sequence of 5'-AGGTTCTGGAAACTGTGGAT-3' (SEQ ID NO: 2) and c. NF-kBp65 probe consisting of a sequence of 5'-GGATGGCTTCTATGAGGCTG-3'(SEQ ID NO: 3). The present invention also discloses a method for quantification of NF-kappa B p65 expression level.

No. of Pages : 20 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/07/2024
(21) Application No.202441054431 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : METHODS AND SYSTEMS FOR GENERATING HIERARCHICAL DATA STRUCTURE AND ASSIGNING LABELS TO DATA

(51) International classification	:G06N0020000000, G06F0003048200, H04N0019460000, G06F0040350000, H04N0019184000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)Tushar Pandurang Kadam
3)Utkarsh Mishra

(57) Abstract :
Methods and systems for generating a hierarchical data structure and assigning labels to data are disclosed. Method performed by a server system includes receiving a request including at least one input data. Method includes predicting, by a Machine Learning (ML) model, a set of pseudo labels in a hierarchical dataset based on input data. Method includes computing a relevance metric for each pseudo label. Method includes determining one or more pseudo labels based on the relevance metric. Such that the one or more pseudo labels correspond to one or more true labels of the at least one input data. Method includes determining the hierarchical data structure including the one or more true labels.

No. of Pages : 54 No. of Claims : 18

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :16/07/2024

(21) Application No.202441054450 A

(43) Publication Date : 23/01/2026

(54) Title of the invention : A SADDLE-TYPE VEHICLE

(51) International classification	:B62K0011040000, G06Q0030060000, F01N0013180000, G01N0021170000, F02D0009100000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)VENKATA MANGARAJU KARNAM
3)SUBASH MANICKAM
4)NIVEDHITHA SEENUVASAN

(57) Abstract :
ABSTRACT A SADDLE TYPE VEHICLE The present invention relates to a saddle-type vehicle (100). The saddle-type vehicle (10) includes a frame (20), one or more components (30) being supportably attached to the frame (20); and at least one guideway (100) for cooling the one or more components (30) and providing an access to the one or more components (30) for servicing/ maintenance. The guideway (100) being formed of a structure (10) having an intake portion (110) and an exhaust portion (120) being located adjacent to the one or more components (30). The guideway (100) being foldable in a plurality of configurations which enables adaptable disposition of the intake portion (10) or the exhaust portion (121) relative to the one or more components of the saddle-type vehicle (10). The exhaust portion (120) has a foldable section (122a) configured to be folded manually or electrically. Reference Figure 1

No. of Pages : 28 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/07/2024
(21) Application No.202441054474 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : APPARATUS AND METHOD FOR MONITORING EXHAUST GASES

(51) International classification	:F01N0011000000, F02D0041140000, F02D0041020000, F01N0013120000, G01N0027407000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)RITIKA
4)VASUNDHARA SINGH GAUTAM

(57) Abstract :
Disclosed herein are an apparatus 300, a method 400 and a system 500 for monitoring exhaust gases. The apparatus 300 comprises a primary exhaust path 302 to receive exhaust gases, a secondary exhaust path 308 to feed a portion of processed exhaust gases back into primary exhaust path 302, a catalytic converter 306 to process the exhaust gases and a sensor 200. The sensor 200 comprises a detection unit 204 configured to detect a first oxygen content in the unprocessed exhaust gases and a second oxygen content in the processed exhaust gases, at least one look up table 206 for storing a plurality of ranges indicating different statuses of the processed exhaust gases and a comparison unit 208 to compare the first oxygen content and the second oxygen content with at least one range in the look up table 206 to determine a status of the processed exhaust gases.

No. of Pages : 26 No. of Claims : 19

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202441054520 A
(19) INDIA
(22) Date of filing of Application :17/07/2024
(43) Publication Date : 23/01/2026

(54) Title of the invention : A POWER AND ENERGY MANAGEMENT SYSTEM AND A METHOD THEREOF

(51) International classification	:H02J7/00, H02J7/35, H02M1/12, H02M1/14
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)Nischay Manohar Rao Doyeejode

(57) Abstract :
Current energy management systems often face challenges in efficiently harnessing and utilizing diverse forms of energy, such as potential and kinetic energy, for various applications. To address these challenges, the present disclosure provides an innovative Power and Energy Management System (PEMS) known as Effective Utilization and Management of Storing and Stored Power and Energy Architecture and Mechanism (EUMSSPEAM). EUMSSPEAM integrates advanced switching and isolation mechanisms (SIM(P), SIM(K)) to effectively manage inputs from multiple potential and kinetic energy sources. A configurable charger optimizes charging rates based on power and energy requirements using SIM|TEC, while safety is ensured through bypass mechanisms (SIM|B|P, SIM|B|K). EUMSSPEAM facilitates seamless power distribution to charger units (charger-E) and consumer devices, enhancing overall energy efficiency and reliability. This system represents a significant advancement in sustainable energy utilization, offering adaptable solutions across diverse operational scenarios.

No. of Pages : 42 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :17/07/2024

(21) Application No.202441054530 A

(43) Publication Date : 23/01/2026

(54) Title of the invention : SYSTEM AND METHOD OF PERFORMING DECOMPRESSION OF PAGE DATA ASSOCIATED WITH A PLURALITY OF APPLICATIONS

(51) International classification	:H03M0007300000, G10L0015080000, H04L0051000000, G06F0040237000, G06F0040205000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)ISAC, Sharon Devasia
3)KATAMANENI, Sri Harsha
4)KARNAMADAKALA, Prashanth

(57) Abstract :
A method (600) of performing decompression of page data associated with a plurality of applications installed in the UE (100). The method (600) includes detecting a context-switching event between at least one first application and at least one second application and prefetching compressed data including a plurality of tokens. Moreover, the method (600) includes parsing each of the plurality of tokens of the prefetched compressed data from the memory buffer and identifying a data format for each of the plurality of tokens. Furthermore, the method (600) includes re-encoding each of the parsed tokens and temporarily storing the re-encoded parsed tokens in an instruction queue of an output handler. Further, the method (600) includes generating decompressed data, continuously collecting the generated decompressed data into an output packer, and performing a writing operation to write a single line of the data from the collected decompressed data into the output memory (314).

No. of Pages : 44 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :17/07/2024

(21) Application No.202441054552 A

(43) Publication Date : 23/01/2026

(54) Title of the invention : METHODS FOR PROCESSING DATA IN HIERARCHICAL EDGE PLATFORM, AN EDGE GATEWAY AND A SYSTEM THEREOF

(51) International classification	:H04L0067120000, G05B0019418000, B61B0001020000, H04L0047340000, H04L0012660000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
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2)V Riju

(57) Abstract :
METHODS FOR PROCESSING DATA IN HIERARCHICAL EDGE PLATFORM, AN EDGE GATEWAY AND A SYSTEM THEREOF The present disclosure relates to methods, an edge gateway (104), and a system (112) for processing data of field devices (106) in hierarchical edge platform (100). The method comprises receiving measurement data of plurality of variables from field devices (106). Further, the method comprises detecting disconnection between the edge gateway (104) and the monitoring edge device (102). Furthermore, the method comprises comparing a current value of each of the plurality of variables with a previously received value of corresponding variable in the measurement data. Moreover, the method comprises determining deviation in the current value and the previously received value of at least one variable exceeding predefined threshold value. Thereafter, the method comprises generating priority queue by adding the current value of the at least one variable, based on deviation. The measurement data of the plurality of variables are processed at the monitoring edge device (102) based on the priority queue. FIGURE 1A

No. of Pages : 37 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :17/07/2024

(21) Application No.202441054588 A

(43) Publication Date : 23/01/2026

(54) Title of the invention : HINT-BASED MEMORY MANAGEMENT SYSTEMS AND METHODS FOR GENERATIVE ARTIFICIAL INTELLIGENCE MODELS

(51) International classification	:G06F0012020000, G06Q0050060000, G06F0009500000, G06F0003060000, H03D0007140000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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6)MUTALIK, Sripurna
7)ALLUR, Sharan Kumar
8)HONG, GyeongHwan

(57) Abstract :
A hint-based memory management method (400) for one or more Generative Artificial Intelligence (GenAI) Models (210a, 210b...210n) is disclosed. The method includes detecting one or more hints indicating a task to be performed using the one or more GenAI models. The method includes validating the one or more detected hints by at least one condition related to a task execution status or authorization of a GenAI application (212) associated with the one or more GenAI models. The method includes determining a memory demand and a priority level for the task to be performed based on the validated one or more detected hints. The method includes selecting one or more memory reclaimers based on the determined memory demand and the priority level. The method includes initiating a memory reclamation process. The method includes allocating reclaimed memory associated with the memory reclamation process to the task.

No. of Pages : 70 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/07/2024
(21) Application No.202441054592 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : A SELF-BALANCING MECHANISM FOR A TWO-WHEELED VEHICLE

(51) International classification	:B62K0011000000, F16H0001280000, F02C0007360000, B62M0006500000, B62D0037060000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)MARIA SYLVESTER VIVIAN

(57) Abstract :
ABSTRACT A SELF-BALANCING MECHANISM FOR A TWO-WHEELED VEHICLE The present disclosure envisages a self-balancing mechanism (100) for a two-wheeled vehicle. The self-balancing mechanism (100) is connected to a frame (112) of the vehicle. The self-balancing mechanism (100) comprises, an epicyclic gearbox (102) connected to the frame (112), and at least one counter-weight (110) connected to the epicyclic gearbox (102). The epicyclic gearbox (102) is configured to displace the counter-weight (110) in a direction opposite to the vehicle tilt direction to generate a self-balancing counter moment to realign the vehicle to its original position. The self-balancing mechanism (100) operates independently of an additional power source.

No. of Pages : 18 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/07/2024
(21) Application No.202441054624 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : A PROTEINACEOUS FOOD PRODUCT AND PROCESS OF PREPARATION THEREOF

(51) International classification	:A23J3/08, A23J3/14, A23J3/22, A23J3/26, A23L7/10, A23L33/125, A23L33/21
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)MATHPATI, Manoj Madhav

(57) Abstract :
There is provided a proteinaceous food product comprising: a. 50-80% by weight water, b. 60-95% by dry weight a protein-rich ingredient of plant or dairy origin, said ingredient comprising at least 55% protein by weight, and; c. 5-40% by dry weight a texturizing ingredient of millet origin, selected from: i. a starch-rich fraction of millet comprising at least 50% starch by dry weight, or ii. a fibre-rich fraction of millet comprising at least 25% fibre by dry weight. There is also provided a process for preparation of a proteinaceous food product.

No. of Pages : 24 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/07/2024
(21) Application No.202441054629 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : A SYSTEM FOR BLENDING MULTIPLE FRAGRANCES AND SPRAYING AN INSTANT BLENDED FRAGRANCE

(51) International classification	:C10L0001182000, A61L0009120000, A61L0009140000, A61Q0013000000, C08K0005000000
(31) Priority Document No	:NA
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(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
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(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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4)Shivananda Wagle
5)Sudhish S Rao
6)Abhay Gupte

(57) Abstract :
ABSTRACT “A SYSTEM FOR BLENDING MULTIPLE FRAGRANCES AND SPRAYING AN INSTANT BLENDED FRAGRANCE” The present invention relates to a system for blending multiple fragrances and spraying an instant blended fragrance. The system (100) for blending multiple fragrances and spraying an instant blended fragrance is comprising of a flow chamber (101); a fragrance fusion chamber (102); a turbine fan (103); a waste fragrance collector (104); a blower (105); and a plurality of fragrance containers (106a, 106b, 106c, 106d) filled with a plurality of liquid base fragrances (A, B, C, D), The flow chamber (101) partially mixes a plurality of nano-mist particles (E) of said plurality of liquid base fragrances (A, B, C, D). The blower (105) transfers said plurality of nano-mist particles (E) into said fragrance fusion chamber (102) where said plurality of nano-mist particles (E) are blended by the turbine fan (103) to form a mist of an instant blended fragrance (F). The system (100) of the present invention dispenses an instant formulation of said instant blended fragrance (F) by blending of said plurality of liquid base fragrances (A, B, C, D).

No. of Pages : 19 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/07/2024
(21) Application No.202441054661 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : METHOD OF MANUFACTURING A PRE-SYNTHESIZED SPINEL COMPOSITION

(51) International classification	:H01M0004580000, C04B0035622000, C04B0035495000, C04B0035443000, C01B0013180000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)Md Ayaj

(57) Abstract :
METHOD OF MANUFACTURING A PRE-SYNTHESIZED SPINEL COMPOSITION ABSTRACT A method for manufacturing a pre-synthesized spinel composition is described. The pre-synthesized spinel composition includes from 65 wt.% to 75 wt.% of aluminium oxide and from 25 wt.% to 35 wt.% of magnesium oxide. The pre-synthesized spinel composition includes a predominant magnesium aluminate spinel phase and a minor phase selected from corundum or periclase, and the pre-synthesized spinel composition is in powder form having a particle size in the range of 0.5 microns to 1.0 microns. Further, a method of preparing the pre-synthesized spinel composition is described. FIG. 1

No. of Pages : 24 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/07/2024
(21) Application No.202441054662 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : METHOD TO PRODUCE AN IMPROVED ALUMINA-BASED REFRACTORY WITH PRE-SYNTHESIZED SPINEL

(51) International classification	:H01L0021670000, H01L0021480000, H04N0005232000, H01L0021020000, C23C0018160000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)M.V Ramana Rao
2)Md Ayaj

(57) Abstract :
ABSTRACT METHOD TO PRODUCE AN IMPROVED ALUMINA-BASED REFRACTORY WITH PRE-SYNTHESIZED SPINEL A method for manufacturing an alumina-based refractory is described. The method includes mixing a plurality of materials in a predetermined composition, where the plurality of materials include one or more refractory aggregates and a pre-synthesized spinel composition. The method further includes forming the plurality of materials into one or more shaped green bricks, drying the one or more shaped green bricks to remove moisture and obtain one or more dried green bricks, and firing the one or more dried green bricks at an elevated temperature in a range of 1450 °C to 1650 °C to obtain the alumina-based refractory. The alumina-based refractory exhibits improved thermal, mechanical, and dimensional stability. The pre-synthesized spinel composition acts as a binding element and provides sintering aid during the firing process. FIG. 1

No. of Pages : 26 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/07/2024
(21) Application No.202441054663 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : METHOD FOR MANUFACTURING CERAMIC TILES AND A COMPOSITION THEREOF

(51) International classification	:C04B0033340000, C04B0041000000, C04B0041500000, C04B0041860000, C03C0003087000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)M.V Ramana Rao
2)Md Ayaj

(57) Abstract :
METHOD FOR MANUFACTURING CERAMIC TILES AND A COMPOSITION THEREOF ABSTRACT A method for manufacturing one or more ceramic tiles is described. The method includes preparing a glaze composition, applying the glaze composition onto a ceramic substrate to obtain a glazed ceramic substrate and firing the glazed ceramic substrate at an elevated temperature in a range of 1100?°C to 1200?°C for a duration of 60 minutes to 90 minutes to obtain the one or more ceramic tile. The glaze composition includes a pre-synthesized spinel composition in an amount sufficient to achieve a whiteness index exceeding 90 (Hunter scale). The pre-synthesized spinel composition is used for providing opacifying functionality. The glaze composition is substantially free of zirconium oxide. FIG. 1

No. of Pages : 24 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/07/2024
(21) Application No.202441054664 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : PRE-SYNTHESIZED SPINEL COMPOSITION

(51) International classification	:C04B0035443000, H01M0004505000, C04B0035622000, B01J0023000000, C04B0035660000
(31) Priority Document No	:NA
(32) Priority Date	:NA
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(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)Md Ayaj

(57) Abstract :
PRE-SYNTHESIZED SPINEL COMPONSITION ABSTRACT A pre-synthesized spinel composition is described. The spinel composition includes from 65 percent by weight (wt.%) to 75 wt.% of aluminium oxide (Al2O3) and from 25 wt.% to 35 wt.% of magnesium oxide (MgO). The spinel composition comprises 95 wt.% to 100 wt.% of MgAl2O4 spinel phase and has a particle size in the range of 0.5 µm to 1.0 µm. Further, a method for preparing the pre-synthesized spinel composition is described. The method includes mixing aluminium oxide and magnesium oxide in a stoichiometric ratio corresponding to 65-75 wt.% Al2O3 and 25-35 wt.% MgO, subjecting the mixture to thermal treatment at a temperature up to 1500 ? to induce spinel phase formation, and recovering the spinel composition having 95-100 wt.% of MgAl2O4 spinel phase and a particle size in the range of 0.5 µm to 1.0 µm. FIG. 1

No. of Pages : 21 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/07/2024
(21) Application No.202441054665 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : METHOD TO PRODUCE AN IMPROVED CARBON-BASED REFRACTORY WITH PRE-SYNTHESIZED SPINEL

(51) International classification	:C04B0035443000, H01L0021670000, H01L0021020000, H04N0005232000, C04B0035660000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)M.V Ramana Rao
2)Md Ayaj

(57) Abstract :
METHOD TO PRODUCE AN IMPROVED CARBON-BASED REFRACTORY WITH PRE-SYNTHESIZED SPINEL ABSTRACT A method for manufacturing a carbon-based refractory product is described. The method includes mixing a plurality of materials to obtain a mixture. The plurality of materials include one or more carbon-based aggregates, one or more binders, one or more additives, and a pre-synthesized spinel composition. The method further includes pressing the mixture to obtain a shaped product, tempering the shaped product at a temperature in the range of 200 °C to 250 °C for a period of 24 hours, and obtaining the carbon-based refractory product having reduced porosity and increased density. The pre-synthesized spinel composition is present in an amount up to 10 percent by weight (wt.%) of the mixture and the carbon-based refractory product exhibits reduced porosity by up to 2% due to pore occupancy and volume expansion of the pre-synthesized spinel. FIG. 1

No. of Pages : 22 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/07/2024
(21) Application No.202441054666 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : METHOD FOR ENABLING CONTROLLED TEMPERATURE DURING PRODUCTION OF PRECAST PREFIRED SHAPES

(51) International classification	:B22F0005000000, G06F0009540000, H04N0021232000, C25B0001040000, B28B0017000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)M.V Ramana Rao
2)Md Ayaj

(57) Abstract :
METHOD FOR ENABLING CONTROLLED TEMPERATURE DURING PRODUCTION OF PRECAST PREFIRED SHAPES ABSTRACT A method for manufacturing one or more precast prefired refractory shapes is described. The method includes preparing a castable composition including refractory aggregates, binders, and a dispersing system. The method further includes casting the castable composition into one or more molds configured to produce one or more precast shapes of predetermined surface-area-to-weight ratio, determining a demolding time for the one or more precast shapes based on the surface-area-to-weight ratio, ambient atmospheric temperature, and humidity conditions, demolding the one or more precast shapes upon completion of the demolding time, curing the one or more precast shapes under wet coverage for a predetermined duration to obtain one or more cured shapes, drying the one or more cured shapes in a controlled environment to remove residual moisture, and prefiring the one or more cured shapes at an elevated temperature to obtain the one or more PCPF refractory shape. FIG. 1

No. of Pages : 28 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/07/2024
(21) Application No.202441054670 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : METHODS AND SYSTEMS FOR RECOMMENDING VOCAL REST DURING VOCAL STRESS

(51) International classification	:A61B0005000000, A61B0005024000, G16H0050200000, G10L0013033000, G06Q0010060000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)Subhasis Sanyal

(57) Abstract :
ABSTRACT Methods and Systems for recommending vocal rest during vocal stress Embodiments disclosed herein relate to methods (2400) and systems (200) to detect a vocal fatigue of a user (202), and recommend a vocal rest. The methods (2400) include predicting deterioration in voice quality in advance for a user (202) who is speaking for over a time period, and providing at least one recommendation to take necessary actions. The methods (2400) include conducting analysis of a voice of the user (202) by considering variable time duration, and various factors such as, a vocal feature, an environmental feature, and a vocal emotional feature. Further, the methods (2400) include combining the vocal feature, the environmental feature, and the vocal emotional feature, and generating a ranking system that to be evaluated based on a prior threshold for recommending the vocal rest. FIG. 2

No. of Pages : 60 No. of Claims : 26

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/07/2024
(21) Application No.202441054673 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : DYNAMIC RESOURCE OPTIMIZATION IN A WIRELESS COMMUNICATION NETWORK

(51) International classification	:H04W0076270000, H04L0005000000, G06F0009440100, G06F0009455000, H04L0047283000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)Ronak Bharatkumar Lalwala
2)Manjari Chhawchharia
3)Gopi Ravindran

(57) Abstract :
Embodiments disclosed herein provide a method and system for sending current traffic parameters (214) pertaining to a Distribution unit (DU) (102) comprising multiple processing cores, to a network entity (200). Further, in response to sending the current traffic parameters, the DU receives a first limit of Radio Resource Control (RRC)-connected User Equipments (UEs) and second limit of Physical Resource Blocks (PRBs), from the network entity. Furthermore, based on the first limit and the second limit, the DU transitions a set of processing cores, from the plurality of processing cores, from a first power state to a second power state. [FIG. 1]

No. of Pages : 40 No. of Claims : 24

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :18/07/2024

(21) Application No.202441054810 A

(43) Publication Date : 23/01/2026

(54) Title of the invention : A METHOD FOR EXTRACTING METAL FROM A MIXTURE OF COWDUNG

(51) International classification	:A61P0035000000, A61P0025000000, H01G0009000000, H01M0004139000, H01G0011340000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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4)MR. PEDDADA NAGARAJU
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6)DR. RANJEET KUMAR TOKALA

(57) Abstract :
The present invention discloses a method for extracting metal from a mixture of cow dung. The method comprise the steps of preparing a first slurry, a second slurry, a third slurry, and a fourth slurry and pouring into different containers to obtain a mixture. The containers are sealed via rubber corks and a rubber balloon is fixed to the tube for gas collection. The obtained mixture from the containers is incubated for a month and observed for gas production. The obtained mixture is filtered, ground and sun-dried. Further, the obtained mixture is extracted with methanol, acetone, toluene, and heptane. The obtained residues are treated with an alkali nanoemulsion, followed by sequential extractions with nanoemulsions containing increasing concentrations of NaOH and potassium permanganate. The obtained residues are washed with tap water, neutralized with increasing concentrations of HCl, followed by addition of potassium permanganate. Lastly, the obtained residues are analysed for metal content using SEM-EDXS.

No. of Pages : 30 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/07/2024
(21) Application No.202441054819 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : REINFORCEMENT FRAME FOR TAILGATE OF VEHICLE

(51) International classification	:B27B0025020000, H01F0001147000, H01L0027115680, E04B0002720000, H01L0025160000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)VINOTH, C
4)UNADKAT, Siddharth B
5)BAIRAGI, Ankan
6)BEHERA, Debasundar
7)S, kavinraj

(57) Abstract :
The present invention provides a reinforcement frame (100) for a tailgate of a vehicle, comprising: a first and second longitudinal members (102, 104) arranged at an angle relative to a vertical plane defined by at least a longitudinal axis (105) of the vehicle, and laterally separated from each other; and at least one of a first transverse member (108), a second transverse member (110), a third transverse member (112), and a fourth transverse member (114), wherein at least one of first transverse member (108), second transverse member (110), third transverse member (112), and fourth transverse member (114) couples the first longitudinal member (102) with the second longitudinal member (104), and wherein the at least one of first transverse member (108), second transverse member (110), third transverse member (112), and fourth transverse member (114) is arranged parallel to a transverse axis (107) of the vehicle. FIG. 2

No. of Pages : 25 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/07/2024
(21) Application No.202441054829 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : APPARATUS AND METHOD FOR PHASED VALID LPN BITMAP GENERATION

(51) International classification	:G06F0012020000, G06F0003060000, G11C0016040000, G06F0012087300, G10L0025180000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)Balakrishnan, Rakesh
2)Tangella, Manoj Kumar

(57) Abstract :
ABSTRACT APPARATUS AND METHOD FOR PHASED VALID LPN BITMAP GENERATION A method for generating valid Logical Page Number (LPN) bitmap for a storage device may include dividing a Super Block (SB) into a plurality of sections, generating at least one SB Logical-to-Physical (L2P) bitmap (SBL2P bitmap) for at least one section of the plurality of sections of the SB, in response to a write request from a host device associated with the at least one section of the SB, each set bit of the SBL2P bitmap indicating that valid data is stored in at least one LPN in the at least one section of the SB, and generating a valid LPN bitmap corresponding to the SB in response to a Garbage Collection (GC) operation based on the generated at least one SBL2P bitmap, each bit of the valid LPN Bitmap representing validity information of data stored in a corresponding physical location of the SB.

No. of Pages : 32 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/07/2024
(21) Application No.202441054859 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : A SWITCHGEAR AND A SWITCHING MECHANISM FOR THE SWITCHGEAR

(51) International classification	:H01H23/04, H01R13/447, H01H9/02, H01H23/06, H01H9/04
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
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2)Bhushan Kulkarni

(57) Abstract :
TITLE: “A SWITCHGEAR AND A SWITCHING MECHANISM FOR THE SWITCHGEAR” ABSTRACT A switchgear 100 is disclosed. The switchgear 100 includes at least one electrical component 126 and at least one switching mechanism 200 operable to switch the at least one electrical component 126. The switching mechanism 200 includes an arcuate housing 120 defined with a cavity 120a. A first terminal 102 and a second terminal 106 are accommodated in the arcuate housing 120. A third terminal 108 is coupled with the arcuate housing 120, where the third terminal 108 is positioned laterally and longitudinally away from the first terminal 102 and the second terminal 106. A connector 112 is slidably disposed in the cavity 120a of the arcuate housing 120 to selectively engage with at least one of the first terminal 102, the second terminal 106, and the third terminal 108. Figure 1 and Figure 4 are the representative figure.

No. of Pages : 37 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/07/2024
(21) Application No.202441054868 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : A DAMPING DEVICE FOR A PARK LOCK SYSTEM OF A VEHICLE

(51) International classification	:F16H0063340000, B60T0001000000, G07C0009000000, B62M0009124800, F16F0013000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)Saurabh Samant

(57) Abstract :
A DAMPING DEVICE FOR A PARK LOCK SYSTEM OF A VEHICLE The present disclosure relates to a damping device (100) for a park lock system (200) of a vehicle. The device comprises a link (102) rotatably connected to a housing of a transmission unit of the vehicle; an auxiliary cone (104) movably mounted at a first end of the link (102); a biasing member (106) and a damping spring (108). The biasing member (106) is disposed between the auxiliary cone (104) and the link (102). The biasing member (106) is configured to bias the auxiliary cone (104) towards a pawl (204) of the park lock system (200). The device comprises a damping spring (108) disposed between the link (102) and the housing. The damping spring (108) is configured to control return movement of the pawl (204) during disengagement of the pawl (204) from a park wheel (202) of the park lock system (200). [FIG. 2]

No. of Pages : 25 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/07/2024
(21) Application No.202441054893 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : DEBITTERED PRODUCTS AND COMPOSITIONS OF MORINGA

(51) International classification	:A23L2/39, A61K36/185, A23L2/38, A23L2/66, A23L2/68	(71)**Name of Applicant :** **1)MORINGA INGREDIENTS LLP** Address of Applicant :No.71/2, 5th floor Sona Towers, Millers Road, Vasanth Nagar, Rajbhavan (Bangalore), North Bangalore, Karnataka 560052 Bangalore Karnataka India
(31) Priority Document No	:NA	(72)**Name of Inventor :**
(32) Priority Date	:NA	**1)Sandanamudi, Anudeep**
(33) Name of priority country	:NA	**2)Subramanian, Shiva**
(86) International Application No	:NA	**3)KC , Rani**
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
The present disclosure relates to a debittered Moringa seed product and a debittered Moringa leaf product. The debittered products have a high nutritive value and a low antinutrient content. The present disclosure also relates to a food or beverage composition(s) comprising the debittered Moringa product that is devoid of any unpalatable taste, bitter after-taste, or odor.

No. of Pages : 37 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/07/2024
(21) Application No.202441054950 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : SECURITY FOR REMOTELY-DEPLOYED ARTIFICIAL INTELLIGENCE (AI) MODELS

(51) International classification	:H04L0067100000, H04L0009320000, H04L0067520000, H04L0067306000, H04L0067020000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)Longworth, Andrew
2)Bowden, Glyn
3)Chavakula, Rohini

(57) Abstract :
Systems and methods are provided for providing additional security for a remotely-deployed artificial intelligence (AI) model. For example, the method may comprise receiving a container with an AI model, a certificate, and an executor component, where training of the AI model occurs at a first location and the AI model is provided to a second location. The method may deploy the AI model at the second location and automatically determine, by the executor component, validity of the certificate associated with the AI model. Upon determining that the certificate is invalid, the method may automatically initiate an action on the AI model at the second location independent of the device at the first location. Fig.1

No. of Pages : 34 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :18/07/2024

(21) Application No.202441055006 A

(43) Publication Date : 23/01/2026

(54) Title of the invention : METHODS AND SEMICONDUCTOR INTEGRATED CIRCUITS FOR MANAGING LOGICAL BEHAVIOUR OF FLOATING INPUT PIN

(51) International classification	:G06F0013160000, H04B0001000000, H02M0001000000, H01L0027020000, G06F0007580000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)Himanshu Saxena
2)Ankur Gupta

(57) Abstract :
ABSTRACT “METHODS AND SEMICONDUCTOR INTEGRATED CIRCUITS FOR MANAGING LOGICAL BEHAVIOUR OF FLOATING INPUT PIN” A semiconductor integrated circuit(200), comprising: an input pin (202); a switch (206) having a drain terminal (214) electrically connected to the input pin (202), and configured to be in an ON mode or an OFF mode, responsive to a state of the input pin. A first logic block (208) is electrically connected to a gate terminal (218) of the switch (206) and a source terminal (214) of the switch (206); a second logic block (210) electrically connected to the gate terminal (218) of the switch (206). A first node (212) is electrically connected to the first logic block (208), the second logic block (210), and the gate terminal (218) of the switch (206). FIG. 2C

No. of Pages : 46 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/07/2024
(21) Application No.202441055026 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : A METHOD FOR LABELING DATA OF ELECTROMECHANICAL DEVICES AND AN APPARATUS THEREOF

(51) International classification	:G06N0020000000, G06F0016230000, G06F0016245500, G06F0003060000, H02J0003240000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)Sonal Kumari
2)Ugur Aydin

(57) Abstract :
A method and an apparatus (104) for labeling data of electromechanical devices is disclosed. The method includes obtaining fault reporting event present in data associated with an electromechanical device. The fault reporting event comprises first timestamp associated with fault of electromechanical device. The method includes estimating second timestamp prior to first timestamp based on domain knowledge of electromechanical device. Data in the time window formed between first timestamp and second timestamp are labeled as unhealthy. The method includes iteratively increasing size of time window by updating second timestamp. The method includes determining an evaluation metric of classifier (212) in classifying data as unhealthy and healthy for each iteration. The method includes determining value of second timestamp associated with optimal evaluation metric. The method includes labeling data in time window formed between first timestamp and updated second timestamp as unhealthy data. To be published with Fig. 3.

No. of Pages : 41 No. of Claims : 18

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/07/2024
(21) Application No.202441055037 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : SECURE FLUID MEMORY SUBSETS FOR SELECT DATA-SETS IN MEMORY CENTRIC SYSTEM ARCHITECTURES/FABRIC ATTACHED MEMORY

(51) International classification	:G06F0021620000, G06F0012140000, G06F0021550000, H04W0012030000, G06F0021510000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
Systems and methods are provided for secure data subsets in a memory-centric computer system. A method includes receiving, in a computer system, a request for allocation of a region of a memory. The request includes a data-oriented security ranking value associated with a dataset to be stored in the region of memory. The method further includes comparing the data-oriented security ranking value to a first security threshold. In response to determining that the data-oriented security ranking value meets or exceeds the first security threshold, the method includes encrypting the dataset using an encryption key and allocating a region of memory in a portion of the memory reserved for encrypted data.

No. of Pages : 48 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/07/2024
(21) Application No.202441055038 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : PHARMACEUTICAL COMPOSITION FOR THE TREATMENT OF NEUROLOGICAL DISORDERS

(51) International classification	:A61P0025280000, A61P0021000000, A61P0025000000, A23L0033150000, A61P0025220000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)Kandhallu Ganesan Rajkumar

(57) Abstract :
ABSTRACT The invention disclosed herein related to novel pharmaceutical nutritional composition for treating neurological disorders. Particularly, the invention provides stable nutritional composition for treating neurological disorders comprising mixture of magnesium L-threonate, Magnesium malate, Acetyl-L-Carnitine, Riboflavin and Ascorbic acid along with pharmaceutically acceptable excipients. The composition found to be useful in treating muscle cramps and spasms, fatigue, migraine and improve cognitive functions and mental health.

No. of Pages : 29 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/07/2024
(21) Application No.202441055077 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : METHOD AND USER EQUIPMENT (UE) FOR HANDLING PRIORITY BASED CELL SELECTION IN WIRELESS NETWORK

(51) International classification	:H04W0048200000, H04J0011000000, H04W0036000000, H04W0052140000, H04W0036300000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)Ruby Yadav

(57) Abstract :
ABSTRACT “METHOD AND USER EQUIPMENT (UE) FOR HANDLING PRIORITY BASED CELL SELECTION IN WIRELESS NETWORK” Embodiments herein disclose a method for handling priority based cell selection in a wireless network (1000) by a user equipment (UE) (100). The method includes obtaining a first set of parameters, a second set of parameters, and a third set of parameters, when the UE (100) is in an idle state. Further, the method includes dynamically training a data driven model by synchronizing and weighting the third set of parameters and at least one of the first set of parameters, and the second set of parameters. Further, the method includes selecting at least one cell from a plurality of cells based on the dynamically trained data driven model, when the at least one selected cell becomes a highest priority cell than a current serving cell in a cell candidate list. FIG. 8

No. of Pages : 51 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/07/2024
(21) Application No.202441055078 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : “PROVISIONING AI-BASED SECURITY IN MICROCONTROLLER BASED IOT DEVICES”

(51) International classification	:H04W0004700000, G06F0021550000, G06F0021570000, H04L0009080000, H04W0012121000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)Murugavelu Thangavelu

(57) Abstract :
ABSTRACT “PROVISIONING AI-BASED SECURITY IN MICROCONTROLLER BASED IoT DEVICES” The embodiments herein provide a method for provisioning AI-based security in an IoT device (200). The method includes an IoT device (200) receiving device information, operational data and interface information of the IoT device (200). The IoT device (200) determines a device-level threat information associated with the IoT device (200) using an on-device device-level AI model based on the device information. Further the IoT device (200) receives an operational-level threat information associated with the IoT device (200) using an on-device operational-level AI model based on the operational data. The IoT device (200) also determines an interface-level threat information associated with the IoT device (200) using an on-device interface-level AI model based on the interface information. Further, the IoT device (200) determines at least one security anomaly associated with the IoT device (200) based on the device-level threat information, the operational-level threat information, and the interface-level threat information.
FIG. 5

No. of Pages : 47 No. of Claims : 25

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :18/07/2024

(21) Application No.202441055090 A

(43) Publication Date : 23/01/2026

(54) Title of the invention : A PROJECT TO UPGRADE TRANSPORT CORPORATIONS TO THE STATUS OF GREEN ELECTRICAL ENERGY GENERATING CORPORATION BY SETTING UP EV CHARGING POINTS IN EVERY VILLAGE FOR WASTE ELECTRICITY.

(51) International classification	:B60L53/51, B60L53/52, B60L53/63, B60L53/64, H02J7/00
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
??????? ???????????? ??????? ???? ???????????? ?????????? ???????? ???????????? ?????? ????????????????? ??????????? ??????? ???????? ???????? ????? ????????, ??????????? ??????? ????????????? ????????????? ????????? ????? ??? E V Charging point ??????? ???????? ????? ????????????????? ??????????? ??????? ?????????????? ?????? ?????? ??????? ?????? ??????? ??????????? ???? ??????? ??????, ?????? ???????? ???? ????????? ???????? ?????????? ????????????, ??????? ??????????? ??????? ????? ???????????????? ???? ????? ????????? ????? ???????? ???? ???????? ????? ?????????? ?????????? ???????????? ???????? Green Electrical Energy Generating Corporation ???? ?????????? ???? ?????????? ????????.

No. of Pages : 9 No. of Claims : 1

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :19/07/2024

(21) Application No.202441055092 A

(43) Publication Date : 23/01/2026

(54) Title of the invention : METHOD AND SYSTEM FOR AUTONOMOUS AQUACULTURE FEEDING DRONES USING IOT AND AI TECHNOLOGIES

(51) International classification	:B64C39/02, B64D1/16, B64D1/18
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(57) Abstract :
The increasing demand for seafood products across the globe has necessitated the need for sustainable aquaculture farms that use advanced technological solutions to optimize feeding processes and productivity. This project introduces a fully automated, cost-efficient, real0time, AI-powered feeding system for aquaculture farms by integrating Internet of Things (IoT), Drones and Artificial Intelligence. Traditional aquaculture feeding methods require manual intervention and manpower, leading to the feed patterns being inconsistent. The existing solutions lack a proper mechanism to avail real-time data to dynamically adjust and optimize the feeding process to enhance the species growth rate and ensure controlled use of the feed. The proposed invention claims to be an AI-powered automated feeding system to enhance feeding patterns, reduce manpower and manual intervention thus reducing human interaction to great extent. The proposed system includes the use of Unmanned aerial vehicles such as Drones with feed dispensers to disperse the feed over the ponds and automate the maintenance processes of the drone using Automated charging docks and Feed Silos. The drone may be charged using wireless or wired technologies and the feed dispensers on the drone includes adjustable nozzles fixed on rotating turrets for proper dispersion of the feed based on wind speed to avoid the loss of feed during windy days. It is equipped with Computer vision powered cameras and LIDAR sensors for obstacle detection. The charging dock provides live weather updates and manages the charging and feed refilling processes of the drone with the help of automated rotating multi-feed silos. The feed optimization algorithm hosted at the central computer ensures the right type and amount of feed is predicted for each type of species based on the growth data to improve the efficiency of feeding patterns. The traversal path of the drone to each pond in the farm is preprogrammed into the drone for autonomous flight.

No. of Pages : 27 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/07/2024
(21) Application No.202441055097 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : PORTABLE OXYGEN GENERATOR

(51) International classification	:C01B0013020000, A61M0016100000, B01D0053047000, B01D0053053000, A62B0021000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
PORTABLE OXYGEN GENERATOR A system and method for generating oxygen using a portable oxygen generator are disclosed. The system generates oxygen using the pressure swing adsorption (PSA) technique. Ambient air enters a first compressor 502 through an intake, where it is dried and filtered of impurities using various types of filters and a refrigeration air drier, forming the air conditioning unit 504. The air then enters the pressure swing absorption (PSA) absorber columns 506a and 506b. The two absorber columns, 506a and 506b, each have a molecular sieve made of lithium-based Zeolite, which operate continuously in an anti-phase manner with respect to one another to generate oxygen. The generated oxygen is compressed by a second compressor 508 and stored in a storage tank 510. FIG. 1

No. of Pages : 29 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/07/2024
(21) Application No.202441055104 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : GELATIN NANOFIBROUS NON-INVASIVE MICROSPHERE, SCAFFOLD AND A METHOD OF PREPARING THE SAME THEREOF

(51) International classification	:A61K0035160000, A61L0027380000, A61L0027540000, A61P0017020000, A61K0035190000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)SARVIYA, Nandini

(57) Abstract :
The present invention relates to a method of preparing angio-inductive and osteoinductive microspheres with nanofiber and microporous architectures to provide a unique microenvironment and help stem cells self-differentiate for bone tissue regeneration. The method disclosed is sensitive and non-injectable and does not require additional crosslinkers as genipin itself work as crosslinker. The present invention also provides an encapsulated Nanofibrous Microspheres (NFM) comprising GFs/Platelet Rich Plasma (PRP) and a 3D matrix comprising Platelet Rich Plasma (PRP) nanofibrous microspheres (NFM) or surface modified NFM. The NFM disclosed herein are capable of providing microspheres which can be utilized in applications such as tissue engineering, drug delivery, wound healing, and regenerative medicine, due to their biocompatibility, controlled release properties, and ability to promote cellular responses.

No. of Pages : 52 No. of Claims : 21

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/07/2024
(21) Application No.202441055109 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : AN IMPROVED PROCESS FOR THE PREPARATION OF INTERMEDIATE OF DABIGATRAN ETEXILATE

(51) International classification	:A61K0031443900, C07D0401120000, A01N0043820000, A61P0013120000, A61P0007040000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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5)NASIR ALI
6)PRAVEEN KUMAR NEELA

(57) Abstract :
ABSTRACT AN IMPROVED PROCESS FOR THE PREPARATION OF INTERMEDIATE OF DABIGATRAN ETEXILATE The present invention relates to an improved process for the preparation of 2-(4-(4,5-dihydro-5-oxo-1,2,4-oxadiazol-3-yl) phenylamino) acetic acid (Formula I) an intermediate of Dabigatran etexilate using a novel intermediate (4-(N'-hydroxycarbamimidoyl)-phenyl)glycine of formula II. Formula (I) Formula (II)

No. of Pages : 15 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/07/2024
(21) Application No.202441055110 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : A PROCESS FOR THE PREPARATION OF MAVACAMTEN AND ITS CRYSTALLINE FORM

(51) International classification	:B01J0035100000, A61P0009000000, A61K0031565000, A01N0025240000, B01J0038120000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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6)GANALA NAGA TRINADHACHARI
7)BODDU VENKATA BALAJI

(57) Abstract :
Abstract The present invention relates to a process for the preparation of Mavacamten and its crystalline form.

No. of Pages : 18 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/07/2024
(21) Application No.202441055114 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : AN ACTUATION MECHANISM FOR A PROSTHETIC HAND DEVICE AND A PROSTHETIC HAND DEVICE THEREOF

(51) International classification	:A61F0002580000, A61F0002700000, A61F0002720000, A61F0002680000, A61B0017000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)KUNAL GOYAL

(57) Abstract :
The present disclosure discloses an actuation mechanism (100) for a prosthetic hand device (200). The mechanism (100) includes a plurality of guide members (1a – 1e) connectable to a frame (210), each defined with a slot to receive a protrusion (3a – 3e) adapted to displace within the slot and connected to corresponding prosthetic digit (203a – 203e) by a first set of cables (4a – 4e). The mechanism includes a rotor assembly (5) slidably disposed on the shaft (9) and defined with one or more projections (6a – 6e) extending radially at predetermined intervals. The rotor assembly is configured to rotate relative to the frame and displace along the shaft to selectively actuate corresponding prosthetic digit by engaging and disengaging each of the one or more projections with corresponding protrusion. With such configuration, the mechanism actuates prosthetic digits corresponding to an operation and need for expensive prosthetic hand devices may be minimized or eliminated.
FIG. 1a

No. of Pages : 35 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/07/2024
(21) Application No.202441055177 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : BATTERY MOUNTING MECHANISM FOR VEHICLE

(51) International classification	:B60K0001040000, H01M0050200000, B62D0021150000, H01M0050543000, H01M0010613000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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4)MOSALI NAGARJUN REDDY

(57) Abstract :
BATTERY MOUNTING MECHANISM FOR VEHICLE The present invention provides a battery mounting mechanism for mounting 5 one or more batteries (202) for a vehicle (200). The battery mounting mechanism comprises a base member for configuring one or more batteries. Herein, the base member is configured to connect a driver cabin with a battery cross member (204) associated with the vehicle (200). A first end (202A) of each of the one or more batteries (202) is connected to one or more regions 10 of the driver cabin associated with the vehicle (200). A second end (202B) of each of the one or more batteries (202) is disposed on the battery cross member (204) associated with the vehicle (200). To be published with Figure 2B 15

No. of Pages : 30 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/07/2024
(21) Application No.202441055276 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : A GAS TURBINE POSITIONED WITHIN A FUEL CELL SYSTEM.

(51) International classification	:H01M0008040820, H01M0008040890, C01B0003000000, H01M0008043200, H01M0008065600
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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6)Arunkumar Arunachalam

(57) Abstract :
ABSTRACT A fuel cell system 100 is described. The fuel cell system 100 comprises a hydrogen storage tank 110. A flow control valve 120 is in flow communication with the hydrogen storage tank 110, the flow control valve 120 adapted to throttle a flow of hydrogen that flows from the hydrogen storage tank 110 to a jet pump 130. A gas turbine 140 is positioned between the hydrogen storage tank 110 and the flow control valve 120 and adapted to be operational when hydrogen gas is released from the hydrogen storage tank 110. An electric battery 150 is in electrical communication with the gas turbine 140, wherein the gas turbine 140 is adapted to supply electric power to the electric battery 150 to charge the electric battery 150.

No. of Pages : 15 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :19/07/2024

(21) Application No.202441055277 A

(43) Publication Date : 23/01/2026

(54) Title of the invention : AN ALGORITHM FOR CLOSING AN EXHAUST THROTTLE VALVE OF AN ENGINE DURING ABNORMAL ENGINE OPERATION.

(51) International classification	:F02D0041000000, F02B0037180000, F02D0009040000, F01N0003023000, F02D0041080000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)Robert Bosch GmbH
(72)**Name of Inventor :**
1)Sharath Kumar BG
2)Suraj R
3)Prahlad M

(57) Abstract :
ABSTRACT An algorithm 100 for closing an exhaust throttle valve of an engine during abnormal engine operation is described. The algorithm 100 comprises determining 110 a speed of an engine, determining 120 if an engine speed increases at a rate that is above 500 rpm, and completely closing 130 an exhaust throttle valve, completely opening 140 an EGR valve, completely opening 150 a turbo waste gate and completely stopping 160 fuel injection to an engine if a speed of the engine is above 500 rpm, and if a plurality of engine operating parameters have been satisfied. The algorithm 100 further comprises completely closing 130 the exhaust throttle valve, completely opening 140 the EGR valve, completely opening 150 the turbo waste gate and completely stopping 160 fuel injection to the engine if the speed of the engine is above 500 rpm, and if an accelerator pedal position is set to zero.

No. of Pages : 8 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/07/2024
(21) Application No.202441055287 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : A COMPOSITE SUBSTRATE, A METHOD OF MANUFACTURING A COMPOSITE SUBSTRATE, AND A COMPOSITE HOUSING

(51) International classification	:B23K0020120000, B29C0065060000, B29C0070540000, B23B0049000000, B29K0101120000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
A COMPOSITE SUBSTRATE, A METHOD OF MANUFACTURING A COMPOSITE SUBSTRATE, AND A COMPOSITE HOUSING The present subject matter relates to a method of manufacturing a composite substrate for EMI shielding. The method includes a step of providing (102) a work piece having a work surface to be drilled. A hole forming operation is performed (104) to form a desired number of holes on the work surface, the holes being distributed in a predetermined pattern comprising one or more rows and columns. Conductive material is inserted (106) into each of the holes. A non-consumable tool is made to rotate (108) about an axis. The rotating non-consumable tool is placed (110) in contact with the work piece. An axial force is applied (112) to the non-consumable tool and frictional heat is generated. Further, the non-consumable tool is advanced (114) along the predetermined pattern comprising one or more rows and columns, leaving behind conductive material smeared across the work surface. Figure for Abstract: FIG. 1A

No. of Pages : 22 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/07/2024
(21) Application No.202441055369 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : SYSTEM AND METHOD FOR PEER SIM BASED OPTIMIZATION DURING NAS FAILURES AND NETWORK SELECTION

(51) International classification	:H04W0060000000, H04W0088060000, H04W0008180000, H04W0048180000, H04W0024040000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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5)KARAIKAL VEERAPURA MANIKYAMMANAVARA, Shreedhar

(57) Abstract :
Disclosed herein is a method for network registration in a multi-Subscriber Identity Module (SIM) User Equipment (UE), the multi-SIM UE including a first SIM and at least one second SIM, the first SIM and the at least one second SIM being connected to a common network, and the method including sending network registration information to a first stack associated with the first SIM by at least one second stack associated with the at least one second SIM, and adapting, by the first stack, a network registration using the network registration information.

No. of Pages : 66 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/07/2024
(21) Application No.202441055404 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : AN INTEGRATED VALVE FOR A CENTRAL TIRE INFLATION SYSTEM

(51) International classification	:B60C0023000000, A61M0016100000, H01M0004020000, B60C0023140000, H01M0010052500
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(57) Abstract :
ABSTRACT AN INTEGRATED VALVE FOR A CENTRAL TIRE INFLATION SYSTEM 5 The present disclosure provides an integrated wheel valve for performing inflation and deflation a central tire inflation system. The wheel valve can comprise the following. A first structure (203) including a primary membrane (204a), and a spring (204b) operatively connected to the primary membrane (204a). A second structure (205) including a top section (205a) and a bottom section (205b), a 10 secondary membrane (206) engaged on the top section (205a), an opening (207) provided in the top section (205a) connecting to the outlet (201b), and a slot (208) connecting the top section (205a) to the bottom section (205b). An inlet (201a) is in communication with the first structure (203), an outlet (201b) in communication with the top section (205a), and an exhaust (201c) is provided on 15 the bottom section (205b). A passage (210) is provided connecting the first structure (203) to the top section (205a).

No. of Pages : 21 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/07/2024
(21) Application No.202441055458 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : AN ACCURATE GROUND REMOVAL SYSTEM WITH KEY GROUND FEATURE PRESERVATION USING LIDAR FOR POTHOLE, SPEED BUMP, AND TINY OBJECT DETECTION

(51) International classification	:E01F0009529000, G05D0001020000, G01S0017890000, G01S0007481000, E01C0023060000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(57) Abstract :
ABSTRACT AN ACCURATE GROUND REMOVAL SYSTEM WITH KEY GROUND FEATURE PRESERVATION USING LiDAR FOR POTHOLE, SPEED BUMP, AND TINY OBJECT DETECTION The present invention relates to an accurate ground removal system with key ground feature preservation using LiDAR for pothole, speed bump, and tiny object detection. The present system collects 3D point cloud data from LiDAR and constructing a quasi-surface plane to distinguish irregular points, like those from potholes and speed bumps, from the ground plane. This selective ground removal technique retains crucial feature points while eliminating extraneous data, which is essential for the safe navigation of autonomous vehicles. By accurately identifying and preserving key elements such as potholes, speed bumps, and road edges, the system enhances the vehicle's ability to interpret and respond to its environment, thereby improving overall safety and efficiency. Published with Figure 1

No. of Pages : 27 No. of Claims : 3

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/07/2024
(21) Application No.202443055333 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : A SYSTEM AND METHOD OF ESTIMATING 3D ROUGHNESS PARAMETERS OF MATERIAL SURFACES

(51) International classification :G01B11/30
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :
Filed on :01/01/1900
(62) Divisional to Application Number :NA
Filing Date :NA

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2)Dr. H. Siddhi Jailani

(57) Abstract :
The present subject matter is a system and method to measure 3D roughness parameters in the surface of specimens which is simple and integrated with the production line to enable real time assessment and segregation. The method comprises evaluation using contact and noncontact profilometers and image processing techniques. A system is configured to perform the method of the present subject matter and comprises a stylus, a non-contact profilometer, a CMOS camera, a 3-Axis XYZ translation table, controller attached to the 3-Axis XYZ translation table, an output terminal and a processor The standard deviation of the histogram image intensity values of each specimen was correlated with the 2D and 3D roughness parameters using the correlation module. The parameters which exhibit good correlation were identified and the developed correlation model was used for further surface roughness estimation.

No. of Pages : 19 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/06/2025
(21) Application No.202544055289 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : Improved process for the preparation of Olaparib

(51) International classification	:C07D237/32, A61P35/00, A61K31/502
(31) Priority Document No	:EP24189200
(32) Priority Date	:17/07/2024
(33) Name of priority country	:Italy
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(57) Abstract :
IMPROVED PROCESS FOR THE PREPARATION OF OLAPARIB Object of the present invention is an improved process for the preparation of Olaparib of formula (9): (9) comprising the step of hydrolysis of intermediate of formula (11): (11) with a strong acid to give compound of formula (5): (5), which is then converted to Olaparib of formula (9).

No. of Pages : 32 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/06/2025
(21) Application No.202544061180 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : MULTICORE PROCESSOR COMPUTER SYSTEM CONFIGURED TO ACTIVATE STATICALLY DEFINED TASKS, AND METHOD FOR MANAGING SUCH A MULTICORE PROCESSOR

(51) International classification	:G06F0009480000, G06Q0010087000, G06F0009380000, G06F0015800000, G06F0001320600
(31) Priority Document No	:FR2407771
(32) Priority Date	:16/07/2024
(33) Name of priority country	:France
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
1)NICOLAS ROMEA
2)KEVIN MARTEIL

(57) Abstract :
MULTICORE PROCESSOR COMPUTER SYSTEM CONFIGURED TO ACTIVATE STATICALLY DEFINED TASKS, AND METHOD FOR MANAGING SUCH A MULTICORE PROCESSOR The description relates to a method and a multicore processor computer system configured to activate statically defined tasks comprising at least one initiating task for initiating one or more asynchronous processing operations, and at least one set of identical implementation tasks that implement the one or the same asynchronous processing operations, and that are each allocated to a different core of the multicore processor. The initiating task activates the implementation tasks of a given set when a given asynchronous processing operation has to be initiated, and the implementation task of the given set that is ready first implements the given asynchronous processing operation, while the one or more other implementation tasks of the given set disregard the given asynchronous processing operation. This allows the use of the cores to be optimized, and on execution allows dynamic selection of the core responsible for executing a given asynchronous processing operation, and therefore allows the pending time period to be reduced to a minimum. [Figure 6]

No. of Pages : 24 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :27/06/2025
(21) Application No.202544061732 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : LOCK OF ONE OR MORE ANTENNA PATTERNS OR BEAMS

(51) International classification	:H04B7/0408, H04B7/06, H01Q1/24, H04B7/08
(31) Priority Document No	:2410483.8
(32) Priority Date	:18/07/2024
(33) Name of priority country	:U.K.
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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(57) Abstract :
ABSTRACT LOCK OF ONE OR MORE ANTENNA PATTERNS OR BEAMS Example embodiments of the present disclosure relate to locking of one or more antenna patterns or beams. A method comprises receiving, by a first apparatus, locking indication information from a second apparatus, the locking indication information indicating at least one of the following: a first number of at least one antenna pattern forming at least one transmitting beam to be locked, a second number of at least one antenna pattern forming at least one receiving beam to be locked, or a flag indicative of whether locking of a full set of antenna patterns or locking of a specific number of at least one antenna pattern indicated by the locking indication information; and performing, based on the locking indication information, locking of a number of at least one antenna pattern forming at least one transmitting beam and/or at least one receiving beam. (FIG. 3A)

No. of Pages : 65 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :27/06/2025
(21) Application No.202544061735 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : LOCK OF ONE OR MORE ANTENNA PATTERNS OR BEAMS

(51) International classification	:H04B7/06, H04B7/08, H04B7/0408
(31) Priority Document No	:2410485.3
(32) Priority Date	:18/07/2024
(33) Name of priority country	:U.K.
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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3)Rachit MAHENDRA
4)Tuomo Mikael SÄYNÄJÄKANGAS

(57) Abstract :
ABSTRACT LOCK OF ONE OR MORE ANTENNA PATTERNS OR BEAMS Example embodiments of the present disclosure relate to locking of one or more antenna patterns or beams. A method comprises receiving, by a first apparatus, beamlocking indication information from a second apparatus, the beamlocking indication information indicating at least one of the following: a first number of at least one transmitting beam to be locked, a second number of at least one receiving beam to be locked, or a flag indicative of whether locking of a full set of at least one transmitting beam and/or at least one receiving beam, or locking of a specific number of at least one transmitting beam and/or at least one receiving beam indicated by the beamlocking indication information; and performing, based on the beamlocking indication information, locking of a number of at least one transmitting beam and/or a number of at least one receiving beam. (FIG. 3B)

No. of Pages : 65 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :07/07/2025
(21) Application No.202544064591 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : ONE-WAY CLUTCH

(51) International classification	:F16D0041060000, F16D0041070000, F16D0041080000, F16D0041067000, F16H0041240000
(31) Priority Document No	:2024-114179
(32) Priority Date	:17/07/2024
(33) Name of priority country	:Japan
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(57) Abstract :
A one-way clutch with improved ease of assembly and capable of alleviating the burden of assembly; the one-way clutch includes an inner-ring side unit including an assembly of a clutch mechanism and an inner ring, the clutch mechanism being provided with a plurality of cams that are pivotably held by a cage ring, with the plurality of cams being biased by biasing means to rotate in an engaging direction, and the inner-ring side unit has a holding portion configured to receive an elastic fastening member that is externally fitted onto the clutch mechanism and to hold the cams in orientations tilted toward a disengaging direction during assembly, and that is removed from the clutch mechanism by moving the inner-ring side unit and an outer ring relatively with respect to each other. FIGURE 1

No. of Pages : 40 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/07/2025
(21) Application No.202544064975 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : SURFACE HEIGHT DISTRIBUTION MEASURING DEVICE

(51) International classification :G01B0011020000, G01B0011240000, G01B0011060000, G01B0011250000, H01L0021304000
(31) Priority Document No :2024-113804
(32) Priority Date :17/07/2024
(33) Name of priority country :Japan
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(72)**Name of Inventor :**
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2)YAMAMOTO Yuji

(57) Abstract :
The present invention is a surface height distribution measuring device that measures a surface height distribution in a plate-shaped measurement object. The surface height distribution measuring device includes a non-contact distance measuring unit that measure a distance to a surface of the measurement object in a non-contact manner, a support moving unit that relatively moves the measurement object and the non-contact distance measuring units, and a plate-shaped member provided at a position where, during measurement, the plate-shaped member is in non-contact with the measurement object and is approximately parallel to the measurement object and at least partially covers the measurement object when viewed from a direction perpendicular to the surface of the measurement object. Figure.1

No. of Pages : 24 No. of Claims : 3

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/07/2025
(21) Application No.202544065439 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : A CONTROL UNIT AND A METHOD FOR PREVENTING ROLLOVER OF A TIPPER TRUCK

(51) International classification	:G05D0001000000, B25J0009160000, A01D0075280000, A61B0090000000, B60G0017016000
(31) Priority Document No	:24189811.3
(32) Priority Date	:19/07/2024
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)Goteti SRAVANI
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5)Vishnu ATHREYA. S

(57) Abstract :
A control unit for preventing rollover of a tipper truck on inclined surfaces is disclosed. The control unit is configured to: receive sensor data from one or more vehicle sensors, wherein the sensor data comprises a lateral inclination angle, establish compliance or non-compliance with a safety protocol, wherein compliance with the safety protocol is established if the lateral inclination angle does not exceed a predefined lateral inclination angle threshold, which represents a maximum allowable lateral inclination angle; abort tipping operation in response to non-compliance with the safety protocol; and adjust suspension systems in response to compliance with the safety protocol, such that a suspension adjustment angle counteracts the lateral inclination angle, and proceed with tipping operation once the suspension adjustment angle has compensated for the lateral inclination angle.

No. of Pages : 30 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :10/07/2025
(21) Application No.202544065872 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : METHOD, APPARATUS AND COMPUTER PROGRAM

(51) International classification	:H04L0005000000, H04B0007060000, H04W0072230000, H04W0072044600, H04L0001000000
(31) Priority Document No	:2410577.7
(32) Priority Date	:19/07/2024
(33) Name of priority country	:U.K.
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)KARJALAINEN, Juha Pekka
3)KOSKELA, Timo

(57) Abstract :
There is provided an apparatus, method, and computer program for causing the apparatus to perform: obtaining, from a network access node, downlink control information comprising an indication to switch from an old transmission configuration indicator, TCI state to a new TCI state, wherein the new TCI state comprises a configuration identifying at least one new channel state information, CSI, reference signal resource(s) for periodic CSI reference signal reporting. [Figure 11]

No. of Pages : 48 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :11/07/2025
(21) Application No.202544066401 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : TRANSMISSION MECHANISM WITH INTERNAL LUBRICATION AND ASSOCIATED ELECTRIC PROPULSION UNIT

(51) International classification	:F16H0057040000, F02C0007360000, F02C0003040000, F02N0015020000, F16H0019000000
(31) Priority Document No	:2407755
(32) Priority Date	:16/07/2024
(33) Name of priority country	:France
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)CHERON, Antonin

(57) Abstract :
TRANSMISSION MECHANISM WITH INTERNAL LUBRICATION AND ASSOCIATED ELECTRIC PROPULSION UNIT The invention relates to a transmission mechanism (M) with internal lubrication, comprising: - a speed reduction device comprising at least a first transmission shaft (10) extending along a first axis of rotation (X1) and coaxially bearing a first gear wheel (11), - a hollow casing (40a, 40b) comprising a base (45) and a peripheral wall (46) integrally formed with the base, the peripheral wall partially surrounding the speed reduction device, - a lubricant receiving and distributing collector (50) positioned in the casing (40a, 40b) between the peripheral wall (46) and the first axis of rotation (X1), characterized in that the lubricant receiving and distributing collector (50) comprises at least a bottom (52), an outer perimeter (58) and an additional collecting device (60) connected to the outer perimeter, the additional collecting device (60) bearing on the peripheral wall and/or the base of the casing. Figure for the abstract (Fig. 2)

No. of Pages : 27 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/07/2025
(21) Application No.202544067272 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : CONDUCTIVE TERMINAL AND ELECTRICAL CONNECTOR

(51) International classification	:H01R0004180000, H01R0004480000, H01R0013420000, H01R0013659100, H02G0003320000
(31) Priority Document No	:202410970956.8
(32) Priority Date	:18/07/2024
(33) Name of priority country	:China
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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3)HU, Chunjie
4)ZHANG, Zhimin
5)ZHANG, Wenfang (Felix)

(57) Abstract :
The present disclosure provides a conductive terminal and an electrical connector. The conductive terminal includes: a clamping portion configured to clamp and connect with a wire; and a receiving portion configured to insert around and connect with a conductive sheet, and including four sidewalls disposed around the insertion direction. The clamping portion extends from a middle portion of one sidewall of the receiving portion, and a wire extending direction of the clamping portion is perpendicular to the insertion direction of the receiving portion. Figure 2a

No. of Pages : 22 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/07/2025
(21) Application No.202544067337 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : APPARATUS FOR ROLLING RING-SHAPED OBJECT

(51) International classification	:G01N0001360000, F16C0019060000, G01N0001300000, F16D0043140000, H01L0023000000
(31) Priority Document No	:113126964
(32) Priority Date	:18/07/2024
(33) Name of priority country	:Taiwan
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
An apparatus (100) for rolling a ring-shaped object (R) has a rolling drum (200), a rolling device (300), and a base (400). The rolling drum (200) has two circular frames (210, 220) filled with an embedding medium (270) for tightly surrounding an outer periphery (RO) of the ring-shaped object (R) with removable fixtures, which are removed to form a cavity (272) for revealing an inner periphery (RI) of the ring-shaped object (R). The inner periphery (RI) of the ring-shaped object (R) is rolled on a rolling platform (410) of the base (400) via a cylindrical roller (310) of the rolling device (300) inserted through the cavity (272) of the embedding medium (270) to increase a density thereof. During the rolling process, the outer periphery (RO) of the ring-shaped object (R) is fixed and protected by the embedding medium (270) to protect textures and patterns formed thereon. Figure 1

No. of Pages : 30 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/07/2025
(21) Application No.202544067450 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : PIPETTING DEVICE

(51) International classification	:B01L0003020000, G01N0035100000, B25J0009160000, A61F0005010000, F16H0055560000
(31) Priority Document No	:10 2024 002 311.9
(32) Priority Date	:16/07/2024
(33) Name of priority country	:Germany
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)Michael Ertl
3)Tom Grein
4)Markus Kurz
5)Jan Bundschuh

(57) Abstract :
The invention relates to a pipetting device for aspirating and dispensing ő luid volumes, comprising a displacer with a displacer means and a displacer housing, a rotatable setting means which can be manually operated by a user for adjusting a pipetting volume of the pipetting device, a stop, the position of which is adjustable and determines a stroke of the displacer means, the pipetting volume being de ő ined by the stroke of the displacer means, and a coupling device coupled to the setting means for coupling the setting means to the stop. The pipetting device has a protective mechanism for limiting torque transmission from the setting means to the coupling device, so that below a certain threshold value of a torque acting on the setting means and/or a force acting on the setting means, the setting means is coupled to the coupling device in such a way that the setting means and the coupling device move together and above the threshold value the torque and/or force transmission is reduced or interrupted. (Fig. 4)

No. of Pages : 53 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/07/2025
(21) Application No.202544067612 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : SYSTEMS, METHODS, AND SERVERS FOR EVOLVING ROUTE-BASED POWER MANAGEMENT

(51) International classification :G06N0003080000, G07C0005080000, G06Q0050060000, H02J0003000000, G05D0001000000
(31) Priority Document No :18/774,539
(32) Priority Date :16/07/2024
(33) Name of priority country :U.S.A.
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)Arul Antony George

(57) Abstract :
ABSTRACT 5 SYSTEMS, METHODS, AND SERVERS FOR EVOLVING ROUTE-BASED POWER MANAGEMENT Power management is provided. A system for power management includes one or more processors. The processors are configured to detect, from a plurality of sensors for a vehicle, sensor data indicative of an evolving route. The processors are configured to provide, to a remote 10 server, the sensor data. The processors are configured to receive, from the remote server, a terrain map indicative of a state of an evolving route. The processors are configured to predict, based on the terrain map, a future power demand for the vehicle. The processors are configured to apportion, based on the prediction, the power demand between a first power source and a second power source. The processors are configured to generate control signals to modulate, according 15 to the apportionment, a power output of at least one of the first power source or the second power source.

No. of Pages : 43 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :07/01/2026
(21) Application No.202642001764 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : Methods and system for triggers of leaving procedure

(51) International classification	:H04W 76/27, H04W 8/18, H04W 36/00, H04W 68/00, H04W 76/30
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filed on	:202141020724 :06/05/2021

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(72)**Name of Inventor :**
1)Lalith Kumar
2)Varini Gupta
3)Mahmoud Watfa

(57) Abstract :
ABSTRACT Methods and system for triggers of leaving procedure Methods and systems for triggers of leaving procedure Methods and systems for triggers of leaving procedure. The method includes receiving, by the UE (200), a RRC signaling connection release from a wireless communication network. The RRC signaling connection release indicates that the UE (200) moves to RRC Inactive state. The UE (200) is in a Multi-User Services Identity Module (MUSIM) mode. The method includes determining, by the UE (200), if there is an activity over 3GPP access due to another USIM. The method includes transmitting, by the UE (200), a non-access stratum (NAS) message including a service request message. The method includes triggering, by the wireless communication network, a release procedure to transfer the UE to an IDLE state in response to receiving the services request message in RRC Inactive state. FIG. 3

No. of Pages : 21 No. of Claims : 18

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :07/01/2026
(21) Application No.202647001632 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : ELECTRIC MOTOR WITH IMPROVED ASSEMBLY

(51) International classification	:H02K 3/52, H02K 5/10, H02K 5/22
(31) Priority Document No	:FR2305861
(32) Priority Date	:09/06/2023
(33) Name of priority country	:France
(86) International Application No	:PCT/EP2024/065756
Filing Date	:07/06/2024
(87) International Publication No	:WO 2024/251958
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)FOUCAUT, Antoine

(57) Abstract :
The invention relates to an electric motor comprising a rotor and a stator, the stator comprising a plurality of coils that are interconnected with an electronic board in a sealed area, the electronic board being housed in a compartment that is separated both from the coils of the stator and from the rotor by a transverse partition or a transverse part, characterised in that the coils are mounted on an annular stator support, the stator support or the transverse part having a front annular partition, the front annular partition separating a first space in which the coils are located, and a second space formed by a sealed chamber in which the inter-coil connections are located, the pairs of wires of the coils passing radially through the front annular partition.

No. of Pages : 18 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :07/01/2026
(21) Application No.202647001665 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : CLIENT-SIDE SHARING OF CRYPTOGRAPHIC KEYS

(51) International classification	:H04L 9/08, H04L 9/32
(31) Priority Document No	:18/225448
(32) Priority Date	:24/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No	:PCT/US2024/034020
Filing Date	:14/06/2024
(87) International Publication No	:WO 2025/024063
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)GRANGER, Matis
3)HSU, Shu-Wei

(57) Abstract :
An example may involve determining that a first proxy server is to share security credentials with a set of one or more proxy servers, wherein the set of one or more proxy servers is associated with the security credentials, and wherein the set of one or more proxy servers includes a second proxy server; transmitting, to the second proxy server, a request for the first proxy server to have access to the security credentials; and receiving, from the second proxy server, a credential key in an encrypted form, wherein the credential key is configured to decrypt the security credentials.

No. of Pages : 39 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :07/01/2026

(21) Application No.202647001666 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : RELAY RESELECTION

(51) International classification :H04W 36/36
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/CN2023/099941
Filing Date :13/06/2023
(87) International Publication No :WO 2024/254762
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)BUTHLER, Jakob Lindbjerg
3)YU, Ling
4)VAN PHAN, Vinh
5)SABOURI-SICHANI, Faranaz

(57) Abstract :
Embodiments of the present disclosure relate to relay reselection. In an aspect, a first user device determines a fading area using information on at least one of an AOD, an AOA, a power of a signal received from a network node. Using a signal received from the at least one user device, the first user device determines at least one user device locating on the fading area. Then the first user device generates a list comprising the at least one user device locating on the fading area, the list indicating the at least one user device as a non-preferred candidate for a relay node of the relayed user device. After that, the first user device transmits the list to the network node. As such, in embodiments of the present disclosure, the first user device may facilitate the network node on selection of a relay node by directly measuring signals without external sensor assistance. Therefore, the quality of communication may be improved.

No. of Pages : 28 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :07/01/2026
(21) Application No.202647001668 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : ONION FOOD PRODUCT AND METHODS OF MAKING AND USE THEREOF

(51) International classification	:A23L 27/10, A23L 27/00, A23L 19/00, A23L 3/00, A23B 7/154
(31) Priority Document No	:18/208148
(32) Priority Date	:09/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:17/458666 :27/08/2021
(87) International Publication No	:WO 2024/253698
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)HASTINGS, James
3)ZWEIGLE, Quinn
4)ARBALLO, Shannon

(57) Abstract :
An onion product containing sodium metabisulfite, flavors, a food-grade acid, onions, flavor, onions, and an acidified solution comprising water and a food-grade acid, which makes it possible for an onion food product to achieve commercial sterility. Although makeable in other ways, an onion product results from a four-step fill process, including dosing sodium metabisulfite, liquid dosing of heat-stable flavors, onions, acidified solution comprising water and a food-grade acid, into a container, sterilizing, and optionally inverting the container.

No. of Pages : 18 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :07/01/2026
(21) Application No.202647001677 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : PARAMETER ESTIMATION BASED ON VIRTUAL BEAMFORMING

(51) International classification	:H04B 7/08, H04L 5/00, H04L 25/02
(31) Priority Document No	:20235677
(32) Priority Date	:15/06/2023
(33) Name of priority country	:Finland
(86) International Application No Filing Date	:PCT/EP2024/061502 :26/04/2024
(87) International Publication No	:WO 2024/256077
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)ZIRWAS, Wolfgang

(57) Abstract :
According to an aspect, there is provided an apparatus for performing the following. The apparatus performis a plurality of radio measurements of reference signals at a plurality of respective time instances while the apparatus is moving along a path. The apparatus determines at least one time domain channel property based at least on linear combinations of results of the plurality of radio measurements. The at least one time domain channel property comprises at least one of a Doppler frequency, an angle of arrival associated with a Doppler frequency, a physical distance between successive radio measurements or a speed of the apparatus. The apparatus transmits one or more time domain channel properties. The one or more time domain channel properties comprise the at least one time domain channel property.

No. of Pages : 33 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :07/01/2026

(21) Application No.202647001678 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : CONFIGURATION INFORMATION FOR DETERMINING WHETHER TO PREEMPT

(51) International classification :H04W 72/0446
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/CN2023/100247
Filing Date :14/06/2023
(87) International Publication No :WO 2024/254790
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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3)MUTGAN, Orhan Okan
4)GAO, Fei

(57) Abstract :
Embodiments of the present disclosure relate to a proactive grant for preemption. In an aspect, a first device determines configuration information for a transmission opportunity (TXOP) initiated by the first device. The configuration information is to be used at least for determining whether a second device is allowed to preempt the TXOP. The first device transmits the configuration information to the second device within the TXOP. In this way, low latency data frame transmission can be improved by preempting a TXOP under a preemption grant.

No. of Pages : 32 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :07/01/2026
(21) Application No.202647001679 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : LOCK FOR A BAG FOR CYCLE OR MOTORCYCLE COMPRISING AN EASILY REPLACEABLE CYLINDER

(51) International classification :E05B 9/08
(31) Priority Document No :102023000014370
(32) Priority Date :10/07/2023
(33) Name of priority country :Italy
(86) International Application No :PCT/IB2024/056624
Filing Date :08/07/2024
(87) International Publication No :WO 2025/012792
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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1)ORIO, Claudio
2)MORISANO, Luigi
3)VISENZI, Giuseppe

(57) Abstract :
Lock (10) adapted to be mounted with a bag (100) for cycle or motorcycle comprising a lid (101) and a bottom (102), wherein said lock (10) comprises a first body (11) and a second body (12) mountable separably from each other, wherein said first body (11) comprises at least one first hooking element (116), wherein said second body (12) comprises at least one second hooking element (60) adapted to switch from a configuration hooked with said at least one first hooking element (116) to a configuration unhooked from said at least one first hooking element (116), a front housing (15) which comprises a bottom wall (137), a first through opening (17) dug in said bottom wall (137), wherein said lock (10) comprises a bush (20) which is adapted to switch from a configuration housed inside the front housing (15) to a configuration extracted from the front housing (15), a cylinder (22) comprising a first end which comprises a keyhole (25) to insert a key (21) of the lock (10) and a second end which comprises an extreme portion (221) of smaller diameter with respect to the rest of the cylinder (22), wherein said bush (20) rotatably mounts said cylinder (22), fastener means (26), a pawl (27) comprising at least one radial prolongation (28), wherein said pawl (27) is mounted integrally with said extreme portion (221) of the cylinder (22) through said fastener means (26), a cam (30) rotatably mounted with said second body (12) around a same rotation geometric axis (K) of said cylinder (22), wherein said through opening (17) of said housing (15) of said second body (12) has a form complementary to a form of said pawl (27), wherein said through opening (17) is adapted to permit a through passage by said pawl (27) when said pawl (27) is rotated at a predefined angle with respect to said through opening (17), wherein said cam (30) comprises a housing (37) adapted to house said pawl (27), wherein said housing (37) has a form complementary to a form of said pawl (27), wherein said pawl (27) is adapted to switch from a configuration housed inside the housing (37) of the cam (30) which corresponds to the housed configuration of the bush (20) to a configuration extracted from the housing (37) of the cam (30) which corresponds to the extracted configuration of the bush (20), wherein said housed configuration of the pawl (27) provides that the pawl (27) housed in the housing (37) of the cam (30) makes the rotation of the cam (30) integral with that of the cylinder (22).

No. of Pages : 12 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :07/01/2026
(21) Application No.202647001682 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : WIPED FILM EVAPORATOR

(51) International classification	:B01D 1/22, B01D 1/30
(31) Priority Document No	:202410755997.5
(32) Priority Date	:13/06/2024
(33) Name of priority country	:China
(86) International Application No Filing Date	:PCT/CN2024/132858 :19/11/2024
(87) International Publication No	:WO 2025/256050
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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5)HUANG, Yao
6)ZOU, Kun
7)MING, Lei
8)HOU, Huixin

(57) Abstract :
A wiped film evaporator, comprising a wiped film evaporator cylinder. The wiped film evaporator cylinder is sequentially divided into a material distribution section (4), a wiped-film section and a discharge section, and a rotor (8) is installed in the wiped film evaporator cylinder; the material distribution section (4) comprises a first scraper (14) and a first support plate (13); the wiped-film section comprises a second scraper (6), a second support plate (7) and a flow guide plate (11); the first scraper (14) is installed on a rotor wall surface (12) by means of the first support plate (13); the second scraper (6) is installed on the rotor wall surface (12) by means of the second support plate (7); the discharge section comprises a conical base structure (9) and a spiral extrusion structure (10) which are connected; the flow guide plate (11) is installed on the edge of the side of the second support plate (7) away from the rotating direction of the second scraper (6) and away from the rotor wall surface (12); the end of the flow guide plate (11) not connected to the second support plate (7) faces the inner wall surface of a wiped-film evaporator cylinder wall (5); and the included angle between the flow guide plate (11) and the second support plate (7) is 45°-75°. The wiped film evaporator achieves dual optimization of vortex weakening and airflow guiding, thereby improving evaporation efficiency.

No. of Pages : 22 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :07/01/2026
(21) Application No.202647001751 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : METHODS AND SYSTEMS FOR FABRICATING THREE-DIMENSIONAL OBJECTS BY ADDITIVE MANUFACTURING

(51) International classification	:B29C 64/336, B29C 35/08, B29C 64/112, B29C 64/129, B29C 64/209
(31) Priority Document No	:2023901844
(32) Priority Date	:09/06/2023
(33) Name of priority country	:Australia
(86) International Application No Filing Date	:PCT/AU2024/050609 :10/06/2024
(87) International Publication No	:WO 2024/250078
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)NOROUZI, Ahmad Reza

(57) Abstract :
A hybrid Direct Ink Writing and photo-curing system and methods of using same, including a method for fabricating a three-dimensional object layer-by-layer upon a work surface using one or more photocurable inks, the work surface configured to be moveable relative to an ink deposition arrangement and a light source, the method comprising forming a layer of the three-dimensional object, said forming of a layer comprising: depositing photocurable ink; and selectively exposing the deposited ink to the light source, to thereby cure at least a portion of the deposited ink; the cured portion forming at least part of a layer of the three-dimensional object.

No. of Pages : 77 No. of Claims : 32

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :07/01/2026
(21) Application No.202647001756 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : AMINE SEPARATION METHOD

(51) International classification	:G01N 30/26, B01J 20/281, B01J 20/283, B01J 20/29, G01N 30/88
(31) Priority Document No	:2023-097913
(32) Priority Date	:14/06/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/021733 :14/06/2024
(87) International Publication No	:WO 2024/257862
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)SHINKURA, Satoshi
3)KAWAHARA, Nobuhiro
4)FUJIOKA, Yuichi
5)YAMAMOTO, Akari

(57) Abstract :
The amine separation method comprises a separation step for separating amine by chromatography using a stationary phase that contains at least any of an oligosaccharide, a polysaccharide, and derivatives thereof, and using a mobile phase that contains a solvent, at least one base, and at least one prescribed acid selected from the group consisting of oxalic acid, acetic acid, formic acid, and trifluoroacetic acid. SB/SA in this amine separation method is at least 0.05 and not more than 0.95, where A is the value calculated using formula (1) for each prescribed acid present in the mobile phase, SA is the total value of the individual As calculated for the individual prescribed acids, B is the value calculated using formula (2) for the base present in the mobile phase, and SB is the total value of the individual Bs calculated for the individual bases. Formula (1): A = valence of the prescribed acid × molar concentration of the prescribed acid (mol/L); Formula (2): B = valence of the base × molar concentration of the base (mol/L)

No. of Pages : 46 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :07/01/2026
(21) Application No.202647001758 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : ROBOTIC DRIVING SYSTEM

(51) International classification :B62D 1/00
(31) Priority Document No :63/507580
(32) Priority Date :12/06/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/IB2024/055615
Filing Date :07/06/2024
(87) International Publication No :WO 2024/256940
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)WIRTHL, David
3)KROISS, Philipp
4)HOFMANNINGER, Patrick
5)RAMMLER, Johannes

(57) Abstract :
A robotic steering system (30) for rotating a vehicle steering wheel includes a frame (44) configured to be fixed relative to the vehicle (32), a rotatable mount (35) defining a steering axis (38) and configured to be mounted to the vehicle steering wheel (34) such that the rotatable mount and the vehicle steering wheel rotate concurrently about the steering axis, and a drive assembly including a steering motor (48) coupled to the rotatable mount and configured to generate a steering torque to rotate the rotatable mount about the steering axis to actuate the vehicle steering wheel. The robotic steering system also includes an auxiliary steering wheel (50) coupled to the rotatable mount such that the auxiliary steering wheel, rotatable mount, and vehicle steering wheel rotate concurrently about the steering axis. The auxiliary steering wheel arranged for user engagement by a driver of the vehicle to override the robotic steering system or manually actuate the vehicle steering wheel.

No. of Pages : 17 No. of Claims : 22

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :07/01/2026
(21) Application No.202647001759 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : METHOD AND ELECTRONIC DEVICE FOR PROVIDING CODE BY USING GENERATIVE ARTIFICIAL INTELLIGENCE MODEL

(51) International classification	:G06F 8/33, G06F 8/38, G06F 8/30, G06F 16/332, G06F 16/338
(31) Priority Document No	:10-2023-0173446
(32) Priority Date	:04/12/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/014494 :25/09/2024
(87) International Publication No	:WO 2025/121614
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)LEE, Kangwook

(57) Abstract :
Provided are an electronic device for providing a code by using a generative artificial intelligence model, and a method implemented by the electronic device. The method comprises the steps of: acquiring a user input corresponding to a first document; acquiring first context information available for code generation on the basis of the user input; generating a first prompt for code generation on the basis of the first context information and the user input; selecting second context information from the first context information according to priority information on the basis of the length of the first prompt; generating a second prompt corresponding to the first prompt on the basis of the second context information and the user input; transmitting the first prompt or the second prompt to a server; and receiving, from the server, a recommendation code generated via a generative artificial intelligence model on the basis of the first prompt or the second prompt, and providing same.

No. of Pages : 47 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :07/01/2026
(21) Application No.202647001780 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : COMPUTER TASK GENERATION USING A LANGUAGE MODEL

(51) International classification	:G06F 8/30, G06F 11/36
(31) Priority Document No	:63/513440
(32) Priority Date	:13/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/037858 :12/07/2024
(87) International Publication No	:WO 2025/015290
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
According to an aspect, a method includes receiving, via an interface, a natural language query about a request for a user device to perform a computer task a prompt including the natural language query and a list of functions, transmitting the prompt to a language model, and receiving a response from the language model, where the response includes machine-readable instructions executable by the user device to perform the computer task. The machine-readable instructions use at least one function from the list of functions. The method includes executing the machine-readable instructions to perform the computer task.

No. of Pages : 54 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :07/01/2026
(21) Application No.202647001781 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : METHOD AN APPARATUS FOR TREATING A CLEAN-IN-PLACE LIQUID

(51) International classification	:A23C 7/02, B01D 61/02, C02F 1/44, A01J 7/02, C02F 1/66
(31) Priority Document No	:23178569.2
(32) Priority Date	:11/06/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/065894 :10/06/2024
(87) International Publication No	:WO 2024/256318
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)VIGEN HANSEN, Carsten

(57) Abstract :
A system (100) for treating a clean-in-place, CIP, liquid is disclosed. The system (100) comprises a spent CIP tank (120) configured to provide a spent CIP liquid (C1), the spent CIP liquid (C1) comprising residues (R), a water source (110) configured to provide water (W), the water (W) comprising calcium (C), a filtration unit (130), arranged downstream the spent CIP tank (120) and the water source (110), and a recovered CIP tank (140), arranged downstream the filtration unit (130), characterized in that the filtration unit (130) is configured to receive the spent CIP liquid (C1) from the spent CIP tank (120) and the water (W) from the water source (110), to remove the residues (R) and calcium (C) from the spent CIP liquid (C1) and the water (W) to obtain a recovered CIP liquid (C2), and to output the recovered CIP liquid (C2) and the water (W) to the recovered CIP tank (140).

No. of Pages : 13 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :07/01/2026
(21) Application No.202647001796 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : METHOD FOR PRODUCING BIOFUEL AND METHOD FOR IMPROVING METHYL ESTERIFICATION EFFICIENCY OF TAMANU OIL

(51) International classification :C10L1/02,C11C3/10
(31) Priority Document No :2023-119254
(32) Priority Date :21/07/2023
(33) Name of priority country :Japan
(86) International Application No :PCT/JP2024/025198
Filing Date :12/07/2024
(87) International Publication No :WO 2025/023059
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)IGARASHI Kazuki
3)OKAMOTO Yuki

(57) Abstract :
The present invention provides a method for producing a biofuel, the method including: (a) a tamanu oil purification step which comprises a deoxidization step for deoxidizing a crude oil of a tamanu oil, wherein the absorbance of the refined tamanu oil at the wavelength of 330 nm is 0.08 or less; and (b) a methyl esterification step in which methanol is added to the refined tamanu oil so as to produce a fatty acid methyl ester (FAME) by a transesterification reaction. The present invention also provides a method for improving the methyl esterification efficiency of a tamanu oil.

No. of Pages : 28 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :07/01/2026

(21) Application No.202647001827 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : ENCAPSULANT FILM BASED ON FUNCTIONALIZED POLYOLEFINS

(51) International classification :C08J5/18,H01L31/048
(31) Priority Document No :23179807.5
(32) Priority Date :16/06/2023
(33) Name of priority country :EPO
(86) International Application No :PCT/EP2024/066410
Filing Date :13/06/2024
(87) International Publication No :WO 2024/256561
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)JASINSKA-WALC, Lidia
3)KRUSZYNSKI, Jakub
4)NOWICKA, Weronika
5)SZOT, Wojciech
6)BOUYAHYI, Miloud

(57) Abstract :
The invention relates to a film comprising a functionalized polyolefin polymer and to the use of the film as an encapsulant film for a photovoltaic module. The functionalized polyolefin polymer is a polymer selected from: (a) a propylene copolymer, (b) a propylene terpolymer, (c) an ethylene terpolymer, and (d) a polymer mixture comprising any combination of polymers (a) to (c). Further, the functionalized polyolefin polymer comprises = 0.8 wt%, of a metal such as alumina or its hydrated analogues, aluminum hydroxide oxide or aluminum hydroxide, based on the total weight of the functionalized polyolefin polymer. The invention further relates to an encapsulated solar cell comprising encapsulant layers comprising the film. The invention further relates to a photovoltaic module comprising the encapsulated solar cell and to a process for making the making the photovoltaic module.

No. of Pages : 38 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :07/01/2026
(21) Application No.202647001872 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : IMPROVED TERAHERTZ REFLECTARRAYS AND RELATED METHODS

(51) International classification	:H01Q 3/46, H01Q 15/14, H01Q 3/26, H01Q 21/06
(31) Priority Document No	:63/507219
(32) Priority Date	:09/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/033171 :08/06/2024
(87) International Publication No	:WO 2024/254575
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)WHYTE, Refael

(57) Abstract :
Improvements to terahertz imaging systems and related methods of using same are disclosed. In terahertz imaging systems comprising a terahertz antenna array made up of a plurality of antenna elements each with a patch antenna and a one bit phase shifter, the phase pattern applied by each phase shifter may switch such that the reflectarray itself may act as a mixer in the signal path. Such reflect arrays may be advantageously implemented with flip- chip packages with passive resonators, and a processing unit may co-located with each patch antenna to calculate the appropriate drive signal to the phase shifter.

No. of Pages : 13 No. of Claims : 19

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :07/01/2026

(21) Application No.202647001873 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : PROCESS FOR PRODUCING A COATED STEEL STRIP

(51) International classification	:C22C 38/00, C23C 2/02, C23C 2/06, C23C 2/12, C23C 2/40
(31) Priority Document No	:10 2023 205 416.7
(32) Priority Date	:12/06/2023
(33) Name of priority country	:Germany
(86) International Application No Filing Date	:PCT/EP2024/060165 :15/04/2024
(87) International Publication No	:WO 2024/256062
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)OHLERT, Joachim
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4)BEHRENS, Holger

(57) Abstract :
The invention relates to a process for producing a coated steel strip comprising the steps of: (a) producing a steel strip, (b) surface cleaning the steel strip, (c) heat treating the steel strip to prepare for coating thereof, (d) hot dip coating the steel strip, wherein in step (c) the steel strip is heated to a target temperature which is below the recrystallization temperature and above the melt bath temperature of step (d), characterized in that in step (c) the steel strip is heated at a heating rate of at least 10 K/second.

No. of Pages : 12 No. of Claims : 33

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :07/01/2026
(21) Application No.202647001875 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : VEHICLE LAMP

(51) International classification	:F21S 41/663, F21S 41/143, F21S 41/151, F21W 102/10, F21Y 115/10
(31) Priority Document No	:2023-110717
(32) Priority Date	:05/07/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/023362 :27/06/2024
(87) International Publication No	:WO 2025/009463
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
This vehicle lamp (1) for projecting light forward comprises: a first optical system (10) having a first incident part and a first emitting part; a second optical system (20) which is disposed side by side with the first optical system in a direction orthogonal to the front-rear direction, and which has a second incident part and a second emitting part; a first light source unit (30) facing the first incident part; and a second light source unit (40) facing the second incident part. The first light source unit has a first main light-emitting part (31) and a first sub-light-emitting part (32), and the second light source unit has a second main light-emitting part (41) and a second sub-light-emitting part (42). The first main light-emitting part is disposed on the optical axis of the first incident part. The second main light-emitting part is disposed on the optical axis of the second incident part. The first sub-light-emitting part is offset to the left with respect to the optical axis of the first incident part. The second sub-light-emitting part is offset to the right with respect to the optical axis of the second incident part.

No. of Pages : 29 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :07/01/2026

(21) Application No.202647001877 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : RELAY (RE)SELECTION IN MULTI-HOP UE-TO-NETWORK RELAYING

(51) International classification	:H04W 40/22, H04W 36/04, H04W 40/24, H04W 40/32, H04W 76/14
(31) Priority Document No	:202311040446
(32) Priority Date	:14/06/2023
(33) Name of priority country	:India
(86) International Application No Filing Date	:PCT/EP2024/053401 :12/02/2024
(87) International Publication No	:WO 2024/256040
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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5)MARANDI, Sayed Ali
6)PRASAD, Ravi Krishna
7)BUTHLER, Jakob Lindbjerg

(57) Abstract :
Embodiments of the present disclosure relate to relay (re)selection in MH U2N relaying. In an aspect, a terminal device discovers one or more tier structures corresponding to one or more cells, and a tier structure characterizes MH U2N relaying in the one or more cells. The terminal device associates itself with a tier structure set among the one or more tier structures such that itself acts as a U2U relay UE in the tier structure set. The terminal device announces information on the tier structure set associated with itself, and for each tier structure in the tier structure set, the information comprises a cell ID of a cell corresponding to the tier structure, a tier level of the terminal device in the tier structure. In this way, the embodiments can enable the remote UE in a RRC connected state to perform a U2N relay (re)selection.

No. of Pages : 46 No. of Claims : 22

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :07/01/2026

(21) Application No.202647001878 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : APPARATUS, METHOD, AND COMPUTER PROGRAM

(51) International classification	:G06F 21/10, H04L 9/40
(31) Priority Document No	:2309044.2
(32) Priority Date	:16/06/2023
(33) Name of priority country	:U.K.
(86) International Application No	:PCT/EP2024/063183
Filing Date	:14/05/2024
(87) International Publication No	:WO 2024/256106
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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5)KHARE, Saurabh
6)MAVUREDDI DHANASEKARAN, Ranganathan
7)AGGARWAL, Chaitanya

(57) Abstract :
There is provided an apparatus, method, and computer program for causing an apparatus for a client to perform: encrypting a digital asset using a first key to form an encrypted digital asset; and providing the encrypted digital asset, an identification of the encrypted digital asset, and an indication of at least one entity authorised to decrypt the encrypted digital asset to a first network function.

No. of Pages : 30 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :07/01/2026
(21) Application No.202647001879 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : RESOURCE BLOCK SCHEDULING IN WIRELESS COMMUNICATION NETWORK

(51) International classification :H04B 7/0452
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/EP2023/066263
Filing Date :16/06/2023
(87) International Publication No :WO 2024/256023
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(72)**Name of Inventor :**
1)KELA, Kalle Petteri

(57) Abstract :
A technical solution is provided, which allows Resource Blocks (RBs) or RB Groups (RBGs) to be scheduled simultaneously in frequency and spatial domains for UEs in a MU-MIMO-supported network. For this purpose, a list of UEs is obtained, for which available RBs or RBGs are to be scheduled for use in MU-MIMO layers for a target TTI. Each MU-MIMO layer is assigned to a different UE and comprises the available RBs or RBGs. Then, a data vector for each RB or RBG in each MU-MIMO layer is obtained. The data vector comprises frequency-specific information indicating a channel state of each of the UEs and a spatial correlation value indicating whether the UEs are spatially separable by using beamforming. Next, the RBs or RBGs are scheduled for the UEs for the TTI by using an ML model configured to receive the data vectors as input data and output a scheduling decision sequentially for each RB or RBG. Each scheduling decision indicates whether a certain RB or RBG is to be scheduled for one or more of the UEs.

No. of Pages : 23 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :07/01/2026
(21) Application No.202647001880 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : APPARATUSES AND METHODS FOR MACHINE LEARNING PREDICTION WINDOW PARAMETERS MANAGEMENT

(51) International classification :H04W 24/02
(31) Priority Document No :20235667
(32) Priority Date :15/06/2023
(33) Name of priority country :Finland
(86) International Application No :PCT/IB2024/055218
Filing Date :29/05/2024
(87) International Publication No :WO 2024/256902
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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4)BUTT, Muhammad Majid
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6)RANASINGHE MUDIYANSELAGE, Vismika Maduka

(57) Abstract :
Example embodiments provide an improved method for adapting a prediction window length of a user node. A computer-implemented method may comprise receiving, by a network node, one or more configuration requests from a user node for execution of one or more prediction window update related procedures; determining, by the network node, one or more parameters based on the one or more configuration requests, the one or more parameters corresponding to prediction window configuration information; and sending, by the network node, the one or more parameters to the user node. Apparatuses, methods, and computer programs are disclosed.

No. of Pages : 51 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :07/01/2026

(21) Application No.202647001881 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : METHOD, APPARATUS AND COMPUTER PROGRAM FOR ANTENNA DETERMINATION

(51) International classification :H04B 7/06
(31) Priority Document No :23179769.7
(32) Priority Date :16/06/2023
(33) Name of priority country :EPO
(86) International Application No :PCT/EP2024/059925
Filing Date :12/04/2024
(87) International Publication No :WO 2024/256061
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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4)KARJALAINEN, Juha Pekka
5)HAKOLA, Sami-Jukka
6)KOSKELA, Timo

(57) Abstract :
There is provided a first device comprising means for: transmitting, to a second device, information indicating geometry of a plurality of non-planar antennas of the first device; determining at least two reference antennas of the plurality of non-planar antennas based on the information indicating the geometry of the plurality of non-planar antennas; and transmitting, to the second device, reference signals via the determined at least two reference antennas while not transmitting reference signals via a remainder of the plurality of non- planar antennas.

No. of Pages : 31 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :07/01/2026
(21) Application No.202647001882 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : AN APPARATUS, A METHOD AND A COMPUTER PROGRAM FOR VIDEO CODING AND DECODING USING A CROSS-COMPONENT MODEL

(51) International classification	:H04N 19/105, H04N 19/176, H04N 19/186, H04N 19/593
(31) Priority Document No	:20235708
(32) Priority Date	:21/06/2023
(33) Name of priority country	:Finland
(86) International Application No Filing Date	:PCT/EP2024/063016 :13/05/2024
(87) International Publication No	:WO 2024/260634
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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4)GHAZNAVI YOUVALARI, Ramin
5)AMINLOU, Alireza

(57) Abstract :
A method comprising: determining an image block unit of a frame, the image block unit comprising samples at least in a first and second color channels; determining at least one reference picture and a first reference area within said at least one reference picture for predicting target samples of at least the first color channel of the image block unit and a second reference area within said at least one reference picture for predicting target samples of at least the second channel of the image block unit; reconstructing samples of said first color channel of the image block unit; deriving reference samples for creating a cross-component prediction model from the reference samples in said first and second reference areas; and predicting said target samples of at least the second color channel of the image block unit using at least the reconstructed samples of said first color channel as an input to the cross-component prediction model.

No. of Pages : 53 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :07/01/2026
(21) Application No.202647001887 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : MECHANISM FOR WAKE-UP CHARGING

(51) International classification	:H04W 52/00, G16Y 20/30
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:PCT/CN2023/100419 :15/06/2023
(87) International Publication No	:WO 2024/254823
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)SU, Lei
2)VAN PHAN, Vinh

(57) Abstract :
The present discourse relates to wake-up charging. In particular, a sidelink wake-up signal (SL-WUS) that is used for waking up at least one Ambient/Passive IoT device over SL is associated with a broadcast SL wake-up charging message for initial wireless power transfer (WPT). That is, the SL-WUS is used not only for waking-up but also for triggering or requesting transmissions of the associated sidelink wake-up charging (SL-WUC) for the initial WPT. In this way, it can provide energy to the passive IoT devices during a wake-up procedure.

No. of Pages : 35 No. of Claims : 24

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/01/2026
(21) Application No.202648001367 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : COMMUNICATION DEVICE AND CONTROL METHOD

(51) International classification	:H04W 72/04, H04L 27/26, H04W 28/06, H04W 84/12
(31) Priority Document No	:2019-202783
(32) Priority Date	:07/11/2019
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2020/040257 :27/10/2020
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filed on	:202247031364 :27/10/2020

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(57) Abstract :
A communication apparatus (102) generates and transmits an Extremely High Throughput (EHT) Multi User (MU) Physical Layer Protocol Data Unit (PPDU) including an Extremely High Throughput-Signal-B (EHT-SIG-B) including information indicating that a plurality of Resource Units (RUs) is allocated to a communication apparatus (103), or a Trigger Frame including User Info including information indicating that a plurality of RUs is allocated to the communication apparatus (103). [Figure 1]

No. of Pages : 54 No. of Claims : 43

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :07/01/2026

(21) Application No.202648001602 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : SIDELINK DISCONTINUOUS RECEPTION PROCEDURES

(51) International classification	:H04W 72/04, H04W 92/18, H04W 52/02, H04W 76/28, H04W 76/14
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:PCT/EP2022/058655 :22/03/2022
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filed on	:202347073368 :27/10/2023

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2)GÖKTEPE, Baris
3)SELVANESAN, Sarun
4)WIRTH, Thomas
5)SCHIERL,Thomas
6)HELLGE, Cornelius

(57) Abstract :
Detailed specification is enclosed herewith.

No. of Pages : 63 No. of Claims : 40

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :07/01/2026

(21) Application No.202648001603 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : SIDELINK DISCONTINUOUS RECEPTION PROCEDURES

(51) International classification	:H04W 72/04, H04W 92/18, H04W 52/02, H04W 76/28, H04W 76/14
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:PCT/EP2022/058655 :31/03/2022
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filed on	:202347073368 :27/10/2023

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1)FEHRENBACH, Thomas
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4)WIRTH, Thomas
5)SCHIERL,Thomas
6)HELLGE, Cornelius

(57) Abstract :
The detailed specification is enclosed herewith

No. of Pages : 58 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :07/01/2026

(21) Application No.202648001604 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : SIDELINK DISCONTINUOUS RECEPTION PROCEDURES

(51) International classification	:H04W 72/04, H04W 92/18, H04W 52/02, H04W 76/28, H04W 76/14
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:PCT/EP2022/058655 :31/03/2022
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filed on	:202347073368 :27/10/2023

(71)**Name of Applicant :**
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2)GÖKTEPE, Baris
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5)SCHIERL,Thomas
6)HELLGE, Cornelius

(57) Abstract :
Detailed specification is enclosed herewith

No. of Pages : 56 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/07/2024
(21) Application No.202431054280 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : POLYIMIDE-COATED PIEZOELECTRIC METAL SUBSTRATE FOR ENHANCED ENERGY HARVESTING AND METHOD OF PREPARATION THEREOF

(51) International classification	:H02N0002180000, H01L0041113000, C08G0073100000, H01L0041180000, H01L0041193000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)APURBA MAITY
2)KUNTAL SARKAR
3)TAPAN KUMAR ROUT
4)AMAR NATH BHAGAT

(57) Abstract :
ABSTRACT “POLYIMIDE-COATED PIEZOELECTRIC METAL SUBSTRATE FOR ENHANCED ENERGY HARVESTING AND METHOD OF PREPARATION THEREOF” 5 The present invention relates to the field of piezoelectric energy harvesting and, more particularly, to a flexible polyimide-coated piezoelectric metal substrate. The invention provides a self-poled polyimide coating composed of a dianhydride and two diamines as monomers that facilitates the creation of a high-performance, flexible piezoelectric metal substrate with enhanced piezoelectric properties, mechanical 10 strength, and environmental resistance. The substrate is suitable for various energy harvesting applications, converting mechanical energy into electrical energy efficiently. Figure 1

No. of Pages : 30 No. of Claims : 28

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/07/2024
(21) Application No.202431054637 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : AN ECO-FRIENDLY BED DISINFECTANT FORMULATION FOR SERICULTURE

(51) International classification	:A01K0067040000, A61K0047380000, C08G0018480000, A61K0035630000, B01J0021120000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)KAMIDI RAHUL
2)MIHIR RABHA
3)VANKADARA SIVAPRASAD
4)KISHOR KUMAR CM

(57) Abstract :
Disclosed is a composition for disinfecting silkworm bodies and rearing seat includes an active amount of a peroxy compound in the range of 0.5 to 1.5%, an alkaline detergent in the range of 0.5 to 1.5%, and an inert carrier material in the range of 97 to 99%. The present disclosure also relates to a method for preparing a silkworm body and rearing seat disinfectant formulation.

No. of Pages : 22 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/07/2024
(21) Application No.202431054806 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : Energy-per-Layer Screening Approach towards Modeling of Multilayer Graphene Nanoribbon On-Chip Interconnect

(51) International classification	:G06F0030367000, H01L0051500000, H04N0019187000, H01L0027080000, G06K0009620000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)Santasri Giri Tunga
2)Dr. Subhajit Das
3)Dr. Hafizur Rahaman
4)Dr. L.M.I.Leo Joseph
5)Dr. Sandip Bhattacharya
6)Dr. Ajayan
7)Dr. Abir Chatterjee

(57) Abstract :
An approach for developing the ESC model of the MLGNR interconnect includes the deviation in the Fermi energy corresponding to the interlayer screening, limiting the number of layers actively participating in the current conduction. For a particular MLGNR interconnect width, the deviation in parasitic resistance, inductance, and capacitance from one layer to another is calculated using the mean free path, interlayer conductivity, and the Fermi energy of each layer. This characteristic of shift in the Fermi energy and deviation in resistance, inductance, and capacitance due to Fermi screening between the layers need to be considered for precise and accurate modeling of MLGNR on-chip interconnect.

No. of Pages : 9 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/07/2024
(21) Application No.202431054917 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : SYSTEM FOR DRY EXECUTION OF FINISHING MATERIAL

(51) International classification	:E04F0013080000, E04F0013140000, E04B0002020000, F16D0121040000, B60N0002750000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)YEO, Yong Soo

(57) Abstract :
The dry construction system of the finishing material according to one aspect of the present invention comprises a fixing bracket that is fixed and installed at both ends on an angle support; a brick which is formed on the other side of the fixing bracket and which an insertion groove is formed one side facing the fixing bracket to be joined by a fitting method to the fixing bracket. The fixing bracket may comprise an insertion clip which is inserted into the insertion groove so that the brick may be combined with the fixing bracket; an elastic clip which is provided on left and right sides of the insertion clip respectively to provide an elastic force to push in a direction of the other side of the brick in a state that the insertion clip is inserted into the insertion groove; a fixing plate which is provided with the elastic clip and the insertion clip; a supporting clip provided at the top of the insertion clip to support the brick; and a distance maintaining spacing pin which is provided at between the bricks adjacent to each other to maintain a gap therebetween and to enhance a seismic resistance. [Representative Figure] Figure 1

No. of Pages : 18 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/07/2024
(21) Application No.202431055003 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : A METHOD AND A SYSTEM FOR BREAST ABNORMALITY DETECTION

(51) International classification	:G06N0003080000, G06K0009620000, H04L0067102300, H04L0045020000, G06F0017180000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
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2)Sourav Dey Roy
3)Niharika Nath
4)Mrinal Kanti Bhowmik

(57) Abstract :
A method for performing a breast abnormality detection is disclosed. The method includes obtaining, by a first plurality of base learner networks, a plurality of common cancer abnormality features from a plurality of source images. The method includes initializing a random weight to each of the first plurality of base learner networks. The method includes updating a plurality of meta parameter weights from the first plurality of base learner networks based on the plurality of random weights, the plurality of tasks, and an inner learning rate. The method includes initializing a second plurality of base learner networks with the plurality of meta parameter weights and a plurality of target images of a breast and a plurality of labels. The method also includes processing the plurality of target images with the plurality of base learner networks upon initialization to detect the breast abnormality in the plurality of target images. {To be published with figure 4}

No. of Pages : 31 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/07/2024
(21) Application No.202431055102 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : PROCESS FOR PRODUCING 4-HYDROXYACETOPHENONE

(51) International classification	:C07C0045540000, A61P0001160000, A61K0031198000, A61K0031192000, A61P0007000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)GOUDA, Nagaraj
2)SALUNKHE, Nilesh

(57) Abstract :
A process for producing 4-hydroxyacetophenone (4-HAP) comprises the steps of providing phenyl acetate; charging the phenyl acetate and anhydrous hydrogen fluoride (HF) in a reactor; and allowing the mixture of the phenyl acetate and the HF to react under conditions suitable for forming 4-HAP by Fries rearrangement.

No. of Pages : 16 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :04/07/2025
(21) Application No.202534063855 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : METHOD AND DEVICE FOR PRODUCING CONTACT METALLIZATIONS

(51) International classification	:H01L0023000000, H01L0021670000, H01M0010052500, B23K0026210000, H01L0021677000
(31) Priority Document No	:10 2024 120 350.1
(32) Priority Date	:18/07/2024
(33) Name of priority country	:Germany
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)KRAUSE, Thorsten
2)BRO, Thierry

(57) Abstract :
The invention relates to a method for producing contact metallizations on terminal faces of wafers (11) by means of a manipulator unit (15) for handling the wafers (11) and by means of a plurality of work stations each having a processing space (12, 13) for receiving the wafers (11), the plurality of work stations comprising at least one depositing station (52), which has a processing space (13) for receiving a solution of contact metal dissolved in a carrier liquid for deposition on the terminal faces of the wafers (11), step a. comprising detecting a measured value (M) of an object property of a wafer (11) and/or of a work station by means of a sensor (21), and step b. comprising determining a prioritization of equipping the processing spaces (12, 13) and/or a dwell time of the wafers (11) in a processing space (12, 13) by means of querying the measured value (M) in a databank (30) and/or by means of inference using a statistic model (32) while entering the measured value (M) and step c. comprising generating a control dataset (S) for the manipulator unit (15); and step d. comprising handling the wafers (11) according to the control dataset (S). Furthermore, the invention relates to a device (10) for producing contact metallizations on terminal faces of wafers (11). (Fig. 2)

No. of Pages : 42 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/07/2025
(21) Application No.202534066678 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : LIGHT-PASSABLE HOLE MODULE, CAMERA MODULE AND ELECTRONIC DEVICE

(51) International classification	:H04N0023550000, G02B0013000000, H04N0023540000, B26B0021220000, G02B0007080000
(31) Priority Document No	:63/672,932
(32) Priority Date	:18/07/2024
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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1)HONG, ZHENG-ZHI
2)SU, HENG YI
3)CHOU, Ming-Ta
4)TSENG, Te-Sheng

(57) Abstract :
ABSTRACT Title: LIGHT-PASSABLE HOLE MODULE, CAMERA MODULE AND ELECTRONIC DEVICE 5 A light-passable hole module (1) includes a blade assembly (14) and a lid element (15) arranged sequentially along a central axis (10). The blade assembly (14) has a plurality of blades (140) forming a light-passable hole (141). The light-passable hole (141) has a size variable by taking the central axis (10) as a center. The lid element (15) covers the blade assembly (14) and 10 has a through hole (151) disposed corresponding to the light-passable hole (141). The lid element (15) includes a plastic surface structure (152) and a metal wall structure (153). The plastic surface structure (152) faces towards one blade (140) and is disposed corresponding to the one blade (140). In a direction parallel to the central axis (10), the plastic surface structure (152) is 15 located closer to the blades (140) than the through hole (151) and is disposed in sequence with the blades (140). The metal wall structure (153) is disposed surrounding the through hole (151) and extends from the plastic surface structure (152) along a direction parallel to the central axis (10). FIG. 1 20

No. of Pages : 104 No. of Claims : 21

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/05/2025
(21) Application No.202537043782 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : ASSISTED DYNAMIC POSITION CONTROL OF A CHARGING VESSEL

(51) International classification	:B63B 79/10, B60L 53/14, B60L 53/16, B60L 53/36, B60L 53/66
(31) Priority Document No	:2217009.6
(32) Priority Date	:15/11/2022
(33) Name of priority country	:U.K.
(86) International Application No Filing Date	:PCT/GB2023/053005 :15/11/2023
(87) International Publication No	:WO 2024/105403
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)DE GUNZBOURG, Dimitri David
3)ROMAN, Luis Miguel Guillan

(57) Abstract :
A method for adaptive dynamic positioning of a vessel during offshore charging from a power station, actively assisted by a cable management system, the method comprising the steps of: (i) establishing a control link between said cable management system, configured to control at least one characteristic parameter of a charging cable connected between the power station and the vessel, and a positioning control system, configured to control a propulsion system of the vessel so as to move the vessel relative to the power station; (ii) defining, relative to the power station and based on said at least one characteristic parameter of said charging cable, a first target zone, adapted to effect vessel movement (response) of a first type, and at least one second target zone containing said first target zone, adapted to effect vessel movement of at least one second type; (iii) monitoring any one of said at least one characteristic parameter of said charging cable, at least one performance parameter of said propulsion system, a vessel position and/or a vessel heading) relative to the power station, and at least one environmental parameter; (iv) selectively modifying said first target zone and/or said at least one second target zone in response to a predetermined change of any one of said at least one characteristic parameter of said charging cable, at least one performance parameter of said propulsion system, said vessel position relative to the power station, and said at least one environmental parameter; (v) controlling said positioning control system and said cable management system, so as to maintain the vessel within or move the vessel back towards said first target zone in accordance with said vessel movement of a first type and said vessel movement of a second type, respectively.

No. of Pages : 24 No. of Claims : 21

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :04/09/2025
(21) Application No.202537084325 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : HYBRID APPARATUS FOR SAMPLING FILTRATION MEDIA AND FLUIDS

(51) International classification	:B01D 21/24, B01D 36/04, C02F 1/00, G01N 1/28
(31) Priority Document No	:63/483940
(32) Priority Date	:08/02/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/014871 :07/02/2024
(87) International Publication No	:WO 2024/168080
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)MARCHEK, Kenneth

(57) Abstract :
A hybrid apparatus for sampling filtration media and fluids in a fluid treatment vessel. The hybrid apparatus includes: a sampling conduit; and a fluid discharge piping, wherein a first end of the fluid discharge piping is coupled to a section of the sampling conduit. A first end of the sampling conduit is configured for slidable insertion within a fluid collection port of a fluid treatment vessel. The sampling conduit can include a media collection port at an anterior end and a media sampling/ discharge valve at a posterior end. The media sampling valve can be configured to facilitate extraction of a desired amount of the filtration media for sampling purposes at any time during normal operation.

No. of Pages : 10 No. of Claims : 18

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/09/2025
(21) Application No.202537093496 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : CENTRIFUGAL PUMP DRIVE DEVICE, CENTRIFUGAL PUMP DRIVE DEVICE UNIT, EXTRACORPOREAL CIRCULATION DEVICE, AND ARTIFICIAL CARDIOPULMONARY SYSTEM

(51) International classification	:A61M 60/232, A61M 60/109, A61M 60/38, A61M 60/585
(31) Priority Document No	:2023-031236
(32) Priority Date	:01/03/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/007050 :27/02/2024
(87) International Publication No	:WO 2024/181430
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(57) Abstract :
Provided is a centrifugal pump drive device reduced in size. The centrifugal pump drive device drives a centrifugal pump included in an extracorporeal circulation device wherein a display operation unit, an operation unit, a control unit, a power supply unit, and a battery thereof are disposed in one housing.

No. of Pages : 28 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :10/10/2025
(21) Application No.202537097721 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : METHOD FOR REGULATING AN OPERATION OF AN ELECTRIC FURNACE AND ELECTRIC FURNACE FOR MELTING OF MELTING MATERIAL

(51) International classification	:C21C 5/52, F27B 3/08, F27B 3/28, F27D 11/10, F27D 19/00
(31) Priority Document No	:10 2023 106 881.4
(32) Priority Date	:20/03/2023
(33) Name of priority country	:Germany
(86) International Application No Filing Date	:PCT/EP2024/057389 :20/03/2024
(87) International Publication No	:WO 2024/194333
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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1)MICHELON, Giovanni
2)GENSINI, Gianni
3)SAMASSA, Michele

(57) Abstract :
The present invention relates to a method for regulating an operation of an electric furnace (10) during a melting process of melting material, the method comprising the following method steps : - model predictive calculating (S1) of a target course of at least one operating property (Op) up to a time horizon (N) based on a result to be achieved of the melting process; and - setting (S2) the at least one operating property (Op) by means of the electrode positioning means (30) and/or the electrical power supply means (50) in such a way that the at least one operating property (Op) lies on the target course of the at least one operating property (Op) at a predetermined future point in time. The present invention further relates to an electric furnace (10) configured to execute a method for regulating an operation of an electric furnace (10) during a melting process of melting material.

No. of Pages : 30 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/10/2025
(21) Application No.202537100221 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : METHOD FOR LINKING DASHBOARD DATA WITH THE THREE-DIMENSIONAL MODEL OF A PRODUCTION LINE THAT CONSISTS OF MULTIPLE MODULES

(51) International classification	:G06F 30/20, B22D 11/06, B22D 11/12, B22D 11/16, G05B 19/409
(31) Priority Document No	:10 2023 108 213.2
(32) Priority Date	:30/03/2023
(33) Name of priority country	:Germany
(86) International Application No Filing Date	:PCT/EP2024/058863 :02/04/2024
(87) International Publication No	:WO 2024/200859
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)BUI, Thanh Phong
2)BRESSER, Benjamin

(57) Abstract :
The invention relates to a computer-implemented method for linking dashboard data with the three-dimensional model of a production line that consists of multiple modules, and to a system for carrying out said method.

No. of Pages : 16 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/10/2025
(21) Application No.202537100567 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : BIOMETRICALLY SCALABLE AI DESIGNED ARTICULATED CATHETER DEVICE

(51) International classification :A61B 34/30
(31) Priority Document No :18/186176
(32) Priority Date :19/03/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/018958
Filing Date :07/03/2024
(87) International Publication No :WO 2024/196591
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(72)**Name of Inventor :**
1)SCHMITZ, Gregory

(57) Abstract :
Computerized system and method of manufacturing an articulated surgical device. Surgical device pathway data (often from medical scans), target and entry point location data, and design parameters in computer memory are used to automatically design, and subsequently manufacture the customized device. The device typically comprises a plurality of units, which may have varying lengths and widths, connected to other units by at least one moveable joint. The device is configured to accommodate multiple pull cables, often running from the distal to the proximal end. These cables enable an operator, often using a proximal control device, to precisely control the orientation of the distal end as the device traverses a patient's body pathways. The distal end of the device may have an effector unit configured to perform a medical task. Design and manufacture are facilitated by use of AI computerized design methods and computer controlled (CNC, laser cutting, 3D printing) methods.

No. of Pages : 26 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :21/10/2025

(21) Application No.202537101564 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : PAPER-BASED LID WITH TAMPER EVIDENCE

(51) International classification :B65D 43/02
(31) Priority Document No :23169900.0
(32) Priority Date :25/04/2023
(33) Name of priority country :EPO
(86) International Application No :PCT/EP2024/058898
Filing Date :02/04/2024
(87) International Publication No :WO 2024/223234
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)MAGNUM IP HOLDINGS B.V.
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(72)**Name of Inventor :**
1)BRACKENBURY, Matthew, James
2)RIGTERINK, Jan
3)SCHMITT, Justin, David

(57) Abstract :
A paper-based lid, lid and container assembly that preferably contains a food product, preferably a frozen confectionary product, and a process to fill the latter assembly, wherein the lid comprises a skirt with tamper-evidence features provided by a plurality of weakening lines.

No. of Pages : 23 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/10/2025
(21) Application No.202537101570 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : COATED BARRIER PAPER

(51) International classification	:D21H 19/40, B32B 29/00, D21H 19/54, D21H 19/82, D21H 27/10
(31) Priority Document No	:23164175.4
(32) Priority Date	:24/03/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/057316 :19/03/2024
(87) International Publication No	:WO 2024/200118
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)LARSSON, Johan A.
2)GILLGREN, Thomas
3)PROSPER, Wouter

(57) Abstract :
The present disclosure provides coated paper product comprising: - a paper substrate comprising a first and a second side; - a first coating layer on the first side of the paper substrate, wherein the first coating layer comprises polyvinyl alcohol (PVOH), starch, starch-based biolatex, styrene-butadiene (SB) latex or a mixture thereof, wherein in case the first coating layer comprises SB-latex there is an SB-latex to pigment dry weight ratio of between 100:0 to 100:110; and - a second coating layer on the first coating layer, wherein the second coating layer comprises EAA and talc, and wherein the dry weight ratio of EAA to talc in the second coating layer is between 100:5 and 100:70.

No. of Pages : 36 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/10/2025
(21) Application No.202537101609 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : METHOD FOR PREPARING ARYLVINYLSULPHONES

(51) International classification :C07C 315/00, C07C 317/44
(31) Priority Document No :202331021008
(32) Priority Date :24/03/2023
(33) Name of priority country :India
(86) International Application No :PCT/EP2024/056047
Filing Date :07/03/2024
(87) International Publication No :WO 2024/199939
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)KEMIRA OYJ
Address of Applicant :Energiakatu 4 00180 Helsinki Finland
(72)**Name of Inventor :**
1)BOROLE, Yogesh Laxman

(57) Abstract :
A method for preparing arylvinylsulphones comprises reacting an aryl sulphonyl halide with a reactive solvent selected from (meth)acrylonitrile or alkyl (meth)acrylate in the presence of a Cu(I) catalyst in a first reaction mixture to form an intermediate product, wherein the Cu(I) catalyst is uncomplexed. Unreacted reactive solvent is separated from the first reaction mixture to form a second mixture. A low polarity solvent is added to the second mixture to precipitate the Cu(I) catalyst and dissolve the intermediate product to form a third reaction mixture. A base is added to the third reaction mixture, wherein the intermediate product undergoes a base-catalysed elimination of the halogen atom from the intermediate product to form an arylvinylsulphone compound preferably under cooling. The arylvinylsulphone compound, is separated from the third reaction mixture.

No. of Pages : 15 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/10/2025
(21) Application No.202537101631 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : APPARATUS AND METHOD FOR FORMING A COVER LAYER FOR A CAKE

(51) International classification	:A21C 11/00, A21C 15/00
(31) Priority Document No	:2304960.4
(32) Priority Date	:04/04/2023
(33) Name of priority country	:U.K.
(86) International Application No Filing Date	:PCT/GB2024/050863 :28/03/2024
(87) International Publication No	:WO 2024/209190
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)DAVIES, Daniel
Address of Applicant :Parkdale Marton Welshpool SY21 8JJ U.K.
(72)**Name of Inventor :**
1)DAVIES, Daniel

(57) Abstract :
An apparatus for forming a cover layer (22') for a cake base (60) comprises a concave mould (12) comprising inner walls (26) defining a moulding surface, and an expandable enclosure (18) which can be positioned in the mould. The expandable enclosure (18) comprises a flexible, resiliently deformable wall defining an internal cavity and a plurality of discrete bodies, e.g. spheres (56) are retained within the internal cavity of the expandable enclosure (18). A displacement member (40) projects into the interior of expandable enclosure (18) and is reversibly movable within the enclosure (18) to displace the discrete bodies (56) and thereby reversibly expand the flexible, resiliently deformable wall of the expandable enclosure (18).

No. of Pages : 15 No. of Claims : 25

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :25/10/2025
(21) Application No.202537102858 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : SPEECH MASKING METHOD AND DEVICE, SYSTEM, AND VEHICLE

(51) International classification :G10K 11/175, G10L 21/0216
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/CN2023/088312
Filing Date :14/04/2023
(87) International Publication No :WO 2024/212208
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)XIANG, Teng
2)WU, Sheng
3)PING, Guoli
4)SHI, Liming
5)MO, Pinxi

(57) Abstract :
A speech masking method and device, and a system, applicable to the field of intelligent vehicles. The method comprises: determining a speech source position and a target mask position; receiving a sound signal from the speech source position, and detecting whether a speech signal is present in the sound signal, so as to generate a detection result; if the detection result is that a speech signal is present in the sound signal, producing a masking sound for the speech signal, and outputting the masking sound to a first loudspeaker at the speech source position and a second loudspeaker at the target mask position; and if the detection result is that no speech signal is present in the sound signal, not producing a masking sound. By means of the present application, the requirement of passengers for private speech communication in a vehicle cabin space can be satisfied, and information security is improved.

No. of Pages : 37 No. of Claims : 36

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :27/10/2025
(21) Application No.202537103330 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : LIQUID DESICCANT AIR CONDITIONING SYSTEM WITH DIRECTED FLUID FLOW

(51) International classification	:F24F 3/14, F24F 3/147, F24F 5/00, F28D 21/00, F28D 9/00
(31) Priority Document No	:63/493848
(32) Priority Date	:03/04/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/022637 :02/04/2024
(87) International Publication No	:WO 2024/211286
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)GRAHAM, Matthew
2)BETTS, Daniel, A.
3)TILGHMAN, Matthew

(57) Abstract :
The disclosure relates to mass transfer assemblies for heating ventilation and cooling systems. In some examples, a mass transfer apparatus includes a stack of plates, where the stack defines channel pairs, and each channel pair has one conditioning channel and one exhaust channel. An upstream edge of the conditioning channels and a downstream edge of the exhaust channels define an upstream portion of the stack and extend laterally. In addition, the mass transfer apparatus is adapted to feed a fluid feed stream to the conditioning channels, and feed a first portion of the conditioned fluid feed stream to the exhaust channels. For each channel pair, an open portion of the upstream edge of the conditioning channel is open for receiving the fluid feed stream, and an open portion of the downstream edge of the exhaust channel is open for exhausting the conditioned fluid feed stream.

No. of Pages : 21 No. of Claims : 19

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :28/10/2025
(21) Application No.202537103611 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : FLUORINE-CONTAINING ISOXAZOLONE COMPOUND AND PRODUCTION METHOD FOR SAME

(51) International classification	:C07D 261/12, C07D 261/14, C07D 419/06, C07D 487/04
(31) Priority Document No	:2023-071550
(32) Priority Date	:25/04/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/015700 :22/04/2024
(87) International Publication No	:WO 2024/225214
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)SEINO Junya
2)AOTSU Rie
3)TAKAHASHI Yusuke

(57) Abstract :
The present invention provides: a 3-isoxazolone compound having a trifluoromethyl group at position 4 of an isoxazolone ring and having a specific substituent at position 2 and position 5 of the isoxazolone ring; and a 5-isoxazolone compound having a trifluoromethyl group at position 4 of an isoxazolone ring and having a specific substituent at position 2 and position 3. The present invention also provides a production method with which it is possible to produce, in a simplified manner, a 3-isoxazolone compound and a 5-isoxazolone compound without generating, as a by-product, an O-substitution product through reaction of a specific material. This fluorine-containing isoxazolone compound is represented by general formula (1).

No. of Pages : 45 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :28/10/2025
(21) Application No.202537103719 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : A METHOD FOR DETERMINING ASYMMETRY CONDITIONS IN A MOVING VEHICLE

(51) International classification	:B60W 30/02, B60W 40/10, B60W 40/114, B60W 40/064, B60W 50/02
(31) Priority Document No	:102023000010377
(32) Priority Date	:23/05/2023
(33) Name of priority country	:Italy
(86) International Application No Filing Date	:PCT/IB2024/054875 :20/05/2024
(87) International Publication No	:WO 2024/241190
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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1)CASERINI, Stefano
2)BLANDINA, Giovanni
3)PIERALLINI, Mauro

(57) Abstract :
There is described a method for determining the occurrence of an asymmetry condition in a motor vehicle, comprising : - determining a reference yaw rate (rmod) of the vehicle, - measuring an actual yaw rate of the vehicle (rmeas), - calculating a difference (ragg) between said reference yaw rate (rmod) and said actual yaw rate (rmeas), - reporting the occurrence of an asymmetry condition if the difference (ragg) between said reference yaw rate (rmod) and said actual yaw rate (rmeas) is greater than a first threshold value (Th1).

No. of Pages : 24 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/10/2025

(21) Application No.202537104085 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : STRUCTURE AND EVALUATION METHOD USING STRUCTURE

(51) International classification	:C12N 5/071, C12Q 1/02
(31) Priority Document No	:2023-069093
(32) Priority Date	:20/04/2023
(33) Name of priority country	:Japan
(86) International Application No	:PCT/JP2024/015630
Filing Date	:19/04/2024
(87) International Publication No	:WO 2024/219499
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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2)MORIMOTO Yuya
3)TANI Yuta
4)SAWAYAMA Jun
5)IKEO Satoshi
6)YAMAMOTO Yuki
7)NAGAMOTO Tetsuharu

(57) Abstract :
The purpose of the present disclosure is to provide a structure capable of accessing a lumen of a cell structure. A structure according to the present disclosure includes a bag-like cell structure and a tubular body, wherein the cell structure includes a lumen and a cell layer covering at least a part of the lumen; the cell layer is composed of cells; and the tubular body is configured to allow the lumen of the cell structure and the outside of the cell structure to be in communication with each other.

No. of Pages : 59 No. of Claims : 32

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :29/10/2025

(21) Application No.202537104288 A

(43) Publication Date : 23/01/2026

(54) Title of the invention : OPERATING A FUEL CELL IN A SMALL PRESSURE HULL, IN PARTICULAR FOR AN AUTONOMOUS UNDERWATER VEHICLE

(51) International classification	:H01M 8/04089, H01M 8/0438, H01M 8/0444, H01M 8/04746, B63G 8/00
(31) Priority Document No	:10 2023 110 690.2
(32) Priority Date	:26/04/2023
(33) Name of priority country	:Germany
(86) International Application No Filing Date	:PCT/EP2024/060404 :17/04/2024
(87) International Publication No	:WO 2024/223380
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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2)THYSSENKRUPP AG
(72)**Name of Inventor :**
1)MECHSNER, Alfred
2)VIETH, Michael

(57) Abstract :
The present invention relates to a pressure hull (10) with a fuel-cell device (20) arranged in the pressure hull (10), wherein the fuel-cell device (20) has, at least on the cathode side, a first gas outlet (22) and, on the anode side, a second gas outlet (24), characterized in that the pressure hull (10) has at least one pressure-measuring device (90) and a control device (80), wherein the control device (80) is connected to the pressure-measuring device (90) for determining the internal pressure of the pressure hull (10), wherein the control device (80) is connected to the second gas outlet (24) for the purpose of opening and closing the second gas outlet (24).

No. of Pages : 15 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/10/2025
(21) Application No.202537104705 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : METHODS FOR PRODUCING BINDER-COATED CONDUCTOR-SPECKLED ACTIVE BATTERY MATERIAL AGGLOMERATIONS FOR ELECTRODES

(51) International classification	:H01M 4/62, H01G 11/24, H01G 11/42, B01F 31/60, H01M 4/04
(31) Priority Document No	:18/213873
(32) Priority Date	:25/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/031164 :25/05/2024
(87) International Publication No	:WO 2025/006099
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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1)DEVARAJ, Vikram
2)DEVARAJ, Varun

(57) Abstract :
A method for producing binder-coated active battery material agglomerations includes agitating, within a vessel, a volume of a binder-solvent solution across two or more steps with a particulate mixture including active battery material particles. The binder-solvent solution has a solubility limit for a mixture of binder material particles within a first solvent solution at a first set of environmental parameters. While retaining the particulate mixture within the vessel, the particulate mixture is subjected to a second set of environmental parameters across two or more steps which reduces the solubility limit to generate a powder mixture of binder-coated active battery material agglomerations.

No. of Pages : 28 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/10/2025
(21) Application No.202537104711 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : TRANSPOSONS, VECTORS AND GENETICALLY ENGINEERED CELLS

(51) International classification :C12N 15/09, C12N 15/85
(31) Priority Document No :2305637.7
(32) Priority Date :17/04/2023
(33) Name of priority country :U.K.
(86) International Application No :PCT/EP2024/060455
Filing Date :17/04/2024
(87) International Publication No :WO 2024/218170
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)CASSETTA, Luca
2)LOPEZ-YRIGOYEN, Martha
3)WICHER, Krzysztof B.

(57) Abstract :
A transposon comprising a Ubiquitous Chromatin Opening Element (UCOE) nucleic acid sequence, and a nucleic acid sequence of a gene of interest or a fragment thereof and optionally a 3' polyadenylation sequence under control of a promoter, flanked by Piggybac™ transposon-specific inverted terminal repeat sequences PB 5' ITR and PB 3' ITR.

No. of Pages : 70 No. of Claims : 26

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/10/2025

(21) Application No.202537104827 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : COMPACT DEGASSING OF PROCESS WATER IN A FUEL-CELL INSTALLATION

(51) International classification :H01M 8/04119
(31) Priority Document No :10 2023 117 838.5
(32) Priority Date :06/07/2023
(33) Name of priority country :Germany
(86) International Application No :PCT/EP2024/067989
Filing Date :26/06/2024
(87) International Publication No :WO 2025/008244
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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2)THYSSENKRUPP AG
(72)**Name of Inventor :**
1)MECHSNER, Alfred

(57) Abstract :
The present invention relates to a fuel-cell waste-water degassing tank (10), wherein the fuel-cell waste-water degassing tank (10) has a housing (20), wherein the fuel-cell waste-water degassing tank (10) has an anode-water area (30) and a cathode-water area (40) located in the housing (20), wherein the fuel-cell waste-water degassing tank (10) has an anode-water inlet (32), located in the anode-water area (30), and a cathode-water inlet (42), located in the cathode-water area (40), wherein the fuel-cell waste-water degassing tank (10) has a water outlet (60), located in the cathode-water area (40), wherein the fuel-cell waste-water degassing tank (10) has an anode-gas outlet (34) in the anode-water area (30), wherein the fuel-cell waste-water degassing tank (10) has a cathode-gas outlet (44) in the cathode-water area (40), wherein between the anode-water area (30) and the cathode-water area (40) there is a water overpass, wherein the water overpass has a water inlet (52) in the anode-water area (30), wherein the water overpass has a transfer point (50), wherein the transfer point (50) is located at the transition of the anode-water area (30) to the cathode-water area (40), wherein the water inlet (52) is located below the transfer point (50).

No. of Pages : 11 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/10/2025
(21) Application No.202537105258 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : AN AIR CONDITIONING SYSTEM AND AN INSTALLATION THAT COMBINES SAID SYSTEM WITH A DRYING, GRANULATING OR COATING DEVICE IN THE FIELD OF PHARMACEUTICAL PRODUCT MANUFACTURING

(51) International classification :F26B 3/00
(31) Priority Document No :U202330620
(32) Priority Date :14/04/2023
(33) Name of priority country :Spain
(86) International Application No :PCT/ES2024/070209
Filing Date :04/04/2024
(87) International Publication No :WO 2024/213811
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
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2)BENÍTEZ FLORES, Cristina
3)GARCIA I GARCIA, Albert

(57) Abstract :
The present invention relates to an air conditioning system (1, T, 1") to be used in a drying, granulating or coating process in the field of pharmaceutical product manufacturing, comprising conveying means for conveying the air in which is being conditioned divided into a first unit (10), which houses dehumidification means (11), and a second unit (20), which houses the heating means (21) for the dehumidified air, the first and second units (10, 20) being prepared to be coupled in series and provide continuity to the air conveyance, the air conveyance means further comprising a third unit (30) that can be coupled between the first and the second units (10, 20) giving continuity to the air conveyance with a heat recovery unit (31) of the indirect contact gas-gas type through which the air being conditioned is forced to circulate for preheating thereof, the third unit (30) being provided for this purpose with a hot inlet (30c) and a cold outlet (30d) for the recovery gas that is also forced to circulate through the heat recovery unit (31).

No. of Pages : 17 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/10/2025
(21) Application No.202537105412 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : COMPUTER-IMPLEMENTED METHOD FOR PROCESSING MACHINE-RELATED DATA OF A COMPONENT OF A DEVICE

(51) International classification	:G06N 20/00, G05B 15/00, G05B 19/418, G06N 3/08
(31) Priority Document No	:10 2023 114 652.1
(32) Priority Date	:05/06/2023
(33) Name of priority country	:Germany
(86) International Application No Filing Date	:PCT/EP2024/065143 :03/06/2024
(87) International Publication No	:WO 2024/251635
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)RAIS, Viktor

(57) Abstract :
The invention relates to a computer-implemented method for processing machine-related data in order to obtain at least one trained machine-learning model and to a computer-implemented method for detecting the operating state of a component of a device. The invention also relates to a device for processing data, comprising means which are designed to carry out a respective method of the computer-implemented methods or both computer-implemented methods, and to a data structure.

No. of Pages : 37 No. of Claims : 24

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :01/11/2025
(21) Application No.202537105778 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : WORKING ROLL FOR ROLLING A METALLIC ITEM, ROLL STAND, METALLIC STRIP, METHOD FOR PRODUCING A WORKING ROLL, AND USE OF A WORKING ROLL

(51) International classification	:B21B 27/03, C23C 4/123, C23C 4/06, C23C 4/11, C23C 4/08
(31) Priority Document No	:10 2023 113 182.6
(32) Priority Date	:19/05/2023
(33) Name of priority country	:Germany
(86) International Application No Filing Date	:PCT/EP2024/063704 :17/05/2024
(87) International Publication No	:WO 2024/240646
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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4)WENGENROTH, Walter
5)VOGD, Matthias

(57) Abstract :
The invention relates to a working roll (1) for rolling a metallic item, in particular for rolling a metallic strip, comprising: - a main body (4) made of metal; and - an antiwear layer (2) at least partially applied to the main body, wherein: the antiwear layer is a thermal sprayed coating; and the antiwear layer has a chrome proportion of smaller than or equal to 90 wt.%, preferably smaller than or equal to 60 wt.%, and especially preferably smaller than or equal to 30 wt.%.

No. of Pages : 51 No. of Claims : 24

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :01/11/2025
(21) Application No.202537105805 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : AMBIENT TEMPERATURE INITIATED, MULTISTAGE CURED POLYMERIC COMPOSITIONS

(51) International classification :C08G 59/42
(31) Priority Document No :63/468314
(32) Priority Date :23/05/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/030848
Filing Date :23/05/2024
(87) International Publication No :WO 2024/243442
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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3)GOLDMAN, Vincent
4)PAQUET, Donald
5)RAWLS, Norman

(57) Abstract :
A polymeric composition comprising a part A and a part B adapted to react with part A, wherein upon contacting part A and part B, heat is generated from a first exothermic reaction which increases the composition temperature to a temperature sufficiently high to cause a second exothermic reaction.

No. of Pages : 31 No. of Claims : 43

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :03/11/2025
(21) Application No.202537106072 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : METHOD FOR PREPARING BISAMIDE INSECTICIDE AND INTERMEDIATE THEREOF

(51) International classification :C07D 401/04, A01N 43/56, A01P 7/00
(31) Priority Document No :202310407854.0
(32) Priority Date :17/04/2023
(33) Name of priority country :China
(86) International Application No :PCT/CN2024/085205
Filing Date :01/04/2024
(87) International Publication No :WO 2024/217264
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)WU, Mingxue
3)HE, Jun
4)CHENG, Ke

(57) Abstract :
The present invention relates to a method for preparing a bisamide insecticide or an intermediate thereof. Specifically, the present invention relates to a method for preparing a compound of formula I. The method comprises the step of reacting a carboxylic acid as represented by formula I-1 with a halogenating agent and elemental halogen. The method can substantially improve product yield, producing relatively high economic benefits.

No. of Pages : 25 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :04/11/2025
(21) Application No.202537106658 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : FGFR4 INHIBITOR COMPOSITION, PREPARATION METHOD THEREFOR AND PHARMACEUTICAL USE THEREOF

(51) International classification :A61K 31/519, C07D 471/04, A61P 35/00
(31) Priority Document No :202310684931.7
(32) Priority Date :09/06/2023
(33) Name of priority country :China
(86) International Application No :PCT/CN2024/098046
Filing Date :07/06/2024
(87) International Publication No :WO 2024/251252
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)ZHANG, Zhen
3)YU, Hongping

(57) Abstract :
An FGFR4 inhibitor composition, a preparation method therefor and the pharmaceutical use thereof. The FGFR4 inhibitor composition comprises a free base of the compound as represented by formula (I) having the following structure or an acid salt thereof as an active ingredient; and a preparation process suitable for industrial production is developed by means of using a suitable filler and other pharmaceutically acceptable carriers. A drug preparation with the drug fluidity, the dissolution rate, the content uniformity, the content of related substances, the physical and chemical stability, etc. thereof meeting clinical requirements can be obtained, such that the requirements of clinical research and drug marketing are met, the problem of drug accessibility is solved, and the drug preparation is expected to be quickly developed into a new generation of FGFR4 inhibitors.

No. of Pages : 73 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/11/2025
(21) Application No.202537107270 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : AERATED FROZEN CONFECTION

(51) International classification	:A23G 9/40, A23G 9/32, A23G 9/34, A23G 9/38, A23G 9/42
(31) Priority Document No	:23171709.1
(32) Priority Date	:04/05/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/059989 :12/04/2024
(87) International Publication No	:WO 2024/227582
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)ROSSETTI, Damiano
2)TELFORD, Julia, Helen

(57) Abstract :
The present invention relates to an aerated frozen confection comprising: fat in an amount of 3 to 15 wt%; sugars in an amount of 10 to 30 wt%; milk protein in an amount of 0.2 to 0.6 wt%; wherein the milk protein is 20 to 50 wt% whey protein, and 50 to 80 wt% casein.

No. of Pages : 11 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/11/2025
(21) Application No.202537108405 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : DRONE WITH FOLDING PROPELLERS

(51) International classification :B64U 30/293, B64U 10/16, B64C 39/02
(31) Priority Document No :10-2023-0056270
(32) Priority Date :28/04/2023
(33) Name of priority country :Republic of Korea
(86) International Application No :PCT/KR2024/005118
Filing Date :17/04/2024
(87) International Publication No :WO 2024/225682
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(72)**Name of Inventor :**
1)LEE, Sang-Mook

(57) Abstract :
The present invention relates to a drone with folding propellers, the drone comprising: a main body; first propeller parts in which a plurality of first driving arms are rotatably coupled to the upper surface of the main body and are inserted into the upper surface of the main body or withdrawn to the outside; and a cover part, which is coupled to the upper surface of the main body so as to be movable in the vertical direction, has a space part formed at the lower end thereof so that the inserted first propeller parts can be covered when the cover part is positioned at the lower side, and moves upward so that the first propeller parts can be withdrawn. Therefore, the first propeller parts are rotatably coupled to the upper surface of the main body and are inserted into and withdrawn from same, and the cover part is coupled to the upper surface of the main body so as to be movable in the vertical direction, and thus the first propeller parts are inserted into the cover part according to the rotation of the first propeller parts and the movement of the cover part so that the effects of enabling volume to be minimized when the drone is parked or stored and enabling damage to propellers to be prevented can be obtained.

No. of Pages : 16 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/11/2025
(21) Application No.202537108415 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : METHOD FOR COATING FIREARM BARREL

(51) International classification	:C23C 14/00, C23C 14/02, C23C 14/04, C23C 14/16, C23C 14/34
(31) Priority Document No	:23177919.0
(32) Priority Date	:07/06/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/065460 :05/06/2024
(87) International Publication No	:WO 2024/251814
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)FERON, Geoffroy
4)DUBOIS, Michaël

(57) Abstract :
The present invention relates to a method for providing a coating on the internal surface of a barrel of a small calibre or medium calibre firearm, the internal surface defining an internal volume, the method comprising: providing, in a reaction chamber, a firearm comprising a barrel to be treated and a cylindrical electrode having an outer surface and comprising a target material substantially coaxially within the barrel; closing the reaction chamber; reducing the pressure to a predetermined pressure value, supplying a gas to the reaction chamber, thereby providing the gas in the internal volume and increasing the pressure within the reaction chamber to a working pressure; applying a first electric field to the electrode, so as to use the electrode as a target cathode and the barrel as an anode, thereby activating the gas into a plasma gas; removing the target material by the plasma gas and depositing it on the internal surface; turning off the first electric field; stopping the supply of the gas; bringing the reaction chamber back to atmospheric pressure; removing the firearm comprising the treated barrel from the reaction chamber; the distance between the outer surface of the electrode and the internal surface of the barrel being at least 0.5 mm, the electric field being applied for a duration sufficiently long to form a layer of target material on the internal surface of the barrel, and the product of the working pressure and the distance between the electrode and the internal surface being between 10-5 Torr.cm and 45 Torr.cm.

No. of Pages : 23 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/11/2025
(21) Application No.202537108416 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : ANTIMICROBIAL COMPOSITION AND PEST-PROOF ANTIMICROBIAL LIGHTING COMPRISING SAME

(51) International classification	:A01M 29/10, A01N 43/40, A01N 59/00, C09D 5/14, C09D 7/61
(31) Priority Document No	:10-2023-0048431
(32) Priority Date	:12/04/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2023/007745 :07/06/2023
(87) International Publication No	:WO 2024/214864
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)MOON, Gwi Yeol
2)PARK, Bong Sik
3)PARK, Jun Sang

(57) Abstract :
The present invention relates to a pest-proof and antimicrobial composition and a pest-proof lighting comprising same. Particularly, the present invention provides a pest-proof and antimicrobial composition, wherein a pest-proof and antimicrobial composition comprising metal powder, sea marine stone, nanocellulose, and ultrapure water is manufactured, and the pest-proof and antimicrobial composition is coated on an LED lamp having the color temperature of 2000K to 3000K and the wavelength band of 510 to 700 ?.

No. of Pages : 18 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/11/2025
(21) Application No.202537109970 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : BAG FITTING SYSTEM AND METHOD FOR OPERATING SAME

(51) International classification	:B65B 43/16, B65B 43/46, B65B 43/52, B65B 43/56, B65B 1/18
(31) Priority Document No	:10 2023 113 439.6
(32) Priority Date	:23/05/2023
(33) Name of priority country	:Germany
(86) International Application No	:PCT/EP2024/063314
Filing Date	:15/05/2024
(87) International Publication No	:WO 2024/240556
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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1)SIEWECKE, Klaus

(57) Abstract :
The invention relates to a bag fitting system (100), comprising a bag fitting device (200) for fitting empty bags (400) onto a filling connection (501) of a packing machine (500) and comprising a supply (300) of empty bags (400). A conveyor device (1) comprising a conveyor section (2) with a first end (3) and a second end (4) is provided between the bag fitting device (200) and the supply (300) of empty bags (400), wherein empty bags (400) are conveyed along the conveyor section (2) by means of the conveyor device (1), empty bags (400) are supplied to the conveyor section from the supply (300) at the first end (3), and empty bags (400) are supplied to the bag fitting device (200) at the second end (4). In the method for operating such a bag fitting system (100), an empty bag (400) is supplied to the conveyor section (2) of a conveyor device (1) from a supply (300) at the first end (3) of the conveyor section (2) and is transferred to the bag fitting device (200) at the second end (4) of the conveyor section (2).

No. of Pages : 26 No. of Claims : 24

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :01/12/2025
(21) Application No.202537119665 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : HUMIDITY CURABLE TWO-COMPONENT SYSTEM COMPRISING ACCELERATOR

(51) International classification	:C08G 18/10, C09J 171/02, C09J 175/04, C08L 83/04, C09J 183/04
(31) Priority Document No	:23178839.9
(32) Priority Date	:13/06/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/066272 :12/06/2024
(87) International Publication No	:WO 2024/256486
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
The invention relates to a fast curable two-component system based upon humidity-curable prepolymers, preferably silyl-modified prepolymers (SMP). Upon mixing the first component with the second component, the resultant mixture cures in a relatively short period of time. The curable two-component system is useful as adhesive or sealant and can be used by means of standard equipment for applying two-component systems.

No. of Pages : 96 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/12/2025
(21) Application No.202537120191 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : WORK ROLL FOR ROLLING A METAL PRODUCT, ROLL STAND, METAL STRIP, METHOD FOR PRODUCING A WORK ROLL, AND USE OF A WORK ROLL

(51) International classification	:C23C 4/02, C23C 4/06, C23C 4/10, C23C 4/11, C23C 4/12
(31) Priority Document No	:10 2023 113 186.9
(32) Priority Date	:19/05/2023
(33) Name of priority country	:Germany
(86) International Application No Filing Date	:PCT/EP2024/063716 :17/05/2024
(87) International Publication No	:WO 2024/240655
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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4)WENGENROTH, Walter
5)VOGD, Matthias

(57) Abstract :
The invention relates to a work roll for rolling a metal product, in particular for rolling a metal strip, having: - a main part made of metal; and - a wear protection layer which is arranged on at least some regions of the main part, wherein the wear protection layer is a thermal spray protection layer, said wear protection layer as well as the main part having a respective internal stress; and the wear protection layer and/or the main part has an internal compressive stress with a value which is greater than or equal to 200 N/mm2, preferably greater than or equal to 300 N/mm2, particularly greater than or equal to 500 N/mm2.

No. of Pages : 55 No. of Claims : 28

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/12/2025
(21) Application No.202537120568 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : SMALL MOLECULE INHIBITORS OF THE RIBOSOME BIOGENESIS FACTOR NVL2

(51) International classification	:A61K 31/554, A61P 35/00, A61K 31/55, C07D 281/10, A61K 31/5517
(31) Priority Document No	:63/507089
(32) Priority Date	:08/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/032171 :02/06/2024
(87) International Publication No	:WO 2024/253980
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
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2)NIJHAWAN, Deepak
3)TAO, Ye
4)GUO, Holly Huizi

(57) Abstract :
Described are dibenzothiazepinone and dibenzazepinone-based compounds for treating cancer comprise small molecule inhibitors of the ribosome biogenesis factor NVL2, related pharmaceutical compositions, method to inhibit ribosome biogenesis, induce p53 or inhibit cancer cells and methods of screening for candidate therapeutics for treating cancer.

No. of Pages : 203 No. of Claims : 48

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/12/2025
(21) Application No.202537120602 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : INSPECTION METHOD AND MANUFACTURING METHOD FOR METALLIC PACKAGING CONTAINER, MANUFACTURING METHOD FOR PACKAGE BODY, PACKAGING CONTAINER ASSEMBLY, AND PACKAGE BODY ASSEMBLY

(51) International classification	:G01M 3/00, B65D 8/04, G01B 21/30, G01M 3/04, G01M 3/10
(31) Priority Document No	:63/467154
(32) Priority Date	:17/05/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/JP2024/017982 :15/05/2024
(87) International Publication No	:WO 2024/237282
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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6)MATSUSHIMA, Kazunori
7)TAKEUCHI, Kazuharu
8)SHIMIZU, Kaori
9)HINATAYA, Takahiro

(57) Abstract :
The present invention provides, inter alia, an inspection method and a manufacturing method for a metallic packaging container in which the leakage risk of a specific content, such as a composition containing a highly unsaturated fatty acid alkyl ester as a main component, is reduced. This method for inspecting and manufacturing a metallic packaging container includes: forming a body by molding and seam-welding sheet metal; attaching a top plate and a ground plate to the body so as to form the packaging container; and thereafter performing a burr inspection for inspecting the amount of burring with respect to a seam part of the body.

No. of Pages : 39 No. of Claims : 22

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :03/12/2025
(21) Application No.202537120974 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : INDUCTION HEATING DEVICE, OPERATING METHOD, PRODUCTION LINE, USE OF SUCH AN INDUCTION HEATING DEVICE, USE OF SUCH AN OPERATING METHOD, AND USE OF SUCH A PRODUCTION LINE

(51) International classification :H05B 6/10
(31) Priority Document No :10 2023 113 617.8
(32) Priority Date :24/05/2023
(33) Name of priority country :Germany
(86) International Application No :PCT/EP2024/064045
Filing Date :22/05/2024
(87) International Publication No :WO 2024/240800
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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3)PETERS, Matthias
4)SEIDEL, Ralf
5)LANGEJÜRGEN, Markus
6)LAGAC, Martin

(57) Abstract :
The invention relates to an induction heating device for heating a metal product, comprising a resonant circuit for generating a magnetic field in order to heat the metal product, wherein the resonant circuit has at least one coil, and the coil is movably mounted in the vertical direction; an energy supply device for supplying the resonant circuit with electric energy; an adjusting device for adjusting the position of the coil along the vertical direction; a sensor device for detecting the geometric profile of the metal product on the metal product side corresponding to the coil, the active region of the sensor device being arranged in front of the coil with respect to the conveyor direction of the metal product; and a controller for controlling and/or regulating the vertical position of the coil, said controller being connected to the sensor device so as to transmit data. The induction heating device is characterized in that the controller is designed to set a minimum distance between the metal product and the coil while taking into consideration the geometric profile of the metal product.

No. of Pages : 41 No. of Claims : 19

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :03/12/2025
(21) Application No.202537121017 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : MODULATION AND CODING SCHEME INDICATION METHOD AND CORRESPONDING APPARATUS

(51) International classification	:H04L 1/00, H04W 84/12, H04L 27/26, H04L 5/00, H04W 72/04
(31) Priority Document No	:202310838489.9
(32) Priority Date	:07/07/2023
(33) Name of priority country	:China
(86) International Application No Filing Date	:PCT/CN2024/100489 :20/06/2024
(87) International Publication No	:WO 2025/011298
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)GONG, Bo
3)HU, Mengshi
4)GAN, Ming

(57) Abstract :
Disclosed in embodiments of the present application are a modulation and coding scheme (MCS) indication method and a corresponding apparatus. The present application is applied to a wireless local area network system that supports one or more of an IEEE 802.11ax next-generation WiFi protocol, i.e., 802.11be, WiFi 7, or EHT, an IEEE 802.11be next-generation WiFi protocol, i.e., 802.11bn, WiFi 8, or UHR, WiFi AI, millimeter wave (mmWave), ultra-wideband (UWB), and sensing. The method comprises: generating a physical protocol data unit (PPDU), wherein the PPDU comprises a first field and a second field, the first field is used for indicating a first MCS combination, and the second field is used for indicating the number of spatial streams corresponding to one or more MCSs in the first MCS combination; and sending the PPDU. Thus, bit overhead can be reduced.

No. of Pages : 231 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/12/2025
(21) Application No.202537122503 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : COMMUNICATION METHOD AND COMMUNICATION APPARATUS

(51) International classification :H04W 72/0453
(31) Priority Document No :202310658271.5
(32) Priority Date :05/06/2023
(33) Name of priority country :China
(86) International Application No :PCT/CN2024/096152
Filing Date :29/05/2024
(87) International Publication No :WO 2024/251009
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)HU, Mengshi
2)GONG, Bo
3)GAN, Ming
4)YU, Jian

(57) Abstract :
Provided in the present application are a communication method and a communication apparatus. The method comprises: generating a PPDU; and transmitting the PPDU on a channel corresponding to a first bandwidth, wherein X sub-carriers among Y sub-carriers corresponding to the first bandwidth are used for bearing data corresponding to X data sub-carriers in at least one RU and/or at least one MRU, and the X sub-carriers are sub-carriers, other than K pilot sub-carriers, among the Y sub-carriers, the Y sub-carriers further comprise M pilot sub-carriers, and the M pilot sub-carriers are sub-carriers, other than the X sub-carriers and the K pilot sub-carriers, among the Y sub-carriers. By using the method, a design is performed for "increasing the number of pilot sub-carriers", the number of the pilot sub-carriers is expanded from K to K + M, that is, M pilot sub-carriers are added, thereby facilitating the resistance against the influence of higher-frequency CFO, phase noise, etc., increasing the robustness of low-frequency transmission, and improving the communication quality.

No. of Pages : 34 No. of Claims : 23

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/12/2025
(21) Application No.202537123456 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : SYSTEMS AND METHODS FOR COMMUNICATION AND SENSING IN MULTI-STATIC SENSING

(51) International classification :H04W 28/18
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/CN2023/098826
Filing Date :07/06/2023
(87) International Publication No :WO 2024/250195
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)DU, Rui
3)ABOUL-MAGD, Osama
4)SUH, Jung Hoon
5)AU, Kwok Shum

(57) Abstract :
Apparatus, methods and systems for communication and sensing in multi-static sensing may be provided. According to an aspect a method 800 for transmitting a multistatic sensing PPDU may be provided. The method 800 includes generating, by processing electronics in an initiator 801, a multistatic sensing PPDU 804. The multistatic sensing PPDU 804 may be an IEEE 802.11 multistatic sensing PPDU, e.g., PPDU 300. The IEEE 802.11 multistatic sensing PPDU may include a data field, a sync field following the data field, a training field (TRN) following the sync field, and a PSDU Length field included in an EDMG-Header-Aof the PPDU. The PSDU Length field may be set by the apparatus to have a value according to particular described equations and specifications.

No. of Pages : 53 No. of Claims : 33

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/12/2025
(21) Application No.202537123458 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : LIVESTOCK MONITORING SYSTEM AND METHODS OF USE

(51) International classification :A01K 29/00, A61B 5/103, A01K 11/00
(31) Priority Document No :18/330659
(32) Priority Date :07/06/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/029580
Filing Date :16/05/2024
(87) International Publication No :WO 2024/253818
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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3)CROWLEY, Peter
4)MEHRING, Cole
5)ALSLEBEN, Keith
6)LOVE, Braydon
7)HEATH, Chad

(57) Abstract :
Livestock movement monitoring system and method of use are disclosed herein. An example method includes receiving output from each of a plurality of sensors that are associated with livestock in a confined area, tracking a position and movement of the livestock from the output, determining at least one deviation from an expected parameter using the position and movement, and transmitting an alert to a recipient when the at least one deviation has been determined.

No. of Pages : 22 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/12/2025
(21) Application No.202537129968 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : METHOD, APPARATUS AND SYSTEM FOR SEMANTIC COMMUNICATIONS

(51) International classification :G06F 16/9535
(31) Priority Document No :63/509464
(32) Priority Date :21/06/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/CN2023/128915
Filing Date :31/10/2023
(87) International Publication No :WO 2024/259863
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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1)GE, Yiqun
2)MA, Mengyao
3)MA, Jianglei
4)ZHANG, Qifan

(57) Abstract :
Provided are a method and related products for semantic communications. The method includes: determining whether sensed data and first query information are matched; and transmitting a sensing result to a central device when the sensed data and the first query information are matched, where the sensing result indicates the sensed data. The transmission of the sensing result which indicates the sensed data is triggered in the case that the sensed data and the first query information are matched, that is, the transmission of the sensing result has a specific condition, and the sensing result is not transmitted all the time, thus the transmission resources are saved; in addition, the transmitted sensing result meets the requirement of the first query information, that is, irrelevant information is filtered, the transmitted data is what the central device requires, responding accuracy is thus ensured.

No. of Pages : 103 No. of Claims : 39

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/12/2025
(21) Application No.202537130468 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : CARBON CAPTURE

(51) International classification :C12M 1/00
(31) Priority Document No :23382490.3
(32) Priority Date :26/05/2023
(33) Name of priority country :EPO
(86) International Application No :PCT/EP2024/064327
Filing Date :24/05/2024
(87) International Publication No :WO 2024/245917
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(57) Abstract :
The present invention refers to an open pond reactor for CO2 capture and biomass production, a system for CO2 capture and biomass production, a method for CO2 capture and biomass production and the use of the reactor or the system for producing biomass- based food, feed, biomaterials, biofertilizers or biofuels and for effluent treatment such as waste water, sewage, combustion gas or biogas treatment.

No. of Pages : 25 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/12/2025
(21) Application No.202537132842 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : METHOD OF PREPARING FINERENONE, INTERMEDIATE COMPOUND OF FINERENONE, AND METHOD OF PREPARING THE INTERMEDIATE COMPOUND

(51) International classification :C07D471/04,A61K31/4375
(31) Priority Document No :10-2023-0069751
(32) Priority Date :31/05/2023
(33) Name of priority country :Republic of Korea
(86) International Application No :PCT/IB2024/055237
Filing Date :30/05/2024
(87) International Publication No :WO 2024/246787
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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4)CHIN, Seiho

(57) Abstract :
The present invention relates to a method for preparing finerenone, an intermediate compound of finerenone, and a method for preparing same. Finerenone is prepared by using an intermediate compound represented by chemical formula 2a or an intermediate compound represented by chemical formula 3.

No. of Pages : 44 No. of Claims : 22

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/10/2025
(21) Application No.202538104080 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : A LIGHT EMITTING DEVICE

(51) International classification	:H01L 33/22, H01L 33/10, H01L 33/00, H01L 21/027, H01L 33/24
(31) Priority Document No	:10-2018-0079626
(32) Priority Date	:09/07/2018
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2019/008410 :09/07/2019
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filed on	:202438041471 :28/05/2024

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1)MIN, Dae Hong
2)YOON, Jun Ho
3)GWAK, Woo Cheol
4)HUH, Jin Woo
5)BAEK, Yong Hyun

(57) Abstract :
ABSTRACT A LIGHT EMITTING DEVICE A light emitting device, comprising: a substrate; a pattern of a plurality of protrusions protruding from the substrate; a first semiconductor layer provided on the substrate; an active layer provided on the first semiconductor layer; and a second semiconductor layer provided on the active layer, wherein: each of the protrusions includes: a first layer formed integrally and inseparably with the substrate and protruding from an upper surface of the substrate; and a second layer provided on the first layer and formed of a material having a refractive index smaller than that of the first layer; the diameter of the first layer in a plan view is larger than the diameter of the second layer. the diameter of each of the protrusions is 2.8 micrometers or more and 3.5 micrometers or less, and aratio of the diameter of each of the protrusions to the distance between the centers of two adjacent protrusions is 0.8 or more and 1.0 or less, the first layer has a refractive index of 1.6 or more, the height of the second layer is greater than that of the first layer, the distance between the centers of two adjacent protrusions is 2.9 micrometers or more and 3.1 micrometers or less.

No. of Pages : 105 No. of Claims : 22

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :05/11/2025

(21) Application No.202538107075 A

(43) Publication Date : 23/01/2026

(54) Title of the invention : DECODER, ENCODER, CONTROLLER, METHOD AND COMPUTER PROGRAM FOR UPDATING NEURAL NETWORK PARAMETERS USING NODE INFORMATION

(51) International classification	:H03M 7/30, G06N 3/08
(31) Priority Document No	:21169029.2
(32) Priority Date	:16/04/2021
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2022/060122 :14/04/2022
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filed on	:202337070173 :16/10/2023

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5)TECH, Gerhard
6)SAMEK, Wojciech
7)SCHWARZ, Heiko
8)MARPE, Detlev
9)WIEGAND, Thomas

(57) Abstract :
Embodiments according to the invention comprise a decoder for decoding parameters of a neural network, wherein the decoder is configured to obtain a plurality of neural network parameters of the neural network on the basis of an encoded bitstream. Furthermore, the decoder is configured to obtain, e.g. to receive; e.g. to extract from an encoded bitstream, a node information describing a node of a parameter update tree, wherein the node information comprises a parent node identifier, which is, for example, a unique parent node identifier, for example an integer number, a string, and/or a cryptographic hash, and wherein the node information comprises a parameter update information, e.g. one or more update instructions, for example a difference signal between initial neural network parameters and a newer version thereof, e.g. corresponding to a child node of the update tree. Moreover, the decoder is configured to derive one or more neural network parameters using parameter information of a parent node (the parameter information comprising, for example a node information of the parent node, the node information for example comprising a parameter update information and a parent node identifier of the parent node, e.g. for a recursive reconstruction or recursive determination or recursive calculation or recursive derivation of the one or more neural network parameters and/or for example comprising a node parameter of the parent node, e.g. neural network parameters associated with the parent node, e.g. neural network parameters implicitly defined by the node information of the parent node) identified by the parent node identifier and using the parameter update information, which may, for example, be included in the node information.

No. of Pages : 110 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :05/11/2025

(21) Application No.202538107076 A

(43) Publication Date : 23/01/2026

(54) Title of the invention : DECODER, ENCODER, CONTROLLER, METHOD AND COMPUTER PROGRAM FOR UPDATING NEURAL NETWORK PARAMETERS USING NODE INFORMATION

(51) International classification	:H03M 7/30, G06N 3/08
(31) Priority Document No	:21169029.2
(32) Priority Date	:16/04/2021
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2022/060122 :14/04/2022
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filed on	:202337070173 :16/10/2023

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(57) Abstract :
Embodiments according to the invention comprise a decoder for decoding parameters of a neural network, wherein the decoder is configured to obtain a plurality of neural network parameters of the neural network on the basis of an encoded bitstream. Furthermore, the decoder is configured to obtain, e.g. to receive; e.g. to extract from an encoded bitstream, a node information describing a node of a parameter update tree, wherein the node information comprises a parent node identifier, which is, for example, a unique parent node identifier, for example an integer number, a string, and/or a cryptographic hash, and wherein the node information comprises a parameter update information, e.g. one or more update instructions, for example a difference signal between initial neural network parameters and a newer version thereof, e.g. corresponding to a child node of the update tree. Moreover, the decoder is configured to derive one or more neural network parameters using parameter information of a parent node (the parameter information comprising, for example a node information of the parent node, the node information for example comprising a parameter update information and a parent node identifier of the parent node, e.g. for a recursive reconstruction or recursive determination or recursive calculation or recursive derivation of the one or more neural network parameters and/or for example comprising a node parameter of the parent node, e.g. neural network parameters associated with the parent node, e.g. neural network parameters implicitly defined by the node information of the parent node) identified by the parent node identifier and using the parameter update information, which may, for example, be included in the node information.

No. of Pages : 110 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :05/11/2025

(21) Application No.202538107080 A

(43) Publication Date : 23/01/2026

(54) Title of the invention : DECODER, ENCODER, CONTROLLER, METHOD AND COMPUTER PROGRAM FOR UPDATING NEURAL NETWORK PARAMETERS USING NODE INFORMATION

(51) International classification	:H03M 7/30, G06N 3/08
(31) Priority Document No	:21169029.2
(32) Priority Date	:16/04/2021
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2022/060122 :14/04/2022
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filed on	:202337070173 :16/10/2023

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(57) Abstract :
Embodiments according to the invention comprise a decoder for decoding parameters of a neural network, wherein the decoder is configured to obtain a plurality of neural network parameters of the neural network on the basis of an encoded bitstream. Furthermore, the decoder is configured to obtain, e.g. to receive; e.g. to extract from an encoded bitstream, a node information describing a node of a parameter update tree, wherein the node information comprises a parent node identifier, which is, for example, a unique parent node identifier, for example an integer number, a string, and/or a cryptographic hash, and wherein the node information comprises a parameter update information, e.g. one or more update instructions, for example a difference signal between initial neural network parameters and a newer version thereof, e.g. corresponding to a child node of the update tree. Moreover, the decoder is configured to derive one or more neural network parameters using parameter information of a parent node (the parameter information comprising, for example a node information of the parent node, the node information for example comprising a parameter update information and a parent node identifier of the parent node, e.g. for a recursive reconstruction or recursive determination or recursive calculation or recursive derivation of the one or more neural network parameters and/or for example comprising a node parameter of the parent node, e.g. neural network parameters associated with the parent node, e.g. neural network parameters implicitly defined by the node information of the parent node) identified by the parent node identifier and using the parameter update information, which may, for example, be included in the node information.

No. of Pages : 110 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :05/11/2025

(21) Application No.202538107081 A

(43) Publication Date : 23/01/2026

(54) Title of the invention : DECODER, ENCODER, CONTROLLER, METHOD AND COMPUTER PROGRAM FOR UPDATING NEURAL NETWORK PARAMETERS USING NODE INFORMATION

(51) International classification	:H03M 7/30, G06N 3/08
(31) Priority Document No	:21169029.2
(32) Priority Date	:16/04/2021
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2022/060122 :14/04/2022
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filed on	:202337070173 :16/10/2023

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(57) Abstract :
Embodiments according to the invention comprise a decoder for decoding parameters of a neural network, wherein the decoder is configured to obtain a plurality of neural network parameters of the neural network on the basis of an encoded bitstream. Furthermore, the decoder is configured to obtain, e.g. to receive; e.g. to extract from an encoded bitstream, a node information describing a node of a parameter update tree, wherein the node information comprises a parent node identifier, which is, for example, a unique parent node identifier, for example an integer number, a string, and/or a cryptographic hash, and wherein the node information comprises a parameter update information, e.g. one or more update instructions, for example a difference signal between initial neural network parameters and a newer version thereof, e.g. corresponding to a child node of the update tree. Moreover, the decoder is configured to derive one or more neural network parameters using parameter information of a parent node (the parameter information comprising, for example a node information of the parent node, the node information for example comprising a parameter update information and a parent node identifier of the parent node, e.g. for a recursive reconstruction or recursive determination or recursive calculation or recursive derivation of the one or more neural network parameters and/or for example comprising a node parameter of the parent node, e.g. neural network parameters associated with the parent node, e.g. neural network parameters implicitly defined by the node information of the parent node) identified by the parent node identifier and using the parameter update information, which may, for example, be included in the node information.

No. of Pages : 110 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :05/11/2025

(21) Application No.202538107082 A

(43) Publication Date : 23/01/2026

(54) Title of the invention : DECODER, ENCODER, CONTROLLER, METHOD AND COMPUTER PROGRAM FOR UPDATING NEURAL NETWORK PARAMETERS USING NODE INFORMATION

(51) International classification	:H03M 7/30, G06N 3/08
(31) Priority Document No	:21169029.2
(32) Priority Date	:16/04/2021
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2022/060122 :14/04/2022
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filed on	:202337070173 :16/10/2023

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6)SAMEK, Wojciech
7)SCHWARZ, Heiko
8)MARPE, Detlev
9)WIEGAND, Thomas

(57) Abstract :
Embodiments according to the invention comprise a decoder for decoding parameters of a neural network, wherein the decoder is configured to obtain a plurality of neural network parameters of the neural network on the basis of an encoded bitstream. Furthermore, the decoder is configured to obtain, e.g. to receive; e.g. to extract from an encoded bitstream, a node information describing a node of a parameter update tree, wherein the node information comprises a parent node identifier, which is, for example, a unique parent node identifier, for example an integer number, a string, and/or a cryptographic hash, and wherein the node information comprises a parameter update information, e.g. one or more update instructions, for example a difference signal between initial neural network parameters and a newer version thereof, e.g. corresponding to a child node of the update tree. Moreover, the decoder is configured to derive one or more neural network parameters using parameter information of a parent node (the parameter information comprising, for example a node information of the parent node, the node information for example comprising a parameter update information and a parent node identifier of the parent node, e.g. for a recursive reconstruction or recursive determination or recursive calculation or recursive derivation of the one or more neural network parameters and/or for example comprising a node parameter of the parent node, e.g. neural network parameters associated with the parent node, e.g. neural network parameters implicitly defined by the node information of the parent node) identified by the parent node identifier and using the parameter update information, which may, for example, be included in the node information.

No. of Pages : 110 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :05/11/2025

(21) Application No.202538107083 A

(43) Publication Date : 23/01/2026

(54) Title of the invention : DECODER, ENCODER, CONTROLLER, METHOD AND COMPUTER PROGRAM FOR UPDATING NEURAL NETWORK PARAMETERS USING NODE INFORMATION

(51) International classification	:H03M 7/30, G06N 3/08
(31) Priority Document No	:21169029.2
(32) Priority Date	:16/04/2021
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2022/060122 :14/04/2022
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filed on	:202337070173 :16/10/2023

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8)MARPE, Detlev
9)WIEGAND, Thomas

(57) Abstract :
Embodiments according to the invention comprise a decoder for decoding parameters of a neural network, wherein the decoder is configured to obtain a plurality of neural network parameters of the neural network on the basis of an encoded bitstream. Furthermore, the decoder is configured to obtain, e.g. to receive; e.g. to extract from an encoded bitstream, a node information describing a node of a parameter update tree, wherein the node information comprises a parent node identifier, which is, for example, a unique parent node identifier, for example an integer number, a string, and/or a cryptographic hash, and wherein the node information comprises a parameter update information, e.g. one or more update instructions, for example a difference signal between initial neural network parameters and a newer version thereof, e.g. corresponding to a child node of the update tree. Moreover, the decoder is configured to derive one or more neural network parameters using parameter information of a parent node (the parameter information comprising, for example a node information of the parent node, the node information for example comprising a parameter update information and a parent node identifier of the parent node, e.g. for a recursive reconstruction or recursive determination or recursive calculation or recursive derivation of the one or more neural network parameters and/or for example comprising a node parameter of the parent node, e.g. neural network parameters associated with the parent node, e.g. neural network parameters implicitly defined by the node information of the parent node) identified by the parent node identifier and using the parameter update information, which may, for example, be included in the node information.

No. of Pages : 110 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :05/11/2025

(21) Application No.202538107085 A

(43) Publication Date : 23/01/2026

(54) Title of the invention : DECODER, ENCODER, CONTROLLER, METHOD AND COMPUTER PROGRAM FOR UPDATING NEURAL NETWORK PARAMETERS USING NODE INFORMATION

(51) International classification	:H03M 7/30, G06N 3/08
(31) Priority Document No	:21169029.2
(32) Priority Date	:16/04/2021
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2022/060122 :14/04/2022
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filed on	:202337070173 :16/10/2023

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6)SAMEK, Wojciech
7)SCHWARZ, Heiko
8)MARPE, Detlev
9)WIEGAND, Thomas

(57) Abstract :
Embodiments according to the invention comprise a decoder for decoding parameters of a neural network, wherein the decoder is configured to obtain a plurality of neural network parameters of the neural network on the basis of an encoded bitstream. Furthermore, the decoder is configured to obtain, e.g. to receive; e.g. to extract from an encoded bitstream, a node information describing a node of a parameter update tree, wherein the node information comprises a parent node identifier, which is, for example, a unique parent node identifier, for example an integer number, a string, and/or a cryptographic hash, and wherein the node information comprises a parameter update information, e.g. one or more update instructions, for example a difference signal between initial neural network parameters and a newer version thereof, e.g. corresponding to a child node of the update tree. Moreover, the decoder is configured to derive one or more neural network parameters using parameter information of a parent node (the parameter information comprising, for example a node information of the parent node, the node information for example comprising a parameter update information and a parent node identifier of the parent node, e.g. for a recursive reconstruction or recursive determination or recursive calculation or recursive derivation of the one or more neural network parameters and/or for example comprising a node parameter of the parent node, e.g. neural network parameters associated with the parent node, e.g. neural network parameters implicitly defined by the node information of the parent node) identified by the parent node identifier and using the parameter update information, which may, for example, be included in the node information.

No. of Pages : 114 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :12/11/2025

(21) Application No.202538110455 A

(43) Publication Date : 23/01/2026

(54) Title of the invention : APPARATUS, METHOD AND COMPUTER PROGRAM FOR DECODING NEURAL NETWORK PARAMETERS AND APPARATUS, METHOD AND COMPUTER PROGRAM FOR ENCODING NEURAL NETWORK PARAMETERS USING AN UPDATE MODEL

(51) International classification	:H03M 7/30, G06N 3/08
(31) Priority Document No	:21169030.0
(32) Priority Date	:16/04/2021
(33) Name of priority country	:EPO
(86) International Application No	:PCT/EP2022/060124
Filing Date	:14/04/2022
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:202337070196
Filed on	:16/10/2023

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6)SAMEK, Wojciech
7)SCHWARZ, Heiko
8)MARPE, Detlev
9)WIEGAND, Thomas

(57) Abstract :
Embodiments according to the invention comprise an apparatus for decoding neural network parameters, which define a neural network. The apparatus may, optionally, be configured to obtain, e.g. to decode, parameters of a base model, e.g. NB, of the neural network which define one or more layers, e.g. base layers, of the neural network. Furthermore, the apparatus is configured to decode an update model, e.g. NU1 to NLJK, which defines a modification of one or more layers, e.g. base layers, of the neural network, and the apparatus is configured modify parameters of a base model of the neural network using the update model, in order to obtain an updated model, e.g. designated as "new model" comprising new model layers LNkj. Moreover, the apparatus is configured to evaluate a skip information, e.g. a skip_row_flag and/or a skip_column_flag, indicating whether a sequence, e.g. a row, or a column or a block, of parameters of the update model is zero or not.

No. of Pages : 121 No. of Claims : 18

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :12/11/2025

(21) Application No.202538110458 A

(43) Publication Date : 23/01/2026

(54) Title of the invention : APPARATUS, METHOD AND COMPUTER PROGRAM FOR DECODING NEURAL NETWORK PARAMETERS AND APPARATUS, METHOD AND COMPUTER PROGRAM FOR ENCODING NEURAL NETWORK PARAMETERS USING AN UPDATE MODEL

(51) International classification	:H03M 7/30, G06N 3/08
(31) Priority Document No	:21169030.0
(32) Priority Date	:16/04/2021
(33) Name of priority country	:EPO
(86) International Application No	:PCT/EP2022/060124
Filing Date	:14/04/2022
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:202337070196
Filed on	:16/10/2023

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6)SAMEK, Wojciech
7)SCHWARZ, Heiko
8)MARPE, Detlev
9)WIEGAND, Thomas

(57) Abstract :
Embodiments according to the invention comprise an apparatus for decoding neural network parameters, which define a neural network. The apparatus may, optionally, be configured to obtain, e.g. to decode, parameters of a base model, e.g. NB, of the neural network which define one or more layers, e.g. base layers, of the neural network. Furthermore, the apparatus is configured to decode an update model, e.g. NU1 to NLJK, which defines a modification of one or more layers, e.g. base layers, of the neural network, and the apparatus is configured modify parameters of a base model of the neural network using the update model, in order to obtain an updated model, e.g. designated as "new model" comprising new model layers LNkj. Moreover, the apparatus is configured to evaluate a skip information, e.g. a skip_row_flag and/or a skip_column_flag, indicating whether a sequence, e.g. a row, or a column or a block, of parameters of the update model is zero or not.

No. of Pages : 118 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :12/11/2025

(21) Application No.202538110459 A

(43) Publication Date : 23/01/2026

(54) Title of the invention : APPARATUS, METHOD AND COMPUTER PROGRAM FOR DECODING NEURAL NETWORK PARAMETERS AND APPARATUS, METHOD AND COMPUTER PROGRAM FOR ENCODING NEURAL NETWORK PARAMETERS USING AN UPDATE MODEL

(51) International classification	:H03M 7/30, G06N 3/08
(31) Priority Document No	:21169030.0
(32) Priority Date	:16/04/2021
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2022/060124 :14/04/2022
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filed on	:202337070196 :16/10/2023

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6)SAMEK, Wojciech
7)SCHWARZ, Heiko
8)MARPE, Detlev
9)WIEGAND, Thomas

(57) Abstract :
Embodiments according to the invention comprise an apparatus for decoding neural network parameters, which define a neural network. The apparatus may, optionally, be configured to obtain, e.g. to decode, parameters of a base model, e.g. NB, of the neural network which define one or more layers, e.g. base layers, of the neural network. Furthermore, the apparatus is configured to decode an update model, e.g. NU1 to NLJK, which defines a modification of one or more layers, e.g. base layers, of the neural network, and the apparatus is configured modify parameters of a base model of the neural network using the update model, in order to obtain an updated model, e.g. designated as "new model" comprising new model layers LNkj. Moreover, the apparatus is configured to evaluate a skip information, e.g. a skip_row_flag and/or a skip_column_flag, indicating whether a sequence, e.g. a row, or a column or a block, of parameters of the update model is zero or not.

No. of Pages : 120 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :12/11/2025

(21) Application No.202538110461 A

(43) Publication Date : 23/01/2026

(54) Title of the invention : APPARATUS, METHOD AND COMPUTER PROGRAM FOR DECODING NEURAL NETWORK PARAMETERS AND APPARATUS, METHOD AND COMPUTER PROGRAM FOR ENCODING NEURAL NETWORK PARAMETERS USING AN UPDATE MODEL

(51) International classification	:H03M 7/30, G06N 3/08
(31) Priority Document No	:21169030.0
(32) Priority Date	:16/04/2021
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2022/060124 :14/04/2022
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filed on	:202337070196 :16/10/2023

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7)SCHWARZ, Heiko
8)MARPE, Detlev
9)WIEGAND, Thomas

(57) Abstract :
Embodiments according to the invention comprise an apparatus for decoding neural network parameters, which define a neural network. The apparatus may, optionally, be configured to obtain, e.g. to decode, parameters of a base model, e.g. NB, of the neural network which define one or more layers, e.g. base layers, of the neural network. Furthermore, the apparatus is configured to decode an update model, e.g. NU1 to NLJK, which defines a modification of one or more layers, e.g. base layers, of the neural network, and the apparatus is configured modify parameters of a base model of the neural network using the update model, in order to obtain an updated model, e.g. designated as "new model" comprising new model layers LNkj. Moreover, the apparatus is configured to evaluate a skip information, e.g. a skip_row_flag and/or a skip_column_flag, indicating whether a sequence, e.g. a row, or a column or a block, of parameters of the update model is zero or not.

No. of Pages : 120 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :12/11/2025

(21) Application No.202538110462 A

(43) Publication Date : 23/01/2026

(54) Title of the invention : APPARATUS, METHOD AND COMPUTER PROGRAM FOR DECODING NEURAL NETWORK PARAMETERS AND APPARATUS, METHOD AND COMPUTER PROGRAM FOR ENCODING NEURAL NETWORK PARAMETERS USING AN UPDATE MODEL

(51) International classification	:H03M 7/30, G06N 3/08
(31) Priority Document No	:21169030.0
(32) Priority Date	:16/04/2021
(33) Name of priority country	:EPO
(86) International Application No	:PCT/EP2022/060124
Filing Date	:14/04/2022
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:202337070196
Filed on	:16/10/2023

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8)MARPE, Detlev
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No. of Pages : 120 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :12/11/2025

(21) Application No.202538110463 A

(43) Publication Date : 23/01/2026

(54) Title of the invention : APPARATUS, METHOD AND COMPUTER PROGRAM FOR DECODING NEURAL NETWORK PARAMETERS AND APPARATUS, METHOD AND COMPUTER PROGRAM FOR ENCODING NEURAL NETWORK PARAMETERS USING AN UPDATE MODEL

(51) International classification	:H03M 7/30, G06N 3/08
(31) Priority Document No	:21169030.0
(32) Priority Date	:16/04/2021
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2022/060124 :14/04/2022
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filed on	:202337070196 :16/10/2023

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7)SCHWARZ, Heiko
8)MARPE, Detlev
9)WIEGAND, Thomas

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Embodiments according to the invention comprise an apparatus for decoding neural network parameters, which define a neural network. The apparatus may, optionally, be configured to obtain, e.g. to decode, parameters of a base model, e.g. NB, of the neural network which define one or more layers, e.g. base layers, of the neural network. Furthermore, the apparatus is configured to decode an update model, e.g. NU1 to NLJK, which defines a modification of one or more layers, e.g. base layers, of the neural network, and the apparatus is configured modify parameters of a base model of the neural network using the update model, in order to obtain an updated model, e.g. designated as "new model" comprising new model layers LNkj. Moreover, the apparatus is configured to evaluate a skip information, e.g. a skip_row_flag and/or a skip_column_flag, indicating whether a sequence, e.g. a row, or a column or a block, of parameters of the update model is zero or not.

No. of Pages : 122 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :12/11/2025

(21) Application No.202538110464 A

(43) Publication Date : 23/01/2026

(54) Title of the invention : APPARATUS, METHOD AND COMPUTER PROGRAM FOR DECODING NEURAL NETWORK PARAMETERS AND APPARATUS, METHOD AND COMPUTER PROGRAM FOR ENCODING NEURAL NETWORK PARAMETERS USING AN UPDATE MODEL

(51) International classification	:H03M 7/30, G06N 3/08
(31) Priority Document No	:21169030.0
(32) Priority Date	:16/04/2021
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2022/060124 :14/04/2022
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filed on	:202337070196 :16/10/2023

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6)SAMEK, Wojciech
7)SCHWARZ, Heiko
8)MARPE, Detlev
9)WIEGAND, Thomas

(57) Abstract :
Embodiments according to the invention comprise an apparatus for decoding neural network parameters, which define a neural network. The apparatus may, optionally, be configured to obtain, e.g. to decode, parameters of a base model, e.g. NB, of the neural network which define one or more layers, e.g. base layers, of the neural network. Furthermore, the apparatus is configured to decode an update model, e.g. NU1 to NLJK, which defines a modification of one or more layers, e.g. base layers, of the neural network, and the apparatus is configured modify parameters of a base model of the neural network using the update model, in order to obtain an updated model, e.g. designated as "new model" comprising new model layers LNkj. Moreover, the apparatus is configured to evaluate a skip information, e.g. a skip_row_flag and/or a skip_column_flag, indicating whether a sequence, e.g. a row, or a column or a block, of parameters of the update model is zero or not.

No. of Pages : 120 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :03/12/2025
(21) Application No.202538120992 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : FLUORORESIN COMPOSITION AND MOLDED OBJECT

(51) International classification	:C08L 27/12, C08F 214/26, C08J 3/12, C08J 3/20
(31) Priority Document No	:2021- 060837
(32) Priority Date	:31/03/2021
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2022/016738 :31/03/2022
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filed on	:202337067200 :06/10/2023

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3)YAMANAKA, Taku
4)KATO, Taketo
5)SAKAKURA, Atsushi
6)ITOH, Ryuo
7)KUBOTA, Hiroki
8)NAKAUE, Ayane

(57) Abstract :
Provided is a fluororesin composition having excellent tensile properties while containing a fluororesin having a history of being heated to the melting point thereof or higher, and a molded article obtainable from the fluororesin composition. The disclosure provides a non-melt-flowable fluororesin composition containing: a non-melt-flowable fluororesin A having a history of being heated to a melting point thereof or higher; and a melt-flowable fluororesin B.

No. of Pages : 74 No. of Claims : 25

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/01/2026
(21) Application No.202634003084 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : System for monitoring the integrity of a convoy of vehicles and corresponding method

(51) International classification	:G08G 1/00, G05D 1/02, G05D 1/00, G08G 1/01, G08G 1/123
(31) Priority Document No	:102023000022257
(32) Priority Date	:24/10/2023
(33) Name of priority country	:Italy
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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1)Angelo GRASSO
2)Michele COTZA
3)Roberto TIONE
4)Matteo FREA
5)Luc George IMBERT

(57) Abstract :
A system for monitoring the integrity of a convoy of vehicles is described. The convoy comprises a first vehicle (V1) and at least one second vehicle (V2), connected to the first vehicle (V1), a communication line (204) arranged to be installed in the first vehicle (V1) and in the at least one second vehicle (V2), and a power supply line (206) arranged to be installed in the first vehicle (V1) and in the at least one second vehicle (V2). The system comprises electronic control means (208) arranged to be installed in the second vehicle (V2) and to: - verify whether the communication line (204) is interrupted and verifying whether the power supply line (206) is interrupted; - when, from the verifications, the electronic control means determine that both the communication line (204) and the power supply line (206) are interrupted, determine that the second vehicle (V2) has disconnected from the first vehicle (V1). A corresponding method is also described.

No. of Pages : 25 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :01/01/2026
(21) Application No.202637000047 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : POLYMER, PREPARATION AND USE THEREOF AS SCALE INHIBITOR

(51) International classification	:C02F 5/10, C02F 5/12, C08F 216/14, C09K 8/528
(31) Priority Document No	:FR2307279
(32) Priority Date	:07/07/2023
(33) Name of priority country	:France
(86) International Application No	:PCT/FR2024/050920
Filing Date	:05/07/2024
(87) International Publication No	:WO 2025/012557
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
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2)MOREIRA, Guillaume
3)KIEFFER, Johann
4)DUONG KHANH SI, Muttalif

(57) Abstract :
The invention relates to a novel water-soluble polymer, a process for preparing same, and the use thereof, in particular as a scale inhibitor.

No. of Pages : 36 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :01/01/2026
(21) Application No.202637000112 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : METHOD AND APPLICATION FOR FAST SHARING OF IMAGES BETWEEN MOBILE ELECTRONIC DEVICES USING AN INNOVATIVE PLATFORM AND ARTIFICIAL INTELLIGENCE

(51) International classification :G06F 3/0484
(31) Priority Document No :63/508791
(32) Priority Date :16/06/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2023/085780
Filing Date :22/12/2023
(87) International Publication No :WO 2024/258450
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)FISCHMANN, Fernando

(57) Abstract :
A method and system shares content quickly using artificial intelligence ("AI"). An electronic device having a display (101), a touch sensitive screen and a processor is utilized. Media content, such as an image, is captured using the camera (201) or screenshot functionality of the device. Using an AI system, the captured image is analyzed and, based on prior communications and patterns, suitable recipients, communication channels, and/or platforms are identified for sharing of the media content by the user. A sharing screen (330) is displayed having a plurality of selectable regions (205). The selectable regions are associated with different communication channel(s) and audience(s), including a recipient and associated communication channel (selected from among text, email, or mobile application communication channels) or a social media platform (20) of the user. Upon selection of the selectable regions, a message including the media content (200) is created and transmitted by the device.

No. of Pages : 23 No. of Claims : 24

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/01/2026

(21) Application No.202637000787 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : POLYMER AND USE THEREOF AS A HYDROCARBON VISCOSITY REDUCING AGENT

(51) International classification	:C08F 220/54, C08F 220/56, C08F 220/58, C08F 293/00, C09K 8/588	(71)**Name of Applicant :** **1)SNF GROUP** Address of Applicant :Zone d'Activité Commerciale de Milieux 42160 ANDREZIEUX-BOUTHEON France
(31) Priority Document No	:FR2307277	(72)**Name of Inventor :**
(32) Priority Date	:07/07/2023	**1)KIEFFER, Johann**
(33) Name of priority country	:France	**2)FAVERO, Cédrick**
(86) International Application No Filing Date	:PCT/FR2024/050926 :08/07/2024	**3)SOUZY, Renaud**
(87) International Publication No	:WO 2025/012561	
(61) Patent of Addition to Application Number Filing Date	:NA :NA	
(62) Divisional to Application Number Filing Date	:NA :NA	

(57) Abstract :
The present invention relates to a method for reducing the viscosity of hydrocarbons, comprising bringing a polymer and hydrocarbons, in particular heavy hydrocarbons, in contact with one another.

No. of Pages : 38 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/01/2026
(21) Application No.202637001241 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : SIGNAL SENDING METHOD AND APPARATUS, AND SIGNAL RECEIVING METHOD AND APPARATUS

(51) International classification :H04L 5/00
(31) Priority Document No :202310901567.5
(32) Priority Date :21/07/2023
(33) Name of priority country :China
(86) International Application No :PCT/CN2024/102863
Filing Date :01/07/2024
(87) International Publication No :WO 2025/020867
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)XIE, Xinqian
2)SHAO, Jiafeng

(57) Abstract :
A signal sending method and apparatus, and a signal receiving method and apparatus. The signal sending method comprises: determining a first signal and a first resource, the first signal being used for bearing downlink control information, the first signal comprising N signal elements, signals corresponding to the N signal elements being the same, the first resource comprising N resource groups, any one of the N resource groups comprising M subcarriers on one time domain symbol, the N resource groups corresponding to N time domain symbols, and the N time domain symbols corresponding to at least two time units, wherein M is a positive integer, and N is a positive integer greater than or equal to 2; and sending the first signal on the first resource, the N signal elements having one-to-one correspondence to the N resource groups. The method can improve the sensing performance in device networking scenarios.

No. of Pages : 56 No. of Claims : 26

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/01/2026
(21) Application No.202637001296 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : METHOD FOR SURFACE TREATMENT OF A STEEL MECHANICAL PART TO IMPROVE ITS RESISTANCE TO WEAR AND CORROSION, UNDER HARSH STRESSES

(51) International classification	:C09D 5/08, C09D 7/63, C23C 8/10, C23C 8/14, C23C 8/26
(31) Priority Document No	:FR2308492
(32) Priority Date	:04/08/2023
(33) Name of priority country	:France
(86) International Application No Filing Date	:PCT/FR2024/050813 :19/06/2024
(87) International Publication No	:WO 2025/032287
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)MAGDINIER, Pierre Louis
2)MONTEUX, Vincent

(57) Abstract :
The invention relates to a method for surface treatment of a steel mechanical part in order to improve its wear and corrosion resistance, the method comprising at least one step of nitriding or nitrocarburizing the part, forming a nitrided surface layer, followed by a step of impregnating the nitrided surface layer with a solution comprising at least one hydrophobic wax, characterized in that said wax is a carbon-containing organic compound of which the molecular weight is less than 500, and preferably between 200 and 500.

No. of Pages : 11 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/01/2026
(21) Application No.202637001362 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : SYSTEM FOR PRODUCING THERMALLY ACTIVATED MATERIALS

(51) International classification :F23L 7/00, F23G 5/033, F23K 1/00
(31) Priority Document No :LU103187
(32) Priority Date :21/08/2023
(33) Name of priority country :Luxembourg
(86) International Application No :PCT/EP2024/072872
Filing Date :14/08/2024
(87) International Publication No :WO 2025/040528
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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2)THYSSENKRUPP AG
(72)**Name of Inventor :**
1)LEMKE, Jost
2)UHDE, Martin

(57) Abstract :
The present invention relates to a system (10) for producing thermally activated materials, wherein: the system (10) has a thermal activation device (20); the thermal activation device (20) has a material cooler (24); the thermal activation device (20) has a feed for oxygen-enriched gas (30); the system (10) has an air separation system (40); the air separation system (40) has an oxygen outlet (41) for oxygen-enriched gas and a nitrogen outlet (42) for nitrogen-enriched gas; the oxygen outlet (41) is connected to the feed for oxygen-enriched gas (30); the system (10) has a combustible material processing device (50, 55, 56); the combustible material processing device (50, 55, 56) has a protective gas inlet (52), characterised in that the nitrogen outlet (42) and the protective gas inlet (52) are connected together directly or via a gas heating device, wherein the material cooler (24) is connected at least partially as the gas heating device.

No. of Pages : 7 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :07/01/2026
(21) Application No.202637001683 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : METHOD FOR TREATING FABRIC

(51) International classification :C11D 3/37, C11D 3/50, C11D 11/00
(31) Priority Document No :23184815.1
(32) Priority Date :11/07/2023
(33) Name of priority country :EPO
(86) International Application No :PCT/EP2024/063864
Filing Date :20/05/2024
(87) International Publication No :WO 2025/011808
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)BATCHELOR, Stephen Norman
2)ZHENG, Zhaoliang

(57) Abstract :
A method for treating fabric with a wash liquor formed by diluting a detergent composition in water and contacting said fabric with said wash liquor for a period of from 10 to 25 minutes (pref. 10 to 20 min) before rinsing, said detergent composition comprising at least one surfactant, an alkoxylated oligoamines cleaning booster and a fragrance, where said fragrance comprises a fragrance component selected from vertenex, aldehyde MNA, dodecanal, nympheal, coumarin, amyl salicylate and mixtures thereof.

No. of Pages : 46 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :07/01/2026
(21) Application No.202637001735 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : RESOURCE SET SELECTION METHOD AND COMMUNICATION APPARATUS

(51) International classification :H04W 72/02
(31) Priority Document No :202311014348.1
(32) Priority Date :10/08/2023
(33) Name of priority country :China
(86) International Application No :PCT/CN2024/095832
Filing Date :28/05/2024
(87) International Publication No :WO 2025/030995
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)ZHANG, Mingzhu

(57) Abstract :
The present application relates to the field of communications. Provided in the embodiments are a resource set selection method and a communication apparatus, which are applicable to random access processes of NR, can execute different resource set selection policies according to different scenarios, and help to normally perform random access in each scenario. The method comprises: when a MSG1 transmission count is greater than a first threshold, according to the current MSG1 repetition count, determining whether to back off the current MSG1 repetition count or, when the MSG1 transmission count is greater than the first threshold, according to the current MSG1 repetition count and characteristics except the MSG1 repetition count, determining whether to back off the current MSG1 repetition count; and, when it is determined to back off the current MSG1 repetition count, according to the backed-off MSG1 repetition count and the characteristics among current random access characteristics except the MSG1 repetition count, selecting a resource set.

No. of Pages : 84 No. of Claims : 28

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :07/01/2026
(21) Application No.202637001772 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : ANTI-GPC3 ANTIBODY OR ANTIGEN-BINDING FRAGMENT AND USE THEREOF

(51) International classification	:C07K 16/30, C07K 16/18, C12N 15/13, A61P 35/00, A61K 39/00
(31) Priority Document No	:202310720746.9
(32) Priority Date	:16/06/2023
(33) Name of priority country	:China
(86) International Application No Filing Date	:PCT/CN2024/099094 :14/06/2024
(87) International Publication No	:WO 2024/255815
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)MOU, Zongchun
2)LI, Ning
3)LIU, Xiaohong
4)XIA, Xiaozhen
5)PENG, Xiaolun
6)XIONG, Xiaolin

(57) Abstract :
Provided in the present invention are an anti-GPC-3 antibody and an antigen-binding fragment thereof, and also provided are a polynucleotide encoding the antibody, an expression vector and a host cell for expressing the antibody, and a method for preparing the antibody. In addition, further provided in the present invention are a pharmaceutical composition comprising the antibody and the use of the antibody in the preparation of a drug for treating cancers.

No. of Pages : 34 No. of Claims : 25

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/01/2026
(21) Application No.202637002565 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : NEW FORMS OF AMBROCENIDE®

(51) International classification :C11B 9/00, C07D 317/70
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/EP2023/068353
Filing Date :04/07/2023
(87) International Publication No :WO 2025/008051
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)KNOOP, Daniela
2)MICHLER, Michael
3)EH, Marcus
4)HOEDICKE, Clito
5)LAMBRECHT, Stefan

(57) Abstract :
The present invention primarily relates to a method for producing a particulate product comprising or consisting of the steps as described herein. The invention further relates to a particulate product, preferably obtained or obtainable by a method as described herein, comprising 70 to 98 wt.-% compound of formula (la) as defined herein and 0.01 to 5 wt.-% compound of formula (lb) as defined herein, and to the use of a particulate product as described herein as a fragrance.

No. of Pages : 56 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/01/2026

(21) Application No.202637003020 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : COMMUNICATION METHOD AND APPARATUS

(51) International classification :H04B 1/7163
(31) Priority Document No :202310842664.1
(32) Priority Date :10/07/2023
(33) Name of priority country :China
(86) International Application No :PCT/CN2024/102474
Filing Date :28/06/2024
(87) International Publication No :WO 2025/011363
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)HUAWEI TECHNOLOGIES CO., LTD.
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(72)**Name of Inventor :**
1)LIU, Chenchen
2)QIAN, Bin
3)HUANG, Lei
4)YANG, Xun

(57) Abstract :
A communication method and apparatus, applied to a wireless local area network system which supports IEEE 802.11ax (Wi-Fi 6)/802.11be (Wi-Fi 7)/802.11bn (Wi-Fi 68)/Wi-Fi AI/millimeter wave/ultra-wideband (UWB) or sensing, and used for reducing the overhead when a sensing receiving end feeds back CIR branches according to a preset feedback pattern. A sensing transmitting end may transmit first information comprising a first parameter and a second parameter, wherein when the first parameter is a first value, the first parameter indicates that a sensing receiving end feeds back CIR branches according to a preset feedback pattern, and the second parameter indicates the number of CIR branches needing to be fed back in each CIR group, or the second parameter indicates the length of a first bitmap which is used for determining, with the number of branches spaced apart from each other in two CIR groups of the preset feedback pattern, the number of CIR branches needing to be fed back in each CIR group.

No. of Pages : 41 No. of Claims : 29

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/01/2026
(21) Application No.202637003269 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : METHOD FOR OPERATING AN AMMONIA FACILITY WHEN A RENEWABLE ENERGY SOURCE FAILURE OCCURS

(51) International classification	:C01C 1/04, B01J 8/00, B01J 19/00
(31) Priority Document No	:10 2023 122 858.7
(32) Priority Date	:25/08/2023
(33) Name of priority country	:Germany
(86) International Application No	:PCT/EP2024/073161
Filing Date	:19/08/2024
(87) International Publication No	:WO 2025/045616
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
1)GORVAL, Evgeni
2)KEIL, Bernd

(57) Abstract :
The present invention relates to the operation of an ammonia facility, which uses renewable energy sources for producing in particular green ammonia, in the absence of the renewable energy form.

No. of Pages : 10 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/01/2026
(21) Application No.202638001436 A
(43) Publication Date : 23/01/2026

(54) Title of the invention : ELECTRONIC DEVICE, AND METHOD FOR PROVIDING PANEL FOR CONTROLLING APPLICATION IN ELECTRONIC DEVICE

(51) International classification	:G06F 3/14, G06F 1/16, G06F 3/04883, G06F 3/0489, G06F 9/445
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:PCT/KR2022/006705 :11/05/2022
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filed on	:202437005500 :27/01/2024

(71)**Name of Applicant :**
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Address of Applicant :129, Samsung-ro, Yeongtong-gu Suwon-si Gyeonggi-do 16677 Republic of Korea Republic of Korea
(72)**Name of Inventor :**
1)CHUNG, Jinkyo
2)JANG, Eunah
3)NA, Minwook

(57) Abstract :
An electronic device may comprise: a hinge for foldably connecting one side of a first housing to one side of a second housing; a display comprising a first display area, which is disposed on the first housing, and a second display area and a third display area which are disposed on the second housing; and at least one processor. The at least one processor is formed to: in a first state in which the hinge is unfolded, display a first application in the first display area and the second display area and display at least one default button in the third display area; and, in a second state in which the hinge is folded, display panel buttons in the third display area by controlling the display, and, on the basis of which a panel button is selected in the second state, display the first application in the first display area by controlling the display and display, in the second display area, a first panel comprising at least one control button and at least one system button.

No. of Pages : 152 No. of Claims : 11

CONTINUED TO PART- 3